REPORT OF THE JOINT COMMITTEE TO VERIFY THE FACTUAL POSITION AND SUGGEST APPROPRIATE REMEDIAL ACTION/OUTLINES EXTENT OF DAMAGE IN AND AROUND PASTHAL VILLAGE, TAL& DIST.PALGHAR, MAHARASHTRA.

(As per order of the Hon'ble National Green Tribunal (NGT), dated 20.02.2024 in Original Application NO. 58 of 2024(Anand Soman & Anr. Versus State of Maharashtra & Ors.)).

FOR SUBMISSION TO

HON'BLE NATIONAL GREEN TRIBUNAL (WZ)
PUNE MAHARASHTRA

September 2024.

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1.0 INTRODUCTION

1.1 BACKGROUND:

Mr. Anand Soman and Ms. Archana Patil have sent a letter by email to Hon'ble National Green Tribunal Principal Bench, New Delhi. The said letter is treated as a petition and same has been registered as O.A. No. 30/2024. (Anand Soman & Anr. Versus State of Maharashtra & Ors.). The Hon'ble Green Tribunal observed that the grievances made in the application raise substantial questions relating to the environment and passed the directions, vide order dated 20/02/2024 and the same are reproduced as below.

Para 2. The relevant part of the letter petition enumerating grievances of the applicants is reproduced as follows: -

XXXX

"In the above matter, we would like to inform you that Pasthal village has been completely affected due to the factory in Tarapur, MIDC area. For about 35/40 years, the chemical effluents from the adjacent factories are being discharged into the natural drains flowing through the village of Pasthal. In this regard, the regional office of Tarapur MPCB has been repeatedly informed about taking action through letters and also our former sarpanch, Grampanchayat members have personally met and raised the problem that the wastewater should be stopped, and it should not enter in our village. This request has been made from time to time by letter and by meeting. But till date no action has been taken by the concerned department. There are so many problems like agricultural land, drinking water sources are polluted due to factory in Tarapur industrial area and the condition of Pasthal village has become miserable. How many times we have informed about this to MPCB and MIDC, Tarapur. But no action has been taken from them. On the other hand, the bird field department are favourable to the factory, and the concerned department think that there is no mistake by the factory while releasing wastewater and polluting the air? For twelve months, the chemical wastewater of the factory continues to flow through the drain, but the Tarapur MPCB does not see it. Due to this, the condition of Pasthal village is deteriorating, but the control board is least bother about it.

The seashore, creek and riverbeds of Pasthal village have been polluted by releasing chemical wastewater. And now a plan was made to release chemical wastewater under the false pretense that a pipeline of about 5 feet diameter was laid to carry rainwater, because of awareness of citizens they noticed this is something serious matter so the work was stopped with the help of villagers and village panchayat.

In the industrial area chemical chambers are being overflowed and the chemical effluents of the factory are being burnt out but no concern action is taken against the

factory. More than that, chemical wastewater and chemical solid waste is released during the rainy days. The field officer, Tarapur officers are aware of this, but no action is being taken.

Bhageria Industries [formerly known as Nupur and Zenith] has piled up the sludge and chemical wastewater nets premises, hazardous chemicals are being stored in a large well. And while building the wall compound, they said that the company has built the wall compound in such a way that the sewage should get drained out. It is surprising that MPCB and MIDC Tarapur should not know about such an act. The chemical wastewater of this company flows daily through the drain near Pasthal village. 80% chemical sewage pollution in Pasthal villageis caused by Bhageria Industries Company. It should be closed permanently. Also from factories near Pasthal village (known to us as Bhageria Industries, IVP, Lobha Chem, Omega Industries, Ganesh Benjo, SD Pine, GM Textile, Lavino Kapoor, Aarti Labs, Vasudhara, Santahari, Samarath, Mandana Dyeing, etc. and other unknown companies). (to be inspected). The chemical wastewater coming into the sewage drain through these industries should also be stopped permanently.

Due to this pollution, the village has suffered damage. There is as hortage of drinking water, agriculture cannot be done. There is no control over the level of air pollution which is increasing day by day. People's lives are threatened, and people are succumbing to many invisible diseases. There is complete inaction in this regard from the concerned department. Due to this situation, the villagers are angry and are ready to take the stand of agitation anytime. However, we request you to consider all these matters, the situation created due to pollution and give us justice. It is a humble request that strict action should be taken against the polluting factories chemical sewage pollution, air pollution, land pollution should be stopped permanently as early as possible.

XXXX"

Para 3. Prima facie the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

Para 4. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute Joint Committee comprising of representatives of Principal Secretary, Industry, Energy, Labour and Mining Department, Government of Maharashtra, Central Pollution Control Board, Maharashtra Pollution Control Board, Integrated, Regional Office, MoEF & CC, Maharashtra, Collector and District Magistrate, Thane and direct the same to undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position and suggest appropriate remedial action. The Maharashtra

Pollution Control Board will be the nodal agency for coordination and compliance. Copy of the said orders dated 20/02/2024 is given at **Annexure I.**

Hon'ble Green Tribunal Principal Bench, New Delhi directed registry to list the matter before the Western Zone Bench of the Tribunal at Pune on 23.04.2024 after obtaining orders from Hon'ble the Chairperson for transfer of the case. Accordingly, the case listed before Western Zone Bench, Pune on 23.04.2024 and it is re-registered as OA no 58 of 2024 (WZ) (Anand Soman & Anr. Versus State of Maharashtra & Ors.). As per the request made on behalf of MPCB, Hon'ble NGT (WZ) allowed six weeks period to submit the joint committee report. Representatives of Principal Secretary, Industry, Energy, Labour and Mining Department, Government of Maharashtra appointed vide order dtd. 27.05.2024. The Collector nominated his representative after completion of Lokasabha general election 2024. Thereafter the joint committee carried out a site visit on 19.06.2024 to verify the factual position and suggest appropriate remedial action.

As per the tasks assigned to it by the Hon'ble GreenTribunal, this report of the Joint Committee constituted vide the aforesaid orders, to verify the factual position and suggest appropriate remedial action/outlines extent of damage in and around Pasthal Village/Tarapur MIDC.

1.2 THE COMMITTEE:

In accordance to the order of Hon'ble NGT, committee constituted with the following members:

S. No.	Member of the Committee
1	Mr. E. Thirunavukkarasu; Scientist 'E' Representative of Regional Office, MoEF & CC Ground floor, East Wing, New Secretariat building, Civil lines Nagpur -440 001 (e.thirun@nic.in).
2	Mr. P. K. Mirashe. Advisor Environment, MIDC Representative of Principal Secretary, Industry, Energy, Labour and Mining Department, Government of Maharashtra. (mirashe@rediffmail.com)
3	Mr. Suneel Mali, SDO Palghar Representative of Collector and District Magistrate, Palghar. (sdopalghar@gmail.com; collectorpalghar@gmail.com)
4	Mr. Rajendra D. Patil; Scientist 'E' Regional Directorate, Pune Representative of Central Pollution Control Board Parivesh Bhawan, East Arjun Nagar, Shahdara, Delhi, 110032 (patil.cpcb@nic.in)

5	Mr. Raju R Vasave, Sub Regional Officer-Tarapur-I Representative of Maharashtra Pollution Control Board, MIDC Staff Colony Compound, Boisar, Tal. & Dist. Palghar, 401506. (srotarapur1@mpcb.gov.in) .....Member Convener

1.3 TASKS ASSIGNED TO THE COMMITTEE

The Committee was assigned the following tasks as per the aforesaid orders of the Hon'ble NGT:

- To verify the factual position.
- Suggest appropriate remedial action.

1.4 APPROACH

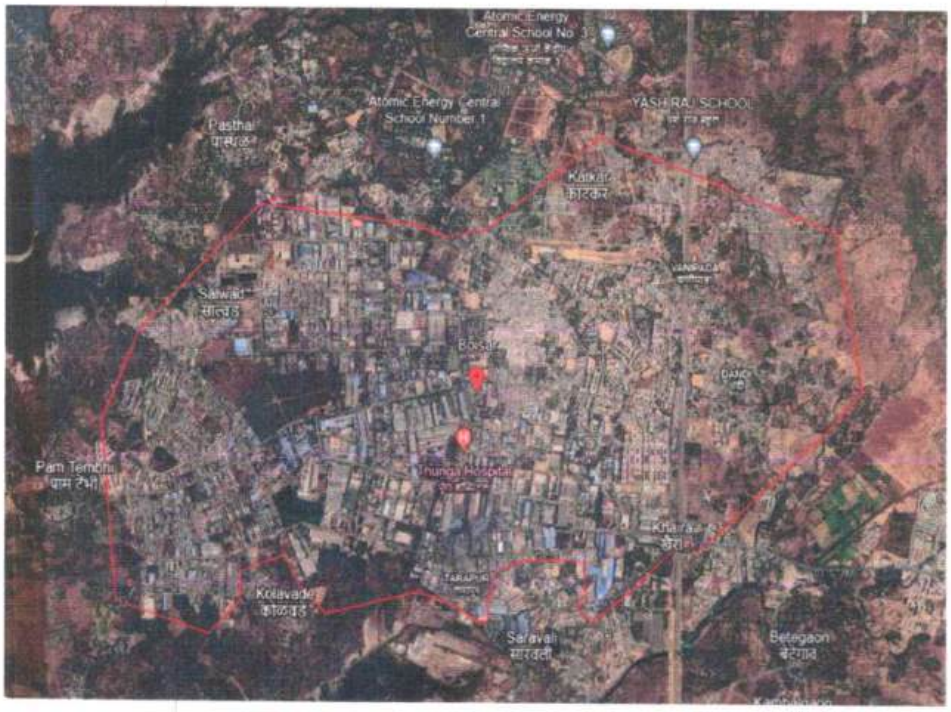
The approach adopted by the committee in accomplishing the aforesaid tasks are as below:

- To hear the complainants/applicant.
- Assimilation of information on water bodies in and around Pasthal Village.
- To cause site visit at Pasthal village as well as inspection of factories located adjacent to Pasthal village.
- Information/Data collection from industries.
- Sampling of Surface water at various drains near Pasthal village and seashore.
- Sampling of ground water (borewell) at various locations in and around Pasthal Village Tal & Dist Palghar.
- Analysis of various information by meeting and discussions.
- Preparation of final report.

2.0 OVERVIEW OF TARAPUR MIDC

2.1 Establishment of Tarapur MIDC:

MIDC Tarapur is an Industrial Estate set up by Maharashtra Industrial Development Corporation (MIDC), Government of Maharashtra, in the year 1972. Tarapur is geographically located at 17°42′N 75°28′E, 17.7°N 75.47°E and at an elevation of average 10 m above the Mean sea level (MSL). Nearest highway is NH-8 connecting Mumbai to Ahmedabad. Tarapur MIDC is approximately 130 kms from Mumbai and 17 kms off the NH-8. The different type of industries such as chemical (Pharmaceuticals, Dye & Dye Intermediate, specialty chemicals), textile, steel, engineering, etc. are located in the area. The Cluster Map is given below:



Digital map of MIDC Tarapur

2.2 Industry Statistics of MIDC Tarapur.

There are 562 (42%) red category industries, 117 (9.04%) orange category industries and 614 (47.4 %) green category industries in MIDC Tarapur. The category and scale wise breakup of industries are depicted in the Table as below.

Scale→ Category↓	Large Scale	Medium Scale	Small Scale	Total
Red	85	23	454	562
Orange	14	10	93	117
Green	32	26	556	614
Total	131	59	1103	1293

2.3 Action Plan to reduce CEPI Score: Tarapur MIDC area has been declared as critically polluted area (CEPI Score 93.69). The MPC Board has prepared an Action Plan for Tarapur MIDC and submitted it to CPCB. The said action plan is comprehensive and each activity under Air, Water and land considered for achieving environmental standards and will help to reduce Air CEPI score. The MPC Board submits the CEPI Progress Report regularly to CPCB as well as putting the same in public domain. As per the said progress report the Tarapur, the CEPI score in 2018 was 93.69 and this has come down to 66.94 a decrease of 28.5 per cent in CEPI scores.

2.4 Previous Committee Report. The issue of remedial measures on the damage that occurred due to industries located in MIDC Tarapur was also discussed in the earlier Hon'ble NGT matter in Akhil Bhartiya Mangela Samaj vs. Maharashtra Pollution

Control, Original Application No. 64/2016 (WZ). The Hon'ble NGT has imposed Environmental compensation of Rs. 279 crores on multiple industries in final order dtd. 24.01.2022. However, in this connection, a few industries have approached to Hon'ble Supreme Court of India against this Hon'ble NGT order and succeeded in getting a stay to this Hon'ble NGT order.

2.5 Water bodies in and around MIDC, Tarapur

MIDC Tarapur is surrounded by Navapur Dandi Creek in north and Kharekuran Murbe Creek in south direction. These two creeks meet into Arabian Sea and their confluence points to the sea is separated by about 10 Km. Various natural and storm drains are also flowing through the MIDC area which meets the aforesaid Navapur Dandi Creek in north and Kharekuran Murbe Creek in south due to natural topography of MIDC Tarapur.

Water Bodies in and around MIDC, Tarapur

2.6 Total Population and sensitive receptors (hospitals, educational institutions, Courts etc.) Residing in the area comprising of geographical area of the cluster and its impact Zone (minimum 5 km):

Total villages around Tarapur Industrial area namely Boisar, Salwad, Kumbhavali, Pasthal, Pam and Sarawali. Boisar is main residential area located within in 2 .0 km radius from MIDC Tarapur. The population of 6 adjacent villages adjacent to MIDC is given as below.

Sr. No	Village	Distance from MIDC	(Year 2011)
1	Boisar	@500 meters	36151
2	Salwad		10397
3	Kumbhavali		2361
4	Pasthal	@ 200 mtr	18194
5	Pam	@ 1.0 km	4150
6	Sarawali	@ 500 mtr	673

2.7 Major Water Bodies (Rivers, Lakes, Ponds etc).

There are no notified Rivers, lakes, ponds within the radius of 5.0 km. However, River surya is flowing within 12 Km from industrial area which is main water source for operations of industrial activities.

2.8 Ecological Parks, sanctuaries, flora and fauna or any eco sensitive zones. There are no Ecological Parks, sanctuaries, flora and fauna or any eco sensitive zones from boundary of MIDC.

2.9 Water and Wastewater Management.

- The source of water is Surya River, approx. 12 km from MIDC Tarapur. MIDC is supplying the water to entire industrial & residential area inside MIDC as well as to adjoining villages. As per the MPCB, the consented water consumption by the industries in MIDC Tarapur is 58.33 MLD. However, as per the data provided by MIDC officials, at present they are supplying only 38 MLD water to the industries located in MIDC area. Similarly, as per the data provided by the CETP authority, they are receiving on average 21.5 MLD effluent at the CETP inlet. The water supply details to industrial and domestic usage is attached as **Annexure-II.**
- The Perusal of record available with MPCB, there are about total 440 effluent generating industries in MIDC Tarapur. The Estimated wastewater generation as per consent granted by the MPCB is around 30.48 MLD. The strong stream effluent (High COD/TDS) generating is 113 nos. which have provided their own treatment facility to treat 6.5 MLD effluent so as to achieve Zero liquid discharge (ZLD).
- The large & medium scale industries located in MIDC area have provided primary, secondary and tertiary effluent treatment systems to achieve the inlet norms of CETP. Similarly, the SSI units have also provided primary & tertiary facility so as to achieve inlet norms of CETP. Treated/partially treated effluent generated by LSI/MSI and SSI units is collected through MIDC closed pipeline in sump no.1,3 & 4. Sump no. 2 & 5 are being used for collecting treated effluent from old CETP & new CETP respectively.
- All old SW/RCCC/concrete collection and conveying system is replaced by new HDPE pipeline ranging from 100mm to 800 mm dia for a length of 60 km.
- The infrastructure consisting of effluent collection Sumps and channelization

pipeline network of about 60 km. Responsibility for the collection of untreated effluent and disposal of treated effluent is with MIDC whereas responsibility for treatment of effluent is with Tarapur Environment Protection Society i.e. CETP.

- The treatment capacity of the CETP is 50 MLD comprising of 4 modules of 12.5 MLD capacity each. At present 2 modules are in operation. The details of CETP and its Performance is attached as Annexure-III separately.
- In compliance to Hon'ble NGT directive in the matter of OA-64/2016 the facility for treatment of high COD/TDS wastewater to the tune of 300 CMD has also been establish by M/s. Sadekar Enviro Engineers Pvt. Ltd. MIDC Plot P-196, E-133, MIDC, Tarapur; and operational for the treatment of High COD/TDS. There are 113 member units of the said facility which segregate, stored separately and sent regularly to this facility for further treatment. This facility has been developed for improvement in the CETP performance. The technical detail of the said facility is attached **Annexure-III.**
- The data received from MIDC shows that water supply to domestic purpose to the nearby 6 villages & habitation surrounding to MIDC is about 25 MLD/Day which means approximately 20.0 MLD of sewage is generated from this habitation, the treatment to said generated sewage is being treated with the help of septic tank & soak pit system. Flow of Domestic sewage is noticed in the nalla passing through village which further meets to creek.

3.0 VERIFICATION OF THE FACTUAL POSITION OF THE COMPLAINT.

According to the Order of Hon'ble NGT, the committee heard the complainant / applicant and their representative. The list of participants is enclosed at **Annexure-IV.**

- The major issues raised by the complainant/applicant and the representative on contamination of ground water, effect on agricultural land and pollution to the people at Pasthal village due to discharge of chemical effluent from the industries located in Tarapur MIDC.
- After the hearing, The Joint Committee visited the natural drains, Pasthal village, chemical Industries in MIDC, treated effluent disposal point at sea near village Navapur, collected water samples from the drain, hand pumps in Pasthal Village for the analysis.
- The Pointwise details of the grievances (Para to of Hon'ble NGT Order dt. 20.02.2024) raised by the applicant and the findings of the committee based on the field visit and interaction with various stakeholders is as given below.

3.1 *Grievance: 1 - Pasthal village has been completely affected due to the factories in Tarapur, MIDC area.*

- The Pasthal village is located at a distance of 200 mtr. from the boundary of the MIDC Tarapur in North direction. The area is located near periphery of D Block MIDC Tarapur.

- During visit the committee found that ground water (Borewell) in the village is contaminated, having a reddish brown colour. As per the villagers, the said colour is generally diluted after rainy season.
- During visit of the committee sample of ground water collected from 3 locations ((a) Salwad Pada Krida Sankul Borewell, (b) Premises of Abli Raghunath Gharat, and (c) Pasthal, Smashan Bhumi) in the village and analysed at MPCB Laboratory, Thane. The analysis report is attached as an **Annexure-V(2)**
- The analysis report indicates that the COD in ground water is in the range of 156 mg/l to 340 mg/l which also conforms the contamination due to the industrial effluent.

3.2 *Grievance: 2 The Chemical effluents from the adjacent factories are being discharged into the natural drains flowing through the village of Pasthal.*

- The following industries located adjacent to the Pasthal Village are as below.
  - M/s. Aarti Pharmalabs Ltd., Plot No. D-18
  - M/s. Bhageria industries ltd. plot no D 17
  - M/s. IVP Ltd., Plot No. D-19
  - M/s. Loba Chemie, Plot No. D-22
  - M/s. Ganesh Benzoplast, Plot No. D-21/2/2
  - M/s. Omega Colour Pvt Ltd, Plot No D 21/2
- Out of these 4 industries M/s. Bhageria industries Ltd., M/s. IVP Ltd., M/s. Loba Chemie, M/s Aarti Pharmalabs Ltd., has achieved Zero liquid Discharge (ZLD) condition and remaining 3 industries M/s Ganesh Benzoplast and M/s. Omega Colour Pvt Ltd, have provided ETP & having membership of TEPS CETP and they are sending their treated effluent to CETP for further treatment and disposal.
- Joint committee along with complainant has visited the majority of industries as mentioned in his complaint and located adjacent to Pasthal village and the issues raised by him were examined. During the site visit of the committee, as such no discharge was noticed outside the factory premises. The same were witnessed jointly by the committee & complainant.
- The brief of the aforesaid industries, joint committee observation along with MPCB consent copy attached as **Annexure-VI** collectively.
- The committee observed that contaminated wastewater was seen flowing through the storm water drain in the MIDC area. The said storm water drain is further passing through the village Pasthal meeting to Banganga Creek.
- To confirm the characteristics of the said drain, samples were collected at a) Steam Passing to Pasthal from MIDC (Loba), b) Nalla Passing Through Pasthal Village near Mandir (Bridge), and analyzed through MPCB Thane Laboratory. The analytical results confirm the present of industrial wastewater contamination in this drain as concentration of COD was found 572 mg/l and 644 mg/l respectively.

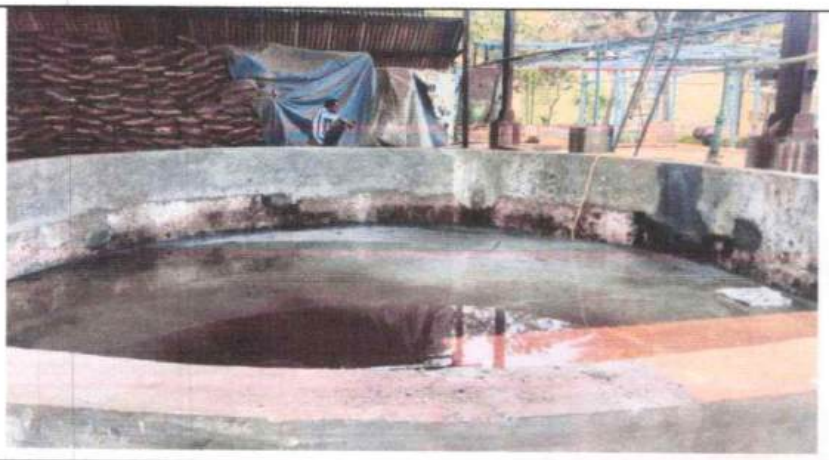
3.3 ***Grievance:*** *3 Bhageria Industries [formerly known as Nupur and Zenith] has piled up the sludge and chemical wastewater in its premises, hazardous chemicals are being stored in a large well. And while building the wall compound, they said that company has built the wall compound in such way that the sewage should get drained out. It is surprising that MPCB and MIDC Tarapur should not know about such an act. The chemical wastewater of this company flows daily through the drain near Pasthal village. 80% chemical sewage pollution in Pasthal villageis caused by Bhageria Industries Company. It should be closed permanently.*

- Bhageria industries ltd. is involved in the production of H-acid, Gama Acid, HCL, H-Acid, 25% Olem, Sulphuric Acid, J-Acid, etc. using the raw materials Sulphuric Acid-98% Caustic Soda lye, Naphthalene, Olem23%, Anilene, Sodium Sulphate, Spent Acetic Acid, Spent sulphuric Acid, HCL.
- The unit has achieved ZLD by providing comprehensive treatment facility of capacity 140 KLD comprising of Primary treatment (Collection tank, Neutralization tank, Equalization tank, Flash mixer, Primary Clarifier/Primary Settling Tank), Secondary treatment (Activated sludge process), Tertiary treatment (Pressure sand filter, activated carbon filter), followed by RO, MEE & Sludge dryer for the treatment of 115.08 CMD. The treated water/condensate is used for secondary purposes like Cooling Tower, washing, etc.
- Details of M/s. Bhageria industries Ltd along with JVS results and consent granted by the MPC Board is attached as an **Annexure-VII.**
- During the site visit of the committee, as such no discharge was noticed outside the factory premises. However, the constant flow of coloured effluent was observed from the processing area towards the green belt developed near the boundary wall. It was reported that the colour is due to the spillage of the raw materials, and they used to allow the water to drain during the rain.
- Further, noted that the waste stored on land near the compound wall has been removed. However, the unit has not yet provided any mechanism for collection of storm water that allows the possibility of flowing of the contaminated water outside the factory premises.
- The unit has also stored hazardous waste generated in the process in haphazard manner inside the temporary shed. The spillages of the said waste were also observed outside the storage shed that may allow contamination of nearby soil & ground water.
- The MPCB has received complaints from Villagers Pasthal dt. 03.07.2023 and 10.07.2023 regarding the discharge of contaminated storm water outside the industry premises which further meeting into the local nalla passing through Pasthal Village area. In this connection, the Board officials visited the site and based on the observations the MPC Board issued show cause notice to M/s. Bhageria Industries Ltd. on 11/07/2023. Further on 17/07/2023 the Board had issued the Interim Direction which are reproduced as below,
    - *Industry shall operate & maintain existing effluent treatment plant (ETP)*

continuously to achieve Zero Liquid Discharge (ZLD) and there shall not be any discharge outside factory premises.

- *Industry shall operate & maintain existing Air Pollution Control devices (APCs) continuously so as achieve consented standards.*
- *Industry shall provide dyke wall & shed to all other raw material storage and finished products within 15 days.*
- *Industry shall strictly comply with consent conditions and earlier directions issued from time to time.*
- *Industry shall submit Bank Guarantee of Rs. 2 lakh towards compliance.* Copy of said direction is attached as an **Annexure-VIII.**

- The complainant has stressed on existence of well for storage of Hazardous chemicals & wastewater in the premises of M/s. Bhageria Industries. During the visit the said industry, representative informed that there was an existence of collection sump to collect any leakages/spillages. However, due to repeated objections raised by the villagers the company has decided to close the sump. The photographs showing the status of said sump is given as below.



Collection sump prior to compliant.

Present Status of Collection Sump of M/s. Bhageria Indsustries Ltd., D-17.

3.4 ***Grievance 4**: The Regional office of Tarapur MPCB has been repeatedly informed through letters and our former sarpanch, Grampanchayat members about the pollution issues faced by the village. According to the Sub Regional office, MPCB Tarapur-1, they received repeated complaints from June 2023 to October 2023.*

- The MPCB is in receipt of 12 nos. of complaint letters from the Sarpanch and other residents of Village Pasthal. The MPCB took cognizance of the said complaint letter and the action taken report in this regard was communicated to them in time, the details are as under:

Sr. No.	Date of complaint	Action Taken Report communicated to the complainant
1.	18/10/2023 & 30/10/2023	17/11/2023
2.	04/09/2023	06/09/2023
3.	28/07/2023	01/08/2023
4.	21/12/2022, 03/07/2023 & 03/07/2023	17/07/2023
5.	04/07/2023 & 09/07/2023	18/07/2023
6.	16/06/23 & 21/06/2023	26/06/2023
7.	19/06/2023	18/07/2023

- Copies of the ATR communicated to the complainant are attached as **annexure-IX collectively.**

3.5 ***Grievance:5** There are so many problems like agricultural land, and drinking water sources polluted due to factories in the Tarapur industrial area and the condition of Pasthal village has become miserable.*

- The committee referred with the problem of pollution due to the factories in the Tarapur industrial area which is in similar nature with said grievances. The earlier joint committee has framed action plans for resolution of the pollution related problems that involves ground water pollution, contamination of drinking water sources, impact on agriculture activity etc.

- In the said matter the environmental compensation was also imposed on polluter pays principal & remedial activities was to be carried out by using the penalty/ compensation fund. However, Hon'ble Supreme Court has given stay to the order of Hon'ble NGT and hence the proposed remedial activities could not be initiated.

- During visit, committee observed that the ground water of the Pasthal Village is not suitable for the drinking purpose. MIDC officials inform that, the drinking water is being supplied by MIDC through the pipeline to the villagers.

3.6 *Grievance: **6** Throughout the year, the chemical wastewater of the factory continues to flow through the drain, but the Tarapur MPCB does not see it. Due to this, the condition of Pasthal village is deteriorating, but the control board is least bother about it.*

- As informed by MPCB, Natural Nalla/open drain from MIDC leading towards the village Pasthal carries contaminated / coloured water during the rainy season due to blockages of drains & overflow of MIDC effluent carrying pipeline chambers. The rest of the time the nallas are flowing with the sewage / grey water generated from the local habitation surrounding the MIDC as well as the village Pasthal locality.
- The population of the village Pasthal as per census data 2011 is about 18,194. The said village Panchayat does not have a sewage treatment facility as well as municipal solid waste management facility. This Municipal solid waste as well as sewage wastewater flowing through these Nalla.
- MPCB officials collected borewell samples from the village Pasthal on 22.06.2023 & analysis results of the same are also attached as an **Annexure-V(5)**. A perusal of the borewell samples analysis reports shows COD concenstration-56 mg/lit. And analysis results of Nalla/drain passing through MIDC area during the rainy season as well as non-rainy season period reveals that the Minimum COD concentrations - 56 mg/lit and Maximum COD concentrations -11360 mg/lit and Minimum BOD-22 mg/lit and Maximum BOD–4000 mg/lit.

3.7 *Grievance: **7** In the industrial area chemical chambers are being overflowed and the chemical effluents of the factory are being burnt out, but no concern action is taken against the factory. More than that, chemical wastewater, and chemical solid waste is released during the rainy days. The field officer, Tarapur officers are aware of this, but no action is being taken.*

- As informed by MPCB officials the frequent leakages/Seepages and illegal disposal in closed/blocked chamber findings its way into MIDC open drain/ strench which further leads to Nalla passing through village. The closing/blocking of chamber of industrial effluent carrying drainage line in MIDC area of E zone(pt), N, T, K and M zone to improve the performance of old CETP. The situation prior to commissioning of new CETP and new drainage line may have warranted for closing/blocking of chamber of industrial effluent carrying drainage line in MIDC. However, now the new CETP and new MIDC drainage line were put into operation, also the CETPs enhanced capacity is in nearing to completion stage, and as suggested by NIO laying of disposal of pipeline from shore up to 7.1 Km into the sea is completed including the pipeline of 3.4 Km from Back Pressure Tank (BPT) to shore, except inter connection between Pre Stressed Concrete (PSC) pipeline and newly laid HDPE pipeline. Therefore, opening/unblocking of chambers/effluent carrying conveyance system will reduce the quantum of flow.
- As informed by the MPCB following are the measures taken to control wastewater discharged from the adjacent units located to Pasthal village.

a) MPCB has taken cognizance of the complaint received from the Pashtal Villagers and ATR communicated to the complainants.

b) After monsoon season, in coordination with TEPS-CETP & MIDC officials the effluent accumulated in nallas at bunds/bandhara including accidental discharges were collected and diverted to nearby MIDC drainage line.

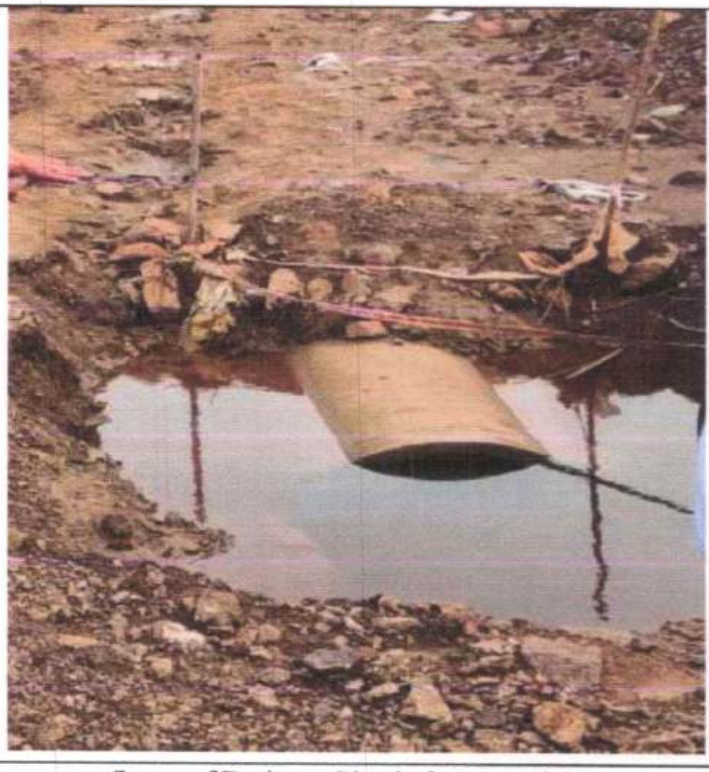
c) The MPC Board has issued necessary direction to TEPS CETP to deploy technical persons to carry out vigilance monitoring of discharges of industrial effluent and to ensure 100% generated effluent from MIDC area to connect to CETP through regular interaction with MIDC. Copy of the directions issued by the MPC Board to MIDC and CETP vide letter dated 28.11.2023 and 11.12.2023 is attached as an **Annexure-X**.

- As informed by MIDC, MIDC has constructed roadside RCC Built up gutter for a length of above 40 km and remaining work of 20 km RCC gutters line construction have been taken into hand for easy draining of storm water during monsoon.
- New 2700 RCC chambers in place of Brick chamber across collection and conveying system have been replaced so as to avoid any leakages through chambers.
- The old collection and disposal system of SW/RCC/concrete pipeline along with the chambers have been demolished and replaced with new HDPE collection system for a length of about 60 km to avoid illegal disposal of untreated effluent into the MIDC drainage system.
- As informed by MIDC, AMC agency has been deployed for carrying out day-to-day maintenance of existing effluent carrying network, leakages/chock-up of chambers. The AMC also includes housekeeping of Industrial Area including removal of grass shrubs /debris from roadside within industrial area.
- After monsoon every year MIDC makes earthen bunds across the entry point of Natural nallah, flowing towards villages, to avoid accumulation of effluent seepages from the industries located in MIDC area.
- The MIDC has obtained CRZ clearance from MoEF & CC for laying of treated effluent carrying pipeline (HDPE) of 1000 mm diameter to carry 75 MLD treated effluent from Tarapur industrial area into Arabian sea (Navapur) at 7.1 Km inside as suggested by NIO, laying of disposal of pipeline from sea shore up to 7.1 Km into the sea is completed including the pipeline of 3.4 Km from BPT to sea shore. However, inter connection between existing PSC and newly laid HDPE pipeline will be done shortly as informed by MIDC officials.
- As regards to contamination of ground water, the analysis results of samples collected from the Borewells of Pasthal village at (a) Salwad Pada Krida Sankul Borewell, (b) Premises of Abli Raghunath Gharat, and (c) Pasthal, Smashan Bhumi shows the concentration of COD 156 mg/l, 184 mg/l and 340 mg/l respectively clearly indicates ground water contamination due to percolation of industrial effluent.

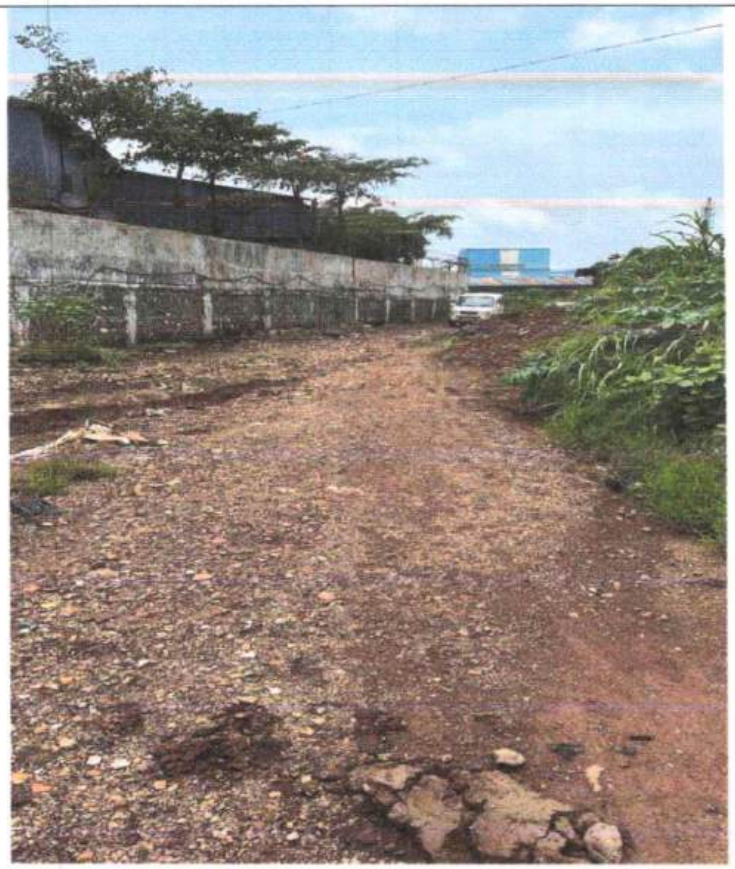
- The issue of ground water contamination in Pasthal village was dealt by the earlier Joint Committee constituted by the Hon'ble NGT in OA 64 of 2016 which has made several recommendations towards remedial measures to be taken. Hon'ble NGT has imposed Environmental compensation of Rs. 279.08 crores on multiple industries in its final order dtd. 24.01.2022 [Para 852(iii)]. In this connection, a few industries have approached to Hon'ble Supreme Court of India against this Hon'ble NGT order and succeeded in getting a stay order.

3.8 *Grievance: 8 The seashore, creek and riverbeds of Pasthal village have been polluted by releasing chemical wastewater and now a plan was made to release chemical wastewater under the false pretense that a pipeline of about 5 feet in diameter was laid to carry rainwater, because of awareness of citizens they noticed this is something a serious matter, so the work was stopped with the help of villagers and the village panchayat.*

- As informed by the MPCB & MIDC that, private owner has proposed their pipeline laying work at the land located behind M/s. IVP Ltd., Plot No. D-19 for conveying storm water. The MPCB & MIDC has intervened, and the said work was stopped at present. Photograph of present time is as below.



Status of Drainage Pipe before complaint.



Present Status of drainage pipe

- National Water Quality Monitoring Program (NWMP): Monitoring of water quality in vicinity is carried out by MPCB regularly (Monthly) under National water quality monitoring program (NWMP). Samples are drawn from Dandi Creek, Kharekuran murbe creek, Saravali creek, Near BPT Navapur, Navapur Sea and Bore well water. The Analysis reports of above location displayed on MPCB website www.mpcb.gov.in. The WQI of creek water sample is in the range of medium to good. The copy of analysis reports of Sea/Creek water at Navapur location is attached as an **Annexure-V(3).**

3.9 *Grievance: 9 Factories near Pasthal village (known to us as Bhageria Industries, IVP, Lobha Chem, Omega Industries, Ganesh Benjo, SD Pine, GM Textile, Lavino Kapoor, Aarti Labs, Vasudhara, Santahari, Samarath, Mandana Dyeing, etc. and other unknown companies). (to be inspected). The chemical wastewater coming into the sewage drain through these industries should also be stopped permanently.*

- During the site visit the committee has not observed discharged by any of the units outside their factory premises.

3.10 *Grievance: 10 Due to this pollution, the village has suffered damage. There is a shortage of drinking water, agriculture cannot be done.*

- The ground water of the village is not fit for the drinking purpose and hence MIDC is supplying 1750 KLD water to the village Pasthal.
- The demand of the villagers for a more quantity of water supply for longer period with free of cost.
- The MIDC official informed that they have laid down single water supply pipe line from Surya River and they are supplying water to MIDC & the villagers through this a single pipeline. As per the Hon'ble NGT in OA 64/2016 vide order dtd.09.09.2016 directed MPCB & MIDC to ensure that waste water generated by industries is reduced by 40 %. In compliance with said order MPCB issued direction to MIDC vide letter dtd. 16.10.2016 towards curtailment of 40 % water supply to achieve 40 % reduction in effluent generation by the industries. Thus, water curtailment is in compliance with the order passed by Hon'ble NGT in OA 64/2016 vide dtd.09.09.2016 copy of said Hon'ble NGT order is attached as an **Annexure-XII.**
- Since there is a common water supply line for industries located in MIDC as well as adjacent villages 24 x 7 water supply cannot made at this stage. This is a practical difficulty to provide uninterrupted water supply to the villages. However, now the new CETP(phase –I : 25 MLD) with advance technology is in operation and almost achieving the stipulated standards & 90 % work of CETP (phase II ; 25 MLD) infrastructure is completed and to be commission (50 MLD capacity), the directions issued by Hon'ble NGT in OA 64/2016 vide dtd.09.09.2016 regarding 40 % reduction in wastewater generation by industries may be reconsidered and thereafter directions issued by MPCB in compliance to the said order may also be revoked.
- The issue related to impact on agriculture is already dealt through Hon'ble NGT matter in OA 64/2016 and the status is as explained in grievance no 7 above.

3.11 *Grievance: 11 There is no control over the level of air pollution which is increasing day by day. People's lives are threatened, and people are succumbing to many invisible diseases. There is complete inaction in this regard from the concerned department. Due to this situation, the villagers are angry and are ready to take the stand of agitation anytime. However, we request you to consider all these matters, the situation created due to pollution and give us justice. It is a humble request that strict action should be taken against the polluting factories chemical sewage pollution, air pollution, land pollution.*

- The Tarapur MIDC comprises heterogeneous industries, there are about 600 air emission generating industries which have provided necessary air pollution control system, out these 130 industries have been change/shifted towards cleaner fuel.

- The MPCB grants consent to operate after verification of requisite air /water pollution control system. Regular monitoring is being carried out by officials of MPCB in their routine visits.
- The MPCB has installed Continuous Ambient Air Quality Monitoring Stations (CAAQMS) and operated at JSW guest house near Khaira phatak bridge, MIDC Tarapur. Also, Digital Display was provided at the gate of JSW for awareness local residence.
- The MPC Board has installed 3 manual Ambient Air Quality Monitoring Systems located at Grampanchayat Kolavade, PDTS ground, Boisar and MIDC residential quarters, Boisar. One Continuous Ambient Air Quality Monitoring Station has been installed at the JSW guest house near Khaira Phata. From the data of 3 stations, AQI was found satisfactory to moderate range. Copy of Ambient air quality data monitored by MPCB through smt.CHM College, Ulhasnagar, CAQMS & mobile van at village Pasthal, TEPS-CETP (June 2023 to July 2024), MIDC SUMP & surrounding village Kolwade & Saravali is attached as **Annexure-XI.**
- Apart from the above, MPCB has deployed one well equipped Continuous Mobile Monitoring Van to monitor the air quality of MIDC Tarapur including it's surrounding villages/habitations.

4.0 RECOMMENDATIONS.

4.1 Since the ground water at Pasthal village is contaminated MIDC and District Administration shall prohibit the use of contaminated ground water for drinking purpose as suggested by the previous committee appointed in OA 64/2016. MIDC and District Administration shall continue and ensure supply of sufficient quantity of drinking water to pasthal village. The demand of Pasthal villagers to supply of drinking water free of cost may be decided by the MIDC and District Administration.

4.2 MIDC shall complete the work of laying leftover of storm water drainage network in MIDC area on priority basis so as to avoid accumulation of storm water in low lying area.

4.3 The TEPS-CETP gets the treatment cost directly from the water consumption bills collected through MIDC. Resulting that, every industry pays the treatment charges to CETP, hence the CETP must treat the entire generated effluent in the area so as to avoid any untreated effluent finding its way into natural nalla/ sea.

4.4 MIDC shall complete the work of inter connection between Pree Stressed Concrete (PSC) pipeline and newly laid HDPE pipeline for scientific disposal of treated effluent to designated point/ Marine Outfall suggested by NIO on war footing basis. Proper operation & maintenance of effluent carrying system shall be maintained by MIDC.

4.5 As directed by MPCB vide orders dated 28.11.2023 and 11.12.2023 MIDC & CETP shall ensure transportation of entire effluent through the drainage system only.

4.6 M/s. Bhageria industries ltd shall improve the housekeeping near the hazardous waste yard, shall make arrangements to collect the storm water and explore the removal of color prior to disposal. The colored storm water should not be discharged outside of the factory premises at any given time.

4.7 The TEPS CETP shall Complete the construction of remaining 25 MLD (Second Phase 12.5 x 2 Module) capacity on war footing basis in a time bound manner & commission the same.

4.8 Desludging of MIDC collection sums and various tank in the old CETP as well as new CETP and Disposal of sludge stored in the CETP premises shall be done in regular intervals by MIDC & TEPS-CETP authority.

4.9 MIDC shall practice effective surveillance with minimal response time for arresting leakage/ overflows of Chambers to stop the treated/untreated effluent finding its way into Nalas/MIDC trenches

4.10 The Zilla Parishad Administration / concerned Department shall ensure proper collection and treatment by installation of sewage treatment plants to curb domestic pollution.

(Raju R. Vasave)
Sub Regional Officer-Tarapur-1
Representative of Maharashtra Pollution Control Board, MIDC Staff Colony Compound, Boisar, Tal. & Dist. Palghar
Member Convener

(Rajendra D. Patil)
Scientist 'E' Regional Directorate, Pune.
Representative of Central Pollution Control Board Parivesh Bhawan, East Arjun Nagar, Shahdara, Delhi
Member

(Sunil Mali)
Sub Divisional Officer, Palghar,
Representatives of Collector and District Magistrate, Palghar.
Member

(P. K. Mirashe)
Advisor Environment, MIDC.
Representatives of Principal Secretary, Industry, Energy, Labour and Mining Department, Government of Maharashtra, Mumbai
Member

(E. Thirunavukkarasu)
Scientist 'E' Representative of Regional Office,
MoEF & CC Ground floor, East Wing,
New Secretariat building, Civil lines Nagpur.
Member

Item No.1 (Court No. 2)

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

(Through Physical Hearing with Hybrid V.C. Option)

Original Application No. 30/2024

Anand Soman & Anr. …Applicants

Versus

State of Maharashtra & Ors. …Respondents

Date of hearing: 20.02.2024

CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.

Applicants: None for the Applicants.

Application is registered based on a letter petition received by email.

ORDER

1. Mr. Anand Soman and Ms. Archana Patil have sent by email the present letter petition to this Tribunal, which has been treated and registered as O.A. No. 30/2024.

2. The relevant part of the letter petition enumerating grievances of the applicants is reproduced as follows:-

X X X X

> *"In the above matter, we would like to inform you that Pasthal village has been completely affected due to the factory in Tarapur, MIDC area. For about 35/40 years, the chemical effluents from the adjacent factories are being discharged into the natural drains flowing through the village of Pasthal. In this regard, the regional office of Tarapur MPCB has been repeatedly informed about taking action through letters and also our former sarpanch, Grampanchayat members have*

personally met and raised the problem that the waste water should be stopped and it should not enter in our village. This request has been made from time to time by letter and by meeting. But till date no action has been taken by the concerned department. There are so many problems like agricultural land, drinking water sources are polluted due to factory in Tarapur industrial area and the condition of Pasthal village has became miserable. How many times we have informed about this to MPCB and MIDC, Tarapur. But no action has been taken from them. On the other hand the bird field department are favourable to the factory, and the concerned department think that there is no mistake by the factory while releasing waste water and polluting the air? For twelve months, the chemical waste water of the factory continues to flow through the drain, but the Tarapur MPCB does not see it. Due to this, the condition of Pasthal village is deteriorating, but the control board is least bother about it.

The seashore, creek and riverbeds of Pasthal village have been polluted by releasing chemical waste water. And now a plan was made to release chemical waste water under the false pretence that a pipeline of about 5 feet diameter was laid to carry rainwater, because of awareness of citizens they noticed this is something serious matter so the work was stopped with the help of villagers and village panchayat.

In the industrial area chemical chambers are being overflowed and the chemical effluents of the factory are being burnt out but no concern action is taken against the factory. More than that, chemical waste water, chemical solid waste is released during the rainy days. The field officer, Tarapur officers are aware of this but no action is being taken.

Bhageria Industries [formerly known as Nupur and Zenith] has piled up the sludge and chemical waste Water nets premises, hazardous chemicals are being stored in a large well. And while building the wall compound, they said that company has built the wall compound in such way that the sewage should get drained out. It is surprising that MPCB and MIDC Tarapur should not know about such an act. The chemical waste water of this company flows daily through the drain near Pasthal village. 80% chemical sewage pollution in Pasthal village is caused by Bhageria Industries Company. It should be closed permanently. Also from factories near Pasthal village (known to us as Bhageria Industries, IVP, Lobha Chem, Omega Industries, Ganesh Benjo, SD Pine, GM Textile, Lavino Kapoor, Aarti Labs, Vasudhara, Santahari, Samarath, Mandana Dyeing, etc. and other unknown companies). (to be inspected). The chemical waste water coming into the sewage drain through this industries should also be stopped permanently.

Due to this pollution, the village has suffered damage. There is a shortage of drinking water, agriculture cannot be done. There is no control over the level of air pollution which is increasing day by day. People's lives are threatened and people are succumbing to many invisible diseases. There is complete inaction in this regard from the concerned department. Due to this situation, the villagers are angry and are ready to take the stand of agitation anytime. However, we request you to consider all these matters, the situation created due to pollution and give us justice. It is a humble request that strict action

should be taken against the polluting factories chemical sewage pollution, air pollution, land pollution should be stopped permanently as early as possible.

X X X X"

3. *Prima facie* the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

4. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Principal Secretary, Industry, Energy, Labour and Mining Department, Government of Maharashtra, Central Pollution Control Board, Maharashtra Pollution Control Board, Integrated, Regional Office, MoEF & CC, Maharashtra, Collector and District Magistrate, Thane and direct the same to undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position and suggest appropriate remedial action. The Maharashtra Pollution Control Board will be the nodal agency for coordination and compliance.

5. Even though in the present case cognizance has been taken by this Bench on the basis of letter petition received by post with approval and assignment under order of Hon'ble Chairperson, but in view of the facts and circumstances of the case including the fact that the place of accrual of cause of action lies within jurisdiction of the Western Zone Bench of this Tribunal at Pune, we are of the considered view that it will be appropriate if the case is further heard by the Western Zone Bench of this Tribunal at Pune.

6. Accordingly, the Registry is directed to list the matter before the Western Zone Bench of this Tribunal at Pune on 23.04.2024 after obtaining orders from Hon'ble the Chairperson for transfer of the case.

7. Factual and Action Taken Report by the Joint Committee be filed before the Western Zone Bench of this Tribunal at Pune by email ngt-pune@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

8. A copy of this order be sent to the Principal Secretary, Industry, Energy, Labour and Mining Department, Government of Maharashtra, Member Secretary, Central Pollution Control Board, Member Secretary, Maharashtra Pollution Control Board, Integrated, Regional Office, MoEF&CC Maharashtra, Collector and District Magistrate, Thane by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

February 20th, 2024
N

Maharashtra Industrial Development Corporation (A Government of Maharashtra Undertaking)

Tarapur Indl Area Statement From April-2022 to March-2023

Month	Raw Water Qty in MLD/Day	Pure Water Qty in MLD//Day	Qty Assessed (MLD)//Day		
			Industrial	Domestic	Total
Apr-22	69.74	67.09	39.12	21.66	60.78
May-22	69.32	65.05	39.97	23.83	63.80
Jun-22	69.86	66.24	38.19	25.21	63.40
Jul-22	68.41	66.39	37.21	24.22	61.43
Aug-22	70.37	66.45	37.18	23.87	61.05
Sep-22	73.06	69.15	38.91	23.77	62.68
Oct-22	69.92	67.39	38.35	25.12	63.47
Nov-22	70.33	67.91	39.65	24.45	64.09
Dec-22	69.67	66.97	37.53	24.87	62.39
Jan-23	71.67	68.50	38.16	25.83	63.99
Feb-23	74.27	69.62	39.52	25.26	64.78
Mar-23	74.51	69.56	38.30	26.08	64.39

Tarapur Indl Area Statement From April-2023 to July-2024

Month	Raw Water Qty in MLD/Day	Pure Water Qty in MLD//Day	Qty Assessed (MLD)//Day		
			Industrial	Domestic	Total
Apr-23	73.56	69.88	39.44	26.58	66.02
May-23	72.51	69.12	40.14	26.38	66.52
Jun-23	72.57	68.83	39.50	25.49	64.99
Jul-23	72.95	68.24	38.04	25.55	63.59
Aug-23	76.72	70.42	38.96	27.68	66.64
Sep-23	73.95	69.05	39.61	26.35	65.96
Oct-23	68.23	66.88	40.12	25.83	65.95
Nov-23	66.49	65.48	39.16	25.04	64.21
Dec-23	68.63	67.66	38.58	25.36	63.95
Jan-24	70.30	67.66	40.69	26.19	66.88
Feb-24	70.61	68.58	40.61	26.53	67.14
Mar-24	70.27	68.93	39.78	25.76	65.54
Apr-24	70.51	69.93	40.36	27.72	68.08
May-24	67.79	69.15	39.06	26.11	65.17
Jun-24	70.29	68.81	37.58	25.37	62.95
Jul-24	69.64	68.47	36.69	26.36	63.06

Annexure-III

The brief details of TEPS-CETP along with the analysis results of water samples collected by MPCB (June 2023 to April 2024.) Along with details of High COD/TDS facility.

1.0 CETP and its Performance.

1.1. MIDC has given OS-30 admeasuring 85,000 Sq.M. plot for CETP at the nominal rate of Rs. 1 per Sq.m..

1.2. TEPS CETP- 50 MLD (New)

- Tarapur Environment Protection Society (TEPS) operating existing CETP.
- Establish: Nov. 2020
- Capacity of CETP 50 MLD (12.5X4) Now at present 12.5X 2 was in operation. ie 25 MLD set is in operation.
- Consent to operate validity: 30.11.2023 applied for renewal (Part-I 25 MLD) with amalgamation of consent to operate (Part-II-10 MLD) for (35 MLD out of 50 MLD) CETP

1.3. Effluent **collection system:**

(i) Dedicated effluent collection drainage network: All old SW/RCCC/concrete collection and conveying system is replaced by new HDPE conveying system is replaced by new HDPE pipeline ranging from 100mm to 800 mm dia for a length of 60 km. throughout area. Untreated trade effluent of industries are conveyed through collection system & let out to CETP for further treatment.

(ii) Sump 1 line (Zone A, B, C, F, G, L, Partly W)

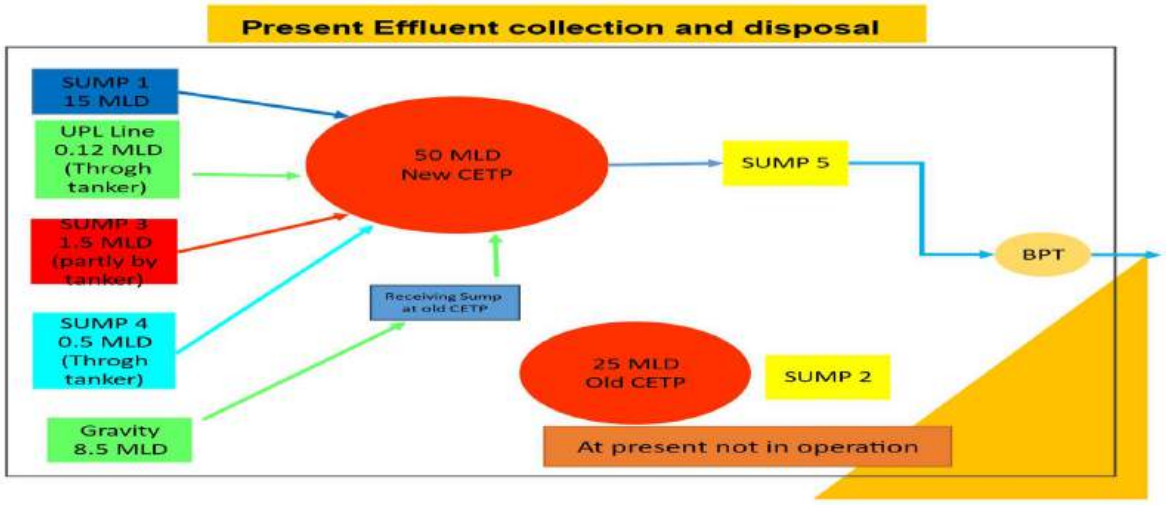
(iii) Gravity line (D, H, E, Partly W)

(iv) Sump 3 line (M, N- Presently working at 10% scale for M/s. Akry Organics Pvt. Ltd., & M/s. Kriplon Synthetics Pvt. Ltd.,)

(v) Sump 4 line (K, T)

(vi) Through tanker (Zone K, T, M, N, Partly E).

(vii) Member industries.1167 (Red 562)



1.4. Treatment System; Provided Primary, Secondary & Tertiary treatment.

1. Primary-
    a. Receiving tank: - 1 nos.
    b. Equalization Tanks: - 2 nos.
    c. Chemical Dosing: - 1 no.
    d. DAF: - 4 nos. (Dissolved Air Flotation)
2. **Secondary**: -
    a. First Stage Aeration Tanks: -4 nos.-12.5 MLD each (at present 2 nos. in operation, remaining 2 nos.- Civil construction work completed)
    b. First Stage Secondary Clarifier: -4 nos.-12.5 MLD each (at present 2 nos. in operation, remaining 2 nos-under construction)
    c. Second Stage Aeration Tanks: - -4 nos.-12.5 MLD each (at present 2 nos. in operation, remaining 2 nos. Civil construction work completed)
    d. Second Stage Secondary Clarifier: -4 nos.-12.5 MLD each (at present 2 nos. in operation, remaining 2 nos.- under construction)
3. **Tertiary**: -
    a. Pressure Sand Filter: - 12 nos. (at present 7 nos. installed but not in operation)
4. Decanter: - 7 nos. (at present 4 nos. are provided)
    a) Solar Pit: - 6 nos (15x10 Mtrs).
    b) Sludge Dryer: - 1 no. (2500 MT/hr. capacity not yet provided).

1.5. **Treated effluent Disposal**:

1.5.1. The MIDC has obtained consent to establish for laying of lay down of treated wastewater pipeline (HDPE) of 1000 mm diameter to release 75 MLD treated effluent from Tarapur industrial area into Arabian sea (Navapur) at 7.1 Km inside. As suggested by NIO laying of disposal of pipeline from shore up to 7.1 Km into the sea including 3.4 Km from BPT to shore completed except inter connection work.

1.5.2. Therefore, at present, the treated effluent without color removal from new CETP is received at Sump No. 5. MIDC disposes this treated effluent through old disposal line to Navapur then at 500 mtres from HTL in the Arabian Sea.

1.6. **Sludge management.** The sludge generated from the CETP is sent to CHWTSDF Taloja for its further treatment and disposal.

1.7. Design parameters and analysis reports of TEPS-CETP (50 MLD):-

1.6.1 Inlet

(All in mg/l except pH)	pH	BOD	COD	TDS
Inlet Design Parameter	5.5-9	<1500	<3500	**2100**
Results Average	**7.5**	**509.5**	**1271.5**	**4559.6**
Max	**9**	**1400**	**3168**	**10054**
Min	**6.2**	**90**	**232**	**400**

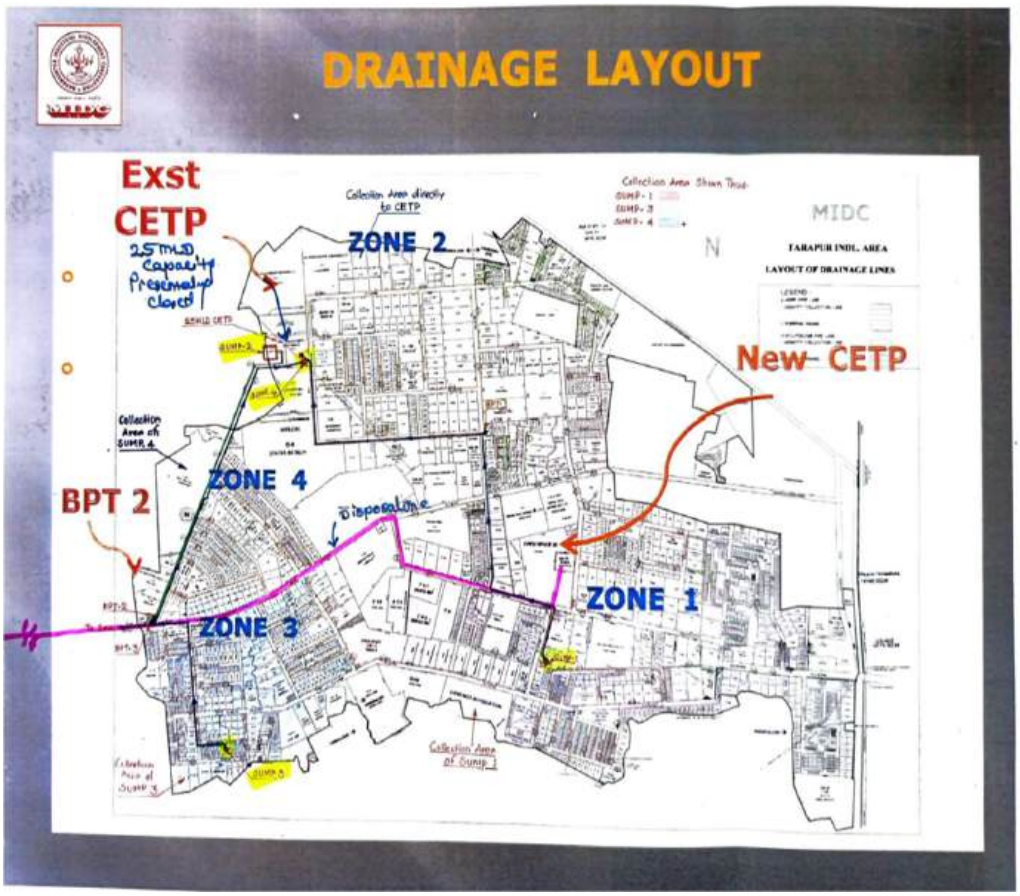
1.6.2 Outlet

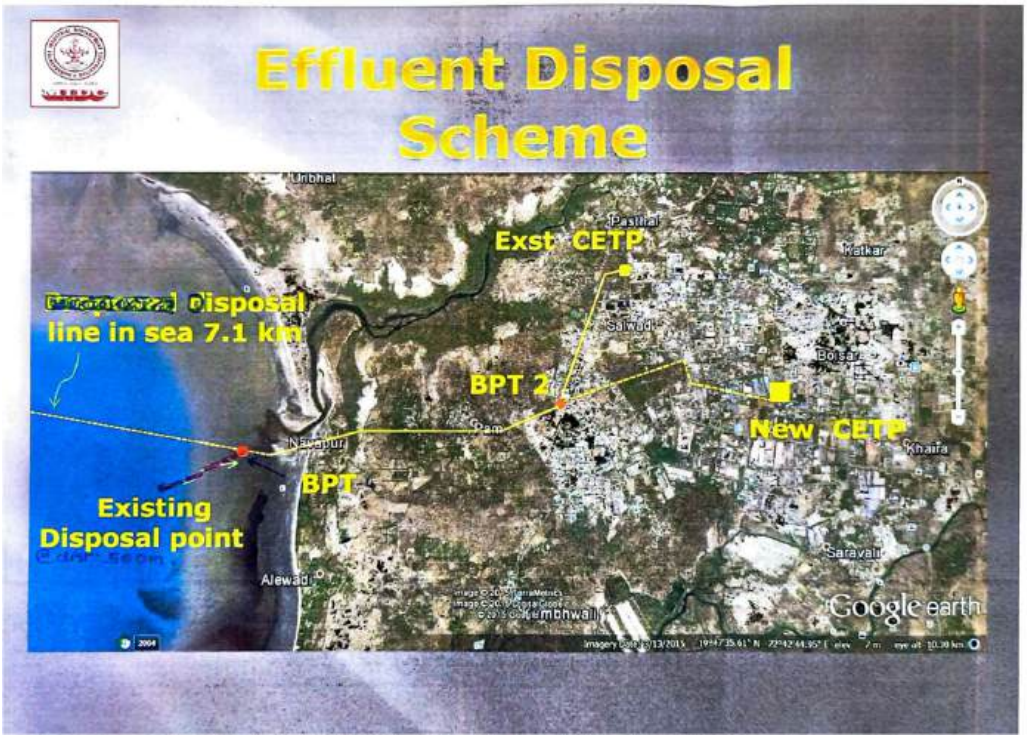
(All in mg/l except pH)	pH	BOD	COD	TDS
Outlet Standard	6-9	<30	<250	Not Specified
Average	**7.3**	**95.6**	**251.8**	**4408.8**
Max	**8.5**	**320**	**904**	**20820**
Min	**6.3**	**24**	**64**	**1530**

1.8. **JVS Results**: It appears from the analysis results of JVS collected by MPCB during the period **1st June 2023 to 31st July 2024** shows that the CETP inlet parameters like BOD Min 90 mg/l & Max 1400 mg/l, COD Min 232 mg/l & Max 3168 mg/l, which are within consented norms prescribed by the Board. The JVS collected during the period **1st June 2023 to 31st July 2024** CETP outlet parameters the concentration of BOD Min 24 mg/l & Max 320 mg/l, COD Min 64 mg/l & Max 904 mg/l, Out of 57 samples 23 samples are exceeding. Thus, the CETP outlet parameters are fluctuating. The Consolidated results in attached for ready reference.

1.9. **Persuasion by MPCB towards Improvement of CETP.**

- Repeated directives to CETP for Sludge removal and disposal at CHWTSDF.
- Diversion of entire effluent to new CETP of 50 MLD (25 MLD partly in operate).
- Segregation of high COD effluent stream.
- Persuasion towards commissioning of common High COD Treatment Facility. same facility established in 2022 and in operation.
- MPC Board issued Directions to MIDC for takeover of CETP in MIDC Tarapur and appoint expert agency for operation & Maintenance.





CETP Discharge Point

Analysis results of CETP water samples collected by MPCB.

TEPS-CETP, Plot No.- OS-30 (50 MLD), MIDC Tarapur,							
Inlet Results- June-23 to July-2024							
Sr. No	**Date**	**pH**	**BOD**	**COD**	**SS**	**O & G**	**TDS**
Consent Standards		**5.5-9.0**	**1500 mg/l**	**3500**	**- mg/l**	**20 mg/l**	**- mg/l**
1	05.06.2023	7.3	650	1796	160	1	5060
2	13.06.2023	8.4	850	2384	70	1	8056
3	19.06.2023	7.2	500	1216	138	BDL	4100
4	26.06.2023	7.3	307.5	640	140	BDL	2216
5	03.07.2023	6.9	168.6	472	99	BDL	2694
6	10.07.2023	7.4	260	732	61	BDL	2664
7	17.07.2023	7.4	297.6	844	116	BDL	3042
8	24.07.2023	7.6	180	504	71	BDL	442
9	31.07.2023	7.8	210	580	177	BDL	2932
10	07.08.2023	8.3	470	1352	153	BDL	5940
11	14.08.2023	7.7	750	1280	305	BDL	3994
12	21.08.2023	7.4	450	1256	240	BDL	4140
13	29.08.2023	8.1	425	1200	53	BDL	3442
14	04.09.2023	7.4	340	944	172	BDL	2484
15	11.09.2023	7.8	320	900	112	BDL	3998
16	25.09.2023	7.1	400	1104	33	BDL	2478
17	05.10.2023	7.1	600	1320	264	7.8	400
18	12.10.2023	6.8	450	1088	168	BDL	3808
19	17.10.2023	6.6	320	920	165	BDL	5154
20	23.10.2023	7.6	800	1552	468	1	5292
21	30.10.2023	9	600	1688	174	BDL	6554
22	06.11.2023	7.3	650	1408	194	BDL	4654
23	24.11.2023	7.9	450	1216	216	BDL	5842
24	28.11.2023	8.8	400	1136	322	BDL	5256
25	07.12.2023	7.3	1000	2848	226	1.6	10054
26	15.12.2023	7.3	500	1136	62	BDL	5692
27	20.12.2023	6.5	500	1392	160	BDL	5234
28	28.12.2023	7.7	575	1600	90	1.8	7002
29	04.01.2024	7.6	575	1472	94	BDL	4272
30	10.01.2024	7.4	650	1832	84	BDL	5324
31	17.01.2024	7.6	525	1432	78	12.4	4802
32	31.01.2024	7.3	430	1208	118	BDL	2994

33	08.02.2024	7.5	500	1376	180	BDL	3738
34	15.02.2024	7.5	350	984	121	BDL	4840
35	23.02.2024	7.1	475	1344	170	BDL	4054
36	29.02.2024	7.8	380	1064	128	BDL	4758
37	05.03.2024	7.5	650	1872	72	BDL	5780
38	14.03.2024	7.3	550	1584	166	BDL	6140
39	18.03.2024	7.1	300	832	60	BDL	4804
40	27.03.2024	7.5	700	1512	284	BDL	5780
41	04.04.2024	7.4	250	696	110	BDL	5160
42	12.04.2024	8.1	650	1464	212	BDL	4842
43	18.04.2024	8.3	700	1448	110	BDL	6220
44	24.04.2024	7.7	525	1120	105	BDL	4920
45	02.05.2024	8.5	800	1824	162	BDL	6344
46	06.05.2024	7.3	1400	3168	186	24	8434
47	16.05.2024	7.8	625	1176	650	BDL	4772
48	22.05.2024	8.1	800	1872	160	BDL	5870
49	29.05.2024	7.4	950	1800	261	26.8	7100
50	06.06.2024	6.2	525	1648	340	1.4	5080
51	13.06.2024	7.3	475	1040	79	BDL	4002
52	20.06.2024	7.6	120	280	82	BDL	1778
53	27.06.2024	7.1	425	880	91	BDL	4020
54	04.07.2024	7.3	600	1128	59	BDL	3624
55	10.07.2024	7.6	220	600	49	BDL	2666
56	18.07.2024	7	380	1080	69	BDL	4026
57	25.07.2024	7.3	90	232	56	BDL	1132
Average		**7.5**	**509.5**	**1271.5**	**156.9**	**7.9**	**4559.6**
Max		**9**	**1400**	**3168**	**650**	**26.8**	**10054**
Min		**6.2**	**90**	**232**	**33**	**1**	**400**

Annexure-III (Contd..)

TEPS-CETP, Plot No.- OS-30 (50 MLD), MIDC Tarapur,							
Outlet Results- Jun-23 to July-2024							
Sr. No	**Date**	**pH**	**BOD**	**COD**	**SS**	**O & G**	**TDS**
Consent Standards		**6.0-9.0**	**100 mg/l**	**250 mg/l**	**100 mg/l**	**10 mg/l**	**2100 mg/l**
1	05.06.2023	7.3	140	374	57	BDL	4560
2	13.06.2023	7.4	320	904	31	BDL	4372
3	19.06.2023	7.3	75	180	46	BDL	3894
4	26.06.2023	7.6	109.1	260	70	BDL	3250
5	03.07.2023	7.2	54.6	148	23	BDL	2100
6	10.07.2023	7.4	70	184	68	BDL	3276
7	17.07.2023	7.4	59.5	164	60	BDL	2682
8	24.07.2023	7.9	24	64	27	BDL	1640
9	31.07.2023	7.7	110	272	50	BDL	2260
10	07.08.2023	8.5	80	208	44	BDL	3898
11	14.08.2023	7.7	70	188	60	BDL	3696
12	21.08.2023	7.7	110	296	90	BDL	3796
13	29.08.2023	7.6	110	280	64	BDL	3010
14	04.09.2023	7.4	90	232	41	BDL	3394
15	11.09.2023	7.5	70	180	13	BDL	3098
16	25.09.2023	7.4	110	288	35	BDL	2968
17	05.10.2023	7.4	160	420	150	BDL	3774
18	12.10.2023	7.2	80	220	63	BDL	3694
19	17.10.2023	7.4	110	260	40	BDL	3692
20	23.10.2023	6.9	90	252	52	BDL	3886
21	30.10.2023	7	130	332	20	BDL	3540
22	06.11.2023	6.8	80	204	50	BDL	4294
23	24.11.2023	7.2	80	224	34	BDL	4518
24	28.11.2023	7	90	236	65	BDL	4798
25	07.12.2023	6.7	90	244	18	BDL	4400
26	15.12.2023	7.1	90	232	12	BDL	4302
27	20.12.2023	7.1	90	236	47	BDL	4660
28	28.12.2023	7.4	70	188	14	BDL	4454
29	04.01.2024	7.5	70	176	14	BDL	4562
30	10.01.2024	7.3	105	264	31	BDL	4394
31	17.01.2024	7.1	110	304	29	BDL	4354
32	31.01.2024	7.4	110	288	28	BDL	3914
33	08.02.2024	7.2	80	212	22	BDL	6886
34	15.02.2024	7.3	105	256	21	BDL	5658

35	23.02.2024	7.3	110	272	41	BDL	5840
36	29.02.2024	7.6	50	132	31	BDL	4522
37	05.03.2024	8.2	75	200	25	BDL	4402
38	14.03.2024	7.3	90	320	50	BDL	6676
39	18.03.2024	7.4	110	304	26	BDL	4932
40	27.03.2024	7.6	110	272	28	BDL	4130
41	04.04.2024	7.4	50	124	48	BDL	4548
42	12.04.2024	7.4	110	276	37	BDL	4746
43	18.04.2024	7.2	80	236	45	BDL	4674
44	24.04.2024	7	110	308	62	BDL	4672
45	02.05.2024	7.2	110	292	55	BDL	4790
46	06.05.2024	6.8	140	276	61	BDL	4748
47	16.05.2024	7.1	90	248	56	BDL	6100
48	22.05.2024	7.1	130	360	42	BDL	5120
49	29.05.2024	7.5	150	400	74	BDL	6658
50	06.06.2024	6.4	120	328	43	BDL	4788
51	13.06.2024	7	80	208	33	BDL	20820
52	20.06.2024	6.3	90	240	78	BDL	3960
53	27.06.2024	7.3	80	204	58	BDL	3602
54	04.07.2024	7.3	60	156	113	BDL	2400
55	10.07.2024	6.8	70	180	30	BDL	2736
56	18.07.2024	7.2	50	144	19	BDL	3236
57	25.07.2024	6.9	40	104	16	BDL	1530
Average		**7.3**	**95.6**	**251.8**	**44.9**	**-**	**4408.8**
Max		**8.5**	**320**	**904**	**150**	**-**	**20820**
Min		**6.3**	**24**	**64**	**12**	**-**	**1530**

Annexure-III (Contd..)

2.0 TECHNICAL DETAILS OF (HIGH COD/HTDS REDUCTION FACILITY) STRIPPER, MEE & ATFD:-

Design Basis:Stripper, MEE & ATFD is designed for following input characteristics:

Sr.No	Description	Unit	Value
1.	Capacity	KLPD	300
2.	Operating hr	hr	24
3.	COD	%	15
4.	TDS	%	8-12
5.	Hardness	ppm	2000
6.	Solvents	%	10
7.	Steam pressure	kg/cm2	6
8.	Cooling tower inlet Temperature	Deg C	32
9.	Cooling tower outlet Temperature	Deg C	40

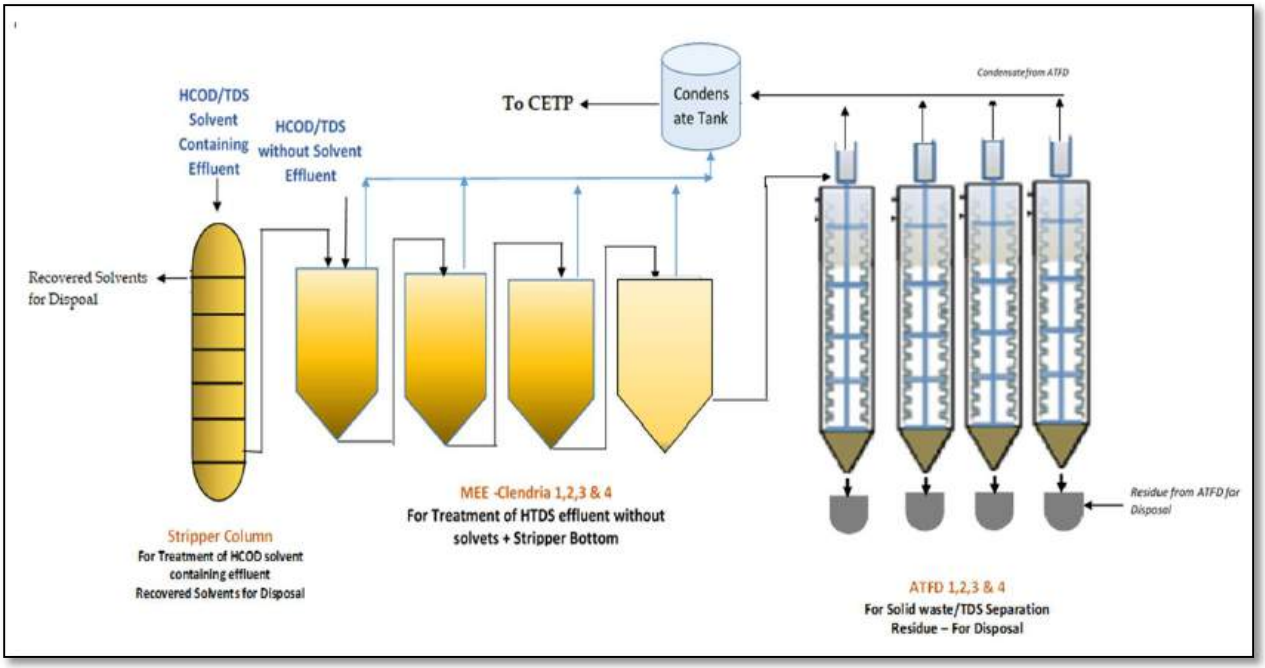
Feed Rates & Utilities Requirement for HCOD/TDS reduction Facility:

Description	Stripper	Quadruple Effect MEE	Agitated thin Film Dryer				Total
			I	II	II	III	
Feed rate, kg/hr	12500	12500	1312	1312	1400	1500	12500 kg/hr
steam required, Kgs/hr	1355	2420	863	863	1000	1067	7568 kgs/hr
Steam pressure , Kg/cm2(g))	3.5	6.0	6.0	6.0	6.0	6.0	6.0 Kg/cm2(g))
Cooling Water , m3/hr	145	200	70	70	90	88	663 m3/hr
Power (Kw)	31.5	200.3	32	32	32	33.197	361 Kw

Note :- Solvent containing effluent is identified & unloaded separately in a separate feed tank & then Feed to Stripper column whenever required.

- HTDS effluent without solvents will be directly feed to MEE followed by ATFD.
- Residue Generated from ATFD shall be stored in PP bags & disposed off as per HW Rule 2016.
- Solvent recovered will be stored & disposed off periodically / sale to authorized re-processor.

Diagrammatic representation of HCOD/TDS Reduction Facility is as below,



SEEPL has obtained CTE &consent to operate vide no.Format1.0/JD (WPC)/UAN No. MPCBCONSENT-0000122676/CO/2201000378 dt. 11.01.2022 and its was in operation. To monitor performance of system, SEEPL has also set up laboratory where samples are analysed in all shifts. Also, online SCADA system is installed, so that no condensate with higher parameters shall be discharged to CETP drain.

High COD/TDS reduction facility, Tarapur, Plot P-196, E-133, MIDC, Tarapur; The MPCB took initiatives towards identification of High COD/TDS units. Thereafter, a dedicated facility, namely M/s. Sadekar Enviro Engineers Pvt. Ltd. MIDC Tarapur is being set up and operational for the treatment of High COD/TDS. There are 113 member units of the said facility which segregate, stored separately and sent to the High COD/TDS at common facility for further treatment.

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Annexure-IV

Attendance Sheet.

Attendance Sheet		
Sr. No.	**Name of Person**	**Designation**
1	Shri. E.Thirunavukkarasu	Scientist 'E' / Additional director
2	Shri. P.K.Mirashe	Advisor Environment, MIDC
3	Shri. Suneel Mali	SDO Palghar
4	Shri. Rajendra Patil	Addl Director, office of Regional Director, Pune
5	Shri. Raju R Vasave	Sub Regional Officer-Tarapur
6	Shri. Anant Pandurang Sonam	Sarpanch - Grampanchyat Pasthal
7	Smt. Rajesree Rajendra Bhoye	Deputy Sarpanch - Grampanchyat Pasthal
8	Shri. Ankush Parshuram Gharat	Member, Grampanchyat Pasthal
9	Shri. Ganesh Bhimrao Gharat	Villager, Pasthal Village
10	Shri. Jitendra Valkeshwar Dhanba	Villager, Pasthal Village
11	Shri. Jitam Jitendr Dhanba	Villager, Pasthal Village

Annexure-V (1)

Analysis results of Surface water samples collected by the Committee on 19.06.2024

Analysis results of Surface water samples collected by the Committee on 19.06.2024											
Sr. No.	**Parameters**	**A-Steam Passing to Pasthal from MIDC (Loba)**	**B-Steam Passing to Pasthal from MIDC (Loba)**	**C-Steam Passing to Pasthal from MIDC (Loba)**	**D- Nalla Passing Through Pasthal Village near Mandir (Bridge)**	**E- Nalla Passing Through Pasthal Village near Mandir (Bridge)**	**F- Nalla Passing Through Pasthal Village near Mandir (Bridge)**	**G- Navapur Sea Beach**	**H- Navapur Sea Beach**	**I- Navapur Sea Beach**	**Standards* mg/l**
1	**pH**	**7.5**	**-**	**-**	**7.2**	**-**	**-**	**7.9**	**-**	**-**	5.5-9.0
2	**BOD (mg/l)**	**180**	**-**	**-**	**210**	**-**	**-**	**5.4**	**-**	**-**	30 (BIS)
3	**COD (mg/l)**	**-**	**572**	**-**	**-**	**644**	**-**		**404**	**-**	250 (BIS)
4	**SS (mg/l)**	**41**	**-**	**-**	**29**	**-**	**-**	**56**	**-**	**-**	100
5	**TDS (mg/l)**	**1478**	**-**	**-**	**2174**	**-**	**-**	**50390**	**-**	**-**	100
6	**Ammonical Nitrogen**	**-**	**0.13**	**-**	**-**	**0.57**	**-**	**-**	**0.09**	**-**	NS
7	**Phenol (mg/l)**	**-**	**1.49**	**-**	**-**	**0.62**	**-**	**-**	**BDL**	**-**	1
8	**Chlorides (mg/l)**	**325.90**	**-**	**-**	**447.36**	**-**	**-**	**18194.36**	**-**	**-**	NS
9	**DO (mg/l)**	**Nil**	**-**	**-**	**Nil**	**-**	**-**	**7.1**	**-**	**-**	NS

10	**Nitrate Nitrogen**	**36**	**-**	**-**	**34**	**-**	**-**	**11.40**	**-**	**-**	10
11	**Sulphate (mg/l)**	**115.40**	**-**	**-**	**139.20**	**-**	**-**	**1798**	**-**	**-**	NS
12	**Fluoride (mg/l)**	**BDL**	**-**	**-**	**BDL**	**-**	**-**	**BDL**	**-**	**-**	2
13	**Colour**	**205.59**	**-**	**-**	**105.63**	**-**	**-**	**BDL**	**-**	**-**	
14	**Cadmium**	**-**	**-**	**BDL**	**-**	**-**	**BDL**	**-**	**-**	**BDL**	NS
15	**Chromium Total**	**-**	**-**	**BDL**	**-**	**-**	**BDL**	**-**	**-**	**BDL**	0.1
16	**Copper (mg/l)**	**-**	**-**	**BDL**	**-**	**-**	**BDL**	**-**	**-**	**BDL**	3
17	**Iron (mg/l)**	**-**	**-**	**3.25**	**-**	**-**	**3.34**	**-**	**-**	**8.10**	3
18	**Lead (mg/l)**	**-**	**-**	**0.05**	**-**	**-**	**0.09**	**-**	**-**	**0.60**	0.1
19	**Manganese**	**-**	**-**	**0.46**	**-**	**-**	**0.58**	**-**	**-**	**0.32**	3
20	**Nickel**	**-**	**-**	**BDL**	**-**	**-**	**0.62**	**-**	**-**	**BDL**	
21	**Arsenic**	**-**	**-**	**0.02**	**-**	**-**	**0.01**	**-**	**-**	**0.01**	0.2
22	**Barium**	**-**	**-**	**14.22**	**-**	**-**	**10.04**	**-**	**-**	**63.42**	NS
23	**Vanadium**	**-**	**-**	**1.70**	**-**	**-**	**2.20**	**-**	**-**	**3.21**	0.2
24	**Zinc**	**-**	**-**	**0.13**	**-**	**-**	**0.04**	**-**	**-**	**0.13**	5

All values are in mg/l except pH, Odour and Colour; Mode of sampling-Grab; NS- Not Specfied;(BIS) General Standards for discharge of effluents BIS,(IS:2296)

**Canadian water quality guidelines for discharge of environmental pollutants in inland surface water*

Annexure-V (2)

Analysis results of Ground water samples collected by the Committee on 19.06.2024

Analysis results of Ground water samples collected by the Committee on 19.06.2024											
Sr. No.	**Parameters**	**J- Salwad Pada Krida Sankul Borewell**	**K- Salwad Pada Krida Sankul Borewell**	**L- Salwad Pada Krida Sankul Borewell**	**M- Borewell in Premises of Abli Raghunath Gharat, Pasthal**	**N- Borewell in Premises of Abli Raghunath Gharat, Pasthal**	**O- Borewell in Premises of Abli Raghunath Gharat, Pasthal**	**P- Smashan Bhumi Pasthal Borewell**	**Q- Smashan Bhumi Pasthal Borewell**	**R- Smashan Bhumi Pasthal Borewell**	**Standards* mg/l**
1	**pH**	**7.7**	**-**	**-**	**8.2**	**-**	**-**	**7.6**	**-**	**-**	5.5-9.0
2	**BOD (mg/l)**	**70**	**-**	**-**	**70**	**-**	**-**	**120**	**-**	**-**	30 (BIS)
3	**COD (mg/l)**	**-**	**156**	**-**	**-**	**184**	**-**	**-**	**340**	**-**	250 (BIS)
4	**SS (mg/l)**	**10**	**-**	**-**	**10**	**-**	**-**	**11**	**-**	**-**	100
5	**TDS (mg/l)**	**5268**	**-**	**-**	**3854**	**-**	**-**	**19302**	**-**	**-**	100
6	**Ammonical Nitrogen**	**-**	**0.01**	**-**	**-**	**BDL**	**-**	**-**	**BDL**	**-**	NS
7	**Phenol (mg/l)**	**-**	**BDL**	**-**	**-**	**0.20**	**-**	**-**	**BDL**	**-**	1
8	**Chlorides (mg/l)**	**614.81**	**-**	**-**	**524.84**	**-**	**-**	**8697.30**	**-**	**-**	NS
9	**DO (mg/l)**	**-**	**-**	**-**		**-**	**-**		**-**	**-**	NS
10	**Nitrate Nitrogen**	**50**	**-**	**-**	**43**	**-**	**-**	**190**	**-**	**-**	10

11	**Sulphate (mg/l)**	**701.80**	**-**	**-**	**713**	**-**	**-**	**1421**	**-**	**-**	NS
12	**Fluoride (mg/l)**	**BDL**	**-**	**-**	**BDL**	**-**	**-**	**BDL**	**-**	**-**	2
13	**Colour**	**448.62**	**-**	**-**	**926.36**	**-**	**-**	**444.83**	**-**	**-**	
14	**Cadmium**	**-**	**-**	**BDL**	**-**	**-**	**BDL**	**-**	**-**	**BDL**	NS
15	**Chromium Total**	**-**	**-**	**BDL**	**-**	**-**	**BDL**	**-**	**-**	**BDL**	0.1
16	**Copper (mg/l)**	**-**	**-**	**BDL**	**-**	**-**	**BDL**	**-**	**-**	**BDL**	3
17	**Iron (mg/l)**	**-**	**-**	**0.51**	**-**	**-**	**0.38**	**-**	**-**	**0.27**	3
18	**Lead (mg/l)**	**-**	**-**	**0.18**	**-**	**-**	**0.12**	**-**	**-**	**0.34**	0.1
19	**Manganese**	**-**	**-**	**BDL**	**-**	**-**	**84**	**-**	**-**	**0.45**	3
20	**Nickel**	**-**	**-**	**BDL**	**-**	**-**	**BDL**	**-**	**-**	**BDL**	
21	**Arsenic**	**-**	**-**	**BDL**	**-**	**-**	**0.01**	**-**	**-**	**0.01**	0.2
22	**Barium**	**-**	**-**	**33.68**	**-**	**-**	**21.36**	**-**	**-**	**51.84**	NS
23	**Vanadium**	**-**	**-**	**2.71**	**-**	**-**	**2.45**	**-**	**-**	**3.46**	0.2
24	**Zinc**	**-**	**-**	**0.06**	**-**	**-**	**0.02**	**-**	**-**	**0.42**	5

All values are in mg/l except pH, Odour and Colour; Mode of sampling-Grab; NS- Not Specfied;(BIS) General Standards for discharge of effluents BIS,(IS:2296)

**Canadian water quality guidelines for discharge of environmental pollutants in inland surface water*

Annexure-V (3)

Analysis results of Creek water samples collected by MPCB from Jan-23 to June-24

Analysis report of NWMP
Station code:- 2798
4.2.1 Station Name:- Kharekuran Murbe Creek

Months	Parameters						
	pH	Dissolved Oxygen	B.O.D.	C.O.D.	Nitrate	Fecal Coliform	WQI
		(mg/l)	(mg/l)	(mg/l)	(mg/l)	(MPN/100 ml)	
YEAR : 2023-2024							
Jan-23	7.9	3.6	10	224	0.78	27	55.36
Feb-23	7.7	3	32	160	1.37	34	47.89
Mar-23	7.7	4	14	244	1.89	46	56.24
Apr-23	7.9	3.9	12	192	1.48	27	56.56
May-23	8.1	3.7	15	256	2.65	17	54.92
Jun-23	7.7	2	N/A	620	2.94	1.8(BDL)	69.2
Jul-23	7.3	5.3	8.2	64	1	540	62.11
Aug-23	8.4	4.6	8	96	1.32	350	52.03
Sep-23	7.6	5.1	11	276	1.33	22	66.12
Oct-23	7.4	5.3	8	128	1.18	49	68.86
Nov-23	7.2	3.9	13	348	1.41	79	56.67
Dec-23	7.5	3.9	12	280	1.58	49	57.25
Jan-24	8	4.9	11	292	1.13	23	62.23
Feb-24	8.1	6.3	8	300	0.93	23	72.29
Mar-24	7.5	4.5	12	183.2	1.36	350	54.24
Apr-24	7.8	4.4	14	192.5	1.22	540	49.84
May-24	8	4.1	14	268.6	0.74	79	53.07
Jun-24	8	4.2	14	324.7	2.91	130	52.02

Annexure-V (3)

Analysis report of NWMP
Station code:- 2799
Station Name:- Dandi Creek

Months	Parameters						
	pH	Dissolved Oxygen (mg/l)	B.O.D. (mg/l)	C.O.D. (mg/l)	Nitrate (mg/l)	Fecal Coliform (MPN/100 ml)	WQI
YEAR : 2023-2024							
Jan-23	7.7	3.9	9.5	256	2.59	23	59.53
Feb-23	7.8	3.2	38	224	1.49	22	49.76
Mar-23	7.7	4.1	12	244	1.54	33	58.34
Apr-23	7.9	4	11	196	0.77	33	56.7
May-23	8.2	4	15	260	1.57	23	54.96
Jun-23	7.4	3.4	N/A	324	2.14	1.8(BDL)	79.59
Jul-23	8.1	5.4	9.5	68	0.98	920	53.34
Aug-23	8.4	4.2	9	132	0.88	350	48.47
Sep-23	7.9	5.2	10	260	2.4	39	63.1
Oct-23	7.3	1.4	55	180	1.74	94	39.78
Nov-23	7.4	4	12	324	2.54	17	61.89
Dec-23	7.5	3.8	14	400	1.76	22	58.82
Jan-24	8.3	4.9	11	272	1.24	32	59.19
Feb-24	7.4	3.5	24	287.8	1.24	32	54.25
Mar-24	7.1	3	15	212	2.38	350	45.63
Apr-24	7.6	4.7	13	193.6	1.66	920	51.34
May-24	8.1	4.2	13	348.8	0.88	32	56.13
Jun-24	8.1	4.4	13	243.3	3.1	110	53.25

Annexure-V (3)

Analysis report of NWMP
Station code:-2800
4.2.3 Station Name:-Sarawali Creek

Months	Parameters						
	pH	Dissolved Oxygen (mg/l)	B.O.D. (mg/l)	C.O.D. (mg/l)	Nitrate (mg/l)	Fecal Coliform (MPN/100 ml)	WQI
YEAR : 2023-2024							
Jan-23	6.9	1.2	18	216	0.3(BDL)	27	43.04
Feb-23	8.1	5	7	48	2.22	33	65.2
Mar-23	8.3	3.5	16	224	2.87	46	49.04
Apr-23	8.2	4	10	168	1.97	94	51.59
May-23	8.3	4.2	12	192	3.99	49	53.67
Jun-23	7.4	4.6	N/A	56	3.76	33	76.88
Jul-23	7.8	5.7	5.6	24	1.69	920	62.18
Aug-23	7.8	5	7	32	1.54	240	60.75
Sep-23	7.5	6.6	3.5	8	2.4	21	82.68
Oct-23	8.1	6.6	5	32	3.11	39	74.74
Nov-23	8	4.2	11	264	1.77	23	58.32
Dec-23	8	5.2	8	84	3.54	49	64.37
Jan-24	7.8	5.2	9	164	1.69	27	66.28
Feb-24	7.8	3.6	18	155.9	0.94	27	54.14
Mar-24	7.6	4.8	11	30.8	2	240	56.71
Apr-24	8.7	5.1	12	106.9	5.8	920	46.58
May-24	7.6	4.9	10	148.4	1.87	27	64.59
Jun-24	7.2	4.3	13	216.6	10.64	920	50.96

Annexure-V (3)

Analysis report of NWMP
Station code:- 2807
4.2.4 Station Name:- Navapur Sea

Months	Parameters						
	pH	Dissolved Oxygen (mg/l)	B.O.D. (mg/l)	C.O.D. (mg/l)	Nitrate (mg/l)	Fecal Coliform (MPN/100 ml)	WQI
YEAR : 2023							
Jan-23	7.7	3.9	14	248	2.34	22	58.06
Feb-23	7.6	4	32	432	1.86	110	50.33
Mar-23	7.8	4.2	15	240	1.69	84	54.51
Apr-23	8.1	4	12	216	1.77	22	56.46
May-23	8.3	3	16	336	1.87	170	42.02
Jun-23	7.8	2	N/A	680	3.14	1.8(BDL)	68.54
Jul-23	7.8	5.2	9.2	80	1.06	540	56.32
Aug-23	8.4	4.3	8	92	1.63	240	51.58
Sep-23	8	4.2	12	284	0.51	140	52.25
Oct-23	8.1	4.8	9	192	0.93	33	61.43
Nov-23	8.5	3.9	12	320	1.49	17	54.11
Dec-23	8	4.4	9	108	1.16	49	58.57
Jan-24	8.3	3.6	12	276	1.21	94	48.22
Feb-24	8.2	2.7	20	187.9	0.86	94	41.98
Mar-24	8	2.9	16	128.8	1.07	240	42.32
Apr-24	8.2	4.4	14	315.1	1.04	540	47.22
May-24	8.2	4.3	14	266.6	0.92	350	48.06
Jun-24	8.2	4.2	15	244.7	2.71	540	45.87

63-100	Good to Excellent	Non Polluted	
50-63	Medium to Good	Non Polluted	
38-50	Bad	Polluted	
38 and less	Bad to very Bad	Heavily Polluted	

Annexure-V (4)

Details of List of drains flowing through MIDC, Tarapur.

S. No.	Drain Origin location	Meeting place of drains in Creek	Direction of Drains	Creek to which drains meet
1	Starting from Plot No. RB-38 to R-2/9	Pasthal Village	North	Banganga Creek
2	Starting from Plot No. C-4/2/2 to D-25			
3	Starting from Plot No. E-24/2 to D-21/2/1			
4	Starting from Plot No. E-13 to AM-29	Salwad Village		
5	Starting from Plot No. T-3 to T-142	Paam Village	North West	
6	Starting from Plot No. T-52 to T-142			
7	Starting from Plot No. N-48 to N-13/2	Kumbhavli Village	South West	Navapur Dandi Creek
8	Starting from Plot No. N-27 to N-13/2			
9	Starting from Plot No. M-7 to N-13/2			
10	Starting from Plot No. OS-13 to G-59	Kolavade Village	North	
11	Starting from Plot No. C-2 to G-59			
12	Starting from Plot No. C-7 to OS-64			
13	Starting from Plot No. J-72/2 to G-73			
14	Starting from Plot No. J-138 to G-73			

Annexure-V (4-Contd..)

Analysis results of open drains in MIDC and nalla water collected by MPCB from June-2023 to June-2024.

Analysis results of MIDC open drain and nallas from Jan-2023 to June-2024								
Sr. No.	Date of Sample collection	Name of Sample Location	Parameters					
			pH	BOD	COD	SS	O&G	TDS
1	12.06.2023	Galaxy Surfactant G Zone nalla	7.1	1300	3672	76	BDL	10102
2	12.06.2023	Down Stream Near Sump No. 3	2	2400	7120	90	BDL	41986
3	21.06.2023	Nalla Flowing from Plot No. G-59	6.7	1000	2336	69	1.4	10798
4	28.06.2023	Outside factory premises M/s. Vaibhav Dyestuff, MIDC Tarapur	6.5	39.7	116	34	BDL	134
5	27.07.2023	Nalla flowing to Pasthal Village	7.7	40	92	18	BDL	-
6	04.08.2023	Village Pasthal Ward No. 6 (E)	7.9	30	76	55	BDL	-
7	10.08.2023	Environment sample at E Zone to Pasthal village	7.6	380	1080	47	BDL	1588
8	10.08.2023	Environment sample at opposite to UPL (E- Zone)	5.6	1100	3008	80	1	12198
9	10.08.2023	Environment sample at Nalla back to Plot no. K-17/18/19 (Gate No. 4)	8	500	1464	41	BDL	3370
10	10.08.2023	Environment Sample at Nalla behind Sump No. 3	6.8	470	1328	54	BDL	5312
11	18.08.2023	Nalla Near Deep Collage, Village Saravalli	7.5	80	172	34	BDL	590
12	06.09.2023	Nalla near gate of M/s. Aarey Drugs	7.8	140	300	57	BDL	-
13	06.09.2023	Nalla entry point of M/s. Aarey Drugs	7.8	50	112	120	BDL	-
14	06.09.2023	Micro Interlinings Pvt, Ltd. Opposite Nalla	7.9	220	616	25	BDL	-
15	06.09.2023	Nalla back side to M/s. Anuh Pharma Ltd.	7.2	40	104	49	BDL	266

16	06.11.2023	Shivaji Nagar Nalla	7.1	80	176	59	BDL	1320
17	06.11.2023	Nalla Adjacent to Sump No. 3	7.7	370	928	29	BDL	2556
18	06.11.2023	Nalla Leading to Pasthal Village	8.5	270	744	13	BDL	1258
19	06.11.2023	Nalla at M/s. Galaxy Surfactant, G-59, MIDC Tarapur	7	1200	3160	26	BDL	5974
20	06.11.2023	Nalla at Sattar Bungalow	7	1100	2880	29	BDL	6304
21	06.11.2023	Nalla near at Plot No. K-17/18, MIDC Tarapur (Nalla Back side at T-150, MIDC Tarapur)	7.1	900	2304	44	BDL	5992
22	22.11.2023	Nalla Opposite to Plot No. G-86, MIDC Tarapur	7.5	150	416	126	BDL	2510
23	22.11.2023	Storm water drain in fron of Plot No. S-4, MIDC Tarapur	4.7	300	816	29	BDL	3026
24	22.11.2023	Storm water drain in fron of Plot No. S-11, MIDC Tarapur	7.7	110	272	21	BDL	1028
25	25.11.2023	Nalla Flowing adjacent to M/s. Aarey Drugs & Pharmaceuticals Ltd.	11	200	560	92	BDL	3460
26	12.12.2023	E-Zone Nalla Opposite M/s. Ramdev Chemicals, MIDC Tarapur	6.6	550	1224	192	BDL	32050
27	14.12.2023	Nalla near by M/s. Camlin	7.4	280	808	40	BDL	1672
28	14.12.2023	Drain 1 Starting from Plot No. RB-38	7.7	130	240	29	BDL	828
29	14.12.2023	Drain 3 Starting from Plot No. E-24/2	8	24	64	10	BDL	1026
30	14.12.2023	Drain 6 Starting from Plot No. T-52	7.5	2200	5000	73	7.2	21358
31	14.12.2023	Drain 8 Starting from Plot No. N-27	7.9	3100	9040	300	9.6	23444
32	14.12.2023	Drain 9 Starting from Plot No. M-7 (meet with drain no. 8 near plot no. N-26	7.9	1700	5000	319	BDL	12596
33	14.12.2023	Drain 12 Starting from Plot No. C-7	10.3	120	340	97	BDL	2208
34	14.12.2023	Drain 13 Starting from Plot No. J-72/2	7.9	230	468	25	BDL	736

35	14.12.2023	Drain 14 Starting from Plot No. J-138	7.9	70	184	12	BDL	600
36	15.12.2023	Nalla near Loba Chemical/Omega Color	8.5	2000	4800	56	BDL	4494
37	15.12.2023	Nalla in front of E-50	7.7	3200	7160	61	2.6	15848
38	15.12.2023	Nalla entering into Shivaji Nagar from old CETP	7.7	90	260	20	BDL	1638
39	15.12.2023	Nalla flowing in front of Aarti Industries, K-17/18	7.1	3400	9520	61	BDL	27484
40	15.12.2023	Storm water drain in front of Ramdev Chemical	7.8	70	192	12	BDL	3322
41	15.12.2023	Nalla near Nandoliya Chemical., T-141	6.6	2600	7320	179	1.8	3708
42	15.12.2023	Nalla entering into Sump No. 3	7.9	3200	9160	106	BDL	31390
43	15.12.2023	Nalla opposite of Naprod Life Science	7.4	22	60	16	BDL	198
44	15.12.2023	Nalla flowing from S zone	3.8	140	392	48	BDL	4524
45	15.12.2023	Nalla flowing from M/s. Galaxy Surfactant, G-59	7.3	180	492	43	BDL	2496
46	15.12.2023	Nalla flowing from Sump No.1	6	160	460	71	BDL	3696
47	20.12.2023	Nalla near Kumbhavali Naka, Tarapur	7.6	4000	11200	207	BDL	59414
48	06.01.2024	MIDC storm water drain during excavation in from of Plot No. N-13/2	7.8	22	56	16	BDL	242
49	08.01.2024	Nalla at M/s. Galaxy Surfactant, G-59, MIDC Tarapur	7.1	800	2512	68	BDL	6900
50	30.01.2024	Natrual Nalla backside of M/s. Karamtara Engineering, 70 Bungalow, MIDC Tarapur	0.8	4000	11360	333	149.6	-
51	06.02.2024	Storm drain near E-46 gate, MIDC Tarapur	7.5	1300	3648	56	BDL	5918
52	06.02.2024	Storm drain at corner E-46, MIDC Tarapur	8.3	170	480	30	BDL	1764
53	06.02.2024	Storm water drain near M/s. Anuh Pharma gate, MIDC Tarapur	7.9	22	60	10	BDL	418

54	06.02.2024	Nala at M/s. Galaxy Surfactant, G-59, MIDC Tarapur	7.3	950	2720	67	BDL	5452
55	06.02.2024	Nalla at Plot No. N-12	7.3	2600	7520	67	BDL	3128
56	06.02.2024	Nalla at Plot No. AM-2	7.7	160	456	92	BDL	13546
57	06.02.2024	Nalla flowing from "S" plot near dumping ground	3.6	140	400	214	BDL	17000
58	07.02.2024	Nalla flowing from "S" plot near dumping ground	3.3	350	960	504	BDL	10724
59	07.02.2024	Nalla at M/s. Galaxy Srufactant, G-59, MIDC Tarapur	7.3	1050	3000	77	BDL	5520
60	20.06.2024	Nalla Down Stream of Sump No. 3	7.1	70	184	78	BDL	1024
61	20.06.2024	Storm Water drain in front of M/s. Shiddhichem	7.1	26	72	11	BDL	794
		Min	**0.8**	**22**	**56**	**10**	**1**	**134**
		Max	**11**	**4000**	**11360**	**504**	**149.6**	**59414**
		Avg.	**7.076**	**882.8**	**2414**	**86.21**	**35.98**	**8886**

Annexure-V (5)

Analysis results of Ground water samples collected by MPCB (June 2023 to April 2024)

Analysis results of Ground water samples collected by MPCB								
Sr. No.	**Parameters**	**Location**						**Standards* mg/l**
		Borewell sample Village Pasthal	**Borewell sample Shivaji Nagar**	**Borewell, village Kolawade (Rakesh Pimple's)**	**Handpump Village Kolawade (Dhanji Aali)**	**Borewell, Village Salwad (Sanskrut Utsav Mandal's)**	**Borewell sample Village Saravali (Shreeji Society)**	
		22.06.2023	**10.08.2023**	**09.02.2024**	**09.02.2024**	**09.02.2024**	**04.04.2024**	
1	pH	7.3	7.5	7.8	7.7	8.1	7.8	5.5-9.0
2	BOD	20	60	34	5	40	9	30 (BIS)
3	COD	56	172	92	12	112	24	250 (BIS)
4	Suspended Solid (SS)	21	47	10	21	11	10	100
5	O & G	BDL	BDL	BDL	BDL	BDL	BDL	
6	TDS	3874	1998	3292	694	2974	1442	100
7	Total Alkalnity	-	-	290	306	260	240	
8	Amonical Nitrogen	-	-	0.4	0.44	0.15	1.92	NS
9	Chloride	-	-	113.46	120.96	979.7	507.84	NS
10	Chlorine Residual	-	-	NIL	NIL	NIL	NIL	

11	Hardness (Total)	-	-	1380	416	1400	434	
12	Hardness (CA)	-	-	710	240	570	72	
13	Hardness (MG)	-	-	670	176	830	362	
14	Nitrate Nitrogen	-	-	11.22	5.79	11.64	82	10
15	Phosphate	-	-	0.63	0.48	0.23	0.61	
16	Sulphate	-	-	1580	16.56	633	100.4	NS
17	Cadmium	-	-	BDL	BDL	BDL	BDL	NS
18	Chro. Hexavalent	-	-	BDL	BDL	BDL	BDL	
19	Copper	-	-	BDL	BDL	BDL	0.02	3
20	Lead	-	-	0.12	BDL	BDL	BDL	0.1
21	Nikel	-	-	0.5	0.5	0.5	BDL	
22	Zinc	-	-	0.05	0.05	0.05	0.01	5

All values are in mg/l except pH, Odour and Colour; Mode of sampling-Grab; NS- Not Specfied;(BIS) General Standards for discharge of effluents BIS,(IS:2296)

**Canadian water quality guidelines for discharge of environmental pollutants in inland surface water*

"Your Service is our Duty"

MAHARASHTRA POLLUTION CONTROL BOARD
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TC-11520

NABL Accreditation:- ISO/IEC 17025:2017, TC-11520	Issue Date: 30-03-2023 Validity: 29-03-2025
Certification Standards:- ISO 45001: 2018, 944015/r1-S-7	Issue Date: 18-04-2023 Validity: 25-02-2024
MoEF Recognition:	Issue Date: Validity:

COA/Test Report No.: MPCB/RL-Thane/Environment/24-25/07/25	**Date:** 29/07/2024 03:35 PM
ULR No.: TC-1152024000000267F	

Test Report-Water (Environment)

Field Sample ID		BR-0075118		
Sample collected by (Officer Name)		SRO-Tarapur I(Raju Vasave) (SRO-Tarapur I)	Location of sample collection	
Seal No.:		165	Method of sample collection	Grab
Sample Collection	Date	19/06/2024	Total No. of Containers	1
	Time	03:00 PM	Nature/Description of Sample	-

Lab ID		**MPCB/RL-Thane/ENV/24-25/14**		
Received by lab	Date	21/06/2024	Anylysis Started On	24/06/2024 02:24 PM
	Time	04:00 PM	Anylysis Completed On	29/07/2024 03:35 PM
Sample recived by (Name & Designation)		Dr. Smita Wagh (Scientific Officer)		

Sr.No	Parameter	Results	Unit	Test Method	Permissible Limit
1	pH	7.5		APHA 23 rd Edition 4500-H+ B (Electrometric Method)	-
2	Total Dissolved Solids(TDS)	1478.0	mg/l	APHA 23 rd Edition 2540 C	-
3	Suspended Solids (SS)	41.0	mg/l	APHA 23 rd Edition 2540 D (Gravimetric Method)	-
4	Biochemical Oxygen Demand (BOD)	180.0	mg/l	IS 3025 (Part 44)	-
5	Chloride	325.90	mg/l	APHA 23rd Edition 4500-Cl- B (Argentometric Method)	-

Sr.No	Parameter	Results	Unit	Test Method	Permissible Limit
6	Dissolved Oxygen	NIL	mg/l	IS 3025 (Part 38) Winkler Method	-
7	Nitrate Nitrogen	36.00	mg/l		-
8	Sulphate	115.40	mg/l	APHA 23 rd Edition 4500-SO4 E (Turbidimetric Method)	-

Remarks:

Approved & Reviewed By

Dr. Smita Wagh
Scientific Officer,
I/c Regional Laboratory, Thane,

Note :
1. The results refer to the samples and parameters requested for analysis.
2. Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed
3. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory.

*** End of the Report ***

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MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 022-25820423 Fax : - Email : sothanelab@mpcb.gov.in Website : http://mpcb.gov.in	"Your Service is our Duty"	**Regional Laboratory** Office complex building, 5th floor, Wagle Estate, Near Mulund Check Naka, Thane- 400604

Repot Outward No.: MPCB/RL-Thane/Environment/24-25/07/25
Date: 29/07/2024 03:35 PM

Analysis Report-Water (Environment)

Client/Industry/location Name & Address
Stream Passing to Pasthal from MIDC (Loba)

Sample Details	
Field Sample ID :	BR-0075118
Laboratory Sample Code :	MPCB/RL-Thane/ENV/24-25/14
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	SRO-Tarapur I(Raju Vasave) (SRO-Tarapur I)
Seal No. :	165
Type of Industry / Location details :	
Sample Collected On :	Jun 19 2024 03:00:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	Fluoride	BDL	mg/l	
2	Colour	205.59	CU	

Report Type: final

Report generated on: 29/07/2024 03:36 PM

Complied & Approved by: Dr. Smita Wagh

Reviewed on Date: 29/07/2024 03:35 PM

Reviewed by: Dr. Smita Wagh

Dr. Smita Wagh
Scientific Officer,
I/c Regional Laboratory,
Thane,

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TC-11520

NABL Accreditation:- ISO/IEC 17025:2017, TC-11520	Issue Date: 30-03-2023 Validity: 29-03-2025
Certification Standards:- ISO 45001: 2018, 944015/r1-S-7	Issue Date: 18-04-2023 Validity: 25-02-2024
MoEF Recognition:	Issue Date: Validity:

COA/Test Report No.: MPCB/RL-Thane/Environment/24-25/07/6	**Date:** 15/07/2024 12:39 PM
ULR No.: TC-1152024000000258F	

Test Report-Water (Environment)

Field Sample ID		BR-0075119		
Sample collected by (Officer Name)		SRO-Tarapur I(Raju Vasave) (SRO-Tarapur I)	Location of sample collection	
Seal No.:		165	Method of sample collection	Grab
Sample Collection	Date	19/06/2024	Total No. of Containers	1
	Time	03:00 PM	Nature/Description of Sample	-

Lab ID		**MPCB/RL-Thane/ENV/24-25/15**		
Received by lab	Date	21/06/2024	Anylysis Started On	21/06/2024 06:36 PM
	Time	04:01 PM	Anylysis Completed On	15/07/2024 12:38 PM
Sample recived by (Name & Designation)		Dr. Smita Wagh (Scientific Officer)		

Sr.No	Parameter	Results	Unit	Test Method	Permissible Limit
1	Chemical Oxygen Demand (COD)	572.0	mg/l	APHA 23 rd Edition 5220 B (Open Reflux Method)	-

Remarks:

Approved & Reviewed By

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 022-25820423 Fax : - Email : sothanelab@mpcb.gov.in Website : http://mpcb.gov.in	"Your Service is our Duty"	**Regional Laboratory** Office complex building, 5th floor, Wagle Estate, Near Mulund Check Naka, Thane- 400604

Repot Outward No.: MPCB/RL-Thane/Environment/24-25/07/6
Date: 15/07/2024 12:39 PM

Analysis Report-Water (Environment)

Client/Industry/location Name & Address
Stream Passing to Pasthal from MIDC (Loba)

Sample Details	
Field Sample ID :	BR-0075119
Laboratory Sample Code :	MPCB/RL-Thane/ENV/24-25/15
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	SRO-Tarapur I(Raju Vasave) (SRO-Tarapur I)
Seal No. :	165
Type of Industry / Location details :	
Sample Collected On :	Jun 19 2024 03:00:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	Ammonical Nitrogen	0.13	mg/l	
2	Phenol	1.49	mg/l	

Report Type: final

Report generated on: 15/07/2024 12:40 PM

Complied & Approved by: Dr. Smita Wagh

Reviewed on Date: 15/07/2024 12:39 PM

Reviewed by: Dr. Smita Wagh

Dr. Smita Wagh
Scientific Officer,
I/c Regional Laboratory,
Thane,

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e-mail : sothanelab@mpcb.gov.in
website : http://mpcb.gov.in

TC-11520

NABL Accreditation:- ISO/IEC 17025:2017, TC-11520	Issue Date: 30-03-2023 Validity: 29-03-2025
Certification Standards:- ISO 45001: 2018, 944015/r1-S-7	Issue Date: 18-04-2023 Validity: 25-02-2024
MoEF Recognition:	Issue Date: Validity:

COA/Test Report No.: MPCB/RL-Thane/Environment/24-25/08/2	**Date:** 01/08/2024 04:50 PM
ULR No.: TC-1152024000000268F	

Test Report-Water (Environment)

Field Sample ID		BR-0075120		
Sample collected by (Officer Name)		SRO-Tarapur I(Raju Vasave) (SRO-Tarapur I)	Location of sample collection	
Seal No.:		165	Method of sample collection	Grab
Sample Collection	Date	19/06/2024	Total No. of Containers	1
	Time	03:00 PM	Nature/Description of Sample	-

Lab ID		**MPCB/RL-Thane/ENV/24-25/16**		
Received by lab	Date	21/06/2024	Anylysis Started On	21/06/2024 06:35 PM
	Time	04:02 PM	Anylysis Completed On	01/08/2024 04:49 PM
Sample recived by (Name & Designation)		Dr. Smita Wagh (Scientific Officer)		

Sr.No	Parameter	Results	Unit	Test Method	Permissible Limit
1	Cadmium	BDL	mg/l	APHA 23rd Edition 3111B (Direct Air-Acetylene Flame Method)	-
2	Chromium Total	BDL	mg/l		-
3	Copper	BDL	mg/l	APHA 23rd Edition 3111B (Direct Air-Acetylene Flame Method)	-
4	Iron	3.25	mg/l	APHA 23rd Edition 3111B (Direct Air-Acetylene Flame Method)	-

Sr.No	Parameter	Results	Unit	Test Method	Permissible Limit
5	Lead	0.05	mg/l	APHA 23rd Edition 3111B (Direct Air-Acetylene Flame Method)	-
6	Manganese	0.46	mg/l	APHA 23rd Edition 3111B (Direct Air-Acetylene Flame Method)	-
7	Nickel	BDL	mg/l	APHA 23rd Edition 3111B (Direct Air-Acetylene Flame Method)	-

Remarks:

Approved & Reviewed By

Dr. Smita Wagh
Scientific Officer,
I/c Regional Laboratory, Thane,

Note :
1. The results refer to the samples and parameters requested for analysis.
2. Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed
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Repot Outward No.: MPCB/RL-Thane/Environment/24-25/08/2
Date: 01/08/2024 04:50 PM

Analysis Report-Water (Environment)

Client/Industry/location Name & Address
Stream Passing to Pasthal from MIDC (Loba)

Sample Details	
Field Sample ID :	BR-0075120
Laboratory Sample Code :	MPCB/RL-Thane/ENV/24-25/16
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	SRO-Tarapur I(Raju Vasave) (SRO-Tarapur I)
Seal No. :	165
Type of Industry / Location details :	
Sample Collected On :	Jun 19 2024 03:00:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	Arsenic	0.02	mg/l	
2	Barium	14.22	mg/l	
3	Vanadium	1.70	mg/l	
4	Zinc	0.13	mg/l	

Report Type: final

Report generated on: 01/08/2024 04:51 PM

Complied & Approved by: Dr. Smita Wagh

Reviewed on Date: 01/08/2024 04:50 PM

Reviewed by: Dr. Smita Wagh

Dr. Smita Wagh
Scientific Officer,
I/c Regional Laboratory,
Thane,

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Thane- 400604, Tel : 022-25820423
e-mail : sothanelab@mpcb.gov.in
website : http://mpcb.gov.in

TC-11520

NABL Accreditation:- ISO/IEC 17025:2017, TC-11520	Issue Date: 30-03-2023 Validity: 29-03-2025
Certification Standards:- ISO 45001: 2018, 944015/r1-S-7	Issue Date: 18-04-2023 Validity: 25-02-2024
MoEF Recognition:	Issue Date: Validity:

COA/Test Report No.: MPCB/RL-Thane/Environment/24-25/07/27	**Date:** 29/07/2024 03:40 PM
ULR No.: TC-1152024000000269F	

Test Report-Water (Environment)

Field Sample ID		BR-0075121		
Sample collected by (Officer Name)		SRO-Tarapur I(Raju Vasave) (SRO-Tarapur I)	Location of sample collection	
Seal No.:		165	Method of sample collection	Grab
Sample Collection	Date	19/06/2024	Total No. of Containers	1
	Time	03:45 PM	Nature/Description of Sample	-

Lab ID		**MPCB/RL-Thane/ENV/24-25/17**		
Received by lab	Date	21/06/2024	Anylysis Started On	24/06/2024 02:25 PM
	Time	04:03 PM	Anylysis Completed On	29/07/2024 03:39 PM
Sample recived by (Name & Designation)		Dr. Smita Wagh (Scientific Officer)		

Sr.No	Parameter	Results	Unit	Test Method	Permissible Limit
1	pH	7.2		APHA 23 rd Edition 4500-H+ B (Electrometric Method)	-
2	Total Dissolved Solids(TDS)	2174.0	mg/l	APHA 23 rd Edition 2540 C	-
3	Suspended Solids (SS)	29.0	mg/l	APHA 23 rd Edition 2540 D (Gravimetric Method)	-
4	Biochemical Oxygen Demand (BOD)	210.0	mg/l	IS 3025 (Part 44)	-
5	Chloride	447.36	mg/l	APHA 23rd Edition 4500-Cl- B (Argentometric Method)	-

Sr.No	Parameter	Results	Unit	Test Method	Permissible Limit
6	Dissolved Oxygen	NIL	mg/l	IS 3025 (Part 38) Winkler Method	-
7	Nitrate Nitrogen	34.00	mg/l		-
8	Sulphate	139.20	mg/l	APHA 23 rd Edition 4500-SO4 E (Turbidimetric Method)	-

Remarks:

Approved & Reviewed By

Dr. Smita Wagh
Scientific Officer,
I/c Regional Laboratory, Thane,

Note :
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Repot Outward No.: MPCB/RL-Thane/Environment/24-25/07/27
Date: 29/07/2024 03:40 PM

Analysis Report-Water (Environment)

Client/Industry/location Name & Address
Nalla Passing through Pasthal Village Near Mandir (Bridge)

Sample Details	
Field Sample ID :	BR-0075121
Laboratory Sample Code :	MPCB/RL-Thane/ENV/24-25/17
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	SRO-Tarapur I(Raju Vasave) (SRO-Tarapur I)
Seal No. :	165
Type of Industry / Location details :	
Sample Collected On :	Jun 19 2024 03:45:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	Fluoride	BDL	mg/l	
2	Colour	105.63	CU	

Report Type: final

Report generated on: 29/07/2024 03:40 PM

Complied & Approved by: Dr. Smita Wagh

Reviewed on Date: 29/07/2024 03:39 PM

Reviewed by: Dr. Smita Wagh

Dr. Smita Wagh
Scientific Officer,
I/c Regional Laboratory,
Thane,

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website : http://mpcb.gov.in

TC-11520

NABL Accreditation:- ISO/IEC 17025:2017, TC-11520	Issue Date: 30-03-2023 Validity: 29-03-2025
Certification Standards:- ISO 45001: 2018, 944015/r1-S-7	Issue Date: 18-04-2023 Validity: 25-02-2024
MoEF Recognition:	Issue Date: Validity:

COA/Test Report No.: MPCB/RL-Thane/Environment/24-25/07/9	**Date:** 15/07/2024 01:03 PM
ULR No.: TC-1152024000000261F	

Test Report-Water (Environment)

Field Sample ID		BR-0075122		
Sample collected by (Officer Name)		SRO-Tarapur I(Raju Vasave) (SRO-Tarapur I)	Location of sample collection	
Seal No.:		165	Method of sample collection	Grab
Sample Collection	Date	19/06/2024	Total No. of Containers	1
	Time	03:45 PM	Nature/Description of Sample	-

Lab ID		**MPCB/RL-Thane/ENV/24-25/18**		
Received by lab	Date	21/06/2024	Anylysis Started On	21/06/2024 06:32 PM
	Time	04:04 PM	Anylysis Completed On	15/07/2024 01:03 PM
Sample recived by (Name & Designation)		Dr. Smita Wagh (Scientific Officer)		

Sr.No	Parameter	Results	Unit	Test Method	Permissible Limit
1	Chemical Oxygen Demand (COD)	644.0	mg/l	APHA 23 rd Edition 5220 B (Open Reflux Method)	-

Remarks:

Approved & Reviewed By

MAHARASHTRA POLLUTION CONTROL BOARD

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Repot Outward No.: MPCB/RL-Thane/Environment/24-25/07/9
Date: 15/07/2024 01:03 PM

Analysis Report-Water (Environment)

Client/Industry/location Name & Address
Nalla Passing through Pasthal Village Near Mandir (Bridge)

Sample Details	
Field Sample ID :	BR-0075122
Laboratory Sample Code :	MPCB/RL-Thane/ENV/24-25/18
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	SRO-Tarapur I(Raju Vasave) (SRO-Tarapur I)
Seal No. :	165
Type of Industry / Location details :	
Sample Collected On :	Jun 19 2024 03:45:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	Ammonical Nitrogen	0.57	mg/l	
2	Phenol	0.62	mg/l	

Report Type: final

Report generated on: 15/07/2024 01:05 PM

Complied & Approved by: Dr. Smita Wagh

Reviewed on Date: 15/07/2024 01:03 PM

Reviewed by: Dr. Smita Wagh

Dr. Smita Wagh
Scientific Officer,
I/c Regional Laboratory,
Thane,

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TC-11520

NABL Accreditation:- ISO/IEC 17025:2017, TC-11520	Issue Date: 30-03-2023 Validity: 29-03-2025
Certification Standards:- ISO 45001: 2018, 944015/r1-S-7	Issue Date: 18-04-2023 Validity: 25-02-2024
MoEF Recognition:	Issue Date: Validity:

COA/Test Report No.: MPCB/RL-Thane/Environment/24-25/08/3	**Date:** 01/08/2024 04:53 PM
ULR No.: TC-1152024000000270F	

Test Report-Water (Environment)

Field Sample ID		BR-0075123		
Sample collected by (Officer Name)		SRO-Tarapur I(Raju Vasave) (SRO-Tarapur I)	Location of sample collection	
Seal No.:		165	Method of sample collection	Grab
Sample Collection	Date	19/06/2024	Total No. of Containers	1
	Time	03:45 PM	Nature/Description of Sample	-

Lab ID		**MPCB/RL-Thane/ENV/24-25/19**		
Received by lab	Date	21/06/2024	Anylysis Started On	21/06/2024 06:31 PM
	Time	04:06 PM	Anylysis Completed On	01/08/2024 04:51 PM
Sample recived by (Name & Designation)		Dr. Smita Wagh (Scientific Officer)		

Sr.No	Parameter	Results	Unit	Test Method	Permissible Limit
1	Cadmium	BDL	mg/l	APHA 23rd Edition 3111B (Direct Air-Acetylene Flame Method)	-
2	Chromium Total	BDL	mg/l		-
3	Copper	BDL	mg/l	APHA 23rd Edition 3111B (Direct Air-Acetylene Flame Method)	-
4	Iron	3.34	mg/l	APHA 23rd Edition 3111B (Direct Air-Acetylene Flame Method)	-

Sr.No	Parameter	Results	Unit	Test Method	Permissible Limit
5	Lead	0.09	mg/l	APHA 23rd Edition 3111B (Direct Air-Acetylene Flame Method)	-
6	Manganese	0.58	mg/l	APHA 23rd Edition 3111B (Direct Air-Acetylene Flame Method)	-
7	Nickel	0.62	mg/l	APHA 23rd Edition 3111B (Direct Air-Acetylene Flame Method)	-

Remarks:

Approved & Reviewed By

Dr. Smita Wagh
Scientific Officer,
I/c Regional Laboratory, Thane,

Note :
1. The results refer to the samples and parameters requested for analysis.
2. Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed
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Repot Outward No.: MPCB/RL-Thane/Environment/24-25/08/3
Date: 01/08/2024 04:53 PM

Analysis Report-Water (Environment)

Client/Industry/location Name & Address
Nalla Passing through Pasthal Village Near Mandir (Bridge)

Sample Details	
Field Sample ID :	BR-0075123
Laboratory Sample Code :	MPCB/RL-Thane/ENV/24-25/19
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	SRO-Tarapur I(Raju Vasave) (SRO-Tarapur I)
Seal No. :	165
Type of Industry / Location details :	
Sample Collected On :	Jun 19 2024 03:45:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	Arsenic	0.01	mg/l	
2	Barium	10.04	mg/l	
3	Vanadium	2.20	mg/l	
4	Zinc	0.04	mg/l	

Report Type: final

Report generated on: 01/08/2024 04:52 PM

Complied & Approved by: Dr. Smita Wagh

Reviewed on Date: 01/08/2024 04:52 PM

Reviewed by: Dr. Smita Wagh

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I/c Regional Laboratory,
Thane,

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website : http://mpcb.gov.in

TC-11520

NABL Accreditation:- ISO/IEC 17025:2017, TC-11520	Issue Date: 30-03-2023 Validity: 29-03-2025
Certification Standards:- ISO 45001: 2018, 944015/r1-S-7	Issue Date: 18-04-2023 Validity: 25-02-2024
MoEF Recognition:	Issue Date: Validity:

COA/Test Report No.: MPCB/RL-Thane/Environment/24-25/07/29	**Date:** 30/07/2024 02:50 PM
ULR No.: TC-1152024000000271F	

Test Report-Water (Environment)

Field Sample ID		BR-0075124		
Sample collected by (Officer Name)		SRO-Tarapur I(Raju Vasave) (SRO-Tarapur I)	Location of sample collection	
Seal No.:		165	Method of sample collection	Grab
Sample Collection	Date	19/06/2024	Total No. of Containers	1
	Time	05:10 PM	Nature/Description of Sample	-

Lab ID		**MPCB/RL-Thane/ENV/24-25/20**		
Received by lab	Date	21/06/2024	Anylysis Started On	21/06/2024 04:38 PM
	Time	04:08 PM	Anylysis Completed On	30/07/2024 02:49 PM
Sample recived by (Name & Designation)		Dr. Smita Wagh (Scientific Officer)		

Sr.No	Parameter	Results	Unit	Test Method	Permissible Limit
1	pH	7.9		APHA 23 rd Edition 4500-H+ B (Electrometric Method)	-
2	Total Dissolved Solids(TDS)	50390.0	mg/l	APHA 23 rd Edition 2540 C	-
3	Suspended Solids (SS)	56.0	mg/l	APHA 23 rd Edition 2540 D (Gravimetric Method)	-
4	Biochemical Oxygen Demand (BOD)	5.4	mg/l	IS 3025 (Part 44)	-
5	Chloride	18194.36	mg/l	APHA 23rd Edition 4500-Cl- B (Argentometric Method)	-

Sr.No	Parameter	Results	Unit	Test Method	Permissible Limit
6	Dissolved Oxygen	7.1	mg/l	IS 3025 (Part 38) WinklerMethod	-
7	Nitrate Nitrogen	11.40	mg/l		-
8	Sulphate	1798.00	mg/l	APHA 23 rd Edition 4500-SO4 E (Turbidimetric Method)	-

Remarks:

Approved & Reviewed By

Dr. Smita Wagh
Scientific Officer,
I/c Regional Laboratory, Thane,

Note :
1. The results refer to the samples and parameters requested for analysis.
2. Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed
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Naka, Thane- 400604

Repot Outward No.: MPCB/RL-Thane/Environment/24-25/07/29
Date: 30/07/2024 02:50 PM

Analysis Report-Water (Environment)

Client/Industry/location Name & Address
Navapur Sea Beach

Sample Details	
Field Sample ID :	BR-0075124
Laboratory Sample Code :	MPCB/RL-Thane/ENV/24-25/20
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	SRO-Tarapur I(Raju Vasave) (SRO-Tarapur I)
Seal No. :	165
Type of Industry / Location details :	
Sample Collected On :	Jun 19 2024 05:10:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	Fluoride	BDL	mg/l	
2	Colour	BDL	CU	

Report Type: final

Report generated on: 30/07/2024 02:50 PM

Complied & Approved by: Dr. Smita Wagh

Reviewed on Date: 30/07/2024 02:49 PM

Reviewed by: Dr. Smita Wagh

Dr. Smita Wagh
Scientific Officer,
I/c Regional Laboratory,
Thane,

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website : http://mpcb.gov.in

TC-11520

NABL Accreditation:- ISO/IEC 17025:2017, TC-11520	Issue Date: 30-03-2023 Validity: 29-03-2025
Certification Standards:- ISO 45001: 2018, 944015/r1-S-7	Issue Date: 18-04-2023 Validity: 25-02-2024
MoEF Recognition:	Issue Date: Validity:

COA/Test Report No.: MPCB/RL-Thane/Environment/24-25/07/24	**Date:** 18/07/2024 12:27 PM
ULR No.: TC-1152024000000326F	

Test Report-Water (Environment)

Field Sample ID		BR-0075125		
Sample collected by (Officer Name)		SRO-Tarapur I(Raju Vasave) (SRO-Tarapur I)	Location of sample collection	
Seal No.:		165	Method of sample collection	Grab
Sample Collection	Date	19/06/2024	Total No. of Containers	1
	Time	05:10 PM	Nature/Description of Sample	-

Lab ID		**MPCB/RL-Thane/ENV/24-25/21**		
Received by lab	Date	21/06/2024	Anylysis Started On	21/06/2024 04:38 PM
	Time	04:08 PM	Anylysis Completed On	18/07/2024 12:26 PM
Sample recived by (Name & Designation)		Dr. Smita Wagh (Scientific Officer)		

Sr.No	Parameter	Results	Unit	Test Method	Permissible Limit
1	Chemical Oxygen Demand (COD)	404.0	mg/l	APHA 23 rd Edition 5220 B (Open Reflux Method)	-

Remarks:

Approved & Reviewed By

MAHARASHTRA POLLUTION CONTROL BOARD

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Repot Outward No.: MPCB/RL-Thane/Environment/24-25/07/24
Date: 18/07/2024 12:27 PM

Analysis Report-Water (Environment)

Client/Industry/location Name & Address
Navapur Sea Beach

Sample Details	
Field Sample ID :	BR-0075125
Laboratory Sample Code :	MPCB/RL-Thane/ENV/24-25/21
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	SRO-Tarapur I(Raju Vasave) (SRO-Tarapur I)
Seal No. :	165
Type of Industry / Location details :	
Sample Collected On :	Jun 19 2024 05:10:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	Ammonical Nitrogen	0.09	mg/l	
2	Phenol	BDL	mg/l	

Report Type: final

Report generated on: 18/07/2024 12:28 PM

Complied & Approved by: Dr. Smita Wagh

Reviewed on Date: 18/07/2024 12:27 PM

Reviewed by: Dr. Smita Wagh

Dr. Smita Wagh
Scientific Officer,
I/c Regional Laboratory,
Thane,

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Regional Laboratory, Thane.
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Thane- 400604, Tel : 022-25820423
e-mail : sothanelab@mpcb.gov.in
website : http://mpcb.gov.in

TC-11520

NABL Accreditation:- ISO/IEC 17025:2017, TC-11520	Issue Date: 30-03-2023 Validity: 29-03-2025
Certification Standards:- ISO 45001: 2018, 944015/r1-S-7	Issue Date: 18-04-2023 Validity: 25-02-2024
MoEF Recognition:	Issue Date: Validity:

COA/Test Report No.: MPCB/RL-Thane/Environment/24-25/08/4	**Date:** 01/08/2024 04:55 PM
ULR No.: TC-1152024000000272F	

Test Report-Water (Environment)

Field Sample ID		BR-0075126		
Sample collected by (Officer Name)		SRO-Tarapur I(Raju Vasave) (SRO-Tarapur I)	Location of sample collection	
Seal No.:		165	Method of sample collection	Grab
Sample Collection	Date	19/06/2024	Total No. of Containers	1
	Time	05:10 PM	Nature/Description of Sample	-

Lab ID		**MPCB/RL-Thane/ENV/24-25/22**		
Received by lab	Date	21/06/2024	Anylysis Started On	21/06/2024 04:38 PM
	Time	04:09 PM	Anylysis Completed On	01/08/2024 04:54 PM
Sample recived by (Name & Designation)		Dr. Smita Wagh (Scientific Officer)		

Sr.No	Parameter	Results	Unit	Test Method	Permissible Limit
1	Cadmium	BDL	mg/l	APHA 23rd Edition 3111B (Direct Air-Acetylene Flame Method)	-
2	Chromium Total	BDL	mg/l		-
3	Copper	BDL	mg/l	APHA 23rd Edition 3111B (Direct Air-Acetylene Flame Method)	-
4	Iron	8.10	mg/l	APHA 23rd Edition 3111B (Direct Air-Acetylene Flame Method)	-

Sr.No	Parameter	Results	Unit	Test Method	Permissible Limit
5	Lead	0.60	mg/l	APHA 23rd Edition 3111B (Direct Air-Acetylene Flame Method)	-
6	Manganese	0.32	mg/l	APHA 23rd Edition 3111B (Direct Air-Acetylene Flame Method)	-
7	Nickel	BDL	mg/l	APHA 23rd Edition 3111B (Direct Air-Acetylene Flame Method)	-

Remarks:

Approved & Reviewed By

Dr. Smita Wagh
Scientific Officer,
I/c Regional Laboratory, Thane,

Note :
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2. Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed
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Repot Outward No.: MPCB/RL-Thane/Environment/24-25/08/4
Date: 01/08/2024 04:55 PM

Analysis Report-Water (Environment)

Client/Industry/location Name & Address
Navapur Sea Beach

Sample Details	
Field Sample ID :	BR-0075126
Laboratory Sample Code :	MPCB/RL-Thane/ENV/24-25/22
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	SRO-Tarapur I(Raju Vasave) (SRO-Tarapur I)
Seal No. :	165
Type of Industry / Location details :	
Sample Collected On :	Jun 19 2024 05:10:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	Arsenic	0.01	mg/l	
2	Barium	63.42	mg/l	
3	Vanadium	3.21	mg/l	
4	Zinc	0.13	mg/l	

Report Type: final

Report generated on: 01/08/2024 04:56 PM

Complied & Approved by: Dr. Smita Wagh

Reviewed on Date: 01/08/2024 04:55 PM

Reviewed by: Dr. Smita Wagh

Dr. Smita Wagh
Scientific Officer,
I/c Regional Laboratory,
Thane,

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website : http://mpcb.gov.in

TC-11520

NABL Accreditation:- ISO/IEC 17025:2017, TC-11520	Issue Date: 30-03-2023 Validity: 29-03-2025
Certification Standards:- ISO 45001: 2018, 944015/r1-S-7	Issue Date: 18-04-2023 Validity: 25-02-2024
MoEF Recognition:	Issue Date: Validity:

COA/Test Report No.: MPCB/RL-Thane/Environment/24-25/07/26	**Date:** 29/07/2024 03:36 PM
ULR No.: TC-1152024000000273F	

Test Report-Water (Environment)

Field Sample ID		BR-0075127		
Sample collected by (Officer Name)		SRO-Tarapur I(Raju Vasave) (SRO-Tarapur I)	Location of sample collection	
Seal No.:		165	Method of sample collection	Grab
Sample Collection	Date	19/06/2024	Total No. of Containers	1
	Time	03:30 PM	Nature/Description of Sample	-

Lab ID		**MPCB/RL-Thane/ENV/24-25/23**		
Received by lab	Date	21/06/2024	Anylysis Started On	24/06/2024 02:25 PM
	Time	04:09 PM	Anylysis Completed On	29/07/2024 03:36 PM
Sample recived by (Name & Designation)		Dr. Smita Wagh (Scientific Officer)		

Sr.No	Parameter	Results	Unit	Test Method	Permissible Limit
1	pH	7.7		APHA 23 rd Edition 4500-H+ B (Electrometric Method)	-
2	Total Dissolved Solids(TDS)	5268.0	mg/l	APHA 23 rd Edition 2540 C	-
3	Suspended Solids (SS)	10.0	mg/l	APHA 23 rd Edition 2540 D (Gravimetric Method)	-
4	Biochemical Oxygen Demand (BOD)	70.0	mg/l	IS 3025 (Part 44)	-
5	Chloride	614.81	mg/l	APHA 23rd Edition 4500-Cl- B (Argentometric Method)	-

Sr.No	Parameter	Results	Unit	Test Method	Permissible Limit
6	Nitrate Nitrogen	50.00	mg/l		-
7	Sulphate	701.80	mg/l	APHA 23 rd Edition 4500-SO4 E (Turbidimetric Method)	-

Remarks:

Approved & Reviewed By

Dr. Smita Wagh
Scientific Officer,
I/c Regional Laboratory, Thane,

Note :
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2. Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed
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Repot Outward No.: MPCB/RL-Thane/Environment/24-25/07/26
Date: 29/07/2024 03:36 PM

Analysis Report-Water (Environment)

Client/Industry/location Name & Address
Salwad Pada Krida Sankul Borewell.

Sample Details	
Field Sample ID :	BR-0075127
Laboratory Sample Code :	MPCB/RL-Thane/ENV/24-25/23
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	SRO-Tarapur I(Raju Vasave) (SRO-Tarapur I)
Seal No. :	165
Type of Industry / Location details :	
Sample Collected On :	Jun 19 2024 03:30:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	Fluoride	BDL	mg/l	
2	Colour	448.62	CU	

Report Type: final

Report generated on: 29/07/2024 03:37 PM

Complied & Approved by: Dr. Smita Wagh

Reviewed on Date: 29/07/2024 03:36 PM

Reviewed by: Dr. Smita Wagh

Dr. Smita Wagh
Scientific Officer,
I/c Regional Laboratory,
Thane,

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TC-11520

NABL Accreditation:- ISO/IEC 17025:2017, TC-11520	Issue Date: 30-03-2023 Validity: 29-03-2025
Certification Standards:- ISO 45001: 2018, 944015/r1-S-7	Issue Date: 18-04-2023 Validity: 25-02-2024
MoEF Recognition:	Issue Date: Validity:

COA/Test Report No.: MPCB/RL-Thane/Environment/24-25/07/7	**Date:** 15/07/2024 12:54 PM
ULR No.: TC-1152024000000259F	

Test Report-Water (Environment)

Field Sample ID		BR-0075128		
Sample collected by (Officer Name)		SRO-Tarapur I(Raju Vasave) (SRO-Tarapur I)	Location of sample collection	
Seal No.:		165	Method of sample collection	Grab
Sample Collection	Date	19/06/2024	Total No. of Containers	1
	Time	03:30 PM	Nature/Description of Sample	-

Lab ID		**MPCB/RL-Thane/ENV/24-25/24**		
Received by lab	Date	21/06/2024	Anylysis Started On	21/06/2024 06:35 PM
	Time	04:10 PM	Anylysis Completed On	15/07/2024 12:54 PM
Sample recived by (Name & Designation)		Dr. Smita Wagh (Scientific Officer)		

Sr.No	Parameter	Results	Unit	Test Method	Permissible Limit
1	Chemical Oxygen Demand (COD)	156.0	mg/l	APHA 23 rd Edition 5220 B (Open Reflux Method)	-

Remarks:

Approved & Reviewed By

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Repot Outward No.: MPCB/RL-Thane/Environment/24-25/07/7
Date: 15/07/2024 12:54 PM

Analysis Report-Water (Environment)

Client/Industry/location Name & Address
Salwad Pada Krida Sankul Borewell.

Sample Details	
Field Sample ID :	BR-0075128
Laboratory Sample Code :	MPCB/RL-Thane/ENV/24-25/24
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	SRO-Tarapur I(Raju Vasave) (SRO-Tarapur I)
Seal No. :	165
Type of Industry / Location details :	
Sample Collected On :	Jun 19 2024 03:30:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	Ammonical Nitrogen	0.01	mg/l	
2	Phenol	BDL	mg/l	

Report Type: final

Report generated on: 15/07/2024 12:56 PM

Complied & Approved by: Dr. Smita Wagh

Reviewed on Date: 15/07/2024 12:54 PM

Reviewed by: Dr. Smita Wagh

Dr. Smita Wagh
Scientific Officer,
I/c Regional Laboratory,
Thane,

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website : http://mpcb.gov.in

TC-11520

NABL Accreditation:- ISO/IEC 17025:2017, TC-11520	Issue Date: 30-03-2023 Validity: 29-03-2025
Certification Standards:- ISO 45001: 2018, 944015/r1-S-7	Issue Date: 18-04-2023 Validity: 25-02-2024
MoEF Recognition:	Issue Date: Validity:

COA/Test Report No.: MPCB/RL-Thane/Environment/24-25/08/5	**Date:** 01/08/2024 05:01 PM
ULR No.: TC-1152024000000274F	

Test Report-Water (Environment)

Field Sample ID		BR-0075129		
Sample collected by (Officer Name)		SRO-Tarapur I(Raju Vasave) (SRO-Tarapur I)	Location of sample collection	
Seal No.:		165	Method of sample collection	Grab
Sample Collection	Date	19/06/2024	Total No. of Containers	1
	Time	03:30 PM	Nature/Description of Sample	-

Lab ID		**MPCB/RL-Thane/ENV/24-25/25**		
Received by lab	Date	21/06/2024	Anylysis Started On	21/06/2024 06:34 PM
	Time	04:14 PM	Anylysis Completed On	01/08/2024 04:59 PM
Sample recived by (Name & Designation)		Dr. Smita Wagh (Scientific Officer)		

Sr.No	Parameter	Results	Unit	Test Method	Permissible Limit
1	Cadmium	BDL	mg/l	APHA 23rd Edition 3111B (Direct Air-Acetylene Flame Method)	-
2	Chromium Total	BDL	mg/l		-
3	Copper	BDL	mg/l	APHA 23rd Edition 3111B (Direct Air-Acetylene Flame Method)	-
4	Iron	0.51	mg/l	APHA 23rd Edition 3111B (Direct Air-Acetylene Flame Method)	-

Sr.No	Parameter	Results	Unit	Test Method	Permissible Limit
5	Lead	0.18	mg/l	APHA 23rd Edition 3111B (Direct Air-Acetylene Flame Method)	-
6	Manganese	BDL	mg/l	APHA 23rd Edition 3111B (Direct Air-Acetylene Flame Method)	-
7	Nickel	BDL	mg/l	APHA 23rd Edition 3111B (Direct Air-Acetylene Flame Method)	-

Remarks:

Approved & Reviewed By

Dr. Smita Wagh
Scientific Officer,
I/c Regional Laboratory, Thane,

Note :
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Repot Outward No.: MPCB/RL-Thane/Environment/24-25/08/5
Date: 01/08/2024 05:01 PM

Analysis Report-Water (Environment)

Client/Industry/location Name & Address
Salwad Pada Krida Sankul Borewell.

Sample Details	
Field Sample ID :	BR-0075129
Laboratory Sample Code :	MPCB/RL-Thane/ENV/24-25/25
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	SRO-Tarapur I(Raju Vasave) (SRO-Tarapur I)
Seal No. :	165
Type of Industry / Location details :	
Sample Collected On :	Jun 19 2024 03:30:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	Arsenic	BDL	mg/l	
2	Barium	33.68	mg/l	
3	Vanadium	2.71	mg/l	
4	Zinc	0.06	mg/l	

Report Type: final

Report generated on: 01/08/2024 05:01 PM

Complied & Approved by: Dr. Smita Wagh

Reviewed on Date: 01/08/2024 05:01 PM

Reviewed by: Dr. Smita Wagh

Dr. Smita Wagh
Scientific Officer,
I/c Regional Laboratory,
Thane,

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TC-11520

NABL Accreditation:- ISO/IEC 17025:2017, TC-11520	Issue Date: 30-03-2023 Validity: 29-03-2025
Certification Standards:- ISO 45001: 2018, 944015/r1-S-7	Issue Date: 18-04-2023 Validity: 25-02-2024
MoEF Recognition:	Issue Date: Validity:

COA/Test Report No.: MPCB/RL-Thane/Environment/24-25/07/28	**Date:** 29/07/2024 03:45 PM
ULR No.: TC-1152024000000275F	

Test Report-Water (Environment)

Field Sample ID		BR-0075130		
Sample collected by (Officer Name)		SRO-Tarapur I(Raju Vasave) (SRO-Tarapur I)	Location of sample collection	
Seal No.:		165	Method of sample collection	Grab
Sample Collection	Date	19/06/2024	Total No. of Containers	1
	Time	04:05 PM	Nature/Description of Sample	-

Lab ID		**MPCB/RL-Thane/ENV/24-25/26**		
Received by lab	Date	21/06/2024	Anylysis Started On	24/06/2024 02:25 PM
	Time	04:15 PM	Anylysis Completed On	29/07/2024 03:44 PM
Sample recived by (Name & Designation)		Dr. Smita Wagh (Scientific Officer)		

Sr.No	Parameter	Results	Unit	Test Method	Permissible Limit
1	pH	8.2		APHA 23 rd Edition 4500-H+ B (Electrometric Method)	-
2	Total Dissolved Solids(TDS)	3854.0	mg/l	APHA 23 rd Edition 2540 C	-
3	Suspended Solids (SS)	10.0	mg/l	APHA 23 rd Edition 2540 D (Gravimetric Method)	-
4	Biochemical Oxygen Demand (BOD)	70.0	mg/l	IS 3025 (Part 44)	-
5	Chloride	524.84	mg/l	APHA 23rd Edition 4500-Cl- B (Argentometric Method)	-

Sr.No	Parameter	Results	Unit	Test Method	Permissible Limit
6	Nitrate Nitrogen	43.00	mg/l		-
7	Sulphate	713.00	mg/l	APHA 23 rd Edition 4500-SO4 E (Turbidimetric Method)	-

Remarks:

Approved & Reviewed By

Dr. Smita Wagh
Scientific Officer,
I/c Regional Laboratory, Thane,

Note :
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Repot Outward No.: MPCB/RL-Thane/Environment/24-25/07/28
Date: 29/07/2024 03:45 PM

Analysis Report-Water (Environment)

Client/Industry/location Name & Address
Borewell in premises of Abli Raghunath Gharat, Pasthal

Sample Details	
Field Sample ID :	BR-0075130
Laboratory Sample Code :	MPCB/RL-Thane/ENV/24-25/26
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	SRO-Tarapur I(Raju Vasave) (SRO-Tarapur I)
Seal No. :	165
Type of Industry / Location details :	
Sample Collected On :	Jun 19 2024 04:05:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	Fluoride	BDL	mg/l	
2	Colour	926.36	CU	

Report Type: final

Report generated on: 29/07/2024 03:46 PM

Complied & Approved by: Dr. Smita Wagh

Reviewed on Date: 29/07/2024 03:45 PM

Reviewed by: Dr. Smita Wagh

Dr. Smita Wagh
Scientific Officer,
I/c Regional Laboratory,
Thane,

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TC-11520

NABL Accreditation:- ISO/IEC 17025:2017, TC-11520	Issue Date: 30-03-2023 Validity: 29-03-2025
Certification Standards:- ISO 45001: 2018, 944015/r1-S-7	Issue Date: 18-04-2023 Validity: 25-02-2024
MoEF Recognition:	Issue Date: Validity:

COA/Test Report No.: MPCB/RL-Thane/Environment/24-25/07/8	**Date:** 15/07/2024 01:02 PM
ULR No.: TC-1152024000000260F	

Test Report-Water (Environment)

Field Sample ID		BR-0075131		
Sample collected by (Officer Name)		SRO-Tarapur I(Raju Vasave) (SRO-Tarapur I)	Location of sample collection	
Seal No.:		165	Method of sample collection	Grab
Sample Collection	Date	19/06/2024	Total No. of Containers	1
	Time	04:05 PM	Nature/Description of Sample	-

Lab ID		**MPCB/RL-Thane/ENV/24-25/27**		
Received by lab	Date	21/06/2024	Anylysis Started On	21/06/2024 06:33 PM
	Time	04:16 PM	Anylysis Completed On	15/07/2024 01:02 PM
Sample recived by (Name & Designation)		Dr. Smita Wagh (Scientific Officer)		

Sr.No	Parameter	Results	Unit	Test Method	Permissible Limit
1	Chemical Oxygen Demand (COD)	184.0	mg/l	APHA 23 rd Edition 5220 B (Open Reflux Method)	-

Remarks:

Approved & Reviewed By

MAHARASHTRA POLLUTION CONTROL BOARD

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Repot Outward No.: MPCB/RL-Thane/Environment/24-25/07/8
Date: 15/07/2024 01:02 PM

Analysis Report-Water (Environment)

Client/Industry/location Name & Address
Borewell in premises of Abli Raghunath Gharat, Pasthal

Sample Details	
Field Sample ID :	BR-0075131
Laboratory Sample Code :	MPCB/RL-Thane/ENV/24-25/27
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	SRO-Tarapur I(Raju Vasave) (SRO-Tarapur I)
Seal No. :	165
Type of Industry / Location details :	
Sample Collected On :	Jun 19 2024 04:05:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	Ammonical Nitrogen	BDL	mg/l	
2	Phenol	0.20	mg/l	

Report Type: final

Report generated on: 15/07/2024 01:04 PM

Complied & Approved by: Dr. Smita Wagh

Reviewed on Date: 15/07/2024 01:02 PM

Reviewed by: Dr. Smita Wagh

Dr. Smita Wagh
Scientific Officer,
I/c Regional Laboratory,
Thane,

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TC-11520

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Certification Standards:- ISO 45001: 2018, 944015/r1-S-7	Issue Date: 18-04-2023 Validity: 25-02-2024
MoEF Recognition:	Issue Date: Validity:

COA/Test Report No.: MPCB/RL-Thane/Environment/24-25/08/6	**Date:** 01/08/2024 05:03 PM
ULR No.: TC-1152024000000276F	

Test Report-Water (Environment)

Field Sample ID		BR-0075132		
Sample collected by (Officer Name)		SRO-Tarapur I(Raju Vasave) (SRO-Tarapur I)	Location of sample collection	
Seal No.:		165	Method of sample collection	Grab
Sample Collection	Date	19/06/2024	Total No. of Containers	1
	Time	04:05 PM	Nature/Description of Sample	-

Lab ID		**MPCB/RL-Thane/ENV/24-25/28**		
Received by lab	Date	21/06/2024	Anylysis Started On	21/06/2024 06:32 PM
	Time	04:16 PM	Anylysis Completed On	01/08/2024 05:02 PM
Sample recived by (Name & Designation)		Dr. Smita Wagh (Scientific Officer)		

Sr.No	Parameter	Results	Unit	Test Method	Permissible Limit
1	Cadmium	BDL	mg/l	APHA 23rd Edition 3111B (Direct Air-Acetylene Flame Method)	-
2	Chromium Total	BDL	mg/l		-
3	Copper	BDL	mg/l	APHA 23rd Edition 3111B (Direct Air-Acetylene Flame Method)	-
4	Iron	0.38	mg/l	APHA 23rd Edition 3111B (Direct Air-Acetylene Flame Method)	-

Sr.No	Parameter	Results	Unit	Test Method	Permissible Limit
5	Lead	0.12	mg/l	APHA 23rd Edition 3111B (Direct Air-Acetylene Flame Method)	-
6	Magnesium	84.00	mg/l	APHA 23rd Edition 3500-Mg B (Calculation Method)	-
7	Nickel	BDL	mg/l	APHA 23rd Edition 3111B (Direct Air-Acetylene Flame Method)	-

Remarks:

Approved & Reviewed By

Dr. Smita Wagh
Scientific Officer,
I/c Regional Laboratory, Thane,

Note :
1. The results refer to the samples and parameters requested for analysis.
2. Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed
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Repot Outward No.: MPCB/RL-Thane/Environment/24-25/08/6
Date: 01/08/2024 05:03 PM

Analysis Report-Water (Environment)

Client/Industry/location Name & Address
Borewell in premises of Abli Raghunath Gharat, Pasthal

Sample Details	
Field Sample ID :	BR-0075132
Laboratory Sample Code :	MPCB/RL-Thane/ENV/24-25/28
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	SRO-Tarapur I(Raju Vasave) (SRO-Tarapur I)
Seal No. :	165
Type of Industry / Location details :	
Sample Collected On :	Jun 19 2024 04:05:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	Arsenic	0.01	mg/l	
2	Barium	21.36	mg/l	
3	Vanadium	2.45	mg/l	
4	Zinc	0.02	mg/l	

Report Type: final

Report generated on: 01/08/2024 05:03 PM

Complied & Approved by: Dr. Smita Wagh

Reviewed on Date: 01/08/2024 05:02 PM

Reviewed by: Dr. Smita Wagh

Dr. Smita Wagh
Scientific Officer,
I/c Regional Laboratory,
Thane,

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e-mail : sothanelab@mpcb.gov.in
website : http://mpcb.gov.in

TC-11520

NABL Accreditation:- ISO/IEC 17025:2017, TC-11520	Issue Date: 30-03-2023 Validity: 29-03-2025
Certification Standards:- ISO 45001: 2018, 944015/r1-S-7	Issue Date: 18-04-2023 Validity: 25-02-2024
MoEF Recognition:	Issue Date: Validity:

COA/Test Report No.: MPCB/RL-Thane/Environment/24-25/07/31	**Date:** 30/07/2024 02:51 PM
ULR No.: TC-1152024000000277F	

Test Report-Water (Environment)

Field Sample ID		BR-0075133		
Sample collected by (Officer Name)		SRO-Tarapur I(Raju Vasave) (SRO-Tarapur I)	Location of sample collection	
Seal No.:		165	Method of sample collection	Grab
Sample Collection	Date	19/06/2024	Total No. of Containers	1
	Time	04:25 PM	Nature/Description of Sample	-

Lab ID		**MPCB/RL-Thane/ENV/24-25/29**		
Received by lab	Date	21/06/2024	Anylysis Started On	21/06/2024 06:30 PM
	Time	04:16 PM	Anylysis Completed On	30/07/2024 02:51 PM
Sample recived by (Name & Designation)		Dr. Smita Wagh (Scientific Officer)		

Sr.No	Parameter	Results	Unit	Test Method	Permissible Limit
1	pH	7.6		APHA 23 rd Edition 4500-H+ B (Electrometric Method)	-
2	Total Dissolved Solids(TDS)	19302.0	mg/l	APHA 23 rd Edition 2540 C	-
3	Suspended Solids (SS)	11.0	mg/l	APHA 23 rd Edition 2540 D (Gravimetric Method)	-
4	Biochemical Oxygen Demand (BOD)	120.0	mg/l	IS 3025 (Part 44)	-
5	Chloride	8697.30	mg/l	APHA 23rd Edition 4500-Cl- B (Argentometric Method)	-

Sr.No	Parameter	Results	Unit	Test Method	Permissible Limit
6	Nitrate Nitrogen	190.00	mg/l		-
7	Sulphate	1421.00	mg/l	APHA 23 rd Edition 4500-SO4 E (Turbidimetric Method)	-

Remarks:

Approved & Reviewed By

Dr. Smita Wagh
Scientific Officer,
I/c Regional Laboratory, Thane,

Note :
1. The results refer to the samples and parameters requested for analysis.
2. Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed
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Repot Outward No.: MPCB/RL-Thane/Environment/24-25/07/31
Date: 30/07/2024 02:51 PM

Analysis Report-Water (Environment)

Client/Industry/location Name & Address
Smashan Bhumi Pasthal Borewell

Sample Details	
Field Sample ID :	BR-0075133
Laboratory Sample Code :	MPCB/RL-Thane/ENV/24-25/29
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	SRO-Tarapur I(Raju Vasave) (SRO-Tarapur I)
Seal No. :	165
Type of Industry / Location details :	
Sample Collected On :	Jun 19 2024 04:25:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	Fluoride	BDL	mg/l	
2	Colour	444.83	CU	

Report Type: final

Report generated on: 30/07/2024 02:52 PM

Complied & Approved by: Dr. Smita Wagh

Reviewed on Date: 30/07/2024 02:51 PM

Reviewed by: Dr. Smita Wagh

Dr. Smita Wagh
Scientific Officer,
I/c Regional Laboratory,
Thane,

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e-mail : sothanelab@mpcb.gov.in
website : http://mpcb.gov.in

TC-11520

NABL Accreditation:- ISO/IEC 17025:2017, TC-11520	Issue Date: 30-03-2023 Validity: 29-03-2025
Certification Standards:- ISO 45001: 2018, 944015/r1-S-7	Issue Date: 18-04-2023 Validity: 25-02-2024
MoEF Recognition:	Issue Date: Validity:

COA/Test Report No.: MPCB/RL-Thane/Environment/24-25/07/10	**Date:** 15/07/2024 01:07 PM
ULR No.: TC-1152024000000262F	

Test Report-Water (Environment)

Field Sample ID		BR-0075134		
Sample collected by (Officer Name)		SRO-Tarapur I(Raju Vasave) (SRO-Tarapur I)	Location of sample collection	
Seal No.:		165	Method of sample collection	Grab
Sample Collection	Date	19/06/2024	Total No. of Containers	1
	Time	04:25 PM	Nature/Description of Sample	-

Lab ID		**MPCB/RL-Thane/ENV/24-25/30**		
Received by lab	Date	21/06/2024	Anylysis Started On	21/06/2024 06:30 PM
	Time	04:17 PM	Anylysis Completed On	15/07/2024 01:06 PM
Sample recived by (Name & Designation)		Dr. Smita Wagh (Scientific Officer)		

Sr.No	Parameter	Results	Unit	Test Method	Permissible Limit
1	Chemical Oxygen Demand (COD)	340.0	mg/l	APHA 23 rd Edition 5220 B (Open Reflux Method)	-

Remarks:

Approved & Reviewed By

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Repot Outward No.: MPCB/RL-Thane/Environment/24-25/07/10
Date: 15/07/2024 01:07 PM

Analysis Report-Water (Environment)

Client/Industry/location Name & Address
Smashan Bhumi Pasthal Borewell

Sample Details	
Field Sample ID :	BR-0075134
Laboratory Sample Code :	MPCB/RL-Thane/ENV/24-25/30
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	SRO-Tarapur I(Raju Vasave) (SRO-Tarapur I)
Seal No. :	165
Type of Industry / Location details :	
Sample Collected On :	Jun 19 2024 04:25:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	Ammonical Nitrogen	BDL	mg/l	
2	Phenol	BDL	mg/l	

Report Type: final

Report generated on: 15/07/2024 01:08 PM

Complied & Approved by: Dr. Smita Wagh

Reviewed on Date: 15/07/2024 01:06 PM

Reviewed by: Dr. Smita Wagh

Dr. Smita Wagh
Scientific Officer,
I/c Regional Laboratory,
Thane,

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website : http://mpcb.gov.in

TC-11520

NABL Accreditation:- ISO/IEC 17025:2017, TC-11520	Issue Date: 30-03-2023 Validity: 29-03-2025
Certification Standards:- ISO 45001: 2018, 944015/r1-S-7	Issue Date: 18-04-2023 Validity: 25-02-2024
MoEF Recognition:	Issue Date: Validity:

COA/Test Report No.: MPCB/RL-Thane/Environment/24-25/08/7	**Date:** 01/08/2024 05:04 PM
ULR No.: TC-1152024000000278F	

Test Report-Water (Environment)

Field Sample ID		BR-0075135		
Sample collected by (Officer Name)		SRO-Tarapur I(Raju Vasave) (SRO-Tarapur I)	Location of sample collection	
Seal No.:		165	Method of sample collection	Grab
Sample Collection	Date	19/06/2024	Total No. of Containers	1
	Time	04:25 PM	Nature/Description of Sample	-

Lab ID		**MPCB/RL-Thane/ENV/24-25/31**		
Received by lab	Date	21/06/2024	Anylysis Started On	21/06/2024 06:30 PM
	Time	04:18 PM	Anylysis Completed On	01/08/2024 05:04 PM
Sample recived by (Name & Designation)		Dr. Smita Wagh (Scientific Officer)		

Sr.No	Parameter	Results	Unit	Test Method	Permissible Limit
1	Cadmium	BDL	mg/l	APHA 23rd Edition 3111B (Direct Air-Acetylene Flame Method)	-
2	Chromium Total	BDL	mg/l		-
3	Copper	BDL	mg/l	APHA 23rd Edition 3111B (Direct Air-Acetylene Flame Method)	-
4	Iron	0.27	mg/l	APHA 23rd Edition 3111B (Direct Air-Acetylene Flame Method)	-

Sr.No	Parameter	Results	Unit	Test Method	Permissible Limit
5	Lead	0.34	mg/l	APHA 23rd Edition 3111B (Direct Air-Acetylene Flame Method)	-
6	Manganese	0.45	mg/l	APHA 23rd Edition 3111B (Direct Air-Acetylene Flame Method)	-
7	Nickel	BDL	mg/l	APHA 23rd Edition 3111B (Direct Air-Acetylene Flame Method)	-

Remarks:

Approved & Reviewed By

Dr. Smita Wagh
Scientific Officer,
I/c Regional Laboratory, Thane,

Note :
1. The results refer to the samples and parameters requested for analysis.
2. Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed
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Repot Outward No.: MPCB/RL-Thane/Environment/24-25/08/7
Date: 01/08/2024 05:04 PM

Analysis Report-Water (Environment)

Client/Industry/location Name & Address
Smashan Bhumi Pasthal Borewell

Sample Details	
Field Sample ID :	BR-0075135
Laboratory Sample Code :	MPCB/RL-Thane/ENV/24-25/31
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	SRO-Tarapur I(Raju Vasave) (SRO-Tarapur I)
Seal No. :	165
Type of Industry / Location details :	
Sample Collected On :	Jun 19 2024 04:25:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	Arsenic	0.01	mg/l	
2	Barium	51.84	mg/l	
3	Vanadium	3.46	mg/l	
4	Zinc	0.42	mg/l	

Report Type: final

Report generated on: 01/08/2024 05:05 PM

Complied & Approved by: Dr. Smita Wagh

Reviewed on Date: 01/08/2024 05:04 PM

Reviewed by: Dr. Smita Wagh

Dr. Smita Wagh
Scientific Officer,
I/c Regional Laboratory,
Thane,

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Annexure-VI(1)

The brief details along with consent copy of Industries located adjacent to Pasthal Village.

1	General Information					
	Name of the Industry: M/s. Aarti Pharmalabs Ltd., Address: Plot No. D-18, MIDC Tarapur, Boisar, Tal & Dist Palghar Industry Representative: Mr. Santosh Mule. Email ID : satish.pandey@aartipharmalabs.com Mobile No.: 9909995676					
2	Category	Red-LSI				
3	Consent Validity:	31.12.2024				
4	Production Details					
	Sr. No.	Product Name	Quantity as per consent	Unit	Actual Qty	Unit
	1	Sulpuric Acid /Oleum25%, Oleum65%,Liquid SO3.(Sulphuric Anhydride)	6000	MT/M	5149	MT/M
	2	Di Methyl Sulphate (DMS)	2500	MT/M	1837	MT/M
	5	Di Ethyl Sulphate (DES)	700	MT/M	390	MT/M
	4	DI methyl Urea (DMU)	600	MT/M	206	MT/M
	5	Monomethyl Urea (MMU)	100	MT/M	0	MT/M
	6	Sodium Vinyl Sulphate (SVS)	300	MT/M	56	MT/M
	7	Cyno Acetic Acid (CAA) by New Process (Proposed)	500	MT/M	0	MT/M
	8	Cyano Acetyl Methyl Urea (CAMU)	50	MT/M	0	MT/M
	9	Di Methyl Aniline (DME)	518	MT/M	0	MT/M

	10	Captive Power	500	KW/Day	316	KW/Day

5	Water Consumption and Water Pollution Control Aspect			
	Generation	Industrial		Domestic
		Process	Cooling	
	As per consent (CMD)	90	1044	9
	Actual (CMD)	15.04	360.87	5
	Treatment System			
	Industrial		Domestic	
	Primary	Primary Clarifier,	Septic Tank & Soak Pit	
		Neutralization		
	Secondary	Bioreactor		
	Tertiary	RO		
		MVR		
		Evaporator		
		Distillation Unit		
	Remarks / Observation: The unit achieve Zero liquid discharge (ZLD)			
	ETP Operational:		Yes	
	STP Operational:		Yes	
	Disposal: Nil, since its ZLD unit.			
6	Air Pollution Control Aspect			

#	Source	Process/ Fuel Burning	Fuel Name	Fuel Qty.	Fuel Unit	Control Equipment Installed	Stack Height (mtrs)
	Boiler	Fuel Burning	Coal	1200	Kg/ Hr	• Mechanical Dust Collector • Fabric Bag Filter	34
	Thermopack	Fuel Burning	LDO	21	Kg/ Hr	-	22
	H2SO4 Plant Stack	Process	-			Ventury Scrubber	
	Sulphonation Reactor SDMS Plant Vent	Process	-			Ventury Scrubber	

		DES Reactor / SVS Reactor Stack	Process	-			Ventury Scrubber	
		DMU/MMU plant Stack	Process	-			Ventury Scrubber	
		Ammonium Sulphate	Process	-			Ventury Scrubber	
		DG Set	Fuel Burning	HSD	30	Lit/ Hr	Acoustic Enclosure & Soot Muffler	
		DG Set	Fuel Burning	HSD	60	Lit/ Hr	Acoustic Enclosure & Soot Muffler	

7 Hazardous Wastes Management Aspect:
Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:

Sr. No	Type of Waste	Cat. No.	Existing Qty as per CTO	Disposal
1.	Used/Spent Oil	5.1	200 Ltr	Sale to authorized party / CHWTSDF

Observation:

1. The industrial production was as per the existing consent to operate.
2. The industry achieves the Zero discharge liquid (ZLD) system by providing requisite treatment system.
3. There is no discharge outside the factory premises.

…xxx…

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
Fax: 24023516
Website: http://mpcb.gov.in
Email: cac-cell@mpcb.gov.in

Kalpataru Point, 2nd and 4th floor, Opp. Cine Planet Cinema, Near Sion Circle, Sion (E), Mumbai-400022

RED/L.S.I (R25)
No:- Format1.0/CC/UAN No.0000183593/CO/2402000246

Date: 03/02/2024

To,
Aarti Pharmalabs Limited
Plot No. D-18,Shiwaji nagar
Palghar,Palghar-Palghar

Your Service is Our Duty

Sub: Grant of First Consent to operate with amalgamation of existing consent to operate.

Ref:

1. Existing consent to operate accorded by the Board vide no. Format 1.0/AST/UAN No.MPCB-CONSENT-0000124079/CR/22040001256 Dated 19.04.2022 valid up to 31.12.2024.
2. Amendment in existing Consent to Operate granted vide no.Format 1.0/AST/UAN No.0000009443/AMEND/2211000021 Dated 10.11.2022.
3. Consent to Establish accorded by the Board under Change in Product mix vide no. Formatt1.0/CC/UAN No.0000132386/CE/2305001621 dated 22.05.2023.
4. Environmental Clearance granted vide no.SEIAA-E-0000000258 Dated 26.04.2018.
5. Minutes of the 26 th Consent Committee Meeting HELD ON 15.01.2024

Your application No.MPCB-CONSENT-0000183593 Dated 09.10.2023

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to operate is granted for a period up to 31/12/2024**
2. **The capital investment of the project is Rs.70.2 Crs. (As per C.A Certificate submitted by industry Existing CI is-Rs. 45.0Crs + Expansion/Increase in C.I. – Rs.25.2 Crs)**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Sulpuric Acid /Oleum25%, Oleum65%,Liquid SO3.(Sulphuric Anhydride)	6000	MT/M
2	Di Methyl Sulphate (DMS)	2500	MT/M

Sr No	Product	Maximum Quantity	UOM
3	Di Ethyl Sulphate (DES)	700	MT/M
4	DI methyl Urea (DMU)	600	MT/M
5	Monomethyl Urea (MMU)	100	MT/M
6	Sodium Vinyl Sulphate (SVS)	300	MT/M
7	Cyno Acetic Acid (CAA) by New Process (Proposed)	500	MT/M
8	Cyano Acetyl Methyl Urea (CAMU)	50	MT/M
9	Di Methyl Aniline (DME)	518	MT/M
10	Captive Power	500	KW/Day

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	135	As per Schedule-I	Recycle 100% to achieve ZLD
2.	Domestic effluent	7	As per Schedule-I	Soaked in soak pit

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	Boiler 6 TPH	1	As per Schedule -II
2	S-2	Thermopack 4 Lakh KCal/Hr.	1	As per Schedule -II
3	S-3	H2SO4 Plant Process Reactor	1	As per Schedule -II
4	S-4	Sulphonation Reactor Vent DMS plant	1	As per Schedule -II
5	S-5	DES Reactor /SVS Reactor Process Vent	1	As per Schedule -II
6	S-6	DMU / MMU Plant Process Vent	1	As per Schedule -II
7	S-7	Ammonium Sulphate Plant Process Vent	1	As per Schedule -II
8	S-8	DG set 500 KVA	1	As per Schedule -II
9	S-9	DG Set 1500 KVA	1	As per Schedule -II
10	S-10	CAA Plant Process Vent	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Glass scrap	500	Kg/Annum	---	Sell to Scrap Merchant / Authorised Party
2	Garbage	1000	Kg/Annum	---	Sell to Scrap Merchant / Authorised Party

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
3	Wood pallets and packing material	1000	Kg/Annum	---	Sell to Scrap Merchant / Authorised Party
4	Paper / Files	150	Kg/M	---	Sell to Scrap Merchant / Authorised Party
5	Coal Ash	300	MT/M	---	Sell to Scrap Merchant / Authorised Party
6	Hand Gloves	100	No/M	---	Sell to Scrap Merchant / Authorised Party
7	Corrugated Box	500	Nos./Y	---	Sell to Scrap Merchant / Authorised Party
8	MS Drums	100	Nos./Y	---	Sell to Scrap Merchant / Authorised Party
9	Metal Scrap	50	Ton/Y	---	Sell to Scrap Merchant / Authorised Party

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	29.5 Spent catalysts	255	Ltr/A	Recycle	Sale to Authorized party /CHWTSDF
2	28.3 Spent carbon	25	MT/A	Preprocessing / Co-processing / Incinaration	Sale to Co-processor through Authorized Preprocessor/CHWTSDF
3	35.3 Chemical sludge from waste water treatment	100	Kg/M	Land fill after treatment	CHWTSDF
4	20.3 Distillation residues	14.4	MT/A	Preprocessing / Co-processing / Incinaration	Sale to Co-processor through Authorized Preprocessor/CHWTSDF
5	33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes	1	MT/A	Recycle	Sale to Authorized party /CHWTSDF

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
6	17.1 Process acidic residue, filter cake, dust	6	MT/A	Preprocessing / Co-processing / Incinaration	Sale to Co-processor thought Authorized Preprocessor/CHWTSDF
7	37.3 Concentration or evaporation residues	330	MT/A	Land fill after treatment	CHWTSDF
8	26.3 Spent Acid from DMS Plant	53	MT/M	Recycle*	Sale to authorised party / CHWTSDF
9	26.3 Spent Acid from DES Plant	1199	MT/M	Recycle*	Sale to authorised party / CHWTSDF
10	28.1 Liquou Ammonia 20%	1305	MT/M	Recycle*	Sale to authorised party / CHWTSDF
11	28.1 Ammonium Sulphate	1119	MT/M	Recycle*	Sale to authorised party / CHWTSDF
12	28.1 Sodium Sulphate	110	MT/M	Recycle*	Sale to authorised party / CHWTSDF
13	26.3(95% Acetic Acid)	45	MT/M	Recycle*	Sale to authorised party / CHWTSDF
14	26.3(35 % Acetic Acid)	14	MT/M	Recycle*	Sale to authorised party / CHWTSDF
15	28.1 Sodium Chloride	457	MT/M	Recycle*	Sale to authorised party / CHWTSDF

*** Industry shall ensure disposal of Hazardous Waste to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016**

8. **Conditions under E-Waste Management:**

Sr No	Type of Waste	Quantity	UoM	Disposal Path
1	E-Waste	50.00	Kg/M	Sale to Authorized Recycler

9. **Treatment and Disposal of Biomedical Waste generated to CBMWTSDF:**

Sr.No	Category	Type of Waste	Quantity not to exceed (Kg/M)	Segregation Color coding	Treatment & Disposal
1	Yellow	a) Soiled Waste	0.20	Yellow colored non-chlorinated plastic bags or containers	CBMWTSDF
		b) Expired or Discarded Medicines	0.20		
2	White (Translucent)	Waste sharps including Metals	0.20	Puncture proof, Leak proof, tamper proof container	CBMWTSDF

10. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
12. The industry shall obtain necessary permission from the Directorate of Industrial Safety and Health (DISH).
13. This consent is issued with an overriding effect on earlier Consent to Operate granted by the Board vide no. Consent No. Format 1.0/AST/UAN No.MPCB-CONSENT-0000124079/CR/22040001256 Dated 19.04.2022 valid up to 31.12.2024. And amended vide no. Format 1.0/AST/UAN No.0000009443/AMEND/2211000021 Dated 10.11.2022.
14. This consent is issued pursuant to the decision of the 26th Consent Committee Meeting held on 15.01.2024.
15. This Consent is issued subject to an order passed or may be passed by Hon'ble NGT in application no. 1038/2018 in the matter of CEPI.
16. The applicant shall comply with the conditions of the Environmental Clearance granted vide letter No.SEIAA-E-0000000258 Dated 26.04.2018.
17. Industry shall install online continuous monitoring system as per CPCB guidelines & data to be transmitted directly from Data Logger to Board server .
18. The applicant shall properly collect, transport & regularly dispose-off the Hazardous Waste to CHWTSDF, in compliance of the Hazardous and other Waste (M & TH) Rule-2016 an keep proper manifest thereof.
19. The applicant shall not carry out any excess production or produce new products without Consent of the Board and without Environmental Clearance wherever it applicable.
20. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)

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Signed by: Dr.Avinash Dhakne
Member Secretary
For and on behalf of,
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2024-02-03 15:43:57 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	300000.00	TXN2310001492	12/10/2023	Online Payment
2	50000.00	TXN2310004490	26/10/2023	Online Payment

Balance fees of Rs.2,00,000/- with the Board will be adjusted during next renewal of consent.

Copy to:

1. Regional Officer, MPCB, Thane and Sub-Regional Officer, MPCB, Tarapur I
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB,Sion, Mumbai

SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

1. A] As per your application, you have segregated trade effluent into weak stream & strong stream and provided Effluent Treatment Plant (ETP) comprising of:

   i) Strong COD/TDS stream of 30 CMD - Treatment system comprising of Primary (Collection tank, Neutralization tank, Equalization tank, Flash mixer, Primary Clarifier/Primary Settling Tank, Primary after stmt) followed by Multi effect evaporator.

   ii) Weak COD/TDS stream of 105 CMD - Treatment system comprising of Primary (Collection tank, Neutralization tank, Equalization tank, Flash mixer, Primary Clarifier/Primary Settling Tank), Secondary (Activated sludge process), Tertiary (Pressure sand filter, Activated carbon filter), Advance treatment (Reverse osmosis, MVR with design capacity 159CMD) .

   B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent and recycle the entire treated effluent into the process for various purposes such as for cooling, process & Scrubbing with metering system so as to achieve Zero Liquid Discharge. There shall be no discharge on land or outside factory premises.

   C] The Industry shall ensure connectivity online monitoring system to the MPCB server including separate energy meter for pollution control system.

   D] The treated effluent shall be recycled /reused 100 % in the utilities to achieve Zero Liquid Discharge. In no case at any time effluent shall find its way to any water body directly or indiretly

2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 7 CMD of sewage.

   B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	50
2	BOD 3 days 27°C	Not to exceed	30

   C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.

3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	1044.00
2.	Domestic purpose	9.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	90.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.
7. Water consumption is reduced by 90 CMD

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
1	Boiler (Coal Fire)	Multi Cyclone Scrubber	34.00	Coal 1200 Kg/Hr	0.5	Perticulate Matter & SO2	50 Mg/Nm^3
						Perticulate Matter & SO2	288 Kg/Day
2	Thermopack	Scrubber	22.00	LDO 21 Kg/Hr	1.8	Perticulate Matter & SO2	50 Mg/Nm^3
						Perticulate Matter & SO2	18.14 Kg/Day
3	H2SO4 Plant Stack	Ventury Scrubber	45.00	-	-	Acid Mist	35 Mg/Nm^3
4	Sulphonation Reactor SDMS plant vent	Ventury Scrubber	9.00	-	-	SOX	50 PPM
						SOX	35 Mg/Nm^3
5	DES Reactor /SVS Reactor Stack	Ventury Scrubber	9.00	-	-	SOX	35 Mg/Nm^3
						SOX	50 PPM
6	DMU / MMU Plant Stack	Ventury Scrubber	12.00	-	-	MMA	20 Mg/Nm^3
7	Ammonium Sulphate	Ventury Scrubber	12.00	-	-	Ammonia	20 Mg/Nm^3
8	DG set	Acoustic Enclosure	9.00	HSD 30 --NA--	1.0	Sox	-
9	DG Set	Acoustic Enclosure	8.00	HSD 60 --NA--	-	Sox	-
10	CAA Plant Process Vent	Ventury Scrubber	9.00	-	-	HCN	30 Mg/Nm^3
						HCN	-

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III

Details of Bank Guarantees:

Sr. No.	Consent (C2E/ C2O /C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	5,00,000/-	Existing to be extended	Towards Compliance of consent conditions and O & M of PCS a	CONTINUOUS	30.06.2025
2	C to E	5,00,000/-	Existing to be extended	Towards Compliance of consent conditions	CONTINUOUS	30.06.2025

****Existing BG obtained for above purpose if any, may be extended for period of validity as above.**

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV

General Conditions:

1. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that e-waste generated by them is channelised through collection centre or dealer of authorised producer or dismantler or recycler or through the designated take back service provider of the producer to authorised dismantler or recycler
2. Bulk consumers of electrical and electronic equipment listed in Schedule I shall maintain records of e-waste generated by them in Form-2 and make such records available for scrutiny by the concerned State Pollution Control Board
3. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that such end-of-life electrical and electronic equipment are not admixed with e-waste containing radioactive material as covered under the provisions of the Atomic Energy Act, 1962 (33 of 1962) and rules made there under;
4. Bulk consumers of electrical and electronic equipment listed in Schedule I shall file annual returns in Form-3, to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates. In case of the bulk consumer with multiple offices in a State, one annual return combining information from all the offices shall be filed to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates.
5. Specific Conditions for storage, Handling and Disposal of Waste from Electrical & Electronic equipment (WEEE):
    1. **Collection of WEEE** - The applicant must provide appropriate and dedicated vehicles duly identified as per the norms for transportation of Hazardous Waste. The applicant shall obtain all the required permits for transportation of WEEE from competent authority. The applicant shall ensure the safe transport of the WEEE without any spillage during transportation.

       Storage for disassembled parts: The applicant must provide appropriate storage for disassembled spare parts from WEEE. Some spare parts (e.g. motors and compressors) will contain oil and/or other fluids. Such part must be appropriately segregated and stored in containers that are secured such that oil and other fluids cannot escape from them. These containers must be stored on an area with an area with an impermeable surface and a sealed drainage system.
    2. **Storage for other components and residues:**Other components and residues arising from the treatment of WEEE will need to be contained following their removal for disposal or recovery. Where they contain hazardous substances they should be stored on impermeable surface and in appropriate containers or bays with weatherproof covering. Containers should be clearly labelled to identify their contents and must be secured so that liquids, including rain water cannot enter them. Components should be segregated having regard to their eventual destinations and the compatibility of the component types. All batteries should be handled and stored having regard to the potential fire risk associated with team.
    3. **Balances :** WEEE Guidelines also requires that sites for handling of WEEE have “balances to measure the weight of the segregated waste’. The objective is to ensure that a record of weights can be maintained of WEEE entering a facility and components and materials leaving each site (together with their destinations). The nature of the weighing equipment should be appropriate for the type and quantity of WEEE being processed.

4. Plastic, which cannot be recycled and is hazardous in nature, is recommended to be land filled in nearby CHWTSDF.
5. Ferrous and nonferrous metal recycling facilities fall under the purview of existing environmental regulations for air, water, noise, land and soil pollution and generation of hazardous waste and the same should be followed.
6. CFCS should be either reused or incinerated in common hazardous waste Incineration facilities at CHWTSDF.
7. Waste Oil should be either reused or incinerated in common hazardous waste incineration facilities.
8. PCB's containing capacitors shall be incinerated in common hazardous waste incineration facilities at CHWTSDF.
9. Mercury recovery and lead recycling facilities from batteries fall under the Hazardous & Other Wastes (M & TM) Rules, 2016.
10. Existing environmental regulations for air; water; noise, land and soil pollution and generation of hazardous waste and the same should be followed. In case Mercury or lead recovery is very low, they can be temporarily stored at e-waste recycling facility and later disposed in TSDF.
11. The industry shall maintain records of the e-waste purchased, processed in Form-2 and shall file annual returns of its activities of previous year in Form-3 as per Rules 11(9) & 13(3)(vii) of the E-Waste(M) Rules, 2016; on or before 30th day of June of every year.

6. The Energy source for lighting purpose shall preferably be LED based
7. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
8. Conditions for D.G. Set
   a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
   b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
   c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper sitting and control measures.
   d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
   e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
   f) D.G. Set shall be operated only in case of power failure.
   g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
   h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
9. The applicant shall maintain good housekeeping.

10. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
11. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
12. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
13. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
14. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
15. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
16. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
17. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
18. You shall operate OCEMS installed for source emission round 'O' clock and transmit data online to CPCB and MPCB server. You shall also monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in year and submit report to Sub Regional Officer.
19. You shall ensure collection, and segregation of BMW regularly to treat and dispose Off within 48 hrs from generation.
20. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
21. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
22. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
23. An inspection book shall be opened and made available to the Board’s officers during their visit to the applicant.

24. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
25. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
26. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
27. The industry should not cause any nuisance in surrounding area.
28. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
29. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.
30. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
31. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
32. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
33. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
34. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
35. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
36. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.

37. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
38. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
39. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
40. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
41. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.
42. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year

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This certificate is digitally & electronically signed.

Annexure-VI (2)

The brief details along with consent copy of Industries located adjacent to Pasthal Village.

1	General Information					
	Name of the Industry: M/s. Ganesh Benzoplast Ltd., Address: Plot No. D-21/2/2, MIDC Tarapur, Boisar, Tal & Dist Palghar. Industry Representative: Mr. R. K. Gupta Email ID : gbl1@ganeshgroup.com Mobile No.: 9321703819					
2	Category	Red-LSI				
3	Consent Validity:	31.08.2024				
4	Production Details					
	Sr. No.	Product Name	Quantity as per consent	Unit	Actual Qty	Unit
	1	Benzoic Acid	150	MT/M	121.66	MT/M
	2	Sodium Benzoate	150	MT/M	132.25	MT/M
	5	Benzoate Esters (Pure/Off Grade)	225	MT/M	211.25	MT/M
5	Water Consumption and Water Pollution Control Aspect					
	Generation	Industrial		Domestic		
		Process	Cooling			
	As per consent (CMD)	45	150	6		
	Actual (CMD)	16.36	54.47	2.17		
	Treatment System					
	Industrial		Domestic			
	Primary	Primary System Provided	Septic Tank & Soak Pit			
	Secondary	Secondary System Provided				
	Tertiary	Tertiary System Provided				
	ETP Operational:	Yes				
	STP Operational:	No				
	Disposal: The treated effluent is sent to CETP through taker for further treatment and disposal.					
6	Air Pollution Control Aspect					

#	Source	Process/ Fuel Burning	Fuel Name	Fuel Qty.	Fuel Unit	Control Equipment Installed	Stack Height (mtrs)

Boiler	Fuel Burning	Coal	14	MT/ D	• Wet Scrubber • Dust Collector	32
Thermo pack	Fuel Burning	Coal	14	MT/ D	• Wet Scrubber • Dust Collector •	32
D.G Set (1000 KVA)	Fuel Burning	HDS	As per requirement	-	Soot muffler	5
Process reactor vent (Flaker & FBD vent)	Process	NA	NA	-	Alkaline Wet Scrubber	10
Process reactor vent (Sodium Bonzoate mfg. unit)	Process	NA	NA	-	Acidic Wet Scrubber	10

7 Hazardous Wastes Management Aspect: Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:

Sr. No	Type of Waste	Cat. No.	Existing Qty as per CTO	Disposal
1.	Used/ waste Oil	0.200 MT/A	200 Litr	Sale to authorized party / CHWTSDF

Observation:

1. The industrial production was as per the existing consent to operate.
2. The industry achieves the Zero discharge liquid system by providing requisite treatment system.
3. There is no discharge outside the factory premises.

…xxx…

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
Fax: 24023516
Website: http://mpcb.gov.in
Email: ast@mpcb.gov.in

Kalpataru Point, 2nd and 4th floor, Opp. Cine Planet Cinema, Near Sion Circle, Sion (E), Mumbai-400022

RED/L.S.I (R25)
No:- Format1.0/AS(T)/UAN No.0000142458/CR/2208001395

Date: 29/08/2022

To,
M/s. Ganesh Benzoplast Ltd.,
Plot No. D-21/2/2, MIDC Tarapur,
Tal. & Dist. Palghar

Your Service is Our Duty

Sub: Grant of Renewal of Consent to Operate under RED Category

Ref: Consent granted vide Consent No. Format 1.0/BO/AST/UAN No. 0000118001/CR/2202000211 dtd: 02/02/2022 valid upto 31/08/2022.

Your application No.MPCB-CONSENT-0000142458 Dated 28.06.2022

For: Grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to renewal is granted for a period up to 31/08/2024**
2. **The capital investment of the project is Rs.30.2505 Crs. (As per C.A Certificate submitted by industry Existing CI is Rs. 30.2505 Crs + Expansion/Increase in C.I. – Rs. 0.00 Crs)**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Benzoic Acid	150	MT/M
2	Sodium Benzoate	150	MT/M
3	Benzoate Esters (Pure/Off Grade)	225	MT/M

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	5	As per Schedule-I	CETP
2.	Domestic effluent	5	As per Schedule-I	On land for gardening

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	Boiler (4 TPH x 2 Nos)	1	As per Schedule -II

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
2	S-2	Thermic Fluid Heaters (2 Nos.)	1	As per Schedule -II
3	S-3	D. G. Set (1000 KVA)	1	As per Schedule -II
4	S-4	Process Stack (Vent of Flaker and FBD)	1	As per Schedule -II
5	S-5	Sodium Benzoate mfg. unit	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Coal ash	3.5	MT/Day	Sale	Sale to Brick Manufacturer

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	35.3 Chemical sludge from waste water treatment	300	Kg/M	Landfill after treatment	CHWTSDF
2	1.3 Oily sludge emulsion	150	Kg/M	Incineration	CHWTSDF

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. The industry shall obtain necessary permission from the Directorate of Industrial Safety and Health (DISH).
11. Industry shall switch over to cleaner fuel as per Boards Circular dtd. 05.02.2020 within six months.
12. The industry shall ensure connectivity online monitoring system to the MPCB server and data to be directly transmitted from datalogger to server.
13. This Consent is issued without prejudice to the order passed as may be passed by the Hon'ble NGT, in the matter O.A. No. 1038/2018.
14. The applicant shall properly collect, transport & regularly dispose-off the Hazardous Waste to CHWTSDF through online manifest system, in compliance of the Hazardous and other Waste (M & TH) Rule-2016.
15. The industry shall dispose the by-products as Hazardous waste and shall comply the provisions of Hazardous & Other Wastes (M & TM) Rules,2016.
16. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent.

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Signed by: Dr. V.M.Motghare
Assistant Secretary (Technical)
For and on behalf of,
Maharashtra Pollution Control Board
ast@mpcb.gov.in
2022-08-29 16:49:03 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	75000.00	MPCB-DR-12990	06/07/2022	NEFT

Fees of Rs. 75,000/- from the Balance fees of Rs.3,00,000 as per Consent No. Format 1.0/BO/AST/UAN No. 0000118001/CR/2202000211 dtd: 02/02/2022 is utilized in this consent and the remaining balance fees of Rs.2,25,000/- will remain with Board and will be considered during next renewal of consent.

Copy to:

1. Regional Officer, MPCB, Thane and Sub-Regional Officer, MPCB, Tarapur I
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB,Sion, Mumbai

SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

1. A] As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 8.00 CMD consisting of Primary (Collection tank, Neutralization tank, Equalization tank, Primary Clarifier/Primary Settling Tank), Tertiary (Pressure sand filter, Activated carbon filter) for the treatment of 5 CMD of trade effluent.

   B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	6.0 -8.5
(2)	BOD (3 days 27°C)	100
(3)	COD	250
(4)	TSS	100
(5)	Oil & Grease	10
(6)	Sulphides as S	2
(7)	Total Dissolved Solids	2100
(8)	% Sodium	60%
(9)	Chlorides	600
(10)	TAN	50

   C] The treated effluent shall be send to CETP through drainage line provided by MIDC for further treatment and disposal after confirming above standards.

   D] The Industry shall ensure connectivity online monitoring system to the MPCB server including separate energy meter for pollution control system and data to be directly transmitted from datalogger to server.

   E] Industry shall comply with the directions issued to the CETP about installation of SCADA, Auto Sampler, NRV and positive discharge.

2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 5 CMD of sewage.

   B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	100
2	BOD 3 days 27°C	Not to exceed	30

   C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.

3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	*Purpose for water consumed*	*Water consumption quantity (CMD)*
1.	Industrial Cooling, spraying in mine pits or boiler feed	150.00
2.	Domestic purpose	6.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	45.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	10.00

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	Boiler (2 Nos)	Fabric Bag Filter Scrubber	35.00	Coal 500 Kg/Hr	0.5	TPM	50 Mg/Nm^3
						SO2	80 Kg/Day
S-2	Thermopack (2 Nos.)	Fabric Bag Filter Scrubber	35.00	Coal 350 Kg/Hr	0.5	TPM	50 Mg/Nm^3
						SO2	200 Kg/Day
S-3	D.G. Set (1000 KVA)	Acoustic Enclosure Stack	5.00	HSD 100 Ltr/Hr	1	SO2	16 Kg/Day
S-4	Process Reactor Vent (Flaker & FBD vent)	Scrubber	10.00	- 0 -- NA--	-	Acid Mist	35 Mg/Nm^3
S-5	Process Reactor Vent (Sodium Benzonate mfg. unit)	Fabric Bag Filter Multi Cyclone	10.00	-	-	TPM	50 Mg/Nm^3

Height of DG set stack shall be above roof level.

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III

Details of Bank Guarantees:

Sr. No.	Consent (C2E/ C2O /C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Operate	Rs. 2.0/- Lakh	15 Days	Towards O & M of Pollution Control System and Compliance of Consent Condition	31/08/2027	29/02/2028
2	Conditional Restart dated. 04.03.2017	Rs. 1.0/- Lakh	Existing	Towards O&M of ETP to achieve consented standard. Not to discharge treated/ substandard waste water to MIDC Sewer	31/08/2027	29/02/2028
3	Conditional Restart dated. 04.03.2017	Rs. 1.0/- Lakh	Existing	Define standards practice of Operation of ETP for addition of Coagulant/ polyelectrolyte to improve operational efficient from MoEF approved technical consultant or IIT/ NEERI/ICT	31/08/2027	29/02/2028
4	Conditional Restart dated. 04.03.2017	Rs. 1.0/- Lakh	Existing	Submit upgradation proposal of ETP within 1 month and upgrade the ETP within 3 months period.	31/08/2027	29/02/2028
5	Conditional Restart dated. 04.03.2017	Rs. 1.0/- Lakh	Existing	Dispose the HW including distillation residue, spent solvent, regularly to CHWTSDF and submit annual returns thereof segregate the HIGH COD/TDS stream, store lock and key under supervision of CETP and send to CHWTSDF and submit the record to SRO for verification	31/08/2027	29/02/2028
6	Conditional Restart dated. 04.03.2017	Rs. 1.0/- Lakh	Existing	Installation of ETP within 3 months	31/08/2027	29/02/2028

Sr. No.	Consent (C2E/ C2O /C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
7	C to R	Rs.5.0 Lakh	Existing	Towards segregation of high COD/TDS stream and provision of separate treatment for the same.	31/08/2027	29/02/2028

****Existing BG obtained for above purpose if any, may be extended for period of validity as above.**

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
1	Consent to Operate	Rs. 1.0/- Lakh	Existing	Towards O & M of Pollution Control System and Compliance of Consent Condition	Rs. 1.0/- Lakh	For Exceeding JVS results

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV

General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
   a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
   b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
   c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper sitting and control measures.
   d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
   e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
   f) D.G. Set shall be operated only in case of power failure.
   g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
   h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.

12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act 1948
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

This certificate is digitally & electronically signed.

Annexure-VI (3)

The brief details along with consent copy of Industries located adjacent to Pasthal Village.

1	General Information					
	Name of the Industry: M/s. IVP Limited Address: Plot No. D-19, 20, MIDC Tarapur, Boisar, Tal & Dist Palghar. Industry Representative: Mr. Sanjay Chaudhari Email ID : svchoudhary@ivpindia.com Mobile No.: 7798472437					
2	Category		Red-LSI			
3	Consent Validity:		31.12.2025			
4	Production Details					
	Sr. No.	Product Name	Quantity as per consent	Unit	Actual Qty	Unit
	1	Polyurethane Resin (mixing & blending only)	7857	Ltr/M	461	MT/M
	2	Alkyl Resin	575	MT/M	125	MT/M
	5	Polyester Resin	575	MT/M	1218	MT/M
	4	Phenol Formaldehyde	35250	MT/M	836	MT/M
	5	Misc. Chemical Products (mixing & blending only)	7857	MT/M	264	MT/M
5	Water Consumption and Water Pollution Control Aspect					
	Generation		Industrial		Domestic	
			Process	Cooling		
	As per consent (CMD)		25	14	13	
	Actual (CMD)		0.87	5.2	13	
	Treatment System					
	Industrial			Domestic		
	Primary	O & G Trap		Septic Tank & Soak Pit		
		Screening				
		Neutralization / Equalization				
		Primary Settling/Sedimentation				
		Any Other				

	Secondary	Activated Sludge Process	Sewage Treatment Plant	Activated Sludge Process
	Tertiary	Presser Sand Filter		
		Activated Carbon Filter		
	Advanced	Evaporator		
	Remarks / Observation: The unit achieve Zero liquid discharge (ZLD)			
	ETP Operational:		**Yes**	
	STP Operational:		**Yes**	
	Disposal: Nil, since its ZLD unit.			

6 **Air Pollution Control Aspect**

#	Source	Process/ Fuel Burning	Fuel Name	Fuel Qty.	Fuel Unit	Control Equipment Installed	Stack Height (mtrs)
	Boiler-I	Fuel Burning	LDO/ LSHS	158.33	Kg/H	Stack	33
	Boiler-II	Fuel Burning	LDO/ LSHS	348.33	Kg/H	Stack	33
	Thermopack	Fuel Burning	LDO/ LSHS	38	Kg/H	Stack	30
	Thermopack	Fuel Burning	LDO/ LSHS	38	Kg/H	Stack	30
	D.G. Set	Fuel Burning	LDO	21.75	Kg/Hr	Acoustic Enclosure	5

7 **Hazardous Wastes Management Aspect:**

Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:

Sr. No	Type of Waste	Cat. No.	Existing Qty as per CTO	Disposal
1.	Concentration or Evaporation residue	37.3	400 Kg/M	Sale to authorized party / CHWTSDF
2.	Chemical sludge from waste water treatment	35.3	600 Kg/M	Sale to authorized party / CHWTSDF
3.	Used or spent oil	5.1	150 Ltr/A	Sale to authorized party / CHWTSDF

	4	Waste or residues (Not made with vegetable or animal materials)	23.1	20 Kg/M	Sale to authorized party / CHWTSDF	

Observation:

1. The industrial production was as per the existing consent to operate.
2. The industry achieves the Zero discharge liquid system by providing requisite treatment system.
3. There is no discharge outside the factory premises.
4. **Sludge stored on open land.**

…xxx…

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
Fax: 24023516
Website: http://mpcb.gov.in
Email: cac-cell@mpcb.gov.in

Kalpataru Point, 2nd and 4th floor, Opp. Cine Planet Cinema, Near Sion Circle, Sion (E), Mumbai-400022

RED/L.S.I (R22)
No:- Format1.0/CC/UAN
No.0000172707/CO/2312001740

Date: 17/12/2023

To,
M/s. IVP Ltd.
D-19/D-20,MIDC TARAPUR,
Tal. & Dist.Palghar.

Your Service is Our Duty

Sub: **Grant of first Consent to Operate (For replacement of old Boiler and Thermic fluid heater with new Boiler and Thermic fluid heater) with amalgamation of existing Consent to Operate under RED/LSI Category.**

Ref:
1. Previous Consent to Operate accorded by the Board vide no. Format1.0/CC/UAN No.0000104206/CO-2109000412 Dated 14.09.2021
2. Earlier Consent to Establish accorded by the Board vide no.Format1.0/CC/UAN No.0000127794/CE/2211001979 Dated 24/11/2022
3. Minutes of 16 th CC meeting held on 03.10.2023.
4. Earlier Consent to Operate accorded by the Board vide no. Format1.0/CC/UAN No.0000172707/CO/2311001076 Dated 12.11.2023

Your application No.MPCB-CONSENT-0000172707 Dated 03.06.2023

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to operate is granted for a period up to 31/12/2025**
2. **The capital investment of the project is Rs.5.7978 Crs. (As per C.A Certificate submitted by industry Existing CI is-Rs. 91.66 Crs + Expansion/Increase in C.I. – Rs.5.79 Crs)**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Existing Quantity	Proposed Quantity	Total	UOM
Products					
1	Polyurethane Resin (mixing & blending only)	7857	0	7857	Ltr/M
2	Alkyl Resin	575	0	575	MT/M
3	Polyester Resin	575	0	575	MT/M
4	Phenol Formaldehyde	35250	0	35250	MT/M

Sr No	Product	Existing Quantity	Proposed Quantity	Total	UOM
5	Misc. Chemical Products (mixing & blending only)	7857	0	7857	MT/M

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	17	As per Schedule-I	CETP
2.	Domestic effluent	9.0	As per Schedule-I	STP

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	Boiler- I (New) (Common Stack)4 TPH	1	As per Schedule -II
2	S- 1	Boiler- II (Existing) (Common Stack)5 TPH	0	As per Schedule -II
3	S-2	Thermopack (existing) 15 Lakh KCal/Hr	1	As per Schedule -II
4	S- 3	Thermopack (Existing) 6.0 Lakh Kcal/Hr.	1	As per Schedule -II
5	S-4 & S-5	D.G. Set (2 No.) 500 KVA each	2	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	STP sludge	400	Kg/M	Composting	Used as mannure
2	Papers	500	Kg/M	Sale	Sale to authorized party
3	Wooden Pallets	5	MT/M	Sale	Sale to authorized party
4	MS ,SS Scrap	5	MT/M	Sale	Sale to authorized party

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	37.3 Concentration or evaporation residues	400	Kg/M	Incineration	CHWTSDF
2	35.3 Chemical sludge from waste water treatment	600	Kg/M	Landfill	CHWTSDF
3	5.1 Used or spent oil	150	Ltr/A	Recycle*	Sale to authorised party / CHWTSDF

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
4	33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes	3500	Kg/M	Reconditioning	Sale to authorised party
5	33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes	10000	No/M	Recycle*/ Other	Sale to authorised party / CHWTSDF
6	23.1 Wastes or residues (not made with vegetable or animal materials)	20	Kg/M	Incineration	CHWTSDF

*** Industry shall ensure disposal of Hazardous Waste to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016**

8. **Conditions under Plastic Waste Management Rules, 2016 (Notification dtd. 18/03/2016):**

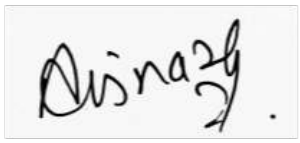
Sr No	Type of Waste	Quantity	UoM	Disposal Path
1	Plasic rappers	400.00	Kg/M	Sale to authorized party.

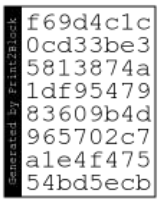
9. **Conditions under E-Waste Management:**

Sr No	Type of Waste	Quantity	UoM	Disposal Path
1	E-Waste	10.00	Kg/M	Sale to authorized E-waste recycler

10. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
12. The industry shall obtain necessary permission from the Directorate of Industrial Safety and Health (DISH).
13. The applicant shall properly collect, transport & regularly dispose-off the Hazardous Waste to CHWTSDF, in compliance of the Hazardous and other Waste (M & TH) Rule-2016 an keep proper manifest thereof.
14. The applicant shall not carry out any excess production or produce new products without Consent of the Board and without Environmental Clearance wherever it applicable.
15. This Consent is issued subject to an order passed or may be passed by Hon’ble NGT in application no.1038/2018 in the matter of CEPI.
16. Industry shall comply with direction issued to CETP on 22.01.2021, regarding installation of two-way SCADA, Auto-sampler, Non-Return Valve (NRV) with positive discharge to CETP chamber.
17. Industry shall install online continuous monitoring system as per CPCB guidelines & data to be transmitted directly from Data Logger to Board server .
18. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent.
19. This consent is issued as per the Minutes of 16 th CC meeting held on 03.10.2023.

20. This consent is issued with an overriding effect on Earlier Consent to Operate accorded by the Board vide no. Format1.0/CC/UAN No.0000172707/CO/2311001076 Dated 12.11.2023





Signed by: Dr.Avinash Dhakne
Member Secretary
For and on behalf of,
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2023-12-17 14:58:33 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	50000.00	MPCB-DR-20433	28/07/2023	NEFT

Copy to:

1. Regional Officer, MPCB, Thane and Sub-Regional Officer, MPCB, Tarapur I
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB,Sion, Mumbai

SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

1. A] As per your application, you have segregated trade effluent into weak stream & strong stream and provided Effluent Treatment Plant (ETP) comprising of:

i) Strong COD/TDS stream of 13 CMD - Treatment system comprising of Primary (High COD is converted into low COD by extraction recovery of phenols from the influent by installing three stage phenol recovery system with design capacity of 25 CMD.Further the same is treated with the weak COD /TDS Stream., Primary after stmt).

ii) Weak COD/TDS stream of 04 CMD - Treatment system comprising of Primary (Collection tank, Neutralization tank, Equalization tank, Flash mixer, Primary Clarifier/Primary Settling Tank), Secondary (Activated sludge process, Secondary tube settler), Tertiary (Pressure sand filter, Activated carbon filter), Advance treatment (RO permeate is reuse into the process and RO Reject is sent to Evaporator.), Sludge treatment (Sludge drying bed, Filter press) .

B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

Sr.No	*Parameters*	*Limiting concentration not to exceed in mg/l, except for pH*
(1)	pH	6.0 -8.5
(2)	BOD (3 days 27°C)	30
(3)	COD	250
(4)	TSS	100
(5)	Oil & Grease	10
(6)	TDS	2100
(7)	Chlorides	600
(8)	Sulphates	1000
(9)	Phenol	1

C] The Industry shall ensure connectivity online monitoring system to the MPCB server including separate energy meter for pollution control system.

D] The treated effluent shall be sent to CETP through drainage line provided by MIDC for further treatment and disposal after confirming above standards.

2. A] As per your application, you have provided Sewage Treatment Plant of designed capacity 30.0 CMD for the treatment of 9.0 CMD of sewage.

B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	50
2	BOD 3 days 27°C	Not to exceed	30

C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.

3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	14.00
2.	Domestic purpose	13.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	25.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	54.0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	Boiler- I (New) (Common Stack)	Stack	33.00	LDO/LSHS 158.33 Kg/Hr	1.8	TPM	50 Mg/Nm^3
						SO2	76 Kg/Day
S- 1	Boiler- II (Existing) (Common Stack)	Stack	33.00	LDO/LSHS 348.33 Kg/Hr	1.8	TPM	50 Mg/Nm^3
						SO2	167.2 Kg/Day
S-2	Thermopack (Existing)	Stack	30.00	LDO/LSHS 38 Kg/Hr	1.8	TPM	50 Mg/Nm^3
						SO2	18 Kg/Day
S- 3	Thermopack (Existing)	Stack	30.00	LDO/LSHS 38 Kg/Hr	1.0	TPM	50 Mg/Nm^3
						SO2	18 Kg/Day
S-4 & S-5	D.G. Set (2 No.)	Acoustic Enclosure	5.00	LDO 21.75 Kg/Hr	1.8	TPM	50 Mg/Nm^3
						SO2	7.4 Kg/Day
						TPM	-

stack height of DG set i 5 mtrs. above the roof

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III

Details of Bank Guarantees:

Sr. No.	Consent (C2E/ C2O /C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to O	2.5 lakhs.	existing to be extended	Towards reducing total daily effluent generation in a staggered manner	Continuous	30.06.2026
2	C to O	2.5 lakhs.	existing to be extended	Towards not to increase the water consumption and effluent quantity prescribe in the consent.Also not make use of any other water supply from unauthorized sources like tanker and borewell.	Continuous	30.06.2026
3	C to O	2.5 lakhs.	existing to be extended	Towards O & M of existing ETP effectively and remove all the bypaases whereby the mode of disposal prescribed in consent order is not followed	Continuous	30.06.2026
4	C to O	1.0 lakhs.	existing to be extended	Towards not to discharge any effluent in any other source other than CETP sewerage drain for further treatment and disposal.	Continuous	30.06.2026
5	C to O	1.0 lakhs.	existing to be extended	Towards segreagation of High COD streams and applying seperte treatment so as to achieve the standard for disposal	Continuous	30.06.2026
6	C to O	1.0 lakhs.	existing to be extended	Towards provision for O & M flow meter and online pH meter / separate energy meter to Pollution control devices.	Continuous	30.06.2026
7	C to O	1.0 lakhs.	existing to be extended	Towards O & M of Air pollution control system so as to achieve standards laid down under the provision of E.P. Act,1086	Continuous	30.06.2026
8	C to O	1.0 lakhs.	existing to be extended	Towards properly collect, transport ,regularly dispose off the HW and keep proper manifest thereof.	Continuous	30.06.2026

Sr. No.	Consent (C2E/ C2O /C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
9	C to O	1.0 lakhs.	existing to be extended	Towards provision of lock and key arrangement.	Continuous	30.06.2026
10	C to O	5.0 lakhs.	existing to be extended	Towards O & M of PCS.	Continuous	30.06.2026

****Existing BG obtained for above purpose if any, may be extended for period of validity as above.**

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV

General Conditions:

1. The waste generator shall.-
   a) take steps to minimize generation of plastic waste and segregate plastic waste at source in accordance with the Plastic Waste Management Rules, 2016 or as amended from time to time.
   b) not litter the plastic waste and ensure segregated storage of waste at source and handover segregated waste to urban local body or gram panchayat or agencies appointed by them or registered waste pickers', registered recyclers or waste collection agencies;
2. All institutional generators of plastic waste, shall segregate and store the waste generated by them in accordance with the Plastic Waste Management Rules, 2016 amendment from time to time and handover segregated wastes to authorized waste processing or disposal facilities or deposition centers either on its own or through the authorized waste collection agency.
3. All waste generators shall pay such user fee or charge as may be specified in the byelaws of the local bodies for plastic waste management such as waste collection or operation of the facility thereof, etc.;
4. Every person responsible for organizing an event in open space, which involves service of food stuff in plastic or multilayered packaging shall segregate and manage the waste generated during such events in accordance with the Plastic Waste Management Rules, 2016 amendment from time to time.
5. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that e-waste generated by them is channelised through collection centre or dealer of authorised producer or dismantler or recycler or through the designated take back service provider of the producer to authorised dismantler or recycler
6. Bulk consumers of electrical and electronic equipment listed in Schedule I shall maintain records of e-waste generated by them in Form-2 and make such records available for scrutiny by the concerned State Pollution Control Board

7. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that such end-of-life electrical and electronic equipment are not admixed with e-waste containing radioactive material as covered under the provisions of the Atomic Energy Act, 1962 (33 of 1962) and rules made there under;
8. Bulk consumers of electrical and electronic equipment listed in Schedule I shall file annual returns in Form-3, to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates. In case of the bulk consumer with multiple offices in a State, one annual return combining information from all the offices shall be filed to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates.
9. Specific Conditions for storage, Handling and Disposal of Waste from Electrical & Electronic equipment (WEEE):
    1. **Collection of WEEE** - The applicant must provide appropriate and dedicated vehicles duly identified as per the norms for transportation of Hazardous Waste. The applicant shall obtain all the required permits for transportation of WEEE from competent authority. The applicant shall ensure the safe transport of the WEEE without any spillage during transportation.

       Storage for disassembled parts: The applicant must provide appropriate storage for disassembled spare parts from WEEE. Some spare parts (e.g. motors and compressors) will contain oil and/or other fluids. Such part must be appropriately segregated and stored in containers that are secured such that oil and other fluids cannot escape from them. These containers must be stored on an area with an area with an impermeable surface and a sealed drainage system.
    2. **Storage for other components and residues:**Other components and residues arising from the treatment of WEEE will need to be contained following their removal for disposal or recovery. Where they contain hazardous substances they should be stored on impermeable surface and in appropriate containers or bays with weatherproof covering. Containers should be clearly labelled to identify their contents and must be secured so that liquids, including rain water cannot enter them. Components should be segregated having regard to their eventual destinations and the compatibility of the component types. All batteries should be handled and stored having regard to the potential fire risk associated with team.
    3. **Balances :** WEEE Guidelines also requires that sites for handling of WEEE have “balances to measure the weight of the segregated waste’. The objective is to ensure that a record of weights can be maintained of WEEE entering a facility and components and materials leaving each site (together with their destinations). The nature of the weighing equipment should be appropriate for the type and quantity of WEEE being processed.
    4. Plastic, which cannot be recycled and is hazardous in nature, is recommended to be land filled in nearby CHWTSDF.
    5. Ferrous and nonferrous metal recycling facilities fall under the purview of existing environmental regulations for air, water, noise, land and soil pollution and generation of hazardous waste and the same should be followed.
    6. CFCS should be either reused or incinerated in common hazardous waste Incineration facilities at CHWTSDF.

7. Waste Oil should be either reused or incinerated in common hazardous waste incineration facilities.
8. PCB's containing capacitors shall be incinerated in common hazardous waste incineration facilities at CHWTSDF.
9. Mercury recovery and lead recycling facilities from batteries fall under the Hazardous & Other Wastes (M & TM) Rules, 2016.
10. Existing environmental regulations for air; water; noise, land and soil pollution and generation of hazardous waste and the same should be followed. In case Mercury or lead recovery is very low, they can be temporarily stored at e-waste recycling facility and later disposed in TSDF.
11. The industry shall maintain records of the e-waste purchased, processed in Form-2 and shall file annual returns of its activities of previous year in Form-3 as per Rules 11(9) & 13(3)(vii) of the E-Waste(M) Rules, 2016; on or before 30th day of June of every year.

10. The Energy source for lighting purpose shall preferably be LED based
11. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
12. Conditions for D.G. Set
    a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
    b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
    c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper sitting and control measures.
    d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
    e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
    f) D.G. Set shall be operated only in case of power failure.
    g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
    h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
13. The applicant shall maintain good housekeeping.
14. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
15. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.

16. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
17. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
18. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
19. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
20. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
21. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
22. You shall operate OCEMS installed for source emission round 'O' clock and transmit data online to CPCB and MPCB server. You shall also monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in year and submit report to Sub Regional Officer.
23. You shall ensure collection, and segregation of BMW regularly to treat and dispose Off within 48 hrs from generation.
24. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
25. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
26. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
27. An inspection book shall be opened and made available to the Board’s officers during their visit to the applicant.
28. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
29. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
30. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.

31. The industry should not cause any nuisance in surrounding area.
32. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
33. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.
34. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
35. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
36. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
37. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
38. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
39. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
40. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
41. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
42. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

43. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
44. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
45. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.
46. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year

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This certificate is digitally & electronically signed.

Annexure-VI (6)

The brief details along with consent copy of Industries located adjacent to Pasthal Village.

1	General Information					
	Name of the Industry: M/s. Loba Chemie Pvt. Ltd., Address: Plot No. D-22, MIDC Tarapur, Boisar, Tal & Dist Palghar. Industry Representative: Mr. Jagtap Email ID : J.Ramdas@lobachemie.com Mobile No.: 9702280177					
2	Category		Red-LSI			
3	Consent Validity:		31.12.2027			
4	Production Details					
	Sr. No.	Product Name	Quantity as per consent	Unit	Actual Qty	Unit
	1	Packing / repacking of products	78200	Kg/M	28519	Kg/M
5	Water Consumption and Water Pollution Control Aspect					
	Generation		Industrial		Domestic	
			Process	Cooling		
	As per consent (CMD)		17	9	4	
	Actual (CMD)		8.93	4.73	2.10	
	Treatment System					
	Industrial			Domestic		
	Primary	Primary Treatment Provided		Septic Tank & Soak Pit		Anaerobic Moving bed, sedimentation
	Secondary	Secondary Treatment Provided				
	Tertiary	Tertiary Treatment Provided				
	Advanced	RO				
		MEE				
	Remarks / Observation: The unit achieves ZLD					
	ETP Operational:			Yes		
	STP Operational:			Yes		
	Disposal: Nil, Since it's a ZLD unit.					
6	Air Pollution Control Aspect					

#	Source	Process/ Fuel Burning	Fuel Name	Fuel Qty.	Fuel Unit	Control Equipment Installed	Stack Height (mtrs)
1	BABY BOILER	Fuel Burning	HSD	10	Kg/ Hr	• Stack	13
2	DG SET	Fuel Burning	HSD	15.75	Kg/ Hr	Acoustic Enclosure Stack	10
3	Scrubber-S1-S4	Process	-	-	-		14

7 Hazardous Wastes Management Aspect:

Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:

Sr. No	Type of Waste	Cat. No.	Existing Qty as per CTO	Disposal
1.	Chemical sludge from waste water treatment	35.3	480 Kg/A	CHWTSDF
2	MEE Salts	37.3	120 Kg/A	CHWTSDF
3	Empty barrels /containers /liners contaminated with hazardous chemicals /wastes	33.1	100 Kg/A	Sale to authorised party / CHWTSDF

Observation:

1. The industrial production was as per the existing consent to operate.
2. The industry achieves the Zero discharge liquid system by providing requisite treatment system.
3. There is no discharge outside the factory premises.

…xxx…

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
Fax: 24023516
Website: http://mpcb.gov.in
Email: ast@mpcb.gov.in

Kalpataru Point, 2nd and 4th floor, Opp. Cine Planet Cinema, Near Sion Circle, Sion (E), Mumbai-400022

RED/L.S.I (R22)
No:- Format1.0/AS(T)/UAN No.0000153588/CR/2301001169

Date: 12/01/2023

To,
M/s. LOBA CHEMIE PVT. LTD.,
PLOT NO: D-22, MIDC TARAPUR
TAL. & DIST.- PALGHAR

Your Service is Our Duty

Sub: Grant of Renewal of Consent to Operate under Red/LSI category.

Ref: Earlier consent to operate accorded by the Board vide consent No. Format 1.0 /AS(T)/UAN No. 0000118895 /CO/ 2202001641, Date. 25.02.2022 valid upto 31.12.2022.

Your application No.MPCB-CONSENT-0000153588 Dated 20.11.2022

For: Grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to renewal is granted for a period up to 31/12/2027**
2. **The capital investment of the project is Rs.46.14 Crs. (As per C.A Certificate submitted by industry Existing CI is-Rs. 43.43 Crs + Expansion/Increase in C.I. – Rs. 2.71 Crs)**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Existing Quantity	Proposed Quantity	Total	UOM
Products					
1	Alkaloids (Solid)	1700	0	1700	Kg/M
2	Amino Acid (Solid)	1700	0	1700	Kg/M
3	Antioxidants (Solid)	1700	0	1700	Kg/M
4	Biochemical (Solid / Powder)	850	0	850	Kg/M
5	Absorption indicator (Solid)	850	0	850	Kg/M
6	Biological Buffers (Solid)	850	0	850	Kg/M
7	Biological Stains (certified) (Solid)	850	0	850	Kg/M
8	Biotechnology Product (Solid)	850	0	850	Kg/M
9	Buffer Substances (Solid)	850	0	850	Kg/M
10	Carbohydrates (Solid)	1700	0	1700	Kg/M

Sr No	Product	Existing Quantity	Proposed Quantity	Total	UOM
11	Cell Diagnostics and Accessories (Solid)	850	0	850	Kg/M
12	Chromatography Media (Solid)	1700	0	1700	Kg/M
13	Culture media base Material (Solid)	850	0	850	Kg/M
14	Dyes and indicators (Solid)	850	0	850	Kg/M
15	Electrophoresis product (Solid)	1700	0	1700	Kg/M
16	Embedding Media (Solid)	850	0	850	Kg/M
17	High Purity Acids (Solid)	850	0	850	Kg/M
18	Metals (Granular Foil and powder (Solid)	1700	0	1700	Kg/M
19	Microbiology (Solid)	850	0	850	Kg/M
20	Molecular microbiology (Solid)	850	0	850	Kg/M
21	Parafin wax (Solid)	1700	0	1700	Kg/M
22	pH Indicator (Paper/Roll/Solution (Solid)	850	0	850	Kg/M
23	Scintillation Chemicals (Solid)	850	0	850	Kg/M
24	Silver Compound (Solid)	850	0	850	Kg/M
25	Spectrophotometric Reagents (Solid)	850	0	850	Kg/M
26	Tetrazolium Salt (Solid)	1700	0	1700	Kg/M
27	Thin Layer Chromatography (Solid)	1700	0	1700	Kg/M
28	Vitamins (Solid)	1700	0	1700	Kg/M
29	Culture media supplements (Solid)	850	0	850	Kg/M
30	Preparative column Chromatography (Solid)	1700	0	1700	Kg/M
31	Rare Earth Oxides and Salts (Solid)	1700	0	1700	Kg/M
32	Reagents for detection of metal ions (Solid)	1700	0	1700	Kg/M
33	Ion Exchange Resins (Solid)	1700	0	1700	Kg/M
34	IR Spectroscopy (Solid)	1700	0	1700	Kg/M
35	Phase Transfer Reagents (Solid)	850	0	850	Kg/M
36	Plant growth regulators (Solid)	850	0	850	Kg/M
37	Plant growth regulators (Liquid)	850	0	850	Ltr/M
38	Phase Transfer Reagents (Liquid)	850	0	850	Ltr/M
39	Colorimetric reagents (Liquid)	1700	0	1700	Ltr/M
40	Reagents for organic Synthesis (Liquid)	1700	0	1700	Ltr/M
41	Redox indicators (Liquid)	1700	0	1700	Ltr/M
42	Solvents for synthesis/GR/UV/HPLC (Liquid)	1700	0	1700	Ltr/M
43	Stain for Histology (Liquid)	1700	0	1700	Ltr/M
44	Volumetric solution (Ready to use) (Liquid)	1700	0	1700	Ltr/M
45	Cleansing agent (Liquid)	1700	0	1700	Ltr/M

Sr No	Product	Existing Quantity	Proposed Quantity	Total	UOM
46	Complexometric reagents (Liquid)	1700	0	1700	Ltr/M
47	High purity solvents and reagents (Liquid)	1700	0	1700	Ltr/M
48	HPLC Fischer Reagents (Liquid)	1700	0	1700	Ltr/M
49	Culture media supplements (Liquid)	850	0	850	Ltr/M
50	Silver Compound (Liquid)	850	0	850	Ltr/M
51	Scintillation Chemicals (Liquid)	850	0	850	Ltr/M
52	pH Indicator (Paper/Roll/Solution) (Liquid)	850	0	850	Ltr/M
53	Molecular microbiology (Liquid)	850	0	850	Ltr/M
54	Microbiology (Liquid)	850	0	850	Ltr/M
55	High Purity Acids (Liquid)	850	0	850	Ltr/M
56	Embedding Media (Liquid)	850	0	850	Ltr/M
57	Dyes and indicators (Liquid)	850	0	850	Ltr/M
58	Culture media base Material (Liquid)	850	0	850	Ltr/M
59	Cell Diagnostics and Accessories(Liquid)	850	0	850	Ltr/M
60	Buffer Substances (Liquid	850	0	850	Ltr/M
61	Biotechnology Product (Liquid)	850	0	850	Ltr/M
62	Biological Stains (certified) (Liquid)	850	0	850	Ltr/M
63	Biological Buffers (Liquid)	850	0	850	Ltr/M
64	Absorption indicator (Liquid)	850	0	850	Ltr/M
65	Biochemical (Liquid)	850	0	850	Ltr/M
66	Spectrophotometric Reagents(Liquid)	850	0	850	Ltr/Hr

(Industry shall carryout Packing / repacking of products only without any chemical synthesis process.)

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	3	As per Schedule-I	Recycle 100% to achieve ZLD
2.	Domestic effluent	4.0	As per Schedule-I	On land for gardening

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	BABY BOILER	1	As per Schedule -II
2	S-2 to S-5	Scrubber (4 Nos.)	4	As per Schedule -II
3	S-6	DG SET (250 KVA)	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	EMPTY PLASTIC DRUMS	1500	Kg/M	Sale	Sale to authorized party
2	EMPTY MS DRUMS	2000	Kg/M	Sale	Sale to authorized party
3	MS SCRAP	300	Kg/M	Sale	Sale to authorized party
4	CORRUGATED BOXES	2500	Kg/M	Sale	Sale to authorized party
5	BROKEN GLASS/ BOTTLES	5000	Kg/M	Sale	Sale to authorized party

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

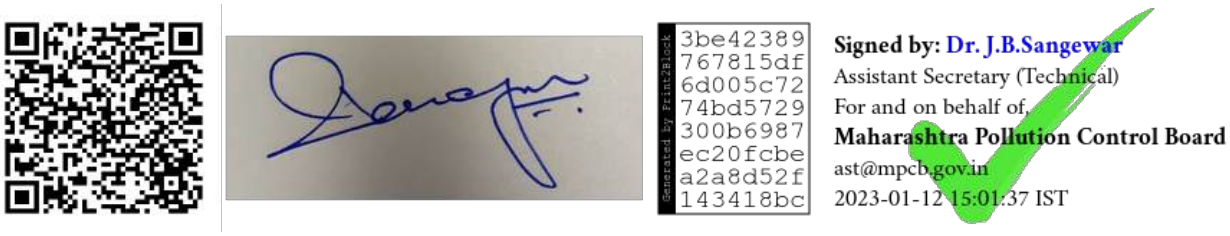
Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	35.3 Chemical sludge from waste water treatment	40	Kg/M	Landfill after treatment	CHWTSDF
2	37.3 - MEE Salts	10	Kg/M	Landfill after treatment	CHWTSDF
3	33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes	300	No/M	Recycle	Sale to authorised party / CHWTSDF

8. **Conditions under Plastic Waste Management Rules, 2016 (Notification dtd. 18/03/2016):**

Sr No	Type of Waste	Quantity	UoM	Disposal Path
1	Pastic Scrap	200.00	Kg/M	Sale to Authorized Reprocessor

9. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
10. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
11. The industry shall obtain necessary permission from the Directorate of Industrial Safety and Health (DISH).
12. The applicant shall not carry out any chemical synthesis process or produce new products without Consent of the Board and without Environmental Clearance wherever it applicable.
13. The applicant shall properly collect, transport & regularly dispose-off the Hazardous Waste to CHWTSDF, in compliance of the Hazardous and other Waste (M & TH) Rule-2016 through online manifest system.
14. This Consent is issued without prejudice to the order passed as may be passed by the Hon'ble NGT, in the matter O.A. No. 1038/2018.

15. Industry shall comply the Boards Circular dtd. 05.02.2020 for use of cleaner fuel.
16. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent.



Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	375000.00	TXN2211002954	22/11/2022	Online Payment
2	15000.00	TXN2301001579	11/01/2023	Online Payment

Copy to:

1. Regional Officer, MPCB, Thane and Sub-Regional Officer, MPCB, Tarapur I

- They are directed to ensure the compliance of the consent conditions.

2. Chief Accounts Officer, MPCB,Sion, Mumbai

SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

1. A] As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 5.00 CMD consisting of Primary (Collection tank, Neutralization tank, Equalization tank, Flash mixer, Primary Clarifier/Primary Settling Tank), Secondary (Activated sludge process), Tertiary (Pressure sand filter, Activated carbon filter), Advanced treatment (Reverse osmosis, Multi effective evaporator) for the treatment of 3 CMD of trade effluent.

   B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent and recycle the entire treated effluent into the process for various purposes such as for cooling, process & Scrubbing with metering system so as to achieve Zero Liquid Discharge. There shall be no discharge on land or outside factory premises.

   C] The treated effluent (MEE Condensate) shall be 100% recyled for secondary purposes to acheive ZLD. In no case. effluent shall find its way for gardening / outside factory premises.

   D] Industry shall ensure connectivity of continuous online Monitoring System i.e. IP Camera and flow meter installed to ensure the Zero Liquid Discharge with data logger and data to be directly transmitted from data logger to the MPCB server.

2. A] As per your application, you have provided Sewage Treatment Plant of designed capacity 15.0 CMD for the treatment of 4.0 CMD of sewage.

   B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	50
2	BOD 3 days 27°C	Not to exceed	30

   C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.

3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	9.00
2.	Domestic purpose	4.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	17.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	50.0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	BABY BOILER	Stack	13.00	HSD 10 Kg/Hr	1.0	TPM	50 Mg/Nm^3
						SO2	7.6 Kg/Day
S-2	Storage Tank Vent	Alkali Scrubber	11.00	-	-	Acid Mist	35 Mg/Nm^3
						HCL	30 Mg/Nm^3
S-3	Storage Tank Vent	Alkali Scrubber	11.00	-	-	Acid Mist	35 Mg/Nm^3
						HCL	30 Mg/Nm^3
S-4	Storage Tank Vent	Alkali Scrubber	11.00	-	-	Acid Mist	35 Mg/Nm^3
						HCL	30 Mg/Nm^3
S-5	Storage Tank Vent	Alkali Scrubber	11.00	-	-	Acid Mist	35 Mg/Nm^3
						HCL	30 Mg/Nm^3
S-6	DG SET	Acoustic Enclosure Stack	10.00	HSD 15.75 Kg/Hr	1	TPM	50 Mg/Nm^3
						SO2	8.4 Kg/Day

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III

Details of Bank Guarantees:

Sr. No.	Consent (C2E/ C2O /C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C2O	Rs. 5.0 Lakh + Rs. 2.0 Lakh	Existing	Towards O & M of pollution control system and complaince of consent conditions	31.12.2027	30.06.2028

The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days from the date of issue of Consent.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV
General Conditions:

1. The waste generator shall.-
   a) take steps to minimize generation of plastic waste and segregate plastic waste at source in accordance with the Plastic Waste Management Rules, 2016 or as amended from time to time.
   b) not litter the plastic waste and ensure segregated storage of waste at source and handover segregated waste to urban local body or gram panchayat or agencies appointed by them or registered waste pickers', registered recyclers or waste collection agencies;
2. All institutional generators of plastic waste, shall segregate and store the waste generated by them in accordance with the Plastic Waste Management Rules, 2016 amendment from time to time and handover segregated wastes to authorized waste processing or disposal facilities or deposition centers either on its own or through the authorized waste collection agency.
3. All waste generators shall pay such user fee or charge as may be specified in the byelaws of the local bodies for plastic waste management such as waste collection or operation of the facility thereof, etc.;
4. Every person responsible for organizing an event in open space, which involves service of food stuff in plastic or multilayered packaging shall segregate and manage the waste generated during such events in accordance with the Plastic Waste Management Rules, 2016 amendment from time to time.
5. The Energy source for lighting purpose shall preferably be LED based
6. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
7. Conditions for D.G. Set
   a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
   b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
   c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper sitting and control measures.
   d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
   e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
   f) D.G. Set shall be operated only in case of power failure.
   g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
   h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
8. The applicant shall maintain good housekeeping.

9. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
10. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
11. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
12. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
13. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
14. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
15. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
16. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
17. The PP shall provide personal protection equipment as per norms of Factory Act 1948
18. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
19. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
20. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
21. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
22. An inspection book shall be opened and made available to the Board’s officers during their visit to the applicant.

23. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
24. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
25. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
26. The industry should not cause any nuisance in surrounding area.
27. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
28. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
29. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
30. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
31. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
32. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
33. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
34. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
35. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

36. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
37. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

This certificate is digitally & electronically signed.

Annexure-VI (5)

The brief details along with consent copy of Industries located adjacent to Pasthal Village.

1	General Information					
	Name of the Industry: M/s. Omega Colors Pvt. Ltd., Address: Plot No. D-21/2/3, MIDC Tarapur, Boisar, Tal & Dist Palghar Industry Representative: Mr. Mehul Darji Email ID : works.omegacolors@gmail.com Mobile No.: 9594375291					
2	Category		Red-LSI			
3	Consent Validity:		31.12.2026			
4	Production Details					
	Sr. No.	Product Name	Quantity as per consent	Unit	Actual Qty	Unit
	1	COPPER PHTHALOCYANINE GREEN POWDER (CRUDE)	90	MT/M	554	MT/Y
	2	PIGMENT BETA BLUE / GREEN	45	MT/M	0	-
5	Water Consumption and Water Pollution Control Aspect					
	Generation		Industrial		Domestic	
			Process	Cooling		
	As per consent (CMD)		134	15	6	
	Actual (CMD)		90	04	5	
	Treatment System					
	Industrial		Domestic			
	Primary	Primary system Provided	Septic Tank & Soak Pit			
	Secondary	Secondary system Provided				
	Tertiary	Tertiary system Provided				
	ETP Operational:		Yes			
	STP Operational:		No			

	Disposal: The treated effluent is sent to CETP through taker for further treatment and disposal.

6 Air Pollution Control Aspect

#	Source	Process/ Fuel Burning	Fuel Name	Fuel Qty.	Fuel Unit	Control Equipment Installed	Stack Height (mtrs)
1	Boiler	Fuel Burning	Coal	1	MT/D	• Dust Collector	30
2	Thermopack	Fuel Burning	Coal	0.5	MT/D	• Dust Collector	15

7 Hazardous Wastes Management Aspect:

Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:

Sr. No	Type of Waste	Cat. No.	Existing Qty as per CTO	Disposal
1.	Used Waste Oil	5.1	0.120 MT/A	Sale to authorized party / CHWTSDF

Observation:

1. The industrial production was as per the existing consent to operate.
2. The industry achieves the Zero discharge liquid system by providing requisite treatment system.
3. **Improper effluent convince channel.**
4. **Acid fumes release into ambient & non workable system installed for the safety propose.**
5. There is no discharge outside the factory premises.

…xxx…

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
Fax: 24023516
Website: http://mpcb.gov.in
Email: ast@mpcb.gov.in

Kalpataru Point, 2nd and 4th floor, Opp. Cine Planet Cinema, Near Sion Circle, Sion (E), Mumbai-400022

RED/L.S.I (R29)
No:- Format1.0/AS(T)/UAN No.0000122764/CR/2202001655

Date: 25/02/2022

To,
Omega Colors Pvt. Ltd.,
Plot No. D-21/2/3, MIDC, Tarapur,
Tal. & Dist- Palghar.

Your Service is Our Duty

Sub: Grant of Renewal of Consent to Operate under Red/LSI category.

Ref:
1. Previous Consent to operate granted by the Board vide consent Format 1.0/BO/AS(T)/ UAN No. 0000059951/A/GEN-1903000598, Date.- 12.03.2019.
2. Consent to operate granted by the Board vide consent Format1.0/AS(T)/UAN No.0000122764/CR/2202001394, dtd 20/02/2022.

Your application No.MPCB-CONSENT-0000122764 Dated 30.09.2021

For: Grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to renewal is granted for a period up to 31/12/2026**
2. **The capital investment of the project is Rs.11.2364 Crs. (As per C.A Certificate submitted by industry Existing CI is-Rs. 11.00 Crs + Expansion/Increase in C.I. – Rs. 0.2364 Crs)**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	COPPER PHTHALOCYANINE GREEN POWDER (CRUDE)	90	MT/M
2	PIGMENT BETA BLUE / GREEN	45	MT/M

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	82	As per Schedule-I	Recycle partly (20 CMD) & partly discharge to CETP (62 CMD)

Sr No	Description	Permitted	Standards to	Disposal
2.	Domestic effluent	4.8	As per Schedule-I	Soaked in soak pit

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	BOILER	1	As per Schedule -II
2	S-2	THERMOPACK	1	As per Schedule -II
3	S-3	PROCESS SCRUBBER (3 STAGE)	1	As per Schedule -II
4	S-4	PROCESS SCRUBBER (3 STAGE)	1	As per Schedule -II
5	S-5	D.G.SET	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Empty Bags	500	Kg/M	Sale	Sale to authorized party
2	Coal Ash	2	MT/M	Sale	Sale to Brick Manufacturer

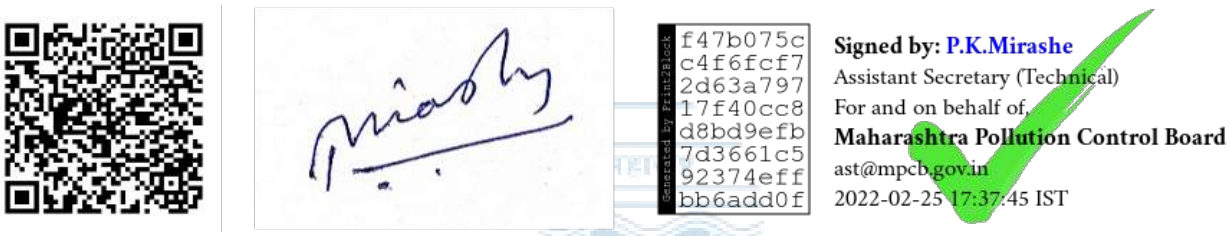
7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	10	Kg/M	Recycle*	Sale to authorised party / CHWTSDF
2	28.1 - Hydrochloric Acid (25-28%)	90	MT/M	Recycle*	Sale to authorised party / CHWTSDF
3	28.1 - Sodium Hypo Chloride	60	MT/M	Recycle*	Sale to authorised party / CHWTSDF
4	28.1 Process Residue and wastes	70	Kg/M	Incineration	CHWTSDF
5	28.1 - By product Poly Aluminium Chloride	600	MT/M	Recycle*	Sale to authorised party / CHWTSDF
6	35.3 Chemical sludge from waste water treatment	2	MT/M	Recycle Reuse in own in process or CHWTSDF	

*** Industry shall ensure disposal of Hazardous Waste to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016.**

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. The industry shall obtain necessary permission from the Directorate of Industrial Safety and Health (DISH).

11. The applicant shall not carry out any excess production or produce new products without Consent of the Board and without Environmental Clearance wherever it applicable.
12. The applicant shall properly collect, transport & regularly dispose-off the Hazardous Waste to CHWTSDF, in compliance of the Hazardous and other Waste (M & TH) Rule-2016 through online manifest system.
13. The industry shall ensure connectivity of continuous online monitoring system to the Board server & data to be transmitted directly from Data Logger to the Board server.
14. This Consent is issued without prejudice to the order passed as may be passed by the Hon'ble NGT, in the matter O.A. No. 1038/2018.
15. The applicant shall comply with conditions of Environmental Clearance granted by SEIAA, GoM vide letter No. SEAC/MS/PSO/B-808 Dtd. 16.03.2016.
16. This consent is issued as per the Office Order for Consent Management of the Board No. 12/2020 dtd. 23.12.2020.
17. The consent is issued with overriding effect to earlier consent granted vide No. Format1.0/AS(T)/UAN No.0000122764/CR/2202001394, dtd 20/02/2022
18. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent.



Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	250000.00	TXN2110001262	14/10/2021	Online Payment
2	1500.00	TXN2202002629	19/02/2022	Online Payment

Copy to:

1. Regional Officer, MPCB, Thane and Sub-Regional Officer, MPCB, Tarapur I

- They are directed to ensure the compliance of the consent conditions.

2. Chief Accounts Officer, MPCB,Sion, Mumbai

SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

1. A] As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 100.00 CMD consisting of Primary (Collection tank, Neutralization tank, Equalization tank, Flash mixer, Primary Clarifier/Primary Settling Tank), Secondary (Activated sludge process), Tertiary (Pressure sand filter, Activated carbon filter) for the treatment of 82 CMD of trade effluent.

   B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	6.5 - 8.5
(2)	Total Suspended solid (TSS)	100
(3)	Bio-Chemical Oxygen Demand (BOD) (3 days at 27°C)	100
(4)	COD	250
(5)	Oil and Grease	10
(6)	Phenolics as C_6H_5OH	1.0
(7)	TAN	50
(8)	Copper as Cu	2.0
(9)	Zinc as Zn	5.0
(10)	Total Dissolved Solids	2100
(11)	Colour	

   C] The applicant shall ensure that additional 20 CMD of effluent generated from the capacity expansion shall be recycled / reused for utility purposes i.e cooling tower make up, washing etc. till commissioning of 50 MLD expanded capacity CETP. The maximum permitted quantity of treated effluent discharge into CETP is 62 CMD. In no case, effluent shall find its way outside factory premises.

   D] Industry shall comply with direction issued to CETP on 22.01.2021, regarding installation of two-way SCADA, Auto-sampler, Non-Return Valve (NRV) with positive discharge to CETP chamber.

   E] The industry shall ensure connectivity of continuous online monitoring system to the Board server & data to be transmitted directly from Data Logger to the Board server. Industry shall install separate energy meter to the pollution control devices.

2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 4.8 CMD of sewage.

B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	100
2	BOD 3 days 27°C	Not to exceed	30

C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.

3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	30.00
2.	Domestic purpose	6.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	134.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	10

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	Boiler (3 TPH)	Multi Cyclone	25.00	Coal 1.0 MT/Day	0.5	TPM	50 Mg/Nm^3
						SO2	10 Kg/Day
S-2	Thermopack 10 Lakh Kcal/Hr	Multi Cyclone	15.00	Coal 1.0 MT/Day	0.5	TPM	50 Mg/Nm^3
						SO2	10 Kg/Day
S-3	Chlorination Reactor Vent	3 Stage Scrubber (Acid, Water & Caustic)	11.00	-	-	ACID MIST/ HCL	35 Mg/Nm^3
						Chlorine	3 PPM
S-4	Chlorination Reactor Vent	3 Stage Scrubber (Acid, Water & Caustic)	11.00	-	-	Acid Mist	35 Mg/Nm^3
						Chlorine	3 PPM
S-5	D.G. Set (250 KVA)	Acoustic Enclosure Stack	4.50	HSD 20 Ltr/Hr	1.0	SO2	4.8 Kg/Day

(D.G Set stack height shall be above roof of building)

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III

Details of Bank Guarantees:

Sr. No.	Consent (C2E/ C2O /C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to O & Restart Directions dtd.23.02.2017	Rs.4.0 Lakh	Existing	Towards O & M of Pollution Control Systems and compliance of consent conditions	31.12.2026	30.06.2027
2	C to O & Restart Directions dtd.23.02.2017	Rs.5.0 Lakh	Existing	Towards 100% recycle /reuse of additional 20 CMD of effluent generated from the capacity expansion into process	31.12.2026	30.06.2027
3	C to O & Restart Directions dtd.23.02.2017	Rs.1.0 Lakh	Existing	Towards installation of online COD/TOC analyser and ensure the data to be transmitted to Board server through data logger directly	31.12.2026	30.06.2027

The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days from the date of issue of Consent.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV

General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
   a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
   b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
   c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper sitting and control measures.
   d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
   e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
   f) D.G. Set shall be operated only in case of power failure.
   g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
   h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.

11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board’s officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

This certificate is digitally & electronically signed.

Annexure-VI (4)

The brief details along with consent copy of Industries located adjacent to Pasthal Village.

1	General Information					
	Name of the Industry: M/s. Vivid Global Industries Ltd., Address: Plot No. D-21/1, MIDC Tarapur, Boisar, Tal & Dist Palghar. Industry Representative: Mr. Vaibhav Email ID : vividglobalind@yahoo.com Mobile No.: 9819929896					
2	Category		Red-SSI			
3	Consent Validity:		31.12.2026			
4	Production Details					
	Sr. No.	Product Name	Quantity as per consent	Unit	Actual Qty	Unit
	1	Tobias Acid	60	MT/M	8	MT/M
	2	Sulfo Tobais Acid	40	MT/M	-	MT/M
	5	G. Salt	40	MT/M	-	MT/M
	4	Gama Acid	25	MT/M	-	MT/M
	5	K. Acid	20	MT/M	-	MT/M
	6	J. Acid	30	MT/M	-	MT/M
	7	Phenyl J.Acid	10	MT/M	-	MT/M
	8	N. Methyl J. Acid	11	MT/M	-	MT/M
	9	DI J Acid (Rhodiuline Acid)	5	MT/M	-	MT/M
5	Water Consumption and Water Pollution Control Aspect					
	Generation		Industrial		Domestic	
			Process	Cooling		
	As per consent (CMD)		40	20	8	
	Actual (CMD)		3.37	1.68	0.67	
	Treatment System					
	Industrial			Domestic		
	Primary	Primary system Provided		Septic Tank & Soak Pit		
	Secondary	Nil				
	Tertiary	Tertiary system Provided				
	Remarks / Observation: The unit achieve Zero liquid discharge (ZLD)					

	ETP Operational:	Yes
	STP Operational:	Yes
	Disposal: Nil, since its ZLD unit.	

6 Air Pollution Control Aspect

#	Source	Process/ Fuel Burning	Fuel Name	Fuel Qty.	Fuel Unit	Control Equipment Installed	Stack Height (mtrs)
	Thermic Fluid Heater	Fuel Burning	Briquette	9.5	MT/D	• Multi Cyclone	15

7 Hazardous Wastes Management Aspect:

Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:

Sr. No	Type of Waste	Cat. No.	Existing Qty as per CTO	Disposal
1.	Process Residue and wastes	28.1	360 MT/A	Sale to authorized party / CHWTSDF
2	Chemical sludge from waste	35.3	120 MT/A	Sale to authorized party / CHWTSDF

Observation:

1. The industrial production was as per the existing consent to operate.
2. The industry achieves the Zero discharge liquid system by providing requisite treatment system.
3. There is no discharge outside the factory premises.

…xxx…

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
Fax: 24023516
Website: http://mpcb.gov.in
Email: ast@mpcb.gov.in

Kalpataru Point, 2nd and 4th floor, Opp. Cine Planet Cinema, Near Sion Circle, Sion (E), Mumbai-400022

RED/S.S.I (R29)
No:- Format1.0/AS(T)/UAN No.0000124144/CR/2201001281

Date: 28/01/2022

To,
M/s. VIVID GLOBAL INDUSTRIES LTD.,
PLOT NO. D-21/1, M.I.D.C., TARAPUR,
TAL. & DIST - PALGHAR.

Your Service is Our Duty

Sub: Grant of Renewal of Consent to Operate under Red/SSI category.

Ref:
1. Consent to Operate granted by the Board vide No. Format 1.0/BO/ AS(T) /UAN No. 0000003478/O/GEN - 16120000845, Date. 23.12.2016, valid upto 31.12.2021.
2. Environmental Clearance granted by SEIAA, GoM vide letter No. SEAC-2016/CR-83/TC-2, Date. 26.07.2016.

Your application No.MPCB-CONSENT-0000124144 Dated 22.10.2021

For: Grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to renewal is granted for a period up to 31/12/2026**
2. **The capital investment of the project is Rs.4.839 Crs. (As per C.A Certificate submitted by industry Existing CI is-Rs. 2.14 Crs + Expansion/Increase in C.I. – Rs. 2.7 Crs)**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Tobias Acid	60	MT/M
2	Sulfo Tobias Acid	40	MT/M
3	G. Salt	40	MT/M
4	Gama Acid	25	MT/M
5	K. Acid	20	MT/M
6	J. Acid	30	MT/M
7	Phenyl J.Acid	10	MT/M
8	N. Methyl J. Acid	11	MT/M

Sr No	Product	Maximum Quantity	UOM
9	DI J Acid (Rhodiuline Acid)	5	MT/M

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	40	As per Schedule-I	Recycle 100% to achieve ZLD
2.	Domestic effluent	8	As per Schedule-I	On land for gardening

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	Thermic Fluid Heater (1.5 LKcal/Hr)	1	As per Schedule -II
2	S-2	Sulphonation Reactor Scrubber	1	As per Schedule -II
3	S-3	Isolation Reactor 2 Stage Alkali Scrubber	1	As per Schedule -II
4	S-4	D.G. Set (160 KVA)	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Briquette Ash	1.0	MT/Day	Sale	Sale to Brick Manufacturer

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	0.08	MT/M	Recycle*	Sale to authorised party / CHWTSDF
2	26.1 (HCL Acid 30%)	30	MT/M	Recycle*	Sale to authorised party / CHWTSDF
3	26.1 (Sodium Bi Sulphate Solution 35%)	40	MT/M	Recycle*	Sale to authorised party / CHWTSDF
4	26.1 (Ammonium Bi Sulphate Solution 35 %)	15	MT/M	Recycle*	Sale to authorised party / CHWTSDF
5	26.1 (R. Salt)	10	MT/M	Recycle*	Sale to authorised party / CHWTSDF
6	26.1 (Sodium Sulphate)	70	MT/M	Recycle*	Sale to authorised party / CHWTSDF
7	26.1 (Evaporated Residue Salt)	160	MT/M	Recycle*	Sale to authorised party / CHWTSDF

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
8	28.1 Process Residue and wastes	30	MT/M	Incineration	CHWTSDF
9	28.4 Off specification products	0.5	MT/M	Recycle*	Sale to authorised party / CHWTSDF
10	33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes	150	No/M	Recycle*	Sale to authorised party / CHWTSDF
11	35.3 Chemical sludge from waste water treatment	10	MT/M	Landfill after treatment	CHWTSDF
12	38.2 Spent acid	80	MT/M	Recycle*	Sale to authorised party / CHWTSDF
13	35.3 (Gypsum)	15	MT/M	Recycle**	Sale to authorised party / CHWTSDF

*** Industry shall ensure disposal of Hazardous Waste to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016. ** The industry shall dispose off the Gypsum waste to Cement Manufacturers/ CHWTSDF.**

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. The industry shall obtain necessary permission from the Directorate of Industrial Safety and Health (DISH).
11. The applicant shall not carry out any excess production or produce new products without Consent of the Board and without Environmental Clearance wherever it applicable.
12. The applicant shall properly collect, transport & regularly dispose-off the Hazardous Waste to CHWTSDF, in compliance of the Hazardous and other Waste (M & TH) Rule-2016 through online manifest system.
13. The industry shall ensure connectivity of continuous online monitoring system provided as per CPCB guidelines to the Board server & data to be transmitted directly from Data Logger to the Board server.
14. This Consent is issued without prejudice to the order passed as may be passed by the Hon'ble NGT, in the matter O.A. No. 1038/2018.
15. Industry shall submit the Board resolution stating increase in Capital investment without permission of the Board and violated the provisions of Environmental laws and will not do such activity henceforth.
16. The applicant shall comply with the conditions of the Environmental Clearance granted by SEIAA, GoM vide letter No. SEAC-2016/CR-83/TC-2, Date. 26.07.2016.
17. This consent is issued as per the Office Order for Consent Management of the Board No. 12/2020 dtd. 23.12.2020.

18. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)

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Signed by: P.K.Mirashe
Assistant Secretary (Technical)
For and on behalf of,
Maharashtra Pollution Control Board
ast@mpcb.gov.in
2022-01-28 13:17:09 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	75000.00	TXN2110001928	22/10/2021	Online Payment
2	20000.00	TXN2201003252	27/01/2022	Online Payment

Copy to:

1. Regional Officer, MPCB, Thane and Sub-Regional Officer, MPCB, Tarapur I
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB,Sion, Mumbai

SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

1. A] As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 50.00 CMD consisting of Primary (Collection tank, Neutralization tank, Equalization tank, Flash mixer, Primary Clarifier/Primary Settling Tank), Tertiary (Pressure sand filter, Activated carbon filter), Advanced treatment (Reverse osmosis, 2 Stage Multiple Effect Evaporator, ATFD) for the treatment of 40 CMD of trade effluent.

   B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent and recycle the entire treated effluent into the process for various purposes such as for cooling, process & Scrubbing with metering system so as to achieve Zero Liquid Discharge. There shall be no discharge on land or outside factory premises.

   C] The treated effluent shall be recycled /reused 100% in the process to achieve Zero Liquid Discharge. In no case, at any time effluent shall find its way to any water body directly or indirectly.

   D] Industry shall ensure connectivity of continuous online Monitoring System i.e. IP Camera and flow meter installed to ensure the Zero Liquid Discharge with data logger and data to be directly transmitted from data logger to the MPCB server. Industry shall also install separate energy meter to the pollution control devices.

2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 8 CMD of sewage.

   B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	BOD 3 days 27°C	Not to exceed	30
2	Suspended Solids	Not to exceed	100

   C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.

3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	20.00
2.	Domestic purpose	10.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	40.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	5

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	Thermic Fluid Heater	Multi Cyclone	15.00	Briquette 9.5 MT/Day	0.06	TPM	50 Mg/Nm^3
						SO2	11.4 Kg/Day
S-2	Sulphonation Reactor	Scrubber	11.00	-	-	Acid Mist	35 Mg/Nm^3
						SO2 (process)	50 PPM
S-3	Isolation Rector	Two Stage Alkali Scrubber	11.00	0 0 --NA--	-	Acid Mist	35 Mg/Nm^3
S-4	DG Set	Acoustic Enclosure Stack	4.00	HSD 20 Kg/Hr	1	TPM	50 Mg/Nm^3
						SO2	4.8 Kg/Day

(D. G Set stack height shall be above the roof of the building)

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.

3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.

4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. Solvent Management shall be carried out as follows:
    1. Reactors shall be connected to Water / Chilled Water /Brine Condenser system.
    2. Reactors and solvent handling pumps shall have mechanical seals to prevent the leakages.
    3. The condensers shall be provided with adequate Heat transfer area (HTA) and residence time so as to achieve more than 97% overall recovery.
    4. Solvents shall be stored in a separate space specified with all safety measures.
    5. Proper earthing shall be provided in all the equipment's, wherever solvent handling is done.
    6. Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses.
    7. All the solvent storage tanks shall be connected with vent condensers with Water / chilled water / Brine circulation. Reflux condensers shall be provided over reactors.
    8. Fugitive emissions shall be controlled at 99.95% with effective chillers.
    9. Solvent transfer shall be through pump.
    10. Metering and control of quantities of active ingredients to minimize wastes.
    11. Use of automatic filling to minimize spillage.
    12. Use of close feed system into batch reactors.
    13. Venting equipment through vapour recovery system.

SCHEDULE-III

Details of Bank Guarantees:

Sr. No.	Consent (C2E/ C2O /C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	Rs.1.0 Lakh	Existing	Towards O & M of the Pollution Control Systems and compliance of consent conditions	31.12.2026	30.06.2026
2	C to R	Rs.1.0 Lakh	Existing	Towards ensuring the connectivity and uninterrupted data transfer of OCEMS to Board server.	31.12.2026	30.06.2026
3	C to R	Rs. 2.0 Lakh	Existing	Towards submission of Board Resolution.	28.02.2022	30.06.2026

****Existing BG obtained for above purpose if any, may be extended for period of validity as above.**

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV

General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
   a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
   b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
   c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper sitting and control measures.
   d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
   e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
   f) D.G. Set shall be operated only in case of power failure.
   g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
   h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.

7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board’s officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.

22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

This certificate is digitally & electronically signed.

Annexure-VII

The Detail M/s. Bhageria Industries Ltd. Plot No D 17, MIDC Tarapur, Tal & Dist Palghar along with Analysis reports (Ambient Air Quality, Wastewater, & Stack monitoring

1.0 Company Name : M/s. Bhageria Industries Ltd.

Address : Plot No. D-17, MIDC Tarapur, Dist Palghar – 401506

Contact Person : Mr.Gupta.

Industry has obtained Consent to Operate Vide No: Format1.0/CAC/UAN No.0000124758/ CO/ 2208001328 dated 28.08.2022 which is valid up to 31.07.2026 with CI of Rs.270.66 Crs. For manufacturing of specialty chemicals. Industry has also obtained Environmental Clearance vide No. SEIAA-EC-0000000499 dated 6th November 2018.

2.0 Water Consumption, Wastewater generation & Its Management

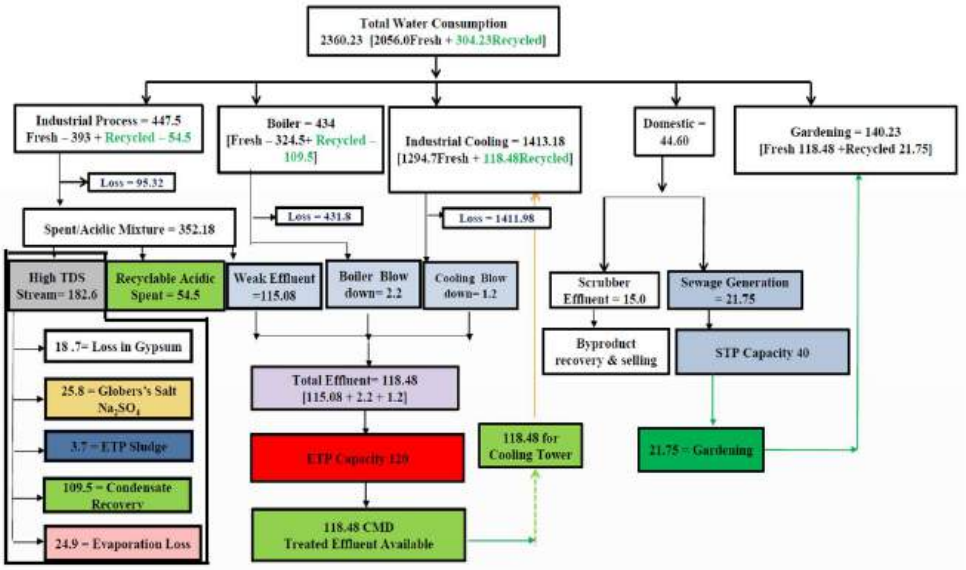
2.1 Water Consumption of Industry

Domestic water requirement is 44.60CMD and Industrial process is 393CMD, Boiler Make up water requirement is 324.5CMD and Cooling Tower make water requirement is 1294.7CMD and Gardening water requirement is 118.48CMD.

2.2 Wastewater Consumption of Industry

Industrial wastewater generation is 115.08CMD and sewage generation is 21.75CMD. Industry is high COD high TDS Stream to the tune of 182.6CMD which is directly taken to recovery mechanism & is part of certain product recovery system through the MEE.

Water Budget of Industry is as below;



2.3 Treatment Provided by Industry

Generation of three various wastewater stream from the unit and industry has provided adequate treatment scheme according to the wastewater and it has implemented Zero Liquid Discharge Scheme by utilizing entire treated effluent and sewage within the factory premises only.

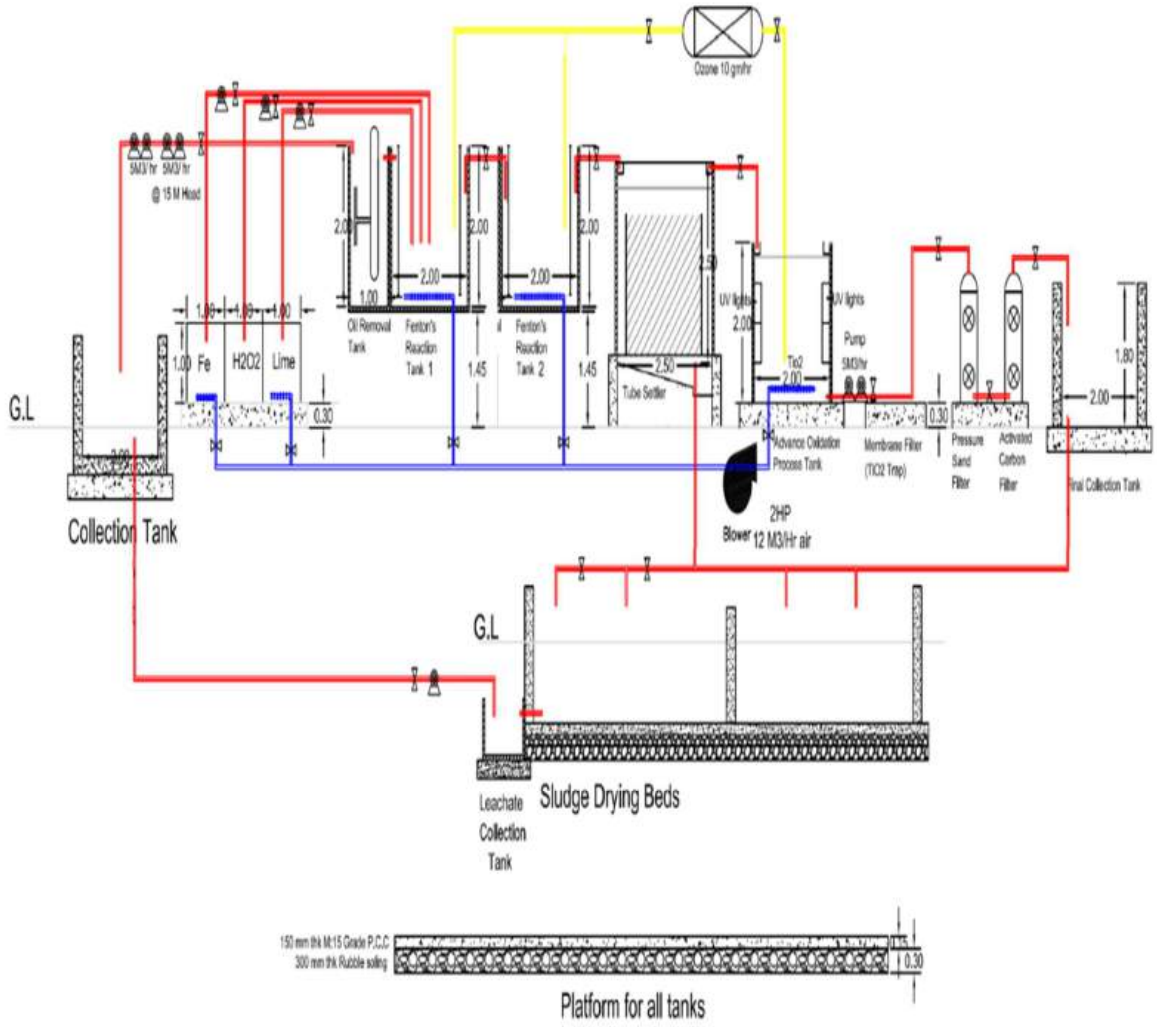
Treatment of Low COD & Low TDS

Industry has provided Effluent Treatment Plant (ETP) of designed capacity of 140 CMD based on the advance oxidation process facilitated by using TiO2 semiconductor catalysis assisted by ozonation and activated through UV rendor redox reaction reducing COD by 90%. ETP consisting of Primary (Collection tank, Neutralization tank, Equalization tank, Flash mixer, Primary Clarifier/Primary Settling Tank), Secondary (Activated sludge process), Tertiary (Pressure sand filter, activated carbon filter), Sludge treatment (Sludge drying bed) for the treatment of 115.08 CMD of trade effluent. Treated water from ETP is being used for the secondary purposes like Cooling Tower. There is no effluent is disposing outside the factory premises and Industry is achieving Zero Liquid Discharge.

Effluent Treatment Plant (ETP) of 140 CMD based on the advance oxidation process facilitated by using TiO2 semiconductor catalysis assisted by ozonation and activated through UV render redox reaction reducing COD by 90%. Details of ETP along with its unit sizes is described as below.

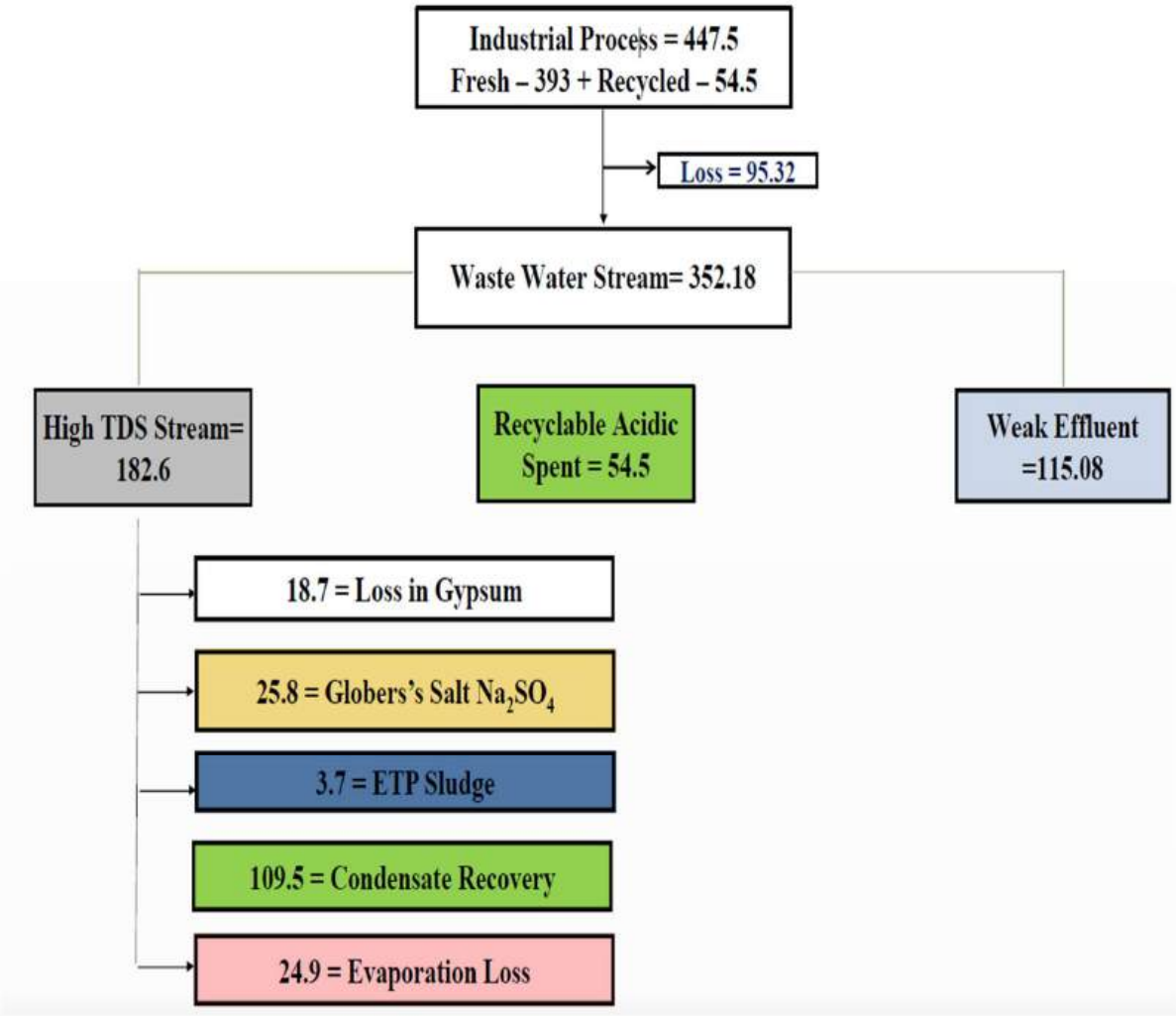
Treatment unit	Size (m^3)
Oil Removal Cum Reaction Tank	2.6
Oil Skimmer	50
Chemical Dosing System	1.0
Collection Cum Reaction Tank	182.98
Advance Oxidation Tank [2]	6.12
Ozonator	10
UV Lights [10]	354
Tube Settler [2]	15
Sludge Drying Bed [6]	4.06
Sludge Drying Bed [7]	2.79
Activated Carbon Filter	12.27
Air Blower	500
Final Collection Tank 1	10
Final Collection Tank 2	5
Final Collection Tank 3	4

Layout of ETP

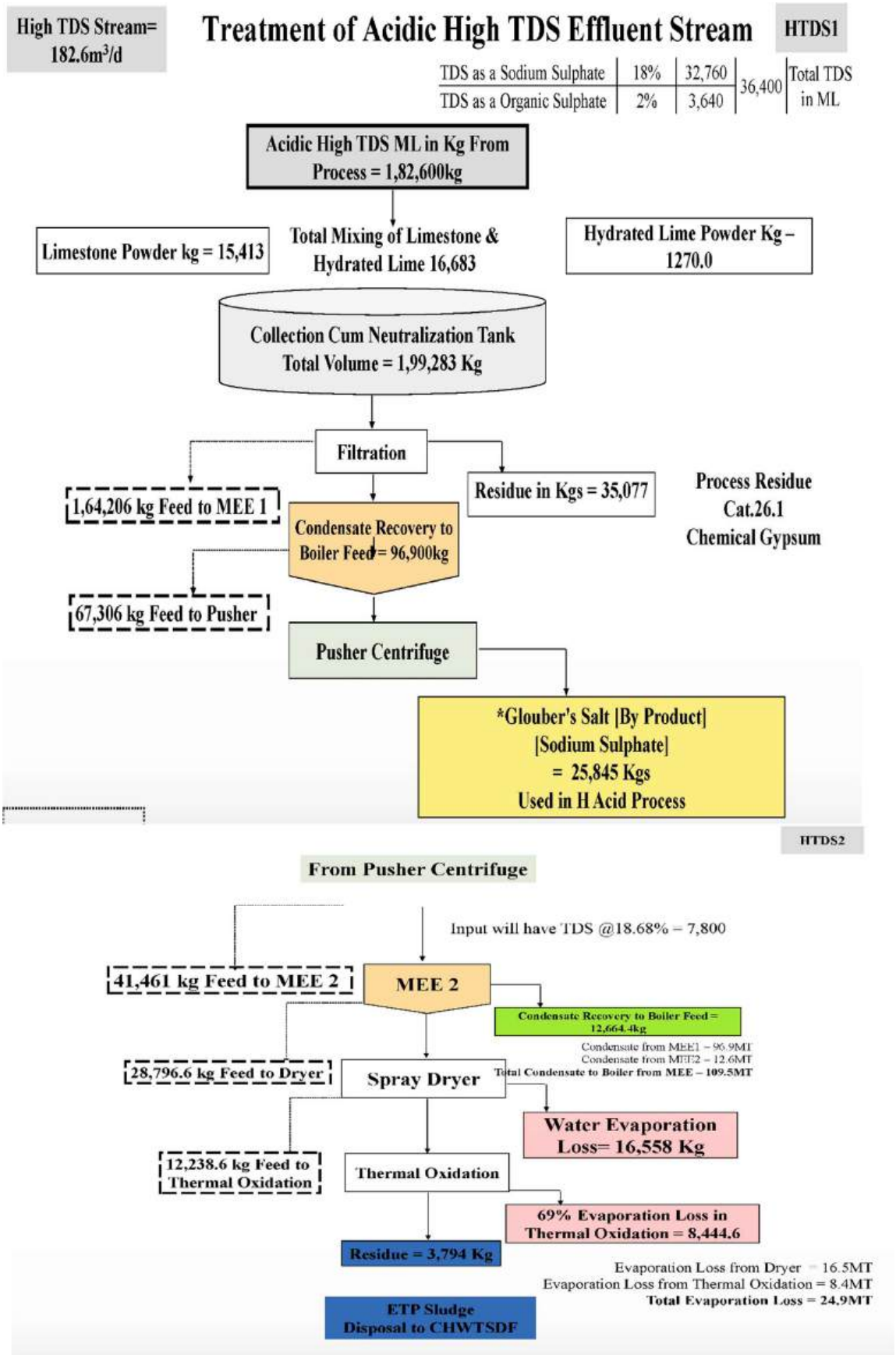


2.4 Treatment of High Cod & High TDS

Provided Multiple Effect Evaporators [MEE], Spray Dryer and Thermal Oxidation for the treatment of high COD high TDS Stream and taken to recovery mechanism & is part of certain product recovery system. Details of High COD & High TDS stream is as below:



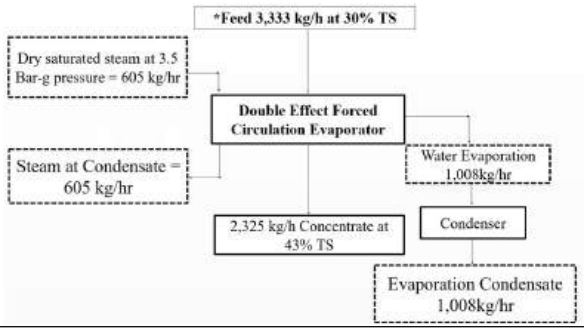
High COD & High TDS Stream is collected in the collection cum neutralization tank where mixing of limestone and hydrated lime powder is done and after filtration is it first fed in to the two stage MEE of having capacity of 1008kg/hr., and then taken to the Pusher Centrifuge and then again taken in to the four stage MEE and concentrate is fed in to the Spray Dryer and concentrate from spray dryer is sent to the Thermal oxidation where in approximately 70% evaporation of received liquid is carried out and balanced residue is sent to the CHWTSDF for the scientific disposal. Detailed step by step process of the treatment is presented as blow.


High TDS Stream= 182.6m³/d
Treatment of Acidic High TDS Effluent Stream
HTDS1
TDS as a Sodium Sulphate 18% 32,760
TDS as a Organic Sulphate 2% 3,640
36,400 Total TDS in ML
Acidic High TDS ML in Kg From Process = 1,82,600kg
Limestone Powder kg = 15,413
Total Mixing of Limestone & Hydrated Lime 16,683
Hydrated Lime Powder Kg – 1270.0
Collection Cum Neutralization Tank Total Volume = 1,99,283 Kg
Filtration
1,64,206 kg Feed to MEE 1
Residue in Kgs = 35,077
Process Residue Cat.26.1 Chemical Gypsum
Condensate Recovery to Boiler Feed = 96,900kg
67,306 kg Feed to Pusher
Pusher Centrifuge
*Glouber's Salt [By Product] [Sodium Sulphate] = 25,845 Kgs Used in H Acid Process
HTDS2
From Pusher Centrifuge
Input will have TDS @18.68% – 7,800
41,461 kg Feed to MEE 2
MEE 2
Condensate Recovery to Boiler Feed = 12,664.4kg
Condensate from MEE1 – 96.9MT
Condensate from MEE2 – 12.6MT
Total Condensate to Boiler from MEE – 109.5MT
28,796.6 kg Feed to Dryer
Spray Dryer
Water Evaporation Loss= 16,558 Kg
12,238.6 kg Feed to Thermal Oxidation
Thermal Oxidation
69% Evaporation Loss in Thermal Oxidation = 8,444.6
Residue = 3,794 Kg
Evaporation Loss from Dryer = 16.5MT
Evaporation Loss from Thermal Oxidation = 8.4MT
Total Evaporation Loss = 24.9MT
ETP Sludge Disposal to CHWTSDF

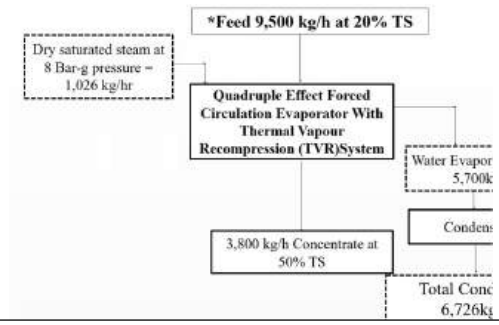
2.5 Technical details of MEE and Spray Dryer are presented as below.

Particulars	Unit	2 Stage MEE	4 Stage MEE I	Spray Dryer [MEE III]
Equipment	-	Double Effect Forced Circulation Evaporator	Quadruple Effect forced Circulation Evaporator	High pressure Nozzle Atomization System
Capacity	kg/h	1008	5700	1000
Feed rate	kg/h	3333	9500	2086
Feed pH	-	8-8.5	6.5-7.5	6.5.-7.5
Initial Solids	%	30	20	50
Solid in Concentrate	%	43	50	96
Concentrate output	kg/h	2325	3800	1086
Water Evaporation	kg/h	1008	5700	1000

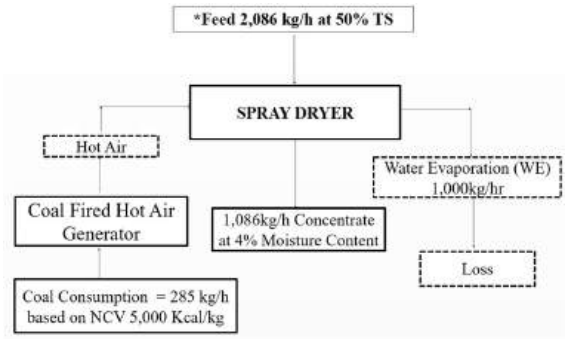
Material Balance Block Diagram of 2 Stage MEE



Material Balance Block Diagram of 4 Stage MEE



Material Balance Block Diagram of Spray Dryer



Photographs of MEE

2.6 Treatment of Domestic Sewage: Provided STP of 140CMD to treat the domestic sewage of 121.75CMD. Treated water from the STP is being used for the gardening purpose. Details of STP along with its unit sizes are given below.

Treatment unit	Size m^3
Screen Chamber	0.7
Collection Tank	12.5
Sludge Drying Beds [2]	10.5
Sewage Lifting Pump [2]	2.0
Bio Reactor	10.69
Secondary Settler	5.56
Intermediate Tank	4.0
Pressure Sand Filter	0
Activated Carbon Filter	2.2
Filter Feed Pumps [2]	2.2
Sludge Holding Pumps [2]	2.5
Hypo chloride Dosing Tank	300
Air Blower	1.5
Air Diffuser [6]	32000

3.0 Air Emission and its Management

Industry is having various boilers, Thermopacks, DG Sets and industrial process as a air pollution sources. Detailed inventory of air pollution sources along with its mitigation measures proposes by the industry is described as below.

Attached to	Capacity	Fuel	Fuel Qty.	Height [m]	Control Equipment
Boiler 1	6 MT/Hr.	Coal	13MTD	30	Fabric Bag Filter Cyclone
Boiler 2	10 MT/Hr.	Coal	17MTD	30	Fabric Bag Filter Cyclone
Boiler 3(Stand by)	4 MT/Hr.	Coal	10MTD	30	Fabric Bag Filter Cyclone
Thermopack -I	3 Lac K Cal	Coal	3MTD	30	Fabric Bag Filter Cyclone
Thermopack -II	6 Lac K Cal	Coal	4MTD	30	Fabric Bag Filter Cyclone

Thermopack – III	10 Lac K Cal	Coal	5MTD	30	Fabric Bag Filter Cyclone
Hot Air Generator - 1	10 Lac K Cal	Coal	3MTD	30	Fabric Bag Filter Cyclone
Hot Air Generator - 2 (Stand by)	10 Lac K Cal	Coal	3MTD	30	Fabric Bag Filter Cyclone
Hot Air Generator - 3	4 Lac K Cal	Coal	2MTD	30	Fabric Bag Filter Cyclone
H Isolation Process 1	-	-	-	30	SBS Recovery with Alkali Scrubber
H Isolation Process 2	-	-	-	30	SBS Recovery with Alkali Scrubber
Gamma Acid Isolation Process 1	-	-	-	30	SBS Recovery with Alkali Scrubber
Sulphonation Process [SOx]	-	-	-	30	SBS Recovery with Alkali Scrubber
G Salt Isolation Process [HCL]	-	-	-	30	HCL Recovery System with Alkali Scrubber
Sulphonation Reactor	-	-	-	30	Alkali Scrubber
Nitrification Reactor	-	-	-	30	Alkali Scrubber
Sulphuric Acid Plant (SAP)	-	-	-	50	Alkali Scrubber
D.G. Set	500 kVA	Diesel	384LPD	5	Acoustic Enclosure /Adequate Stack Height
D.G. Set	550 kVA	Diesel		5	Adequate Stack Height
Thermal Oxidation	-	LDO	400kg/hr.	45	Stack
D.G. Set	1250 kVA x 2	HSD	360LPH	10	Acoustic Enclosure /Adequate Stack Height

Industry has provided air pollution control equipment to the respective source along with adequate stack height, sampling port and sampling facilities as per the CPCB guidelines and as mentioned in the granted consent to operate.

Industry also recovers various byproduct from the scrubbers. Industry is collecting SO_2 from various process and recovering the Sodium Bisulphite. Industry has provided 3 Sodium Bi-Sulphite [SBS] Recovery System which Scrubs the SO_2 Gas. SO2 Scrubbing summary along with individual capacity is given as below.

SBS Recovery System	SBS Recovery Capacity	SO_2 Scrubbing Capacity
SBS Recovery System 1 [4 Column in Series]	35KL x 4 Batch = 140KL	600kg x 4 Batch = 2400Kg
SBS Recovery System 2 [4 Column in Series]	35KL x 4 Batch = 140KL	600kg x 4 Batch = 2400Kg
SBS Recovery System 3 [3 Column in Series]	30KL x 1 Batch = 30KL	600kg x 1 Batch = 600Kg
	310KL / Day	**5400Kg/Day**

By using SBS Recovery System, Industry is recovering 50MTD of "Sodium Bi Sulphite (Soln.) 20-30% as a Byproduct.

NOx scrubber

SOx scrubber

4.0 Hazardous Waste & Its Management.

Sr. No.	Hazardous Waste	Category No.	Quantity	Disposal
1.	Waste/ Residue containing Oil	5.1	28.12MT/M	CHWTSDF
2.	Process Waste sludge/ Residues Containing Acid, toxic metals, organic compounds	26.1	50MT/D	Sale to authorised party /CHWTSDF
3.	Chemicals sludge from waste water treatment	35.3	165MT/M	CHWTSDF

Industry has provided adequate and dedicated space for the collection and storage of Hazardous Waste. Industry is regularly submitting annual return of hazardous waste and last return is submitted on 25.06.2024. Hazardous waste generation and disposal is well within the consented limit. Industry has provided proper leachate collection system and collected leachate is again treated in the effluent treatment plant.

Leachate Collection System

Industry has developed green belt area of 33264m^2 which is 41% of the available open space and planted 3245 number of trees.

Annexure-VII (Contd..)

Water Results:

M/s. Bhageria Industries Ltd., (Old Name-Nipur Chemical), Plot No. D-17, MIDC Tarapur										
Sr. No	**Date of Sample collection**	**Parameter →** / **Standards → Location ↓**	**pH** / **5.5 to 9**	**BOD** / **100 mg/lit**	**COD** / **250 mg/lit**	**SS** / **100 mg/lit**	**O&G** / **10 mg/lit**	**sulphate**	**chloride**	**TDS** / **2100 mg/lit**
1	8.6.2016	ETP Outlet	8.2	4	16	10	BDL	235.38	71	
2	7.7.2016	ETP Outlet	7.9	26	136	35	BDL	2498	246	
3	23.9.2016	ETP Outlet	7.4	12	48	10	BDL	633	215	
4	19.11.2016	ETP Outlet	7.8	6	28	16	BDL	442.21	134	
5	21.2.2017	ETP Outlet	7.8	38	108	26	BDL	1349	270	
6	19.5.2017	ETP Outlet	6.7	10	20	14	BDL	634	240	
7	8.7.2017	ETP Outlet	6.8	--	44	88	--	--	--	
8	8.7.2017	Storm water drain let outside factory premises	9.1	--	440	110	--	--	--	
9	6.9.2017	ETP Outlet	7.2	21	92	14	BDL	--	--	
10	3.8.2017	ETP Outlet	7.4	18	64	28	BDL	312	--	
11	22.9.2018	ETP Outlet	7.6	20	124	10	BDL	788.45	95	
12	05.01.2019	ETP Outlet	6.9	22	80	10	BDL	1019.2	74	
13	27.03.2019	ETP Outlet	6.5	14	56	10	BDL	-	-	
14	22.08.2022	ETP Outlet	7.1	30	88	6	BDL	-	-	
15	17.05.2023	ETP Outlet	7.2	129	352	16	BDL	-	-	894
16	08.07.2023	Reddish Color storm water going outside premises	7.4	24	64	44	BDL	-	-	3400
17	15.09.2023	Storm water drain in factory premises	7	9	24	13	BDL	-	-	752

Annexure-VII (Contd..)

Stack Monitoring by MPCB.

M/s. Bhageria Industries Ltd., (Old Name-Nipur Chemical), Plot No. D-17, MIDC Tarapur					
Sr. No	**Date of Sample collection**	**Parameter →**	**TPM**	**SO2**	**HCl**
		Standards → Location ↓	**150**	**50**	**35**
1	10.10.2017	Scrubber Stack	-	405.3	--
2	10.10.2017	Boiler Stack	70.5	10.7	--
3	22.9.2018	Boiler Stack	151	BDL	-
4	13.12.2018	Boiler Stack	198	BDL	-
5	05.01.2019	Scrubber Stack-I	-	46	-
6	05.01.2019	Scrubber Stack-II	-	46	-
7	06.02.2019	Boiler Stack	107	BDL	-
8	28.03.2019	Scrubber Stack-I	-	19.2	-
9	28.03.2019	Scrubber Stack-II	-	11	-
10	10.04.2019	Boiler Stack	82	BDL	-
11	12.08.2021	Boiler Stack	NA	66.13	-
12	18.11.2021	Boiler Stack	NA	126	-
13	02.12.2021	Thermopack Stack	NA	110	-
14	04.02.2022	Thermopack Stack	143	99	-
15	06.02.2023	Thermopack Stack	120	BDL	-
16	15.06.2023	Boiler Stack	22	384	-
17	12.07.2023	Thermopack Stack	35	16	-
18	15.09.2023	Scrubber Stack-1	-	381	-
19	15.09.2023	Scrubber Stack-3	-	105	-
20	15.09.2023	Scrubber Stack-4	-	33	-
21	15.09.2023	Thermopack Stack	43	3	-
22	06.02.2024	Scrubber Stack-I	-	21	-
23	06.02.2024	Scrubber Stack-II	-	15	-
24	06.02.2024	Thermopack Stack	23	18	-
25	29.07.2024	Scrubber Stack-I	-	59	-
26	29.07.2024	Scrubber Stack-II	-	62	-
27	29.07.2024	Thermopack Stack	31	118	-

Annexure-VII (Contd..)

AAQM (Manual)

AAQM						
M/s. Bhageria Industries Ltd., (Old Name-Nipur Chemical), Plot No. D-17, MIDC Tarapur						
		AAQM parameters				
Sr. No	Parameter →	So2	Nox	RSPM	SPM	NH3
	Standard → Date ↓	80	80	100		
1	2.4.2018	BDL BDL	36 51	117	--	--
2	27.6.2018	21 21	131 133	36	-	--
3	27.6.2018	4 BDL	59 55	82	-	--
4	13.12.2018	42 134	32 40	208	-	--
5	06.01.2019	225 153	91 44	72	-	139 38
6	06.01.2019	92 32	172 69	126	-	126 85
7	06.02.2019	78 70	232 240	295	-	-
8	06.02.2019	17 13	253 236	149	-	-
9	27.02.2019	9 10	38 43	137	-	17 15
10	27.02.2019	7 8	62 63	132	-	48 49
11	09.04.2019	15 66	67 126	146	-	-
12	12.08.2021	79.21 84.78	15.95 8.08	103.19	-	-
13	18.11.2021	17 05	28 46	198	-	-
14	04.02.2022	33 32	46 22	438	-	-
15	06.02.2023	67 25	96 99	316	-	-
16	15.06.2023	10 13	12 8	271	-	-
17	12.07.2023	608 518	8 9	51	-	-

Annexure-VII (Contd..)

Ambient Air Quality Monitoring

MOBILE VAN AMBIENT AIR MONITORING								
	Van No: MH01:EE 3204 : tarapur				Latitude :	19.810361	Longitude :	73
	Location :	BHAGERIA INDUTRIES LTD. PLOT NO. D-17					Report Type:	Mean
	Date:	10-JULY-2024 to 10-JULY-2024					Time Base:	Hourly
Date & Time ↓	PM10	PM2.5	SO2	CO	OZONE	NO	NO2	NOX
	ug/m3	ug/m3	ug/m3	mg/m3	ug/m3	ug/m3	ug/m3	PPB
Standard→	100	60	80	2	100		80	80
10-07-2024 10:00	54.75	25.74	2.64	0.11	30.53	4.74	8.75	15.85
10-07-2024 11:00	67.46	32.75	7.56	0.19	38.77	6.36	0.44	0.23
10-07-2024 12:00	42.94	18.46	39.29	0.07	46.85	2.57	2.16	1.92
10-07-2024 13:00	115.03	67.88	33.48	0.08	40.75	6.77	1.99	3.12
10-07-2024 14:00	101.64	52.73	23.64	0.22	32.67	11.74	23.5	16.89
10-07-2024 15:00	34.67	19.24	11.53	0.26	25.86	9.47	18.75	14.77
10-07-2024 16:00	29.75	13.24	16.49	0.16	22.75	11.5	4.05	5.52
10-07-2024 17:00	91.94	39.62	29.3	0.13	18.75	9.55	2.33	4.12
10-07-2024 18:00	42.75	22.64	15.75	0.65	15.87	5.75	9.75	17.75
Min	29.75	13.24	2.64	0.07	15.87	2.57	0.44	0.23
Max	115.03	67.88	39.29	0.65	46.85	11.74	18.75	17.75
AVG	64.54	32.47	19.96	0.20	30.31	7.60	7.96	8.90

Annexure-VII (Contd..)

	MOBILE VAN AMBIENT AIR MONITORING				
	Van No: MH01:EE 3204 : tarapur		Latitude :	19.810361	Longitude :
	Station:	BHAGERIA INDUSTRIES LTD. PLOT NO. D-17			Report Type:
	Date:	10-JULY-2024 to 10-JULY-2024			Time Base:
Date & Time	Benzene	Toulene	Ethylbenzene	M+P Xylene	Oxylene
	ug/m3	ug/m3	ug/m3	ug/m3	ug/m3
	5 (Annual Avg.)				
10-07-2024 10:00	2.65	5.45	1.55	0.87	0.45
10-07-2024 11:00	0.55	1.33	0.56	0.75	0.38
10-07-2024 12:00	0.41	1.96	0.49	2.56	1.24
10-07-2024 13:00	1.26	2.66	0.61	0.79	0.22
10-07-2024 14:00	0.49	2	0.47	0.52	0.22
10-07-2024 15:00	1.4	2.65	1.48	1.62	0.19
10-07-2024 16:00	0.36	1.97	0.44	0.42	0.17
10-07-2024 17:00	0.37	3.31	0.66	0.58	0.27
10-07-2024 18:00	0.22	0.67	0.45	0.34	0.12
Min	0.22	0.67	0.44	0.34	0.12
Max	2.65	5.45	1.55	2.56	1.24
AVG	0.85	2.44	0.74	0.93	0.36

Annexure-VII (Contd..)

MOBILE VAN AMBIENT AIR MONITORING						
	Van No: MH01:EE 3204 : tarapur			Latitude :	19.810361	Longitude :
	Location	BHAGERIA INDUSTRIES LTD. PLOT NO. D-17				Report Type:
	Date:	10-JULY-2024 TO 10-JULY-2024				Time Base:
Date & Time	TEMPERATURE	RH	Solar Rad	WS	WD	Rain
	°C	%	W/M²	m/s	degree	mm
10-07-2024 10:00	28.34	20.24	132.53	1.67	200.88	0.00
10-07-2024 11:00	30.36	23.75	201.23	1.66	222.79	0.00
10-07-2024 12:00	33.88	25.75	376.45	1.18	198.41	0.00
10-07-2024 13:00	32.54	28.74	564.46	1.37	208.74	0.00
10-07-2024 14:00	31.64	30.74	472.18	1.39	187.83	0.00
10-07-2024 15:00	27.57	33.78	299.87	1.61	197.6	0.00
10-07-2024 16:00	22.64	40.74	100.75	1.56	206.75	0.00
10-07-2024 17:00	20.46	46.75	35.46	0.95	208.26	1.34
10-07-2024 18:00	18.75	50.35	0	0.35	193.57	0.00
Min	18.75	20.24	0.00	0.35	187.83	0.00
Max	33.88	50.35	564.46	1.67	222.79	1.34
AVG	27.35	33.42	242.54	1.30	202.75	0.15

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
Fax: 24023516
Website: http://mpcb.gov.in
Email: cac-cell@mpcb.gov.in

Kalpataru Point, 2nd and 4th floor, Opp. Cine Planet Cinema, Near Sion Circle, Sion (E), Mumbai-400022

RED/L.S.I (R22)
No:- Format1.0/CAC/UAN No.0000124758/CO/2208001328

Date: 28/08/2022

To,
M/s.Bhageria Industries Ltd.
Plot no D-17, MIDC Tarapur,
Tal & Dist- Palghar

Your Service is Our Duty

Sub: Grant of Amendment in Consent to Operate under Product Mix

Ref:
1. Consent to Operate granted vide No. Format 1.0/CAC/UAN No. 00000115594/2107001488 dated 28/7/2021
2. Environmental Clearance granted vide No. SEIAA-EC-0000000499 dated 06/11/2018
3. Minutes of Technical Committee Meeting under Product mix dated 19/2/2022 & 22/2/2022
4. Minutes of Consent Appraisal Committee Meeting held on 24/6/2022

Your application No.MPCB-CONSENT-0000124758 Dated 29.10.2021

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to operate is granted for a period up to 31/07/2026**
2. **The capital investment of the project is Rs.270.66 Crs. (As per C.A Certificate submitted by industry Existing CI is-Rs. 192 Crs + Increase in C.I. – Rs. 78.66 Crs)**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Existing Quantity	Proposed Quantity	Total	UOM
Products					
1	H Acid	500	500	500	MT/M
2	Gamma Acid	100	100	100	MT/M
3	Schaeffer Acid	100	100	100	MT/M
4	Chemical Gypsum	200	200	200	MT/M
5	Iron Oxide	25	25	25	MT/M
6	Sodium Bisulphate (Soln) 20-30%	50	50	50	MT/M
7	Hydrochloric Acid (Dilute)	1	1	1	MT/M

Sr No	Product	Existing Quantity	Proposed Quantity	Total	UOM
8	SVS	5	5	5	MT/M
9	R-Complex	2	2	2	MT/M
10	SOAVS	1	1	1	MT/M
11	Sodium Sulphate	40	40	40	MT/M
12	H-Acid from H-Acid Effluent	7	7	7	MT/M
13	Nitric Acid from NOx gas scrubber of H-Acid Plant or Calcium Nitrate	4	4	4	MT/M
14	Sodium Nitrate/Nitrate from NOx Scrubber	1	1	1	MT/M
15	Potassium Salt Solution	0.7	0.7	0.7	MT/M
16	Sulphuric Acid	280	280	280	MT/M
17	25% Olem	40	40	40	MT/M
18	65% Oleum	80	80	80	MT/M
19	CSA	40	40	40	MT/M
20	Sulphuric Acid (70%)	100	100	100	MT/M
21	Liquid SO3	50	50	50	MT/M
22	Turbine Electricity	1.2	1.2	1.2	MW
23	Sulpho Tobias Acid	100	150	150	MT/M
24	J Acid	100	150	150	MT/M
25	Tobias Acid	100	150	150	MT/M
26	Para Nitro Chloro Benzene / Ortho Nitro Chloro Benzene / Meta Nitro Chloro Benzene / Do-Nitro Chloro Benzene	0	200	200	MT/M
27	Paracetamol	0	200	200	MT/M
28	Dimethyl Sulphate	0	400	400	MT/M

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	115.08	As per Schedule-I	Recycle 100% to achieve ZLD
2.	Domestic effluent	21.75	As per Schedule-I	On land for gardening

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	Boiler (6 TPH)	1	As per Schedule -II
2	S-2	Boiler (10 TPH)	1	As per Schedule -II
3	S-3	Boiler (4 TPH)	1	As per Schedule -II
4	S-4	Thermopack-I (4 Lac K Cal/Hr)	1	As per Schedule -II

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
5	S-5	Thermopack-I (6 Lac Kcal/Hr)	1	As per Schedule -II
6	S-6	Thermopack-III (10 Lac Kcal/Hr)	1	As per Schedule -II
7	S-7	Hot Air Generator-I (10 Lac Kcal/Hr)	1	As per Schedule -II
8	S-8	Hot Air Generator-II (10 Lac KCal/Hr)	1	As per Schedule -II
9	S-9	Hot Air Generator-III (4 Lac KCal/Hr)	1	As per Schedule -II
10	S-10	H-Isolation Process-1	1	As per Schedule -II
11	S-11	H-Isolation Process-II	1	As per Schedule -II
12	S-12	Gama Acid Solution Process-I	1	As per Schedule -II
13	S-13	Sulphonation Process-1	1	As per Schedule -II
14	S-14	Nitration Reactor	1	As per Schedule -II
15	S-15	Suphonation Reactor	1	As per Schedule -II
16	S-16	G Salt Isolation Process (HCl)	1	As per Schedule -II
17	S-17	Sulphuric Acid Plant (SAP)	1	As per Schedule -II
18	S-18	DG Sets (500 KVA & 550 KVA)	1	As per Schedule -II
19	S-19	Thermal Oxidation	1	As per Schedule -II
20	S-20	DG Sets (2 X 1250 KVA)	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Biodegradable waste	0.53	Kg/Day	Composting	Used as mannure
2	Non Biodegradable waste	0.47	Kg/Day	Sale	Sale to authorized party
3	Inert/ Recyclable Waste	0.18	Kg/Day	Sale	Sale to authorized party
4	STP Sludge	3.12	Kg/Day	Composting	Used as mannure
5	Corrugated Boxes	0.5	MT/A	Sale	Sale to authorized party
6	Packing Materials	1	MT/A	Sale	Sale to authorized party
7	Coal Ash	5	MT/Day	Sale	Sale to Brick Manufacturer
8	Empty Drums & Can	100	Nos./Y	Sale	Sale to authorized party

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	5.2 Wastes or residues containing oil	28.12	MT/M	Incineration	CHWTSDF
2	26.1 Process waste sludge/residues containing acid, toxic metals, organic compounds	50	MT/Day	Landfill/ Recycle*	Sale to authorised party / CHWTSDF
3	35.3 Chemical sludge from waste water treatment	165	MT/M	Landfill	CHWTSDF

*** Sale to Authorized Party having permission under Rule 9 of H &U OW Rule**

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. This consent is issued with overriding effect on earlier Consent to Operate granted by the Board vide no. Format 1.0/CAC/UAN No. 00000115594/2107001488 dated 28/7/2021
11. The applicant shall comply with the conditions of the Environmental Clearance granted vide letter No. SEIAA-EC-0000000499 dated 06/11/2018 and and ensure display/upload of six-monthly compliance monitoring report on their official website
12. Industry shall adopt the cleaner fuel instead of Furnace Oil
13. Industry should not manufacture any other product for which permission is not granted by the Board.
14. Industry shall ensure connectivity of OCEMS to Board server.
15. This Consent is issued subject to an order passed or may be passed by Hon'able National Green Tribunal or Hon'ble Supreme Court of India.
16. This consent is issued pursuant to the decision of Minutes of the Meeting of Technical Committee for change in product mix Dated. 19/2/2022 & 22/2/2022. This Consent is issued based on self-assessment of Pollution Load submitted by you in Board's prescribed format and Certificate of "No Increase in pollution load" issued by empaneled auditors. If any violation and / or submission of misleading information are noticed, then the consent issued will stand automatically cancelled and you have to follow the procedure of EIA Notification, 2006 and Amendments thereof for obtaining Environmental Clearance
17. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent.
18. This consent is issued as per the minutes of Technical Committee Meeting held on 19/2/2022 & 22/2/2022 and Consent Appraisal Committee meeting held on 24/6/2022

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Signed by: Ashok Shingare
Member Secretary
For and on behalf of,
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2022-08-28 17:59:11 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	625000.00	MPCB-DR-8853	24/11/2021	NEFT
2	125000.00	MPCB-DR-8854	24/11/2021	NEFT

Copy to:

1. Regional Officer, MPCB, Thane and Sub-Regional Officer, MPCB, Tarapur I
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB,Sion, Mumbai

SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

1. A] As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 140.00 CMD consisting of Primary (Collection tank, Neutralization tank, Equalization tank, Flash mixer, Primary Clarifier/Primary Settling Tank), Secondary (Activated sludge process), Tertiary (Pressure sand filter, Activated carbon filter), Sludge treatment (Sludge drying bed) for the treatment of 115.08 CMD of trade effluent.

   B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent and recycle the entire treated effluent into the process for various purposes such as for cooling, process & Scrubbing with metering system so as to achieve Zero Liquid Discharge. There shall be no discharge on land or outside factory premises.

   C] The High TDS & COD bearing effluent @ 182.6 CMD is directly taken to recovery mechanism & is part of certain product recovery system. Actual effluent generation will be 115.08 CMD.

2. A] As per your application, you have provided Sewage Treatment Plant of designed capacity 40 CMD for the treatment of 21.75 CMD of sewage.

   B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	50 mg/l
2	BOD 3 days 27°C	Not to exceed	30 mg/l
3	COD	Not to exceed	100 mg/l

   C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way outside factory premises.

3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	44.60

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	393.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	1619.20
5.	Gardening	118.48

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	Boiler	Fabric Bag Filter Cyclone	30.00	Coal 13 MT/Day	0.5	TPM	150 Mg/Nm^3
						SO2	130 Kg/Day
S-2	Boiler	Fabric Bag Filter Cyclone	30.00	Coal 17 MT/Day	0.5	TPM	150 Mg/Nm^3
						SO2	170 Kg/Day
S-3	Boiler	Fabric Bag Filter Cyclone	30.00	Coal 10 MT/Day	0.5	TPM	150 Mg/Nm^3
						SO2	100 Kg/Day
S-4	Thermopack-I	Fabric Bag Filter Cyclone	30.00	Coal 03 MT/Day	0.5	TPM	150 Mg/Nm^3
						SO2	30 Kg/Day
S-5	Thermopack-II	Fabric Bag Filter Cyclone	30.00	Coal 04 MT/Day	0.5	TPM	150 Mg/Nm^3
						SO2	40 Kg/Day
S-6	Thermopack-III	Fabric Bag Filter Cyclone	30.00	Coal 05 MT/Day	0.5	TPM	150 Mg/Nm^3
						SO2	50 Kg/Day
S-7	Hot Air Generator	Fabric Bag Filter Cyclone	30.00	Coal 03 MT/Day	0.5	TPM	150 Mg/Nm^3
						SO2	30 Kg/Day

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-8	Hot Air Generator-II	Fabric Bag Filter Cyclone	30.00	Coal 3 MT/Day	0.5	TPM	150 Mg/Nm^3
						SO2	30 Kg/Day
S-9	Hot Air Generator-III	Fabric Bag Filter Cyclone	30.00	Coal 2 MT/Day	0.5	TPM	150 Mg/Nm^3
						SO2	20 Kg/Day
S-10	H-Isolation Process-I	SBS Recovery with Alkali Scrubber	30.00	-	-	Acid Mist	35 Mg/Nm^3
S-11	H-Isolation Process-II	SBS Recovery with Alkali Scrubber	30.00	-	-	Acid Mist	35 Mg/Nm^3
S-12	Gamma Acid Isolation Process-1	SBS Recovery with Alkali Scrubber	30.00	-	-	HCL	35 Mg/Nm^3
S-13	Sulphonation Process (SOx)	SBS Recovery with Alkali Scrubber	30.00	-	-	SO2 (process)	50 PPM
S-14	G-Salt Isolation Process (HCl)	HCl Recovery system with Alkali Scrubber	30.00	-	-	HCL	35 Mg/Nm^3
S-15	Sulphonation Reactor	Scrubber	30.00	-	-	SO2 (process)	50 PPM
S-16	Nitration Reactor	Scrubber	30.00	-	-	NH3	50 PPM
S-17	Sulphuric Acid Plant (SAP)	Scrubber	50.00	-	-	SO2 (process)	50 PPM
S-18 & S-19	DG Sets (500 KVA & 550 KVA)	Acoustic Enclosure	5.00	HSD 384 Ltr/Hr	1	TPM	150 Mg/Nm^3
						SO2	80.5 Kg/Day
S-20	Thermal Oxidation	Stack	45.00	LDO 400 Kg/Hr	1.8	TPM	150 Mg/Nm^3
						SO2	345 Kg/Day
S-21 & S-22	DG Sets (2 X 1250 KVA)	Acoustic Enclosure	10.00	HSD 360 Ltr/Hr	1	TPM	150 Mg/Nm^3
						SO2	76 Kg/Day

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III
Details of Bank Guarantees:

Sr. No.	Consent (C2E/ C2O /C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	25 Lakh	15 Days	Towards O&M of Pollution Control System and Compliance of Consent Conditions	31/7/2026	31/1/2027

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
   a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
   b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
   c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper sitting and control measures.
   d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
   e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
   f) D.G. Set shall be operated only in case of power failure.
   g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
   h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.

4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act 1948
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board’s officers during their visit to the applicant.

19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

This certificate is digitally & electronically signed.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 25802272		Regional Office, Thane
Fax : 25805398		5th Floor, Office Complex Bldg.,
Website: http://mpcb.gov.in		Near Mulund Check Naka,
E-mail Id: rothane@mpcb.gov.in		Wagle Estate, Thane-400 604.

"Your Service is our Duty"

No: MPCB/ROT/ID/2307170001 **Date: 17/07/2023**

To,
M/s. Bhageria Industries Ltd,
Plot No. D-17, MIDC Tarapur,
Boisar, Tal. & Dist. Palghar.

Sub:- Interim Directions under section 31 A of the Air (Prevention & Control of Pollution) Act, 1981 and under section 33 A of the Water (Prevention & Control of Pollution) Act, 1974.

Ref: 1) Show Cause Notice for closure issued dtd. 11/07/2023.
2) Your reply uploaded on dtd. 17/07/2023.
3) Personal hearing extended to you on dtd. 17/07/2023.
4) Action proposal vide Legal Unique No. MPCB-LEGAL_ACTIONS-021119001.

This is with reference to the Show Cause Notice for closure issued by MPC Board vide above referred letter at Sr. No.2 & personal hearing held before the undersigned on 17/07/2023. During the course of personal hearing you have informed about the steps being taken to comply various non-compliances mentioned in the Show Cause Notice for closure and has also assured to take suitable action in time bound manner as per your reply dtd. 17/07/2023. Accordingly, following interim directions are issued for immediate compliance, which were also informed to you during the course of hearing.

1) You shall operate & maintain existing Effluent treatment plant (ETP) continuously to achieve Zero Liquid Discharge (ZLD) and there shall not be any discharge outside factory premises.
2) You shall operate & maintain existing Air Pollution Control devices (APCs) continuously so as achieve consented standards.
3) You shall provide dyke wall & shed to all other raw material storage and finished products within 15-days.
4) You shall strictly comply with consent conditions and earlier directions issued time to time.
5) You shall submit Bank Guarantee of Rs. 2.0 Lakh towards compliance of these directions within 7-days.

In case, you fail to comply with the above directions M.P.C. Board will have no alternative but to issue appropriate final directions to close down your industry with disconnection of Electricity / Water supply which please be note.

(R. B. Andhale)
Regional Officer, Thane

Copy submitted to:-
1) Member Secretary, M. P. C. Board, Mumbai.
2) Asst. Sec. (Tech), M.P.C. Board Mumbai.

Copy to:-
Sub-Regional Officer, M. P. C. Board, Tarapur-I - for timely follow up & verification of compliance of above directions.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 25802272		Regional Office, Thane
Fax : 25805398		5th Floor, Office Complex Bldg.,
Website: http://mpcb.gov.in		Near Mulund Check Naka,
E-mail Id: rothane@mpcb.gov.in		Wagle Estate, Thane-400 604.

"Your Service is our Duty"

No. MPCB/ROT/SCN-P/ 2306230002 **Date:- 22/06/2023**

To,
M/s. IVP Ltd,
Plot No. D-19, MIDC Tarapur,
Boisar, Tal. & Dist. Palghar.

Sub: Show Cause Notice under section 33 A of the Water (P&CP) Act, 1974 & 31A of the Air (P&CP) Act, 1981 & Hazardous Waste (Management Handling & Transboundary Movement) Rules, 2016.

Ref:
1) Consent granted by Board dtd. 14/09/2021.
2) Complaint received from Grampanchayat Pasthal, dtd. 05/06/2023 & 16/06/2023.
3) Visit of Boards official to your unit on dtd. 05/06/2023.
4) Proposal received from SRO Tarapur-I vide Legal Unique No. MPCB-LEGAL_ACTIONS- 191120008, dtd. 16/06/2023.

WHEREAS, you are operating unit in the Pollution Prevention Area declared under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981.

AND WHEREAS, Board has granted consent to your unit under said Acts with certain terms & condition & it is obligatory on your part to comply the consent conditions imposed in the consent to operate.

AND WHEREAS, SRO Tarapur-I is in receipt of complaint from Grampanchayat Pasthal village dtd. 05/06/2023 & 16/6/2023 wherein they have complained about illegal discharge of effluent from your industry through nalla.

AND WHEREAS, Boards officials of Sub Regional Office, Tarapur-I visited to your unit on dtd. 05/06/2023 for investigation of complaint and reported non-compliances as:

1) As per letter received from Grampanchayat Pasthal village dtd. 16/6/2023 & dtd. 19/6/2023 wherein they have complained about the laying of Pipeline with malafied intention for disposal of effluent,
2) Water consumption is more as compare with the product quantity though the production is very less i.e. 5 to 8 % of total consented quantity.
3) Brown color effluent flowing through the storm water drain up to the compound which is located at back side of your industry.
4) The consented effluent quantity is 17 CMD but as per record it is observed that industry have disposed only 10 KLM to the High COD Treatment facility i.e. M/s. Sadekar Enviro thus violated consent conditions.
5) The quantity of evaporation residue was very low i.e. 25 kg/M about 6.25 % as compared to the consented quantity i.e. 400 kg/M.
6) You have not submitted Bank Guarantee as per consent conditions.

AND WHEREAS, this amount to blatant violation of above-mentioned legislation which shows your gross negligence attitude towards pollution control.

..2/-

NOW THEREFORE, you are hereby directed to show cause as to, 1) Why your industry shall not be closed down?, 2) Why your Bank Guarantee shall not be forfeited?, 3) Why stringent legal action shall not be initiated against your unit?.

Your reply, to the said notice shall reach this office within a period of **7-days** and documents you want to relie upon failing which, legal action shall be initiated against you which may please be noted.

This is issued with the approval of competent authority of Board.

(R. B. Andhale)
Regional Officer, Thane

Copy submitted to:
1. Member Secretary, M. P. C. Board, Mumbai.
2. Assistant Secretary (Technical), M. P. C. Board, Sion, Mumbai.

Copy to:
Sub Regional Officer, MPC Board, Tarapur-I –: You are directed to ensure receipt of this SCN and reply from industry with relevant details. Also, you are directed to submit JVS reports immediately.

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

उप-प्रादेशिक कार्यालय, तारापुर -I

दुरध्वनी / फॅक्स - 273314
वेबसाईड www.mpcb.gov.in
पिन कोड-401504

"आपली सेवा आमचे कर्तव्य"

एम. आय. डि. सी. कॉलनी परिसर,
तारापूर, पोस्ट - टि. ए. पी. पी.,
तालुका, जिल्हा - पालघर

जा. क्र./ उप्राकाता-I/ तांशा/१२७९ दि. १७ / १० /२०२३

प्रति,
सरपंच,
ग्रामपंचायत पास्थळ,
पास्थळ, ता. जि. पालघर, ४०१५०४.

विषय : पास्थळ गावाच्या नाल्यामध्ये रासायनिक सांडपाणी सोडणे चालु आहे त्याबाबत.....
संदर्भ :- आपले दि. ३०.१०.२०२३ व दि. १८.१०.२०२३ रोजीचे पत्र.

महोदय,

उपरोक्त विषयी संदर्भांकित पत्राच्या अनुषंगाने कळविण्यात येते की, महाराष्ट्र औद्योगिक विकास महामंडळ तारापूर या औद्योगिक वसाहतीची स्थापना सन १९७२ साली झाली असून या औद्योगिक वसाहतीमध्ये मुख्यत्वे करून मोठे, मध्यम व लहान प्रकारचे रासायनीक, औषध निर्मिती, किटकनाशक निर्मिती व कापड यांवर प्रक्रिया करणारे तसेच इंजिनीअरींग उद्योग कार्यरत आहेत.

म. प्र. नि. मंडळाकडून या उद्योगांना जल प्रदूषण (प्रतिबंध व नियंत्रण) कायदा १९७४, हवा प्रदूषण प्रतिबंध व नियंत्रण) कायदा १९८१, घातक आणि इतर कचरा (व्यवस्थापन आणि सीमापलिकडील संचलन) दुरुस्तीचे नियम २०१६ तदनंतरच्या सुधारणा अंतर्गत अटी व शर्ती नुसार संमती पत्र प्रदान करण्यात येते. या औद्योगिक परीसरात सांडपाणी निर्माण करणाऱ्या उद्योगांपैकी मोठया व मध्यम स्वरुपाच्या उद्योगांनी त्यांच्या उत्पादन प्रक्रियेत निर्माण होणाऱ्या सांडपाण्यावर प्रक्रिया करण्यासाठी प्रथम, व्दितीय व काही उद्योगांनी तृतीय स्वरुपाची प्रक्रिया यंत्रणा उभारलेली असून ती नियमीतपणे कार्यान्वित केली जाते. तसेच उर्वरीत लघु उद्योगांनी त्यांच्याकडून निर्माण होणाऱ्या औद्योगिक सांडपाण्यावर प्रक्रिया करणेकरिता प्राथमिक स्वरुपाची सांडपाणी प्रक्रिया संयत्रणा उभारली आहे. या सर्व कारखान्यांकडून प्रक्रियाकृत सांडपाणी महाराष्ट्र औद्योगिक विकास महामंडळाच्या भुयारी गटारीद्वारे औद्योगिक क्षेत्रातील तीन वेगवेगळ्या ठिकाणी असणाऱ्या सम्पमध्ये गोळा केले जाते. तसेच गुरुत्वाकर्षण वाहीणी द्वारे सुद्धा स्वतंत्रपणे पुढील प्रक्रियेकरीता नवीन सामुहिक सांडपाणी प्रक्रिया केंद्रात पुढील प्रकियेसाठी सोडण्यात येते.

म. प्र. नि. मंडळाने सामुहिक सांडपाणी प्रक्रीया केंद्र चालविणाऱ्या टी.ई.पी.एस-सी.ई.टी.पी. व महाराष्ट्र औद्योगिक विकास महामंडळ या संस्थांनी समन्वय साधून औद्योगिक परिसरात निर्माण होणाऱ्या सर्व सांडपाण्याचे संकलन करण्याबाबतचे निर्देश देण्यात आलेले आहेत.

सामुहिक सांडपाणी प्रक्रीया केंद्रातून प्रक्रियायुक्त सांडपाण्याचे नमुने नियमितपणे म. प्र. नि. मंडळाकडून संकलित करण्यात येतात व त्यांचे पृथ:करण अहवाल म. प्र. नि. मंडळाच्या संकेत स्थळावर नागरीकांच्या तसेच संबंधित सहभागीदार संस्था यांचेसाठी उपलब्ध आहेत. मागील वर्षातील पृथ:करण अहवालाचे अवलोकन केले असता सीईटीपी मधील प्रक्रीयाकृत सांडपाण्यामध्ये टप्या-टप्याने सुधारणा झाल्याचे निदर्शनास येते.

-२/-

म. प्र. नि. मंडळाच्या संमतीपत्रातील अटी व शर्तींचे उल्लंघन करणाऱ्या उद्योगांवर म. प्र. नि. मंडळाच्या प्रचलित नियमावलीनुसार नियमितपणे कारवाई करण्यात येते.

आपल्या माहितीस्तव सादर.

उप-प्रादेशिक अधिकारी,
म. प्र. नि. मंडळ, तारापूर-१

प्रत माहितीसाठी सविनय सादर:-
प्रादेशिक अधिकारी, म. प्र. नि. मंडळ, ठाणे.

ग्रुप ग्रामपंचायत कार्यालय, पास्थळ-सालगांव

मु. पास्थळ, पो. टीएपीपी कॉलनी, ता; जि. पालघर-४०१ ५०४.

जावक क्रमांक : २००/२३-२४ दिनांक : ४८/१०/२०२३

1154
06/11/2023

प्रती,
मा.उप प्रादेशिक अधिकारी,
म.प्र.नि.मंडळ,तारापुर

विषय : पास्थळ गावाच्या नाल्यामध्ये रासायनिक सांडपाणी ,वायप्रदुषण सोडणेबंद करावे....

महोदय,

उपरोक्त विषयान्वये आपणांस विनंती करणेत येते की,गेली २/३ महिण्यापासुन आम्ही आपणाकडे संबधीत कंपनीने सोडलेल्या रासायन मिश्रीत पाणी पास्थळ गावामध्ये येण्याचे बंद झाले पाहीजे यासाठी दाद मागत आहोत ,धडक मोर्चा करणेत आला,वेळोवेळी पत्र व्यवहार केला परंतु रासायनिक सांडपाणी ,वायुप्रदुषण करणे कारखान्याकडुन बंद झालेले नाही व आपण त्यावर कार्यवाही करीत नाहीत.

तसेच मा.खासदार साहेब,मा.आमदार साहेब यांचे समक्ष पास्थळ गावाच्या सांडपाणी रासायनिक जलप्रदुषण,वायुप्रदुषण बंद करावे व पास्थळ गावास पिण्याचे पाणी मिळणे यासाठी चर्चा होऊन निवेदन दिलेले आहे त्यावेळी पासुन आजतागायत यामधील कोणतीही समस्या सुटलेली नाही.

रासायनिक प्रदुषीत सांडपाणी पास्थळ गावामध्ये येणे थांबलेले नाहीच पेक्षा जास्त प्रमाणात सोडले जात आहे,वायु प्रदुषणाची पातळी अजुाही वाढतच आहे.पिण्याचे पाणी अपुरे दिले जाते एकुणच आपण गावाच्या हिताची एकही बाब केलेली नाही .उलट यापेक्षा जास्त प्रमाणात सांडपाणी सोडणे,वायु प्रदुषण करणे हे प्रकार वाढलेले आहेत.ग्रामस्थांच्या जीवाशी खेळ चालु केलेले आहे.कोणत्या कारखान्याकडुन प्रदुषण होत आहे याची आपणांस संपुर्ण माहीती असुनही आपल्या कडुन संबधीत कारखन्यावर कोणतीही कारवाई झालेली २/३ महिन्यांत दिसुन आलेले नाही.तरी रासायनिक सांडपाणी येणे,वायुप्रदुषण बंद झाले पाहीजे.

अन्यथा शेवटी आम्हास आमरण उपोषण करण्याचा पवित्रा स्विकारावा लागेल यांची नोंद घ्यावी.

सरपंच
ग्रामपंचायत, पास्थळ

प्रत,माहतीसाठी सविनय सादर असे.
१.मा.अध्यक्ष,केंद्रीय प्रदुषण नियंत्रण मंडळ,दिल्ली
२.मा.मुख्य सचिव,म.प्र.नि.मंडळ,सायन मुंबई.
३.मा.जिल्हाधिकारी,पालघर,ता.पालघर.

ग्रुप ग्रामपंचायत कार्यालय, पास्थळ-सालमांव

मु. पास्थळ, पो. टीएपीपी कॉलनी, ता; जि. पालघर-४०१ ५०४.

जावक क्रमांक : २९९/२३-२४ दिनांक : ३०/१०/२०२३

प्रती,
मा.उप प्रादेशिक अधिकारी,
म.प्र.नि.मंडळ,तारापुर

विपय : पास्थळ गावाच्या नाल्यामध्ये रासायनिक सांडपाणी सोडणे चालु आहे त्याबावत.....

महोदय,

उपरोक्त विपयान्वये आपणांस कळविण्यांत एमआयडीसी क्षेत्रातील कंपन्याव्दारे रासायनिक प्रदुपीत सांडपाणी पास्थळ गावामध्ये नाल्यामधुन सोडण्याचे बंद झालेले नाही.अतिशय तीव्र वासांचे , काळे रंगीत रासायनिक सांडपाणी येत आहे. गावातील ग्रामस्थांना दुर्गधीमुळे त्रास होतोच शिवाय आरोग्यास अपाय निर्माण होत असुन दिवसेंदिवस गावाची स्थिती प्रदुपणामुळे विकट होत आहे.यावाबत आपण देखरेख ठेवणारे विभागीय अधिकारी या नात्याने संबधीत दोपी कारखान्यावर कोणतीच कारवाई करीत नाहीत.

पास्थळ गावाची नापीक जमिनी,पिण्याचे पाणी समस्या,वायु प्रदुपण,अनारोग्याची वाढलेली समस्या या अनेक प्रकारची व्याधीने पास्थळ गावास वेठीस धरले आहे.आमच्या पत्राची दखल घेतली जात नाही.साधे म्हणने देखील ऐकुन घेतले जात नाही.गावक-यांचे जीवन असेच संपवायचे आहे की काय ?

तरी रासायनिक सांडपाणी प्रदुपण,वायु प्रदुपण कायमस्वरूपी बंद झाले पाहीजे व गावास आपणच पिण्याचे पाणी दिले पाहीजे ही एकच आमची मागणी आहे.

सरपंच
ग्रामपंचायत, पास्थळ

प्रत,माहतीसाठी सविनय सादर असे.
१.मा.अध्यक्ष,केंद्रीय प्रदुषण नियंत्रण मंडळ,दिल्ली
२.मा.मुख्य सचिव,म.प्र.नि.मंडळ,सायन मुंवई.
३.मा.जिल्हाधिकारी,पालघर,ता.पालघर.

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

उप प्रादेशिक कार्यालय, तारापुर -I

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"आपली सेवा आमचे कर्तव्य"

एम. आय. डि. सी. कॉलनी परिसर,
तारापूर, पोस्ट - टि. ए. पी. पी.,
तालुका, जिल्हा - पालघर

जा. क्र./ उप्राकाता-I/ तांशा / ११०५ दि. ०६/ ०९ /२०२३

प्रति,
सरपंच,
ग्रुप ग्रामपंचायत कार्यालय,
पास्थळ-सालगांव,
मु. पास्थळ, पो. टीएपीपी कॉलनी,
ता. जि. पालघर ४०१ ५०४.

विषय :- पास्थळ गावाच्या समस्या सोडवून मागण्या मंजूर होणेसाठी धडक मोर्चा बाबत.
संदर्भ :- १. आपले दि. ०४/०९/२०२३ रोजीचे पत्र.
२. या कार्यालयाचे पत्र दि. ०१/०८/२०२३, १८/०७/२०२३, १७/०७/२०२३, २६/०६/२०२३.

महोदय,

उपरोक्त संदर्भिय विषयान्वये आपल्या वतीने शुक्रवार, दि. ०८/०९/२०२३ रोजी ११:३० वाजता उप प्रादेशिक कार्यालय तारापूर-१/२, म. प्र. नि. मंडळ, तारापूर कार्यालयाचे ठिकाणी धडक मोर्चा काढणार असल्याचे पत्र प्राप्त झाले आहे. त्या अनुषंगाने आपणांस कळविण्यात येते की, आपल्या ग्रामपंचायती कडुन तसेच पास्थळ गावातील नागरिकांकडुन प्राप्त होणाऱ्या निवेदनांची दखल घेवून केलेल्या कार्यवाहीबाबत संदर्भीय पत्रांनुसार वेळोवेळी अवगत करण्यात आलेले आहे.

औद्योगिक प्रदूषण निवारणासाठी पर्यावरणीय कायद्याचा तरतुदीनुसार या कार्यालयाकडून नियमितपणे कार्यवाही करण्यात येत असते. आपल्या दि. ०४/०९/२००२३ च्या पत्राच्या अनुषंगाने म. औ. वि. महामंडळ, सामुहिक सांडपाणी प्रकल्प, टीमा यांना एकत्रितपणे घेऊन पत्रात नमुद समस्यांवर उपाययोजना करण्यात येईल. जेणेकरुन पर्यावरणपुरक शाश्वत विकास होत असताना स्थानिक नागरिकांना त्यापासून त्रास होणार नाही. तरी आपणांस विनंती आहे की, आपण दिनांक ०८/०९/२०२३ रोजी आयोजित केलेला धडक मोर्चाबाबतचा निर्णय मागे घेण्यात यावा हि विनंती.

आपला विश्वासू,

उप-प्रादेशिक अधिकारी,
म. प्र. नि. मंडळ, तारापूर-१

प्रत माहितीसाठी सादर:-
प्रादेशिक अधिकारी, म. प्र. नि. मंडळ, ठाणे.
प्रत: पोलीस निरीक्षक, बोईसर पोलीस ठाणे, ता. व जि. पालघर.

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

उप प्रादेशिक कार्यालय, तारापुर -I

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"आपली सेवा आमचे कर्तव्य"

एम. आय. डि. सी. कॉलनी परिसर,
तारापूर, पोस्ट - टि. ए. पी. पी.,
तालुका, जिल्हा - पालघर

जा. क्र./ उप्राकाता-I/ तांशा / ११०६ दि. ०६/ ०९ /२०२३

प्रति,
पोलीस निरीक्षक,
बोईसर पोलीस ठाणे,
ता. जि. पालघर ४०१ ५०४.

विषय :- दि. ०८/०९/२०२३ रोजी पोलीस बंदोबस्त पुरविण्याबाबत...

संदर्भ :- १. सरपंच ग्रुप ग्रामपंचायत कार्यालय पास्थळ-सालगाव यांचे दि. ०४/०९/२०२३ रोजीचे पत्र.

२. या कार्यालयाचे पत्र जा. क्र./ उप्राकाता-I/ तांशा /११०५, दि. ०६/०९/२०२३.

महोदय,

उपरोक्त विषयास अनुसरुन कळविण्यात येते कि, दि. ०८/०९/२०२३ रोजी ११:३० वाजता उप प्रादेशिक कार्यालय, एम.आय.डी.सी कॉलनी परिसर, तारापूर पोस्ट- टी.ए.पी.पी. ता. व जि. पालघर कार्यालयावर ठिकाणी धडक मोर्चा काढणार असल्याबाबतचे पत्र प्राप्त झाले आहे त्या अनुषंगाने या कार्यालयाचे संदर्भिय पत्र क्र. २ नुसार सरपंच ग्रुप ग्रामपंचायत यांना दिनांक ०८/०९/२०२३ रोजीचा आयोजित केलेला धडक मोर्चाबाबतचा निर्णय मागे घेण्याबाबत कळविण्यात आले आहे. प्रत आपल्या माहितीस्तव सलग्नित करण्यात येत आहे.

सरपंच पास्थळ गाव यांच्या पत्राची दखल घेवून सरपंच व ग्रामस्थांकडुन संभावित उद्रेक व त्यामुळे निर्माण होउ शकणारी कायदा आणि सुव्यवस्थेची समस्या लक्षात घेता, या कार्यालयास दि. ०८/०९/२०२३ रोजी पोलीस बंदोबस्त पुरविण्यात यावा अशी विनंती करण्यात येत आहे.

आपला विश्वासू,

उप-प्रादेशिक अधिकारी,
म. प्र. नि. मंडळ, तारापूर-१

प्रत माहिती व योग्य त्या कार्यवाहीसाठी सविनय सादर:-

१. सहाय्यक पोलीस अधिक्षक तथा उप विभागीय पोलीस अधिकारी, बोईसर विभाग, ता. व जि. पालघर.
२. प्रादेशिक अधिकारी, म. प्र. नि. मंडळ, ठाणे.

मुख ग्रामपंचायत कार्यालय, पास्थळ-सालगांव

मु. पास्थळ, पो. टीएपीपी कॉलनी, ता; जि. पालघर-४०१ ५०४. ☎ : ०२५२५-२७२४७५

वर्ष क्रमांक : ९५७ दिनांक : ४/०९/२०२३

प्रती,
मा.उप प्रादेशिक अधिकारी,
म.प्र.नियंत्रण मंडळ, विभाग तारापुर,

विषय : पास्थळ गावाच्या समस्या सोडवुन मागण्या मंजुर होणेसाठी धडक मोर्चा बाबत.....

महोदय,

वरिल विषयास अनुसरून आपणांस कळविणेत येते की,पास्थळ गावाच्या मागण्या व समस्याबाबत वारंवार पत्रव्यवहार व प्रत्यक्ष भेटी आणि पाठपुरावा करूनसुध्दा आजतागायत पास्थळ गावासाठी मागण्यांची पुर्तता झालेली नाही.तसेच रासायनिक सांडपाणी प्रदुषण व वायु प्रदुषण समस्या सोडविणे, पिण्याचे पाणी अपुरे मिळणे व सवलतीचे दरात पाणीपुरवठा मिळणेची मागणी इत्यादी बाबत आपणांकडुन कोणतीही दखल घेतली जात नाही व आश्वासन देउन आमची दिशाभुल करीत आहात.गावास पुरेसे पिण्याचे पाणी उपलब्ध होत नाही व जल,वायु प्रदुषण बंद होत नाही याबाबत ग्रामस्थांच्या भावना तीव्र झाल्या आहेत.

पास्थळ गावाच्या प्रदुषणाबाबतच्या समस्या व इतर मागण्या पुर्तता होणे साठी वारंवार पाठपुरावा केला आहे.परंतु आपणाकडुन अजिबातच दखल घेतली जात नाही आपण चालढकलपणा करीत आहात. रासायनिक सांडपाणी जलप्रदुषण,वायुप्रदुषण बंद न होता त्यामध्ये वाढच झालेली आहे.याबर आपले कोणतेही निर्बंध राहीलेले नाहीत. तसेच पिण्याचे पाणी प्रश्न अजुनही न सुटता मोठा होत आहे.

तरी रासायनिक जलप्रदुषण,वायु प्रदुषण बंद होणे या मागण्यासाठी आपले कार्यालयांवर पास्थळ ग्रापं व ग्रामस्थांचा **धडक मोर्चा शुक्रवार दिनांक ८/९/२०२३ रोजी सकाळी११:३०वाजता** काढणेत येईल यांची नोंद घ्यावी.

सरपंच
ग्रामपंचायत, पास्थळ

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

उप प्रादेशिक कार्यालय, तारापुर-I

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"आपली सेवा आमचे कर्तव्य"

एम. आय. डि. सी. कॉलनी परिसर,
तारापूर, पोस्ट - टि. ए. पी. पी.,
तालुका, जिल्हा - पालघर

जा. क्र./ उप्राकाता-I/ तांशा / ११०७ दि. ०८/ ०९ /२०२३

प्रति,
उप अभियंता,
म. औ. वि. महामंडळ,
टाकी नाका, तारापूर औद्योगिक वसाहत,
ता. जि. पालघर ४०१ ५०४.

विषय :- पास्थळ गावाच्या समस्या सोडवून मागण्या मंजूर होणेसाठी धडक मोर्चा बाबत.

संदर्भ :- :- १. सरपंच ग्रुप ग्रामपंचायत कार्यालय पास्थळ-सालगाव यांचे दि. ०४/०९/२०२३ रोजीचे पत्र.
२. या कार्यालयाचे पत्र जा. क्र./ उप्राकाता-I/ तांशा /११०५, दि. ०६/०९/२०२३.

महोदय,

उपरोक्त विषयास अनुसरुन कळविण्यात येते कि, दि. ०८/०९/२०२३ रोजी ११:३० वाजता उप प्रादेशिक कार्यालय, एम.आय.डी.सी कॉलनी परिसर, तारापूर पोस्ट- टी.ए.पी.पी. ता. व जि. पालघर कार्यालयावर ठिकाणी धडक मोर्चा काढणार असल्याबाबतचे पत्र प्राप्त झाले आहे, त्या अनुषंगाने या कार्यालयाचे संदर्भिय पत्र क्र. २ नुसार सरपंच ग्रुप ग्रामपंचायत यांना दिनांक ०८/०९/२०२३ रोजीचा आयोजित केलेला धडक मोर्चाबाबतचा निर्णय मागे घेण्याबाबत कळविण्यात आले आहे. प्रत आपल्या माहितीस्तव सलग्नित करण्यात येत आहे.

संदर्भिय पत्र क्र. १ चे अवलोकन केले असता या पत्रातील काही मुद्दे म. औ. वि. महामंडळ यांचेशी निगडीत असल्यामुळे त्यावर आपल्या विभागाकडुन अवश्यकती कार्यवाही करण्यात यावी व केलेल्या कार्यवाहीबाबत सरपंच ग्रुप ग्रामपंचायत कार्यालय पास्थळ-सालगाव यांना परस्पर कळविण्यात यावे व त्याची प्रत या कार्यालयास माहितीस्तव देण्यात यावी हि विनंती.

आपला विश्वासू,

उप-प्रादेशिक अधिकारी,
म. प्र. नि. मंडळ, तारापूर-१

प्रत माहितीसाठी सादर:-
प्रादेशिक अधिकारी, म. प्र. नि. मंडळ, ठाणे.
प्रत: पोलीस निरीक्षक, बोईसर पोलीस ठाणे, ता. व जि. पालघर.

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

उप प्रादेशिक कार्यालय, तारापुर -I

दुरध्वनी /फॅक्स - 273314
वेबसाईड www.mpcb.gov.in
पिन कोड-401504

"आपली सेवा आमचे कर्तव्य"

एम. आय. डि. सी. कॉलनी परिसर,
तारापूर, पोस्ट - टि. ए. पी. पी.,
तालुका, जिल्हा - पालघर

जा. क्र./ उप्राकाता-I/ तांशा /११०६ दि.०६/ ०९ /२०२३

प्रति,
पोलीस निरीक्षक,
बोईसर पोलीस ठाणे,
ता. जि. पालघर ४०१ ५०४.

विषय :- दि. ०८/०९/२०२३ रोजी पोलीस बंदोबस्त पुरविण्याबाबत...

संदर्भ :- १. सरपंच ग्रुप ग्रामपंचायत कार्यालय पास्थळ-सालगाव यांचे दि. ०४/०९/२०२३ रोजीचे पत्र.
२. या कार्यालयाचे पत्र जा. क्र./ उप्राकाता-I/ तांशा /११०५, दि. ०६/०९/२०२३.

महोदय,

उपरोक्त विषयास अनुसरुन कळविण्यात येते कि, दि. ०८/०९/२०२३ रोजी ११:३० वाजता उप प्रादेशिक कार्यालय, एम.आय.डी.सी कॉलनी परिसर, तारापूर पोस्ट- टी.ए.पी.पी. ता. व जि. पालघर कार्यालयावर ठिकाणी धडक मोर्चा काढणार असल्याबाबतचे पत्र प्राप्त झाले आहे त्या अनुषंगाने या कार्यालयाचे संदर्भिय पत्र क्र. २ नुसार सरपंच ग्रुप ग्रामपंचायत यांना दिनांक ०८/०९/२०२३ रोजीचा आयोजित केलेला धडक मोर्चाबाबतचा निर्णय मागे घेण्याबाबत कळविण्यात आले आहे. प्रत आपल्या माहितीस्तव सलग्नित करण्यात येत आहे.

सरपंच पास्थळ गाव यांच्या पत्राची दखल घेवून सरपंच व ग्रामस्थांकडुन संभावित उद्रेक व त्यामुळे निर्माण होउ शकणारी कायदा आणि सुव्यवस्थेची समस्या लक्षात घेता, या कार्यालयास दि. ०८/०९/२०२३ रोजी पोलीस बंदोबस्त पुरविण्यात यावा अशी विनंती करण्यात येत आहे.

आपला विश्वासू,

उप-प्रादेशिक अधिकारी,
म. प्र. नि. मंडळ, तारापूर-१

प्रत माहिती व योग्य त्या कार्यवाहीसाठी सविनय सादर:-
१. सहाय्यक पोलीस अधिक्षक तथा उप विभागीय पोलीस अधिकारी, बोईसर विभाग, ता. व जि. पालघर.
२. प्रादेशिक अधिकारी, म. प्र. नि. मंडळ, ठाणे.

पोलीस ठाणे अमलदार
बोईसर पोलीस ठाणे
7/9

बारनिशी 7/9/23
उप विभागीय पोलीस अधिकारी
बोईसर विभाग, जि. पालघर, यांचे कार्यालय.

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

उप प्रादेशिक कार्यालय, तारापुर-I

दुरध्वनी /फॅक्स - 273314
वेबसाईड www.mpcb.gov.in
पिन कोड-401504

"आपली सेवा आमचे कर्तव्य"

एम. आय. डि. सी. कॉलनी परिसर,
तारापूर, पोस्ट - टि. ए. पी. पी.,
तालुका, जिल्हा - पालघर

जा. क्र./ उप्राकाता-I/ तांशा / 1107 दि. 06/ ०९ /२०२३

प्रति,
उप अभियंता,
म. औ. वि. महामंडळ,
टाकी नाका, तारापूर औद्योगिक वसाहत,
ता. जि. पालघर ४०१ ५०४.

विषय : - पास्थळ गावाच्या समस्या सोडवून मागण्या मंजूर होणेसाठी धडक मोर्चा बाबत.

संदर्भ :- :- १. सरपंच ग्रुप ग्रामपंचायत कार्यालय पास्थळ-सालगाव यांचे दि. ०४/०९/२०२३ रोजीचे पत्र.
२. या कार्यालयाचे पत्र जा. क्र./ उप्राकाता-I/ तांशा /११०५, दि. ०६/०९/२०२३.

महोदय,

उपरोक्त विषयास अनुसरुन कळविण्यात येते कि, दि. ०८/०९/२०२३ रोजी ११:३० वाजता उप प्रादेशिक कार्यालय, एम.आय.डी.सी कॉलनी परिसर, तारापूर पोस्ट- टी.ए.पी.पी. ता. व जि. पालघर कार्यालयावर ठिकाणी धडक मोर्चा काढणार असल्याबाबतचे पत्र प्राप्त झाले आहे, त्या अनुषंगाने या कार्यालयाचे संदर्भिय पत्र क्र. २ नुसार सरपंच ग्रुप ग्रामपंचायत यांना दिनांक ०८/०९/२०२३ रोजीचा आयोजित केलेला धडक मोर्चाबाबतचा निर्णय मागे घेण्याबाबत कळविण्यात आले आहे. प्रत आपल्या माहितीस्तव सलग्नित करण्यात येत आहे.

संदर्भिय पत्र क्र. १ चे अवलोकन केले असता या पत्रातील काही मुद्दे म. औ. वि. महामंडळ यांचेशी निगडीत असल्यामुळे त्यावर आपल्या विभागाकडुन अवश्यकती कार्यवाही करण्यात यावी व केलेल्या कार्यवाहीबाबत सरपंच ग्रुप ग्रामपंचायत कार्यालय पास्थळ-सालगाव यांना परस्पर कळविण्यात यावे व त्याची प्रत या कार्यालयास माहितीस्तव देण्यात यावी हि विनंती.

आपला विश्वासू,

उप-प्रादेशिक अधिकारी,
म. प्र. नि. मंडळ, तारापूर-१

प्रत माहितीसाठी सादर:-
प्रादेशिक अधिकारी, म. प्र. नि. मंडळ, ठाणे.
प्रत: पोलीस निरीक्षक, बोईसर पोलीस ठाणे, ता. व जि. पालघर.

COLPLG-16012(49)/81/2023-HOME

597007/2023/COLPLG-TAPAL
/117247/2023

महाराष्ट्र शासन

जिल्हादंडाधिकारी तथा जिल्हा दंडाधिकारी, पालघर यांचे कार्यालय

(गृह शाखा)

जिल्हा मुख्यालय, पालघर-बोईसर रोड, कोळगांव, ता.जि.पालघर पिन कोड-४०१ ४०४
दुरध्वनी क्रमांक ०२५२५-२३९१२५ Email ID : collectorpalghar@gmail.com

प्रति,

१) उप प्रादेशिक अधिकारी,
महाराष्ट्र प्रदूषण नियंत्रण मंडळ तारापूर-१ ४०१५०४
२) उप अभियता,
महाराष्ट्र औद्योगिक विकास महामंडळ तारापूर

Inward No. 1158
Date 09/11/2023

विषय :- पास्थळ गावातील भूमिगत जल स्त्रोत तसेच हवेचे प्रदूषण करणाऱ्या भगारिया प्लॉट नं.डी-१७ हया कंपनीवर कायदेशिर रित्या बंद करण्याची कारवाई करण्याबाबत.

संदर्भ :- श्री. मंगेश दयानंद भोईर, जिल्हा परिषद सदस्य, रा. सालगाव, आंबट गोड मैदानाजवळ, पास्थळ, ता. जि.पालघर यांचेकडील पत्र क्र.जि.प./८९/२०२३ दिनांक १०/०७/२०२३.

उपरोक्त विषयाबाबत श्री. मंगेश दयानंद भोईर, जिल्हा परिषद सदस्य, रा. सालगाव, आंबट गोड मैदानाजवळ, पास्थळ, ता. जि.पालघर यांचेकडील संदर्भिय पत्र या कार्यालयास प्राप्त झाले आहे. सदर पत्रामध्ये पास्थळ गावातील भूमिगत जल स्त्रोत तसेच हवेचे प्रदूषण करणाऱ्या भगारिया प्लॉट नं.डी-१७ हया कंपनीवर कायदेशिर रित्या बंद करण्याची कारवाई करण्याबाबत नमूद केले आहे.

तरी सदर पत्राचे अवलोकन करुन आपले स्तरावरुन नियमानुसार पुढील कार्यवाही करावी व त्याबाबत अर्जदार यांना परस्पर अवगत करावे.

Signed by
Subhash Macchindra Bhagade
Date: 15-09-2023 16:51:18
(सुभाष भागडे)
अपर जिल्हादंडाधिकारी पालघर

प्रत : श्री. मंगेश दयानंद भोईर, जिल्हा परिषद सदस्य, रा. सालगाव, आंबट गोड मैदानाजवळ, पास्थळ, ता. जि.पालघर ४०१५०४ यांना माहितीस्तव.

42341/2023/COLPLG-TAPAL
/139984/2023

COLPLG-16012(49)/150/2023-HOME

महाराष्ट्र शासन

जिल्हादंडाधिकारी तथा जिल्हा दंडाधिकारी, पालघर यांचे कार्यालय

(गृह शाखा)

जिल्हा मुख्यालय, पालघर-बोईसर रोड, कोळगांव, ता.जि.पालघर पिन कोड-४०१ ४०४
दुरध्वनी क्रमांक ०२५२५-२३९१२५ Email ID : collectorpalghar@gmail.com

401504

प्रति,

१) उप अभियंता, महाराष्ट्र औद्योगिक विकास महामंडळ तारापूर
२) उप प्रादेशिक अधिकारी, महाराष्ट्र प्रदूषण नियत्रंण मंडळ तारापूर-१

401502 ~~401506~~

विषय :- पास्थळ गावाच्या समस्या बाबत मऔविमंडळ तारापूर व मप्रनियंत्रण मंडळ, तारापूर यांचे कार्यालय येथे दि.०८.०९.२०२३ रोजी धडक मोर्चाबाबत.

संदर्भ :- सरपंच, ग्रामपंचायत पास्थळ, मु. पास्थळ, पो. टीएपीपी, ता.जि. पालघर यांचेकडील पत्र क्र.१५० व १५२ दि.०४.०९.२०२३.

उपरोक्त विषयाचे अनुषंगाने सरपंच, ग्रामपंचायत पास्थळ, मु. पास्थळ, पो. टीएपीपी, ता.जि. पालघर यांचेकडील संदिर्भय पत्र या कार्यालयास प्राप्त झाली आहेत. सदर पत्रामध्ये पास्थळ गावाच्या समस्या बाबत मऔविमंडळ तारापूर व मप्रनियंत्रण मंडळ, तारापूर यांचे कार्यालय येथे दि.०८.०९.२०२३ रोजी धडक मोर्चाबाबत नमूद केले आहे. सोबत संदर्भिय पत्राची प्रत जोडली आहे.

तरी सदर पत्राचे अवलोकन करुन आपले स्तरावरुन नियमानुसार पुढील कार्यवाही करावी. तसेच संबंधिताना धडक मोर्चा काढणेपासून परावृत्त करावे.

Signed by
Subhash Macchindra Bhagade
Date: 13-10-2023 13:23:44
(सुभाष भागडे)
अपर जिल्हादंडाधिकारी पालघर

प्रत : मा.पोलीस अधीक्षक पालघर यांना माहिती तथा पुढील नियमोचित कार्यवाहीस्तव सादर.

प्रत : सरपंच, ग्रामपंचायत पास्थळ, मु. पास्थळ, पो. टीएपीपी, ता.जि. पालघर ४०१५०४ यांना माहितीस्तव.

FILE NO. COLPLG-602149-PA/2023-HOME (Computer No. 2123...) [illegible]
...2023-COLPLG-PAPA

ग्रुप ग्रामपंचायत कार्यालय, पास्थळ-सालमाल

ग्रा. पास्थळ, पो. टोपोली कासपी, ता. जि. पालघर-४०१ ६०४ फोन : ०२५२९-२७३४५५

पावक क्रमांक : १५०

दिनांक : ४/९/२३

प्रती,
मा. जिल्हाधिकारी साहेब,
जि.प.पालघर,ता/जि.पालघर

विषय : पास्थळ गावाच्या समस्या बाबत मऔविमंडळ तारापुर व मप्रनियंत्रणमंडळ,तारापुर यांचे कार्यालय येथे दिनांक ८/९/२०२३ रोजी धडक मोर्चा बाबत.

महोदय,

वरिल विषयास अनुसरून आपणांस सविनय कळविणेत येते की, मऔविमंडळ,देखभाल विभाग,तारापुर व महाराष्ट्र प्रदुषण नियंत्रण मंडळ,तारापुर यांचेकडे रासायनिक सांडपाणी प्रदुषण व वायु प्रदुषण समस्या सोडविणे, पिण्याचे पाणी अपुरे मिळणे व सवलतीचे दरात पाणीपुरवठा मिळणेची मागणी इत्यादी बाबत सतत पत्रव्यवहार करून व प्रत्यक्ष भेटुन पास्थळ गावाच्या समस्या मांडल्या आहेत.तरीही संबधीत कार्यालयांकडुन कोणतीही दखल घेतली जात नाही गावास सुरलीत पाणीपुरवठा होत नाही तसेच जल,वायु प्रदुषण बंद होत नाही फक्त आश्वासन देउन आमची दिशाभुल करीत आहात. त्यामुळे ग्रामस्थांमध्ये याबाबत भावना तीव्र झाल्या आहेत.

पिण्याचे पाणी प्रश्न अजुनही न सुटता मोठा होत आहे.तसेच रासायनिक सांडपाणी जलप्रदुषण,वायुप्रदुषण बंद न होता त्यामध्ये वाढच झालेली आहे.तरी पिण्याचे पाणी सुरळीत मिळणे व रासायनिक जलप्रदुषण बंद होणे या मागण्यासाठी पास्थळ ग्रापं व ग्रामस्थांचा धडक मोर्चा शुक्रवार दिनांक ८/९/२०२३ रोजी सकाळी ११ वाजता मऔविमंडळ,देखभाल तारापुर यांचे कार्यालयावर व सकाळी ११.३० वाजता म.प्र.नियंत्रण मंडळ, तारापुर यांचे कार्यालयांवर काढणेत येणार आहे.हे आपणांस माहीतीसाठी सविनय कळवित आहोत.

कळावे.

जिल्हाधिकारी कार्यालय पालघर
शाखा.....टपाल.....
04 SEP 2023
(नि.उ.जि./उ.जि. सा.प्र.) जिल्हाधिकारी

सरपंच
ग्रामपंचायत, पास्थळ

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...ध्वजा भेदाचा वसू नका, रोगाच्या अवशेष देऊ नका • देशाला हेच खरे प्रेम • रक्ताचे नाते नका तोडू, गुण्यागोविंदाने वागा • पाणी अमूल्य आहे, आवश्यक तेवढेच वापरा

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

उप प्रादेशिक कार्यालय, तारापुर -I

दुरध्वनी /फॅक्स - 273314
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पिन कोड-401504

"आपली सेवा आमचे कर्तव्य"

एम. आय. डि. सी. कॉलनी परिसर,
तारापूर, पोस्ट - टि. ए. पी. पी.,
तालुका, जिल्हा - पालघर

जा. क्र./ उप्राकाता-I/ तांशा / ११०५ दि.०९ / ०९ /२०२३

प्रति,
सरपंच,
ग्रुप ग्रामपंचायत कार्यालय,
पास्थळ-सालगांव,
मु. पास्थळ, पो. टीएपीपी कॉलनी,
ता. जि. पालघर ४०१ ५०४.

विषय :- पास्थळ गावाच्या समस्या सोडवून मागण्या मंजूर होणेसाठी धडक मोर्चा बाबत.
संदर्भ :- १. आपले दि. ०४/०९/२०२३ रोजीचे पत्र.
२. या कार्यालयाचे पत्र दि. ०१/०८/२०२३, १८/०७/२०२३, १७/०७/२०२३, २६/०६/२०२३.

महोदय,

उपरोक्त संदर्भिय विषयान्वये आपल्या वतीने शुक्रवार, दि. ०८/०९/२०२३ रोजी ११:३० वाजता उप प्रादेशिक कार्यालय तारापूर-१/२, म. प्र. नि. मंडळ, तारापूर कार्यालयाचे ठिकाणी धडक मोर्चा काढणार असल्याचे पत्र प्राप्त झाले आहे. त्या अनुषंगाने आपणांस कळविण्यात येते की, आपल्या ग्रामपंचायती कडुन तसेच पास्थळ गावातील नागरिकांकडुन प्राप्त होणाऱ्या निवेदनांची दखल घेवून केलेल्या कार्यवाहीबाबत संदर्भीय पत्रांनुसार वेळोवेळी अवगत करण्यात आलेले आहे.

औद्योगिक प्रदूषण निवारणासाठी पर्यावरणीय कायद्याचा तरतुदीनुसार या कार्यालयाकडून नियमितपणे कार्यवाही करण्यात येत असते. आपल्या दि. ०४/०९/२००२३ च्या पत्राच्या अनुषंगाने म. औ. वि. महामंडळ, सामुहिक सांडपाणी प्रकल्प, टीमा यांना एकत्रितपणे घेऊन पत्रात नमुद समस्यांवर उपाययोजना करण्यात येईल. जेणेकरुन पर्यावरणपुरक शाश्वत विकास होत असताना स्थानिक नागरिकांना त्यापासून त्रास होणार नाही. तरी आपणांस विनंती आहे की, आपण दिनांक ०८/०९/२०२३ रोजी आयोजित केलेला धडक मोर्चाबाबतचा निर्णय मागे घेण्यात यावा हि विनंती.

आपला विश्वासू,

उप-प्रादेशिक अधिकारी,
म. प्र. नि. मंडळ, तारापूर-१

प्रत माहितीसाठी सादर:-
प्रादेशिक अधिकारी, म. प्र. नि. मंडळ, ठाणे. o/c.
प्रत: पोलीस निरीक्षक, बोईसर पोलीस ठाणे, ता. व जि. पालघर.

ग्रुप ग्रामपंचायत कार्यालय, पास्थळ-सालमांव

मु. पास्थळ, पो. टीएपीपी कॉलनी, ता; जि. पालघर-४०१ ५०४. ☎ : ०२५२५-२७२४७४

जावक क्रमांक : ९५७ दिनांक : ४/०९/२०२३

प्रती,
मा.उप प्रादेशिक अधिकारी,
म.प्र.नियंत्रण मंडळ, विभाग तारापुर,

विषय : पास्थळ गावाच्या समस्या सोडवुन मागण्या मंजुर होणेसाठी धडक मोर्चा बाबत.....

महोदय,

वरिल विषयास अनुसरून आपणांस कळविणेत येते की,पास्थळ गावाच्या मागण्या व समस्याबाबत वारंवार पत्रव्यवहार व प्रत्यक्ष भेटी आणि पाठपुरावा करूनसुध्दा आजतागायत पास्थळ गावासाठी मागण्यांची पुर्तता झालेली नाही.तसेच रासायनिक सांडपाणी प्रदुषण व वायु प्रदुषण समस्या सोडविणे, पिण्याचे पाणी अपुरे मिळणे व सवलतीचे दरात पाणीपुरवठा मिळणेची मागणी इत्यादी बाबत आपणांकडुन कोणतीही दखल घेतली जात नाही व आश्वासन देउन आमची दिशाभुल करीत आहात.गावास पुरेसे पिण्याचे पाणी उपलब्ध होत नाही व जल,वायु प्रदुषण बंद होत नाही याबाबत ग्रामस्थांच्या भावना तीव्र झाल्या आहेत.

पास्थळ गावाच्या प्रदुषणाबाबतच्या समस्या व इतर मागण्या पुर्तता होणे साठी वारंवार पाठपुरावा केला आहे.परंतु आपणाकडुन अजिबातच दखल घेतली जात नाही आपण चालढकलपणा करीत आहात. रासायनिक सांडपाणी जलप्रदुषण,वायुप्रदुषण बंद न होता त्यामध्ये वाढच झालेली आहे.यावर आपले कोणतेही निर्बंध राहीलेले नाहीत. तसेच पिण्याचे पाणी प्रश्न अजुनही न सुटता मोठा होत आहे.

तरी रासायनिक जलप्रदुषण,वायु प्रदुषण बंद होणे या मागण्यासाठी आपले कार्यालयांवर पास्थळ ग्रापं व ग्रामस्थांचा **धडक मोर्चा शुक्रवार दिनांक ८/९/२०२३ रोजी सकाळी११:३०** वाजता काढणेत येईल यांची नोंद घ्यावी.

सरपंच
ग्रामपंचायत, पास्थळ

मुप्र ग्रामपंचायत कार्यालय, पास्थळ-सालगांव

मु. पास्थळ, पो. टीएपीपी कॉलनी, ता; जि. पालघर-४०१ ५०४, ☎ : ०२५२५-२७२४७४

पत्र क्रमांक : ९५७ दिनांक : ४-९-२३

प्रती,
मा.उप प्रादेशिक अधिकारी,
म.प.नियंत्रण मंडळ, विभाग तारापुर,

विषय : पास्थळ गावाच्या समस्या सोडवुन मागण्या मंजुर होणेसाठी धडक मोर्चा बाबत.....

महोदय,

वरिल विषयास अनुसरून आपणांस कळविणेत येते की,पास्थळ गावाच्या मागण्या व समस्यावाबत वारंवार पत्रव्यवहार व प्रत्यक्ष भेटी आणि पाठपुरावा करूनसुध्दा आजतागायत पास्थळ गावासाठी मागण्यांची पुर्तता झालेली नाही.तसेच रासायनिक सांडपाणी प्रदुषण व वायु प्रदुषण समस्या सोडविणे, पिण्याचे पाणी अपुरे मिळणे व सबलतीचे दरात पाणीपुरवठा मिळणेची मागणी इत्यादी बाबत आपणांकडुन कोणतीही दखल घेतली जात नाही व आश्वासन देउन आमची दिशाभुल करीत आहात.गावास पुरेसे पिण्याचे पाणी उपलब्ध होत नाही व जल,वायु प्रदुषण बंद होत नाही यावावत ग्रामस्थांच्या भावना तीव्र झाल्या आहेत.

पास्थळ गावाच्या प्रदुषणावावतच्या समस्या व इतर मागण्या पुर्तता होणे साठी वारंवार पाठपुरावा केला आहे.परंतु आपणाकडुन अजिवातच दखल घेतली जात नाही आपण चालढकलपणा करीत आहात. रासायनिक सांडपाणी जलप्रदुषण,वायुप्रदुषण बंद न होता त्यामध्ये वाढच झालेली आहे.यावर आपले कोणतेही निर्बंध राहीलेले नाहीत. तसेच पिण्याचे पाणी प्रश्न अजुनही न सुटता मोठा होत आहे.

तरी रासायनिक जलप्रदुषण,वायु प्रदुषण बंद होणे या मागण्यासाठी आपले कार्यालयांवर पास्थळ ग्रापं व ग्रामस्थांचा **धडक मोर्चा शुक्रवार दिनांक ८/९/२०२३ रोजी सकाळी ११:३०** वाजता काढणेत येईल यांची नोंद घ्यावी.

सरपंच
ग्रामपंचायत, पास्थळ

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

उप प्रादेशिक कार्यालय, तारापुर -I

दुरध्वनी /फॅक्स - 273314
वेबसाईड www.mpcb.gov.in
पिन कोड-401504

"आपली सेवा आमचे कर्तव्य"

एम. आय. डि. सी. कॉलनी परिसर,
तारापूर, पोस्ट - टि. ए. पी. पी.,
तालुका, जिल्हा - पालघर

जा. क्र./ उप्राकाता-I/ तांशा / ९८७ दि. ०९ / ०८ /२०२३

प्रति,
सरपंच,
ग्रुप ग्रामपंचायत कार्यालय,
पास्थळ-सालगांव,
मु. पास्थळ, पो. टीएपीपी कॉलनी,
ता. जि. पालघर ४०१ ५०४.

विषय :- भगेरीया इंडस्ट्रीज या कारखान्याचे रासायनिक घातक सांडपाणी कारखान्याचे बाहेर नाल्यामध्ये सोडत असल्याबाबत व त्यावर कडक कारवाई करणेबाबत.

संदर्भ :- आपले दि. २८.०७.२०२३ रोजीचे पत्र दि. ३१.०७.२०२३ रोजी या कार्यालयास प्राप्त.

महोदय,

उपरोक्त संदर्भाकिंत विषयान्वये कारखान्यातील रासायनिक सांडपाणी बाहेर सोडत असलेबाबत तक्रार आपल्या ग्रुप ग्रामपंचायत कार्यालयामार्फत प्राप्त झाली. त्या अनुषंगाने म. प्र. नि. मंडळाने मे. भगेरीया इंडस्ट्रिज लि., प्लॉट नं. डी-१७, एम.आय.डी.सी., तारापूर या कारखान्यास जल (प्रतिबंध व प्रदुषण नियंत्रण) अधिनियम १९७४ च्या कलम ३३ अ व हवा (प्रतिबंध व प्रदुषण नियंत्रण) अधिनियम १९८१ च्या कलम ३१ अंतर्गत कारणे दाखवा नोटीस बजाविण्यात आली असून त्याची प्रत आपल्या माहितीस्वत सोबत जोडत आहे.

आपला विश्वासू,

उप-प्रादेशिक अधिकारी,
म. प्र. नि. मंडळ, तारापूर-१

साबेत:- कारणे दाखवा नोटीस.
प्रत माहितीसाठी सादर:-
प्रादेशिक अधिकारी, म.प्र.नि. मंडळ, ठाणे.

ग्रुप ग्रामपंचायत कार्यालय, पास्थळ-सालगांव

मु. पास्थळ, पो. टीएपीपी कॉलनी, ता; जि. पालघर-४०१ ५०४. ☎ : ०२५२५-२७२४७४

जावक कमांक :९०७ दिनांक : २८/०७/२०२३

833
Inward No.
Date 31/07/2023

प्रती,
मा. उपप्रादेशिक अधिकारी,
म. प्र. नियंत्रण मंडळ, तारापूर

विषय ः भगेरीया इंडस्ट्रीज या कारखान्याचे रासायनिक घातक सांडपाणी कारखान्याचे बाहेर नाल्यामध्ये सोडत असल्यावावत व त्यावर कडक कारवाई करणे बाबत...

संदर्भ ःदिनांक २७.७.२०२३ या दिवशी ग्रापं प्रतिनीधी प्रत्यक्ष जागेवर जाऊन पाहीलेली स्थिती.

महोदय,

उपरोक्त संदर्भिय विषयान्वे आपणांस अवगत करणेत येते की,दिनांक २७/७/२०२३ रोजी पास्थळ गावातील गटारीमधुन अतिशय तीव्र वासाचे लालसर रासायनिक सांडपाणी येत असल्याचे निदर्शनास आले.त्यावेळी तात्काळ सरपंच व ग्रामपंचायतीचे सदस्य प्रतिनीधी पाहणी करणेस गेले असता भगेरीया इंडस्ट्रीज या कराखन्याचे लगत जाऊन पाहीले असता असे स्पष्ट निदर्शनास आले आहे की,भगेरीया कंपनीमधुन पास्थळ गावाच्या दिशेने रासायनिक सांडपाणी सोडलेले आहे.व त्याचा प्रवाह थेट गावाच्या गटारीमध्ये येत आहे.

रासायनिक सांडपाणी सोडण्यासाठी भगेरीया कंपनीने जाणुन बूजुन पास्थळ गावाच्या दिशेने नाल्यात रासायनिक सांडपाणी सोडण्यासाठी वालकंपाउंडला बोगदे केलेले आहेत.व त्यामधुन खुलेआम रासायनिक सांडपाणी सोडण्यांत येत आहे.रासायनिक सांडपाणी बाहेर सोडण्यासाठी भिंतीला बोगदे कींवा अशी रचना करण्यासाठी आपण परवानगी दिली आहे काय जर दिली नाही तर आपण काय पाहणी करत आहात.या सर्व चुकीच्या बाबीकडे आपण लक्ष देणे गरजेचे आहे व दोषी कंपनीवर कडक कार्यवाही केली गेली पाहीजे परंतु आपण याकडे दुर्लक्ष करून मप्रनिमंडळास,मऔविमंडळास माहीतच नाही असे भासवत आहेत.आपणच सांडपाणी बाहेर सोडण्यास कंपनीस मदत करतात असा आमचा समज झाला आहे.व ही परिस्थीती पाहता हे खरं आहे असेच म्हणावे लागते.

U.S
PW 4
L
31/7

भगेरीया इंडस्ट्रीज कंपनीने रासायनिक सांडपाणी पास्थळ गावाच्या नाल्यामध्ये सोडण्यासाठी भिंतीला प्रवाह जाण्यासाठी जागा केलेल्या आहेत.सदरचा प्रवाह ग्रापंनी ८/१० दिवसापुर्वी बंद केला होता.मात्र भगेरीया कंपनीच्या व्यवस्थापनानी तो प्रवाह मार्ग पुन्हा सुरू केला असुन तेथुन भयंकर रासायनिक पाणी मोठया प्रमाणावर गावाच्या नाल्यामध्ये सोडण्यांत येत आहे.भगेरीया इंडस्ट्रीज कंपनी अक्षरशः ग्रामस्थांच्या जिवाशी खेळ करत आहेत.व मप्रनिमंडळ आणि मऔविमंडळ निमूटपणे सर्व माहीत असुनही दुर्लक्ष करून शांत पणे गावाची होत असलेली दुर्दशा बघत आहेत.आपण आपली जबाबदारी व कर्तव्य पार पाडत नाहीत हे नाईलाजाने नमुद करावे लागते.

तरी सदर कंपनीने भिंतीला केलेले सांडपाणी प्रवाह जाण्याचा मार्ग बंद करणेबावत आपण कार्यवाही करावी.कोणतेही रासायनिक पाणी गावाच्या दिशेने,नाल्यामध्ये येता कामा नये.तरी तावडतोव कारखान्यातील बाहेर येणारे रासायनिक पाणी कायमस्वरूपी बंद करावे.अन्यथा प्रदुषण करणारे कंपनी विरूध्द व मप्रनिमंडळ,मऔविमंडळ यांचे अकार्यक्षमते विरूध्द ग्राम पंचायत व ग्रामस्थ मिळुन तीव्र आंदोलन करणेच्या तयारीत आहेत.व अशा वेळी निर्माण होणारे परिस्थीतीला संबधीत कंपनी व आपण जबाबदार राहतील.

तरी आपण पास्थळ ग्रामस्थांचे सहनशीलतेचा अंत पाहु नये.रासायनिक सांडपाणी पास्थळ गावाच्या नाल्यात सोडणे पुर्णपणे बंद करावे.ही विनंती.

कळावे.(सोबत छायाचित्र आहे)

ABmore.
सरपंच
ग्रामपंचायत, पास्थळ

प्रत, माहीती व कार्यवाहीस्तव सविनय सादर..
१.मा.अध्यक्ष,केंद्रीय प्रदुषण नियंत्रण मंडळ,दिल्ली
२.मा.मुख्य सचिव,म.प्र.नि.मंडळ,सायन मुंबई.
३.मा.जिल्हाधिकारी,पालघर,ता.पालघर.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 25802272		Regional Office, Thane
Fax : 25805398		5th Floor, Office Complex Bldg.,
Website: http://mpcb.gov.in		Near Mulund Check Naka,
E-mail Id: rothane@mpcb.gov.in		Wagle Estate, Thane-400 604.
"Your Service is our Duty"		

No. MPCB/ROT/SCN-P/2307110004 **Date:- 11/07/2023**

To,
M/s. Bhageria Industries Ltd,
Plot No. D-17, MIDC Tarapur,
Boisar, Tal. & Dist. Palghar.

Sub: Show Cause Notice under section 33 A of the Water (P&CP) Act, 1974 & 31A of the Air (P&CP) Act, 1981 & Hazardous Waste (Management Handling & Transboundary Movement) Rules, 2016.

Ref:
1) Consent granted by Board dtd. 28/08/2022.
2) Complaint received from Grampanchayat Pasthal and Salwad at SRO Tarapur-I dtd. 03/07/2023 & 10/07/2023.
3) Visit of Boards official to your unit on dtd. 08/07/2023.
4) Proposal received from SRO Tarapur-I vide Legal Unique No. MPCB-LEGAL_ACTIONS- 021119001, dtd. 11/07/2023.

WHEREAS, you are operating unit in the Pollution Prevention Area declared under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981.

AND WHEREAS, Board has granted consent to your unit under said Acts with certain terms & condition & it is obligatory on your part to comply the consent conditions imposed in the consent to operate.

AND WHEREAS, a complaint has been received from Grampanchayat Pasthal and Salwad at SRO Tarapur-I dtd. 03/07/2023 & 10/07/2023 as you were discharging effluent into nala and causing nuisance to the citizens.

AND WHEREAS, Boards officials of Sub Regional Office, Tarapur-I visited to your unit on dtd. 08/07/2023 for investigation of complaint and reported non-compliances as:

1) Rainwater accumulated near the sulphur storage area towards the compound wall on the north side.
2) Red-coloured effluent found its way outside the industry premises from the bottom of the compound wall.
3) The existing masonry compound wall collapsed due to heavy rain fall.

AND WHEREAS, this amount to blatant violation of above-mentioned legislation which shows your gross negligence attitude towards pollution control.

NOW THEREFORE, you are hereby directed to show cause as to, 1) Why your industry shall not be closed down?, 2) Why your Bank Guarantee shall not be forfeited?, 3) Why stringent legal action shall not be initiated against your unit?.

You shall remain present for personal hearing **dtd. 17/07/2023 at 15:30 hrs** above address along with reply to this direction, quantification of hazardous waste generation/stored and relevant documents you want to relie upon, failing in which legal action will be initiated which may result in closure of your unit, which may please be noted.

(R. B. Andhale)
Regional Officer, Thane

Copy submitted to:
1. Member Secretary, M. P. C. Board, Mumbai.
2. Assistant Secretary (Technical), M. P. C. Board, Sion, Mumbai.

Copy to:
Sub Regional Officer, MPC Board, Tarapur-I –: You are directed to ensure receipt of this SCN and reply from industry with relevant details. Also, you are directed to submit JVS reports and resubmit proposal before personal hearing.

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

उप प्रादेशिक कार्यालय, तारापुर -I

दुरध्वनी /फॅक्स - 273314
वेबसाईड www.mpcb.gov.in
पिन कोड-401504

"आपली सेवा आमचे कर्तव्य"

एम. आय. डि. सी. कॉलनी परिसर,
तारापूर, पोस्ट - टि. ए. पी. पी.,
तालुका, जिल्हा - पालघर

जा. क्र./ उप्राकाता-I/ आस्था / ९२०

दि.१५/०७/२०२३

प्रति,
सरपंच,
ग्रुप ग्रामपंचायत कार्यालय,
पास्थळ-सालगांव,
मु. पास्थळ, पो. टीएपीपी,
ता. जि. पालघर
४०१ ५०४.

विषय :-कारखान्यातील रासायनिक सांडपाणी बाहेर सोडत असलेबाबत.

संदर्भ :- आपले दि. २२.११.२०२२, ०३.०७.२०२३ व ०६.०७.२०२३ रोजीचे पत्र.

महोदय,

उपरोक्त संदर्भाकिंत विषयान्वये कारखान्यातील रासायनिक सांडपाणी बाहेर सोडत असलेबाबत तक्रार आपल्या ग्रुप ग्रामपंचायत कार्यालया मार्फत प्राप्त झाली. त्या अनुषंगाने म. प्र. नि. मंडळाने मे. भगेरीया इंडस्ट्रिज लि., प्लॉट नं. डी-१७, एम.आय.डी.सी., तारापूर या कारखान्यास जल (प्रतिबंध व प्रदुषण नियंत्रण) अधिनियम १९७४ च्या कलम ३३ अ व हवा (प्रतिबंध व प्रदुषण नियंत्रण) अधिनियम १९८१ च्या कलम ३१ अंतर्गत कारणे दाखवा नोटीस बजाविण्यात आली असून त्याची प्रत आपल्या माहितीस्वत सोबत जोडत आहे.

आपला,

उप-प्रादेशिक अधिकारी,
म. प्र. नि. मंडळ, तारापूर-१

साबेत:- कारणे दाखवा नोटीस
प्रत माहितीसाठी सादर:-
प्रादेशिक अधिकारी, म.प्र.नि. मंडळ, ठाणे.

शुप्त ग्रामपंचायत कार्यालय, पास्थळ-सालमांव

मु. पास्थळ, पो. टीएपीपी कॉलनी, ता; जि. पालघर-४०१ ५०४. फ : ०२५२५-२७२४७४

जावक क्रमांक : 209 दिनांक : 22/11/2022

प्रती,

मा. उपप्रादेशिक अधिकारी,

म. प्र. नियंत्रण मंडळ,तारापूर

MAHARASHTRA POLLUTION CONTROL BOARD
Inward No. 1451
Date 29/11/2022
REGIONAL OFFICE TARAPUR

विषय : तारापुर औद्योगिक क्षेत्रातील कारखान्यामधून सोडत असलेले घातक रासायनिक सांडपाणी पास्थळ गावाकडील येणारे नाल्यामध्ये न सोडणेबावत.

महोदय,

आपणांस प्रदुषण, वायुगळती व घातक सांडपाणी सोडत असलेल्या बावत ग्राम पंचायतीने ब-याच वेळा पत्र देऊन,भेट घेउन प्रदुषित सांडपाणी पास्थळ नाल्यामध्ये सोडत असलेबावत कळविलेले आहे. तरी पास्थळ गावास होणारा सांडपाणी प्रदुषणाचा, घातक वायु गळतीचा त्रास वाढतच आहे.रोजच्या रोज काही कारखान्यातून रासायनिक सांडपाणी नाल्यामध्ये सोडले जाते.त्यावर कोणताही अंकुश आपल्या खात्याकडून नाही. राजरोज मनमानी कारभार करून सांडपाणी संध्याकाळी,रात्री,कधी कधी सकाळीही सोडला जात आहे.ज्या दिवशी तक्रार दिली जाते त्या पासून २/३ दिवस प्रमाण कमी करतात व पुन्हा जैसे थे सांडपाणी नाल्यामध्ये सोडण्यांत येते याबावत आपल्याकडून काही कारवाई होत नाही.

तरी अशा रासायनिक सांडपाणी सोडणारे कंपनी/कारखान्यावर तावडतोव कारवाई करून रासायनिक सांडपाणी नाल्यमध्ये सोडण्याचे वंद झाले पाहीजे.सदरचा नाला हा पावसाळी नैसर्गिक पाणी निचरासाठी आहे.तो कारखान्याचे रासायनिक सांडपाणी सोडण्यासाठी नाही याची आपण गांर्भीयांनी दखल घ्यावी.तरी यापुढे रासायनिक सांडपाणी नाल्यामध्ये सोडल्याचे आढल्यास सदरचा नाल्याचा कारखान्याचे सांडपाणी पास्थळ क्षेत्रात येणारे प्रवाह मार्ग माती भराव टाकुन वंद केला जाईल.याची नोंद घ्यावी व होणारे परिणामास आपण जवावदार राहतील.तरी नाल्यामध्ये रासायनिक सांडपाणी नाल्यामध्ये येणार नाही अशी उपाय योजना कायमस्वरूपी करावी.

शुप्त ग्राम पंचायत कार्यालय पास्थळ ता. जि. पालघर

सरपंच
ग्रा.पं.शुप्त, पास्थळ

ग्रुप ग्रामपंचायत कार्यालय, पास्थळ-सालमांव

मु. पास्थळ, पो. टीएपीपी कॉलनी, ता; जि. पालघर-४०१ ५०४. ☎ : ०२५२५-२७२४७४

जावक क्रमांक : ६८० दिनांक : 3/10/17

प्रति,
मे. आरती फार्म लॅब्स लि. युनिट ४,
प्लॉट नं. डी-१८, एमआयडीसी तारापुर,

विषय : कारखान्यातील रासयनिक सांडपाणी वाहेर सोडत असले वावत.....
संदर्भ : ग्रापं सदस्य,ग्रामस्थ यांनी प्रत्यक्ष जागी केलेली पाहणी.

महोदय,

वरिल विषयानुसार आपणांस कळविणेत येते की,पास्थळ ग्रामपंचायतीचे सदस्य व ग्रामस्थांनी आपले कारखान्याचे परिसरामध्ये पाहणी केली असता आपले कारखान्यातील रासायनिकयुक्त सांडपाणी थेट नाल्यामध्ये सोडलेले असल्याचे निदर्शनास आलेले आहे. आपणांस अथवा कोणत्याही कारखान्याचे असे घातक रसायन युक्त सांडपाणी बाहेर सोडण्याचा अधिकार नाहीच. आपल्या सोडलेल्या रासायनिक सांडपाण्यामुळे गावातील पाणी स्त्रोत,जमिन,शेती नष्ट झालेले आहेत. ग्रामस्थांचे आरोग्यास,जिवीतास धोका निर्माण झाला आहे. या सर्व गैरकृत्यामुळे ग्रामस्थांमध्ये संतप्त भावना निर्माण झाल्या असुन जनक्षोभ होऊ शकतो. व त्यामुळे निर्माण होणारे परिणामास आपण जवाबदार राहतील.

तरी आपल्या कारखान्याचे सांडपाणी पास्थळ गावाकडे वाहत असणारे नाल्यामध्ये येता कामा नये. व प्रत्यक्ष पाहणीत निदर्शनास आलेले बाहेर सोडलेले सांडपाणी त्वरीत वंद करणेत यावे. अन्यथा आपले विरूध्द पुढील तीव्र कारवाई करणेत येईल.

दि नमारे
क्षे.अ.
मा. पं. समिती संयुक्त
पाहणी करून अहवाल सादर करावा 03/10

सरपंच
ग्रामपंचायत, पास्थळ

प्रत,
मा. प्रादेशिक अधिकारी,म. प्र. नि. मंडळ,ठाणे.
मा. उप प्रादेशिक अधिकारी,म. प्र. नि. मंडळ,तारापुर.

Mid & Vijay

ग्रुप ग्रामपंचायत कार्यालय, पास्थळ-सालमांव

मु. पास्थळ, पो. टीएमसी कॉलनी, ता. जि. पालघर ४०१ ५०४. फो : ०२५२५-२७२४७८

जावक कमांक : ७३ दिनांक : ६/७/२३

MIRA-BHAYANDAR POLLUTION CONTROL R... Inward 735 Date 13/07/2023 ... THANE

पति,

मा. उप प्रादेशिक अधिकारी,
महाराष्ट्र प्रदुषण मंडळ तारापुर,

विषय : रासायनिक सांडपाणी सोडणा-या मे. भगेरीया कारखानावर कार्यवाही करणे बाबत.

संदर्भ : [१] ग्रामस्थ व ग्रामपंचयतीची पाहणी [२]झालेली विशेष ग्रामसभा मधील चर्चा.

महोदय,

आपणांस उपरोक्त विषयान्वये कळविणेत येते की,मे. भगेरीया इंडस्ट्रीज ही कंपनी आपल्या औद्योगिक परिक्षेत्रातील असुन या कारखान्याचे अतिशय घातक रासायनिक सांडपाणी बारा महिने कंपनीचे बाहेर पडत असुन तो प्रवाह पास्थळ गावातील नाल्यामध्ये येऊन पास्थळ गावातील पाणीस्त्रोत,जमिन,शेती,खराब केलेली आहे.

या भगेरीया कारखान्याच्या कंपाउंडमध्ये सर्वत्र सांडपाणी साचुन ते बाहेर येत असल्याचे आम्हास निदर्शनास आले आहे. सदर कारखान्यास सांडपाणी नियमानुसार ईटीपी प्लॉन्टमध्ये सोडण्याची व्यवस्था करायची आहे. व तसे न करणारे कंपनीवर गुन्हा नोंदवुन कार्यवाही करणेची संपुणतः जबाबदारी आपलीच आहे मात्र आपण असे करतांना आढळुन येत नाही.

तसेच हे घातक सांडपाणी,व केमीकल पावडर डस्ट कंपनी खुल्या जागेत साचवत आहेत,व ते जमिनीत मुरून व वालकंपाऊड खालुन प्रवाहीत होत आहे,प्रवाह कंपाउंड भिंतीच्या खालुन जाण्यासाठी सदर कंपनीने जाणुन बूजुन तशी बांधकामे केलेली आहेत. याबाबत मऔविमंडळ,प्रदुषण मंडळ यांना याची माहीती नसावी हे कसे शक्य आहे. यावर आपण काय कार्यवाही केली ?

या कंपनीचे सांडपाणी पास्थळ गावामधील नाल्यामध्ये येत आहे. हे कृत्य कंपनी जाणुन बुजुन करत आहे. हे ताल्काळ बंद झाले पाहीजे. तसेच सदर कंपनी मोठया प्रमाणात वायु प्रदुषण सुध्दा करत आहे. त्यामुळे ग्रामस्थांचे आरोग्यास अपाय होत आहे. तरी सदरच्या कारखान्याचे सांडपाणी व इतर कोणत्याही[ओमेगा इंड,लोबा केम,आयव्हीपी,जीएम टेक्सटाईल,मंदाना डाइंग,लविनो कपुर, वसुधरा,आरती लॅब्स,एसडीफाईन,समरथ,संतहरी इ. आपणही सांडपानी प्रवाह बाहेर सोडणा-या कंपनीची पाहणी करावी]. कारखान्याचे सांडपाणी पास्थळच्या नाल्यामध्ये येता कामा नये. अन्यथा ग्रामस्थांचा मोर्चा आपणाकडे जाव विचारणा करण्यासाठी येतील व त्यावेळी होणारे परिणामास आपण जबाबदार राहतील. कळावे.

सरपंच
ग्रामपंचायत, पास्थळ

प्रत,पुढील कार्यवाहीसाठी करणेस सादर.

१. मा. प्रादेशिक अधिकारी,मप्रनियंत्रण मंडळ,ठाणे.
२. मा. जिल्हाधिकारी सो,पालघर.
३. मा. मऔविमंडळ,तारापुर उपअभियंता.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 25802272		Regional Office, Thane
Fax : 25805398		5th Floor, Office Complex Bldg.,
Website: http://mpcb.gov.in		Near Mulund Check Naka,
E-mail Id: rothane@mpcb.gov.in		Wagle Estate, Thane-400 604.

"Your Service is our Duty"

No. MPCB/ROT/SCN-P/2307110004 **Date:- 11/07/2023**

To,
M/s. Bhageria Industries Ltd,
Plot No. D-17, MIDC Tarapur,
Boisar, Tal. & Dist. Palghar.

Sub: Show Cause Notice under section 33 A of the Water (P&CP) Act, 1974 & 31A of the Air (P&CP) Act, 1981 & Hazardous Waste (Management Handling & Transboundary Movement) Rules, 2016.

Ref:
1) Consent granted by Board dtd. 28/08/2022.
2) Complaint received from Grampanchayat Pasthal and Salwad at SRO Tarapur-I dtd. 03/07/2023 & 10/07/2023.
3) Visit of Boards official to your unit on dtd. 08/07/2023.
4) Proposal received from SRO Tarapur-I vide Legal Unique No. MPCB-LEGAL_ACTIONS- 021119001, dtd. 11/07/2023.

WHEREAS, you are operating unit in the Pollution Prevention Area declared under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981.

AND WHEREAS, Board has granted consent to your unit under said Acts with certain terms & condition & it is obligatory on your part to comply the consent conditions imposed in the consent to operate.

AND WHEREAS, a complaint has been received from Grampanchayat Pasthal and Salwad at SRO Tarapur-I dtd. 03/07/2023 & 10/07/2023 as you were discharging effluent into nala and causing nuisance to the citizens.

AND WHEREAS, Boards officials of Sub Regional Office, Tarapur-I visited to your unit on dtd. 08/07/2023 for investigation of complaint and reported non-compliances as:

1) Rainwater accumulated near the sulphur storage area towards the compound wall on the north side.
2) Red-coloured effluent found its way outside the industry premises from the bottom of the compound wall.
3) The existing masonry compound wall collapsed due to heavy rain fall.

AND WHEREAS, this amount to blatant violation of above-mentioned legislation which shows your gross negligence attitude towards pollution control.

NOW THEREFORE, you are hereby directed to show cause as to, 1) Why your industry shall not be closed down?, 2) Why your Bank Guarantee shall not be forfeited?, 3) Why stringent legal action shall not be initiated against your unit?.

You shall remain present for personal hearing **dtd. 17/07/2023 at 15:30 hrs** above address along with reply to this direction, quantification of hazardous waste generation/stored and relevant documents you want to relie upon, failing in which legal action will be initiated which may result in closure of your unit, which may please be noted.

(R. B. Andhale)
Regional Officer, Thane

Copy submitted to:
1. Member Secretary, M. P. C. Board, Mumbai.
2. Assistant Secretary (Technical), M. P. C. Board, Sion, Mumbai.

Copy to:
Sub Regional Officer, MPC Board, Tarapur-I –: You are directed to ensure receipt of this SCN and reply from industry with relevant details. Also, you are directed to submit JVS reports and resubmit proposal before personal hearing.

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

उप प्रादेशिक कार्यालय, तारापुर -I

दुरध्वनी /फॅक्स - 273314
वेबसाईड www.mpcb.gov.in
पिन कोड-401504

एम. आय. डि. सी. कॉलनी परिसर,
तारापूर, पोस्ट - टि. ए. पी. पी.,
तालुका, जिल्हा - पालघर

"आपली सेवा आमचे कर्तव्य"

जा. क्र./ उप्राकाता-I/ आस्था / ९३६ दि. १८/०७/२०२३

प्रति,

श्री. आतिश नारायन चौधरी व इतर ग्रामस्थ,
मु. पास्थळ, पो. टीएपीपी,
ता. जि. पालघर ४०१ ५०४.

विषय :- भगेरीया इंडस्ट्रिज लि., प्लॉट नं. डी-१७ या कंपनीतील रासायनिक सांडपाणी खुलेआम पावसाळी नाल्याच्या नावाखाली गावामध्ये खाडीत व तेथून दांडी समुद्रात सोडत असल्या संदर्भात.

संदर्भ :- आपले दि. ०९.०७.२०२३ रोजीचे पत्र दि. ०४.०७.२०२३ रोजी या कार्यालयास प्राप्त.

उपरोक्त विषयी संदर्भांकीत पत्रान्वये आपली तक्रार प्राप्त झाली, त्या अनुषंगाने म. प्र. नि. मंडळाने मे. भगेरीया इंडस्ट्रिज लि., प्लॉट नं. डी-१७, एम.आय.डी.सी., तारापूर या कारखान्यास जल (प्रतिबंध व प्रदुषण नियंत्रण) अधिनियम १९७४ च्या कलम ३३ अ व हवा (प्रतिबंध व प्रदुषण नियंत्रण) अधिनियम १९८१ च्या कलम ३१ अंतर्गत कारणे दाखवा नोटीस बजाविण्यात आली असून त्याची प्रत आपल्या माहितीस्वत सोबत जोडत आहे.

उप-प्रादेशिक अधिकारी,
म. प्र. नि. मंडळ, तारापूर-१

साबेत:- कारणे दाखवा नोटीस
प्रत माहितीसाठी सादर:-
प्रादेशिक अधिकारी, म.प्र.नि. मंडळ, ठाणे.

Received
Aatish Chaudhary
18/07/2023

MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 25802272		Regional Office, Thane
Fax : 25805398		5th Floor, Office Complex Bldg.,
Website: http://mpcb.gov.in		Near Mulund Check Naka,
E-mail Id: rothane@mpcb.gov.in		Wagle Estate, Thane-400 604.

"Your Service is our Duty"

No. MPCB/ROT/SCN-P/2307110004 **Date:- 11/07/2023**

To,
M/s. Bhageria Industries Ltd,
Plot No. D-17, MIDC Tarapur,
Boisar, Tal. & Dist. Palghar.

Sub: Show Cause Notice under section 33 A of the Water (P&CP) Act, 1974 & 31A of the Air (P&CP) Act, 1981 & Hazardous Waste (Management Handling & Transboundary Movement) Rules, 2016.

Ref:
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(R. B. Andhale)
Regional Officer, Thane

Copy submitted to:
1. Member Secretary, M. P. C. Board, Mumbai.
2. Assistant Secretary (Technical), M. P. C. Board, Sion, Mumbai.

Copy to:
Sub Regional Officer, MPC Board, Tarapur-I –: You are directed to ensure receipt of this SCN and reply from industry with relevant details. Also, you are directed to submit JVS reports and resubmit proposal before personal hearing.

१४.०७/०४/२०२३

प्रति,

महाराष्ट्र प्रदूषण नियंत्रण मंडळ
तारापूर एम.आय.डीसी. 1

विषय :- भगोरिया इंडस्ट्रीज लिमिटेड प्लॉट नं. D-17 या कंपनीतील रासायनिक सांडपाणी खुल्या आम पावसाची नाल्याच्या नावाखाली गावामध्ये आडीत व वेधळ खाडी समुद्रात सोडत असल्या संदर्भात

महोदय,

आमच्या परिसरात पास्थळ विभाग मध्ये लगत असलेल्या एम.आय.डी.सी मधील कारखानदार हे रासायनिक घातक पाणी कुठलीही प्रक्रिया न करता सरळ नाला तयार करून पास्थळ गावातील वस्तीमध्ये सोडला जातो. हया पूर्वीही अनेक वेळा हे रासायनिक पाणी गावामध्ये निदर्शनास आणुन दिले आहे व आज ४ जुलै २०२३ रोजी आम्ही पास्थळ ग्रामस्थ पाहणी करावयास गेले असता पुर्ण परिसरामध्ये जवळ-जवळ नाल पाणी सोडले गेले होते

महोदय वरील परिस्थिती लक्षात घेता आम्ही भगोरिया इंडस्ट्रीज लिमिटेड प्लॉट नं. D-17 या कंपनीचा पाणी आढळुन आला आहे तरी आपणास विनंती आहे की हवा गुणवत्ता प्रमाणके पाणी (प्रदुषण नियंत्रण व प्रतिबंध) कायदा, १९७४ नुसार, वायुविर संरक्षण कायदा १९८६ नुसार देखील कारवाई करावी.

04/7/23

कळावे
(पास्थळ ग्रामस्थ)
आलिश नारायण चौधरी
भावेश प्रकाश घरत
रत्नेश किशोर राऊत
[illegible] घरत

प्रादेशिक कार्यालय
महाराष्ट्र प्रदूषण नियंत्रण मंडळ, तारापूर
एम.आय.डी.सी. कॉलनी परिसर,
बोईसर, पोस्ट - टि.ए.पी.पी.,
तालुका व जिल्हा - पालघर, पिन ४०१५०४.

GPS Map Camera
Boisar, Maharashtra, India
Unnamed Road, Tarapur M.I.D.C., Salwad, Maharashtra 401504, India
Lat 19.811098°
Long 72.730523°
04/07/23 01:45 PM GMT +05:30
Google

GPS Map Camera
Boisar, Maharashtra, India
Unnamed Road, Tarapur M.I.D.C., Salwad, Maharashtra 401504, India
Lat 19.811098°
Long 72.730523°
04/07/23 01:31 PM GMT +05:30
Google

GPS Map Camera
Boisar, Maharashtra, India
Unnamed Road, Tarapur M.I.D.C., Salwad, Maharashtra 401504, India
Lat 19.811098°
Long 72.730523°
04/07/23 02:10 PM GMT +05:30
Google

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

उप प्रादेशिक कार्यालय, तारापुर -I

दुरध्वनी /फॅक्स - २७३३१४
वेबसाईड www.mpcb.gov.in
पिन कोड-४०१५०४

"आपली सेवा आमचे कर्तव्य"

एम. आय. डि. सी. कॉलनी परिसर,
तारापूर, पोस्ट - टि. ए. पी. पी.,
तालुका, जिल्हा - पालघर

जा. क्र./ उप्राकाता-I/ तांशा/ 684 दि. 26 / ०६/२०२३

प्रति,
सरपंच,
ग्रुप ग्रामपंचायत कार्यालय,
पास्थळ-सालगांव,
मु. पास्थळ, पो. टीएपीपी कॉलनी,
ता. जि. पालघर-४०१ ५०४.

विषय :- रसायन मिश्रीत पाणी पास्थळ हद्दीत सोडणाऱ्या कंपनीवर कडक कार्यवाही करून संबंधितांवर गुन्हा दाखल करणेबाबत.
संदर्भ :- आपले दि. १६.०६.२०२३ व २१.०६.२०२३ रोजीचे पत्र.

महोदय,

उपरोक्त संदर्भिय विषयान्वये आपणास कळविण्यात येते कि, आपल्या उपरोक्त पत्रामध्ये उपस्थित केलेला मे. आयव्हीपी लि. कंपनीच्या कंपाऊंड बाजूस खोदकाम करून पाईप लाईनसाठीचे चालू केलेले काम बंद करणे तसेच रसायन मिश्रीत पाणी पास्थळ हद्दीत सोडणाऱ्या कंपनीवर कारवाई करणे, याबाबत मे. आयव्हीपी कंपनीमध्ये तसेच पाईप लाईनचे काम असलेल्या ठिकाणी या कार्यालयातील अधिकाऱ्यांनी भेट देऊन त्याबाबतचा अहवाल वरिष्ठ कार्यालयास सादर करण्यात आला व मा. प्रादेशिक अधिकारी, म.प्र.नि.मंडळ, ठाणे यांनी उपरोक्त बाबींची दखल घेऊन मे. आयव्हीपी लि. यांना कलम ३३ अ जल कायदा १९७४ अंतर्गत व हवा कायद्याच्या कलम ३१ अ अंतर्गत कारखाना का बंद करून नये या बाबतची कारणे दाखवा नोटीस दि. २३.०६.२०२३ रोजीच्या पत्रान्वये बजाविण्यात आली आहे. (प्रत सोबत)

तसेच या कार्यालयामार्फत मा. उप विभागिय पोलिस अधिकारी,बोईसर विभाग यांना देखिल दि. २३.०६.२०२३ रोजीच्या पत्रान्वये पुढील कारवाई करण्याकरीता विनंती पत्र देण्यात आलेले आहे. (प्रत सोबत)

आपल्या माहितीसाठी.

उप-प्रादेशिक अधिकारी,
म. प्र. नि. मंडळ, तारापूर-१

सोबत:- वरील प्रमाणे
प्रत माहितीसाठी सादर:-
प्रादेशिक अधिकारी . प्र. नि. मंडळ,ठाणे

MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 25802272	Regional Office, Thane
Fax : 25805398	5th Floor, Office Complex Bldg.,
Website: http://mpcb.gov.in	Near Mulund Check Naka,
E-mail Id: rothane@mpcb.gov.in	Wagle Estate, Thane-400 604.

"Your Service is our Duty"

No. MPCB/ROT/SCN-P/ 2306230002 Date:- 22/06/2023

To,
M/s. IVP Ltd,
Plot No. D-19, MIDC Tarapur,
Boisar, Tal. & Dist. Palghar.

Sub: Show Cause Notice under section 33 A of the Water (P&CP) Act, 1974 & 31A of the Air (P&CP) Act, 1981 & Hazardous Waste (Management Handling & Transboundary Movement) Rules, 2016.

Ref:
1) Consent granted by Board dtd. 14/09/2021.
2) Complaint received from Grampanchayat Pasthal, dtd. 05/06/2023 & 16/06/2023.
3) Visit of Boards official to your unit on dtd. 05/06/2023.
4) Proposal received from SRO Tarapur-I vide Legal Unique No. MPCB-LEGAL_ACTIONS- 191120008, dtd. 16/06/2023.

WHEREAS, you are operating unit in the Pollution Prevention Area declared under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981.

AND WHEREAS, Board has granted consent to your unit under said Acts with certain terms & condition & it is obligatory on your part to comply the consent conditions imposed in the consent to operate.

AND WHEREAS, SRO Tarapur-I is in receipt of complaint from Grampanchayat Pasthal village dtd. 05/06/2023 & 16/6/2023 wherein they have complained about illegal discharge of effluent from your industry through nalla.

AND WHEREAS, Boards officials of Sub Regional Office, Tarapur-I visited to your unit on dtd. 05/06/2023 for investigation of complaint and reported non-compliances as:

1) As per letter received from Grampanchayat Pasthal village dtd. 16/6/2023 & dtd. 19/6/2023 wherein they have complained about the laying of Pipeline with malafied intention for disposal of effluent,
2) Water consumption is more as compare with the product quantity though the production is very less i.e. 5 to 8 % of total consented quantity.
3) Brown color effluent flowing through the storm water drain up to the compound which is located at back side of your industry.
4) The consented effluent quantity is 17 CMD but as per record it is observed that industry have disposed only 10 KLM to the High COD Treatment facility i.e. M/s. Sadekar Enviro thus violated consent conditions.
5) The quantity of evaporation residue was very low i.e. 25 kg/M about 6.25 % as compared to the consented quantity i.e. 400 kg/M.
6) You have not submitted Bank Guarantee as per consent conditions.

AND WHEREAS, this amount to blatant violation of above-mentioned legislation which shows your gross negligence attitude towards pollution control.

..2/-

NOW THEREFORE, you are hereby directed to show cause as to, 1) Why your industry shall not be closed down?, 2) Why your Bank Guarantee shall not be forfeited?, 3) Why stringent legal action shall not be initiated against your unit?.

Your reply, to the said notice shall reach this office within a period of **7-days** and documents you want to relie upon failing which, legal action shall be initiated against you which may please be noted.

This is issued with the approval of competent authority of Board.

(R. B. Andhale)
Regional Officer, Thane

Copy submitted to:
1. Member Secretary, M. P. C. Board, Mumbai.
2. Assistant Secretary (Technical), M. P. C. Board, Sion, Mumbai.

Copy to:
Sub Regional Officer, MPC Board, Tarapur-I –: You are directed to ensure receipt of this SCN and reply from industry with relevant details. Also, you are directed to submit JVS reports immediately.

०१८

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

उप प्रादेशिक कार्यालय, तारापुर -I

दुरध्वनी /फॅक्स - २७३३१४
वेबसाईड www.mpcb.gov.in
पिन कोड-४०१५०४

"आपली सेवा आमचे ध्येय"

एम. आय. डि. सी. कॉलनी परिसर,
तारापूर, पोस्ट - टि. ए. पी. पी.,
तालुका, जिल्हा - पालघर

जा. क्र/ उप्राकाता-I/ तांशा/ ८५८ दि. 23/ ०६/२०२३

प्रति,
मा. उप विभागिय पोलिस अधिकारी,
बोईसर विभाग,
ता. जि. पालघर

विषय :- आयव्हीपी कंपनीचे कंपाउंड बाजुस [illegible]दकाम करून पाईप टाकण्यासाठीचे चालु केलेले काम [illegible] करून पाईप काढणे बाबत प्राप्त तक्रारींच्या अनुषंगाने गुन्हा दाखल [illegible] बाबत.

संदर्भ :- १. मा. सरपंच, ग्रुप ग्रामपंचायत का[illegible], पास्थळ-सालगांव यांचे पत्र दि. १६.०६.२०२३.
२. या कार्यालयाचे क्षेत्र अधिकारी यांनी दि. २२.०६.२०२३ रोजी केलेली स्थळ पाहणी अहवाल.
३. उप-अभियंता, महाराष्ट्र औद्योगिक विकास महामंडळ तारापूर यांचे दि. १९.०६.२०२३ रोजीचे पत्र.
४. मा. खासदार पालघर यांच्या दालन[illegible]दि. २२.०६.२०२३ रोजी झालेली संयुक्त बैठक.
५. मा. आमदार, बोईसर यांच्या सोबत [illegible]चायत ग्रुप ग्रामपंचायत कार्यालय, पास्थळ-सालगांव येथे दि. [illegible]०६.२०२३ रोजी झालेली संयुक्त बैठक.
६. मा. अध्यक्ष, जिल्हापरिषद, पालघर यांच्या सोबत ग्रामपंचायत ग्रुप ग्रामपंचायत कार्यालय, पास्थळ-सालगांव येथे दि. २०.०६.२०२३ रोजी झालेली संयुक्त बैठक.

बारनिशी
उप विभागीय पोलीस अधिकारी
बोईसर विभाग, जि. पालघर, यांचे कार्यालय.

महोदय,

उपरोक्त संदर्भिय विषयान्वये या कार्यालयास आयव्हीपी [illegible]नीचे कंपाउंड बाजुस खोदकाम करून पाईप टाकण्यासाठीचे चालु केलेले काम बंद करून पाईप [illegible]काढणे बाबत तक्रार प्राप्त झाली आहे. सदर तक्रारीच्या अनुषंगाने संदर्भ क्रमांक २ नुसार या कार्य[illegible]मार्फत स्थळ पाहणी करण्यात आली असून सदर काम रासायनिक सांडपाणी अनधिकृतरीत्या विल[illegible]साठी करण्यात येणार आहे किंवा कसे याबाबत चौकशी सुरू असून मे. आयव्हीपी प्रा. लि. प्लॉट [illegible]डी- १९/२०, एम.आय.डी.सी., तारापूर यांना म.प्र.नि. मंडळामार्फत दि. २३.०६.२०२३ रोजी कारणे[illegible]दाखवा नोटीस बजाविण्यात आली आहे. तसेच संदर्भ क्रं. ३ नुसार उप-अभियंता, महाराष्ट्र औद्योगिक विकास महामंडळ तारापूर यांचे दि.

१९.०६.२०२३ रोजीचे पत्रानुसार संबंधित उद्योगाने व ठेकेदाराने आवश्यक अशा कोणत्याही परवानग्या न घेता पाईपलाईन टाकण्याचे काम सुरू केले असून सदर पाईप संबंधितांकडून काढून टाकावे. तसेच सदर पाईपलाईनच्या कामाबाबत ग्रामस्थांकडून तीव्र विरोध करण्यात येत आहे. याबाबत संदर्भ क्रमांक ४, ५ आणि ६ नुसार माननीय लोकप्रतिनिधी सोबत झालेल्या बैठकीत सदर पाईप लाइन टाकण्याच्या कामास पास्थळ ग्रामस्थांचा असलेला आक्षेप लक्षात घेता सदर ठिकाणी काम सुरू राहिल्यास मोठ्या प्रमाणावर जनक्षोभ उसळू शकतो.

सबब, याप्रकरणी संबंधितांनी सलग्न शासकीय विभागाच्या परवानगीशिवाय काम सुरू करू नये यासाठी प्रतिबंधात्मक उपाययोजना म्हणुन गुन्हा दाखल करून आपल्या स्तरावर कारवाई करण्यात यावी जेणेकरून उपरोक्त अवैध बाबींवर आळा बसेल अणि जनक्षोभ होणार नाही.

उप-प्रादेशिक अधिकारी,
म. प्र. नि. मंडळ, तारापूर-१

साबेत:-

१. ग्रामपंचायत पास्थळ यांचे पत्र
२. ग्रामस्थ पास्थळ-सालगांव यांचे पत्र
३. महाराष्ट्र औद्योगिक विकास महामंडळ, तारापूर यांचे पत्र
४. कारणे दाखवा नोटीस

प्रत माहितीसाठी सादर:-

१.प्रादेशिक अधिकारी . प्र. नि. मंडळ,ठाणे

२.उप-अभियंता, महाराष्ट्र औद्योगिक विकास महामंडळ तारापूर

प्रत:-

मा. सरपंच, ग्रुप ग्रामपंचायत कार्यालय, पास्थळ-सालगांव:- आपल्या माहितीसाठी व प्रचलित ग्रामपंचायत अधिनियमानूसार आपल्या स्तरावर योग्य त्या कार्यवाहीसाठी विनंती.

ग्रुप ग्रामपंचायत कार्यालय, पास्थळ-सालगांव

मु. पास्थळ, पो. टीएपीपी कॉलनी, ता; जि. पालघर-४०१ ५०४. ☎ : ०२५२५-२७२४७४

जावक कमांक :५५ दिनांक : २१/०६/२०२३

650
23/06/2023

प्रति,
मा. उपप्रादेशिक अधिकारी,
महाराष्ट्र प्रदुषण नियंत्रण मंडळ,तारापुर

विषयः- रसायन मिश्रीत पाणी पास्थळ हद्दीत सोडणा-या कंपनीवर कडक कार्यवाही करून संबधीतावर गुन्हा दाखल करणेबाबत.

संदर्भ :(१)या कार्यालयांचे जानं.१८६दिनांक ७/८/२०२० रोजीचे पास्थळ ग्राम पंचायतीने दिलेली पत्र.
(२)जानं.२९१ दिनांक २२/११/२०२२ रोजीचे पास्थळ ग्राम पंचायतीने दिलेली पत्र.
(३) जानं.१४ दिनांक २०/४/२०२३ रोजीचे पास्थळ ग्राम पंचायतीने दिलेली पत्र.
(४) जानं.४१ दिनांक ५/६/२०२३ रोजीचे पास्थळ ग्राम पंचायतीने दिलेली पत्र.
(५) जानं.४५ दिनांक १६/०६/२०२३ रोजीचे पास्थळ ग्राम पंचायतीने दिलेली पत्र.
(६) दिनांक ५/०६/२०२३ रोजी केलेली संयुक्त पाहणी.

महोदय,

उपरोक्त संदर्भ व विषयान्वये आपणांस कळविणेत येते की,पास्थळ गावाच्या आजुबाजुस असणा-या औद्योगिक भुंखड क्षेत्रातील कारखान्याव्दारे रसायनमिश्रीत पाणी पास्थळ गावातील नाल्यात,भुगर्भात तसेच जमिनीवर गेली २०/२५ वर्षापासुन गावक-यास,ग्रापंस न जुमानता मनमानीपणे सोडण्यांत येत आहे.त्यामुळे गावामधील ८०% क्षेत्र प्रदुपित झाले आहे .जमिनीत ३/४ फुटावर केमिकलयुक्त पाणी झालेले आहे.यामुळे आमच्या गावास पिण्यासाठी पाणी मिळत नाही की शेतीसाठी पाणी वापर करता येत नाही.त्यामुळे शेतकरी,ग्रामस्थ यांची दयनीय स्थिती झालेली आहे.याबाबत आम्ही वारंवार पत्रान्वये तक्रारी दाखल केल्या आहेत,प्रत्यक्ष भेटुन समस्या मांडल्या आहेत.परंतु त्यावर आजतागायत कोणतीही ठोस कार्य वाही आपणामार्फत झालेली नाही.औद्यागिक क्षेत्रातील कारखान्याचे रासायनिक सांडपाणी सोडणारे यांचा शोध घेऊन आपण स्वतः पाहणी करून त्यांचे विरूध्द कारवाई करणे अपेक्षीत आहे मात्र आपणांस ग्रापं कींवा ग्रामस्थांनी कळविलेवर हालचाल करतात.

तसेच दि.५/६/२०२३ रोजी ग्रामपंचायत व आपण असे संयुक्तपणे पाहणी केली त्यावेळीही निदर्शनास आणुन दिले होते की,आयव्हीपी कंपनीमधुन केमिकल मिश्रीत पाणी वाहत पुढे पास्थळ गावातील नाल्यामध्ये येत आहे.कडक उन्हाळात हे पाणी वाहत आहे तर पावसाळयात किती भयंकर प्रदुषित परिणामाला आम्हास सामोरे जावे लागत असेल याची कल्पना आपणास आहे काय? त्यावर कळस करून आता तर आयव्हीपी कंपनी मार्फतआणि जीएम टेक्सटाईल कडून सिमेंट पाईप टाकुन सांडपाणी नाल्यात सोडण्याचं षडयंत्र चालु केले हे कृत्य ग्रामपंचायत व ग्रामस्थांस निदर्शनास आले तेव्हा सदरचे काम बंद केले. ते आपणांस पत्रान्वये अवगत केले असता त्यावरही ठोस कारवाई करीत नाहीत.याचा अर्थ आम्ही काय समजावा. आपण तारापुर औद्योगिक ,क्षेत्रिय अधिकारी असुन करावयाच्या कामाची जबाबदारी टाळण्याचा प्रयत्न करतात असे म्हणावे लागत आहे.

ग्रुप ग्रामपंचायत कार्यालय, पास्थळ-सालगांव

मु. पास्थळ, पो. टीएपीपी कॉलनी, ता; जि. पालघर-४०१ ५०४. ☎ : ०२५२५-२७२४७४

जावक कमांक : ५५ दिनांक : २१/०६/२३

या सर्व गोष्टीचा त्रास पास्थळ येथील नागरीकांना सहन करावा लागत आहे. त्यामुळे येथील लोकांच्या व आमच्या देखील भावना तीव्र झाल्या असुन आम्ही याबाबत आंदोलनाच्या पवित्र्यात आहोत. या सर्व बाबीचा विचार करीता महोदयांना आमची कळकळीची नम्र विनंती आहे की,मे. आयव्हीपी,जीएम टेक्स,लोबो केमीकल,ओमेगा,गणेश बेन्झो व इतर अशा सर्व कंपनीचे रसायन मिश्रीत पाणी आमच्या गावात येते हे माहीत आहे. यामुळे रहिवाश्यांना विविध आजार व्याधी जडत आहे. औद्यैगिक क्षेत्रातील कारखान्यानी प्रचंड प्रमाणात जल प्रदुषण,वायु ,ध्वनी प्रदुषण केलेले आहे आमचे भविष्यातील पिढीवर याचे दुष्परीणाम होणार आहेत. नाहकपणे आम्हास त्रास भोगावा लागत आहे. यास जबाबदार कोण? कोणत्याही परिस्थीतीत कारखान्याचे सांडपाणी पास्थळ गावच्या नाल्यामध्ये येणार नाही अशी कायमस्वरूपी ठोस कार्यवाही करावी.

तरी रासयनिक सांडपाणी सोडणा-या वर उल्लेखीत कंपनीवर तसेच सांडपाण्याची पाईप टाकणारे संबधीतावर आपले मार्फत दिनांक ०५/०६/२०२३ रोजी केलेल्या संयुक्त पाहणीचा आधार घेऊन कठोर कार्यवाही करून गुन्हा दाखल करावा.

सरपंच
ग्रामपंचायत, पास्थळ

प्रत माहीती व पुढील कार्यवाहीसाठी सविनय सादर.
१. मा. मुख्यमंत्री,महाराष्ट्र राज्य,मंत्रालय मुंबई
२. मा. पर्यावरण मंत्री,मंत्रालय मुंबई.
३. मा. खासदार साहेब,श्री. राजेंद्रजी गावीत,पालघर मतदार संघ.
४. मा. आमदार साहेब,श्री. राजेश पाटील,बोईसर विधानसभा मतदार संघ.
५. मा. अध्यक्ष, श्री. प्रकाशजी निकम,जिल्हा परिषद पालघर.
६. मा. जिल्हाधिकारी साहेब,पालघर.
७. मा. अध्यक्ष,म. प्र. नियंत्रण मंडळ,फोर्ट मुंबई.
८. मा. उपअभियंता,मऔविमंडळ,तारापुर.

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

उप प्रादेशिक कार्यालय, तारापुर -I

दुरध्वनी /फॅक्स - 273314
वेबसाईड www.mpcb.gov.in
पिन कोड-401504

"आपली सेवा आमचे कर्तव्य"

एम. आय. डि. सी. कॉलनी परिसर,
तारापूर, पोस्ट - टि. ए. पी. पी.,
तालुका, जिल्हा - पालघर

जा. क्र./ उप्राकाता-I/ आस्था / ८३५ दि. १८/०७/२०२३

प्रति,

श्री. मंगेश दयानंद भोईर व इतर ग्रामस्थ,
मु. पास्थळ, पो. टीएपीपी,
ता. जि. पालघर ४०१ ५०४.

विषय :- पास्थळ गावातील, MIDC लगत, IVP कंपनीच्या मागच्या बाजूला चालू असलेले अनधिकृत पाईपलाईनचे काम थांबवून संबंधितांवर गुन्हा दाखल करण्याबाबत.

संदर्भ :- आपले दि. १९.०६.२०२३ रोजीचे पत्र.

उपरोक्त विषयी संदर्भांकीत पत्रान्वये आपली तक्रार प्राप्त झाली, त्या अनुषंगाने म. प्र. नि. मंडळाने मे. आय व्ही पी लि., प्लॉट नं. डी-१९, एम.आय.डी.सी., तारापूर या कारखान्यास जल (प्रतिबंध व प्रदुषण नियंत्रण) अधिनियम १९७४ च्या कलम ३३ अ व हवा (प्रतिबंध व प्रदुषण नियंत्रण) अधिनियम १९८१ च्या कलम ३१ अंतर्गत कारणे दाखवा नोटीस बजाविण्यात आली असून त्याची प्रत आपल्या माहितीस्वत सोबत जोडत आहे.

उप-प्रादेशिक अधिकारी,
म. प्र. नि. मंडळ, तारापूर-१

साबेत:- कारणे दाखवा नोटीस
प्रत माहितीसाठी सादर:-
प्रादेशिक अधिकारी, म.प्र.नि. मंडळ, ठाणे.

O/C

Received
Ashish Chaudhary
18/07/23

MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 25802272		Regional Office, Thane
Fax : 25805398		5th Floor, Office Complex Bldg.,
Website: http://mpcb.gov.in		Near Mulund Check Naka,
E-mail Id: rothane@mpcb.gov.in		Wagle Estate, Thane-400 604.

"Your Service is our Duty"

No. MPCB/ROT/SCN-P/ 2306230002 Date:- 22/06/2023

To,
M/s. IVP Ltd,
Plot No. D-19, MIDC Tarapur,
Boisar, Tal. & Dist. Palghar.

Sub: Show Cause Notice under section 33 A of the Water (P&CP) Act, 1974 & 31A of the Air (P&CP) Act, 1981 & Hazardous Waste (Management Handling & Transboundary Movement) Rules, 2016.

Ref:
1) Consent granted by Board dtd. 14/09/2021.
2) Complaint received from Grampanchayat Pasthal, dtd. 05/06/2023 & 16/06/2023.
3) Visit of Boards official to your unit on dtd. 05/06/2023.
4) Proposal received from SRO Tarapur-I vide Legal Unique No. MPCB-LEGAL_ACTIONS- 191120008, dtd. 16/06/2023.

WHEREAS, you are operating unit in the Pollution Prevention Area declared under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981.

AND WHEREAS, Board has granted consent to your unit under said Acts with certain terms & condition & it is obligatory on your part to comply the consent conditions imposed in the consent to operate.

AND WHEREAS, SRO Tarapur-I is in receipt of complaint from Grampanchayat Pasthal village dtd. 05/06/2023 & 16/6/2023 wherein they have complained about illegal discharge of effluent from your industry through nalla.

AND WHEREAS, Boards officials of Sub Regional Office, Tarapur-I visited to your unit on dtd. 05/06/2023 for investigation of complaint and reported non-compliances as:

1) As per letter received from Grampanchayat Pasthal village dtd. 16/6/2023 & dtd. 19/6/2023 wherein they have complained about the laying of Pipeline with malafied intention for disposal of effluent,
2) Water consumption is more as compare with the product quantity though the production is very less i.e. 5 to 8 % of total consented quantity.
3) Brown color effluent flowing through the storm water drain up to the compound which is located at back side of your industry.
4) The consented effluent quantity is 17 CMD but as per record it is observed that industry have disposed only 10 KLM to the High COD Treatment facility i.e. M/s. Sadekar Enviro thus violated consent conditions.
5) The quantity of evaporation residue was very low i.e. 25 kg/M about 6.25 % as compared to the consented quantity i.e. 400 kg/M.
6) You have not submitted Bank Guarantee as per consent conditions.

AND WHEREAS, this amount to blatant violation of above-mentioned legislation which shows your gross negligence attitude towards pollution control.

..2/-

NOW THEREFORE, you are hereby directed to show cause as to, 1) Why your industry shall not be closed down?, 2) Why your Bank Guarantee shall not be forfeited?, 3) Why stringent legal action shall not be initiated against your unit?.

Your reply, to the said notice shall reach this office within a period of **7-days** and documents you want to relie upon failing which, legal action shall be initiated against you which may please be noted.

This is issued with the approval of competent authority of Board.

(R. B. Andhale)
Regional Officer, Thane

Copy submitted to:
1. Member Secretary, M. P. C. Board, Mumbai.
2. Assistant Secretary (Technical), M. P. C. Board, Sion, Mumbai.

Copy to:
Sub Regional Officer, MPC Board, Tarapur-I –: You are directed to ensure receipt of this SCN and reply from industry with relevant details. Also, you are directed to submit JVS reports immediately.

दि० 19/Jun/2023

प्रति,

ग्रामविकास अधिकारी, सरपंच साहेब,
उपसरपंच साहेब, पास्थळ-सालंगाव ग्रुप ग्रामपंचायत.

विषय :- पास्थळ गावातील, MIDC लगत, IVP कंपनीच्या मागच्या बाजूला चालू असलेल अनधिकृत पाईपलाईनच काम थांबवून संबंधीतांवर गुन्हा दाखल करण्या बाबत.

महोदय,

वरिल विषयानुसार आपल्या गावाच्या हद्दीतील जागेतून, IVP कंपनीच्या मागच्या बाजूने एक पाच फुट व्यासाची पाईपलाईन भुमीगत मार्गाने आपल्या गावाच्या ओहळात (कुतरखाडीत) पाणी सोडता येईल अश्या प्रकारे टाकण्याच काम चालू आहे. हया नलिकेद्वारे औदयोगिक क्षेत्रातील अत्यंत घातक रासायनीक पाणी सोडल जाईल यात काही शंका नाही. हया पूर्वी हि पावसाळी नाल्याच्या नावाखाली रासायनिक पाणी सोडल्याचे महाराष्ट्र प्रदुषण नियंत्रण बोर्ड (MPCB) च्या व महाराष्ट्र औदयोगिक विकास मंडळ (MIDC) च्या निदर्शनास आणून देखील आपल्या ग्रामपंचायत कडून कुठल्याही प्रकारची लेखी परवानगी नसताना एवढ मोठ काम (MIDC) महाराष्ट्र औदयोगिक विकास मंडळ आणी (MPCB) महाराष्ट्र प्रदुषण नियंत्रण बोर्डच्या मार्फत करण्यात येतेय. हया दोन्ही ऑफीस मध्ये विचारणा केली असता, सदर लाईन पावसाळी पाण्याचा निचरा करण्यासाठी करत असल्याची माहिती मिळाली, परंतु आपण सर्वाना माहीतच आहे कि, MIDC मधून येणार पावसाळी पाणी देखील अत्यंत घातक रसायनांनी युक्त असते तसेच पावसाळयात आणि इतर वेळी हया नलिकेद्वारे रसायनिक पाणी सोडला जाईल ह्यात काही शंकाच नाही. पावसाळी पाण्याचा निचरा हा नैसर्गिक रित्या होतोच त्या साठी खास पाईप लाईन टाकण्याची गरज नाही आणि नियमाने औदयोगिक क्षेत्रातील कुठल्याही प्रकारच पाणी गावाच्या क्षेत्रात सोडता येत नाही आणि ज्या ठिकाणी ही पाईप लाईन जोडणार आहेत त्या नाल्यात लाल व काळ्या रंगाचा रासायनिक पाणी कायम जमा असतो.

मागील बऱ्याच वर्षापासुन आपला पास्थळ गाव हा जल प्रदुषण आणि वायु प्रदुषणाने त्रस्त झालेला आहे. आपल्या गावाच्या भुगर्भातील पाणी लाल - काळ्या रंगाचे आणी उग्र रासायनीक वासाने भरलेले आहे. अश्या अत्यंत भयानक परिस्थीतीत अशा अनधीकृत व पाईपलाईन द्वारे पाणी आपल्या गावात पाठवण्याच हे षडयंत्र इथेच थांबवावे आणि संबंधीत डिपार्टमेंट वर, कॉन्ट्रॅक्टर वर, (जे. सी. बी. NO. MH48CK3856/ क्रेन NO. MH.48 E0056 टक NO. MH48 T7191) तसेच हया कुकर्मामध्ये साथ देणाऱ्या आपल्या गावातील काही अज्ञात इसमांवर दाखल करावेत. आणि या सर्वांना कठोर शिक्षा होईल याची खात्री करुण ध्यावी - अशी विनंती आम्ही सर्व गावकरी करीत आहोत. तसेच भविष्यात असे प्रकार घडणार नाहीत हयाची देखील खातर जमा करावी ही कळकळीची विनंती.

आवक/जावक 20.06.23 महसुल सहायक जिल्हाधिकारी कार्यालय पालघर

Received Drainage Sub-Division Inward Clerk MIDC Sub-Div. Tarapur. Date 20/6/2023

कळावे,
(पास्थळ ग्रामस्थ)

20/6/2023

1) मंगेश दयानंद भोई
2) अविश नारायण चौधरी
3) [illegible]
4) Abhijeet Thimmappagoda
5) Vishal Satish Bharat
6) Rathesh K [illegible]
7) Vishal G. Bharat
8) Ashish Bharat

प्रत माहितीस्तव व योग्य कार्यवाहीस्तव रवाना :-

1) मा.मुख्यमंत्री साहेब महाराष्ट्र राज्य
2) मा.औदयोगिक मंत्री महाराष्ट्र राज्य
3) मा.पर्यावरण मंत्री महाराष्ट्र राज्य
4) मा.पालक मंत्री
5) मा. जिल्हाधिकारी साहेब पालघर
6) मा.राजेंद्र गावित (खासदार पालघर जिल्हा)
7) मा. राजेश रघुनाथ पाटील (आमदार बोईसर विधानसभा मतदारसंघ)
8) मा. प्रकाश कृष्ण निकम (जिल्हापरिषद अध्यक्ष)
9) मा. महाराष्ट्र प्रदुषण नियंत्रण बोर्ड (MPCB)
10) मा. पोलीस अधिक्षक, पालघर
11) मा. उपनिरीक्षक पोलीस स्टेशन तारापूर-पाचमार्ग

Dy.IS & H/Palghar/ /20
Office of the Joint Director,
Industrial Safety and Health,
Administrative Building I, Block No. 5,
Ground Floor, Near Collector Office,
Boisar Road, Kolgaon, Tal & Dist: Palghar 401404

दि.19/6/23 पोलीस ठाणे अमलदार तारापूर पो. ठाणे० जि. पालघर

20/6/2023

आवक लिपिक
पोलीस अधीक्षक कार्यालय, पालघर

JCB

ESCORTS

Google
GPS Map Camera
Boisar, Maharashtra, India
Unnamed Road, Tarapur M.I.D.C., Saliwali, Maharashtra 401506, India
Lat 19.811008°
Long 72.735523°
17/06/23 05:57 PM GMT +05:30

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

उप प्रादेशिक कार्यालय, तारापुर -I

दुरध्वनी /फॅक्स - 273314
वेबसाईड www.mpcb.gov.in
पिन कोड-401504

"आपली सेवा आमचे कर्तव्य"

एम. आय. डि. सी. कॉलनी परिसर,
तारापूर, पोस्ट - टि. ए. पी. पी.,
तालुका, जिल्हा - पालघर

जा. क्र./ उप्राकाता-I/ आस्था / ९९९ दि.१७/०७/२०२३

प्रति,
सरपंच,
ग्रुप ग्रामपंचायत कार्यालय,
पास्थळ-सालगांव,
मु. पास्थळ, पो. टीएपीपी,
ता. जि. पालघर ४०१ ५०४.

विषय :-आयव्हीपी कंपनीचे कंपाउंड बाजूस खोदकाम करुन पाईप टाकण्यासाठीचे चालु केलेले काम बंद करुन पाईप काढणे.

संदर्भ :- आपले दि. १६.०६.२०२३ रोजीचे पत्र.

महोदय,

उपरोक्त संदर्भाकिंत विषयान्वये कारखान्यातील रासायनिक सांडपाणी बाहेर सोडत असलेबाबत तक्रार आपल्या ग्रुप ग्रामपंचायत कार्यालया मार्फत प्राप्त झाली. त्या अनुषंगाने म. प्र. नि. मंडळाने मे. आय व्ही पी लि., प्लॉट नं. डी-१९, एम.आय.डी.सी., तारापूर या कारखान्यास जल (प्रतिबंध व प्रदुषण नियंत्रण) अधिनियम १९७४ च्या कलम ३३ अ व हवा (प्रतिबंध व प्रदुषण नियंत्रण) अधिनियम १९८१ च्या कलम ३१ अंतर्गत कारणे दाखवा नोटीस बजाविण्यात आली असून त्याची प्रत आपल्या माहितीस्वत सोबत जोडत आहे.

आपला,

उप-प्रादेशिक अधिकारी,
म. प्र. नि. मंडळ, तारापूर-१

साबेत:- कारणे दाखवा नोटीस
प्रत माहितीसाठी सादर:-
प्रादेशिक अधिकारी, म.प्र.नि. मंडळ, ठाणे.

17/7/2023

MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 25802272		Regional Office, Thane
Fax : 25805398		5th Floor, Office Complex Bldg.,
Website: http://mpcb.gov.in		Near Mulund Check Naka,
E-mail Id: rothane@mpcb.gov.in		Wagle Estate, Thane-400 604.

"Your Service is our duty"

No: MPCB/ROT/ 520 **Date:- 28/11/2023**

To
The Executive Engineer
Division No: 1, MIDC,
Wagle Estate, Thane.

Sub: Directions u/s 33A of the Water (Prevention & Control of Pollution) Act. 1974.

Ref: 1) Consent to Establish granted vide dt: 16/04/2016 (expired on dt: 16/04/2021).
2) Directions issued by MPCB from time to time.
3) Review Meeting of CEPI Tarapur held at MPCB, HQ on dt: 17/10/2023.
4) Approved Minutes of meeting of CEPI area Tarapur received on dt: 30/10/2023.

WHEREAS, the Maharashtra Industrial Development Corporation (MIDC) is the planning Authority for providing infrastructure facilities for the MIDC area and also to ensure that the industries located in the MIDC area should have been provided with proper water supply, roads, drainage lines including proper collection and transportation of effluent line as well as treatment and disposal system to the waste water generated from their activities.

AND WHEREAS, it is an obligatory your part to ensure operation & maintenance of effluent collection and conveyance system through regular interaction with CETP so as to stop leakages & overflow of effluent leading to MIDC stretches/nallas. Also, to ensure that 100% generation of effluent from MIDC area is to be connected to CETP for further treatment and disposal.

AND WHEREAS, Maharashtra Pollution Control Board had issued various directions to you regarding improvement in infrastructure in MIDC Tarapur so as to minimize pollution problems and associated nuisances. It was directed to improve wastewater collection system by arresting overflow from the MIDC chambers. It was directed to remove old RCC pipeline by new HDPE pipeline so as to avoid leakages/breakages of pipeline. Also, it was directed to remove deposited sludge from various sumps.

AND WHEREAS, the Board officials regularly visited the various sumps located in MIDC Tarapur and notice that all the effluent collection sumps sizable amount of accumulated sludge and thereby hampering the performance of CETP. Hence, the accumulated sludge is required to be removed & disposed to CHWTSDF regularly.

AND WHEREAS, Meeting of CEPI area Tarapur was held on dt: 17/10/2023 at Head Office, M.P.C. Board, Sion, Mumbai under the Chairmanship of Hon'ble Member Secretary and subsequently minutes of meeting received to this office on dt: 30/10/2023.

..2/-

NOW THEREFORE, in exercise of the powers conferred upon me under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and in continuation of earlier directions issued, you are hereby directed,

1) You shall complete the remaining work laying of treated effluent discharge pipeline of treated effluent discharge pipeline from High Tide Line (HTL) to location recommended by NIO (7.1 km) within 3-months.
2) You shall complete work of laying of pipeline of 3.4 km from BPT to shore within 3-months.
3) You shall submit Rs. 1.0 Lakh per day environmental compensation in case fail to complete remaining work of laying of treated effluent discharge pipeline from BPT to shore and its connection from high tide line to location as recommended by NIO (7.1 km) before 31st December 2023.
4) You shall remove the abandoned/ old effluent carrying pipeline in MIDC area within 3-months.
5) You shall de-sludge various sumps 1,2,3,4 & 5 and shall dispose accumulated /stored sludge to CHWTSDF within 3-months.
6) You shall arrest leakages and overflows of chambers to stop treated /untreated effluent finding its way into nalas/MIDC trenches immediately. Also, make sure that MIDC chambers were assessable for positive discharge sampling.
7) You shall provide secured barricade at Sump no: 3.
8) You shall complete the work of laying of storm water drain in MIDC Tarapur area immediately.
9) You shall repair and maintain internal roads of industrial area to avoid resuspension dust within 3-months.
10) You shall observe cleanliness of MIDC by proper management of generation, treatment and disposal of Municipal Solid Waste (MSW) in the MIDC area.

You shall submit the reply towards compliance of above directions within a period of 7-days from the date of receipt of these directions, failing which, the Board will have no option than to initiate appropriate legal action against you, which please note.

29/11/23

(Kiran N. Hasabnis)
Regional Officer, Thane

Copy Submitted to:
1) Hon'ble Member Secretary, M.P.C. Board, Sion, Mumbai.
2) Joint Director (WPC), M.P.C. Board, Sion, Mumbai.
2) Assistant Secretary (Tech.), M.P.C. Board, Mumbai.

Copy to:-
1) Sub-Regional Officer, MPC Board, Tarapur-I – You are instructed to serve the copy of direction & submit compliance report immediately.
2) Dy. Engg (Drainage), MIDC, Tarapur.
3) Master file.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 25802272		Regional Office, Thane
Fax : 25805398		5th Floor, Office Complex Bldg.,
Website: http://mpcb.gov.in		Near Mulund Check Naka,
E-mail Id: rothane@mpcb.gov.in		Wagle Estate, Thane-400 604.
"Your Service is our Duty"		

No: MPCB/ROT/ID/2312110001 **Date: 11/12/2023**

To,
M/s. Tarapur Environment Protection Society (TEPS),
Common Effluent Treatment Plants (CETP),
Plot No: OS-30, MIDC Tarapur,
Boisar, Dist. Palghar.

Sub:- Interim Directions under section 31 A of the Air (Prevention & Control of Pollution) Act, 1981 and under section 33 A of the Water (Prevention & Control of Pollution) Act, 1974.

Ref:- 1) Consent granted by the Board to TEPS CETP Tarapur vide Consent order No: Format 1.0/ CC/UAN No MPCB-CONSENT-0000150893/ CR/2303002318, dt: 29/03/2023 (Valid upto dt: 30/11/2023).
2) Regular visits of Board officials to TEPS CETP, MIDC Tarapur.
3) Proposed direction dt: 09/05/2023.
4) Review Meeting of CEPI Tarapur held at MPCB, HQ on dt: 17/10/2023 & approved Minutes of meeting of CEPI area Tarapur received on dt: 30/10/2023.
5) Fish mortality incidence reported at Navapur sea, Uccheli-Dandi creek, dt: 06/11/2023.
6) Proposal received from SRO Tarapur-I vide Legal Unique No. MPCB-LEGAL_ACTIONS- 260321011, dt: 06/11/2023.
7) Personal hearing extended to you on dt: 30/11/2023.
8) Approved minutes of personal hearing received through legal module on dt: 07/12/2023.

This is with reference to the Proposed Direction issued by MPC Board vide above referred letter at Sr. No: 3, review meeting of CEPI Tarapur held at MPCB, HQ dt: 17/10/2023, Fish mortality incidence reported at Navapur sea, Uccheli-Dandi creek on dt: 06/11/2023 and personal hearing held before the competent authority on 30/11/2023. During the course of personal hearing you have informed about the steps being taken to comply various non-compliances reported by Board officials from time to time and has also assured to take suitable action in time bound manner. Accordingly, following interim directions are issued for immediate compliance, which were also informed to you during the course of hearing.

1) You shall operate and maintain all the units of the Common Effluent Treatment Plant (CETP) regularly so as to achieve consented standards. In case of maintenance/ non-operation of any of the units of CETP, you shall immediately inform the Board and also provide stand by option for the same.
2) You shall submit the time bound action plan for completion of remaining work of CETP (50 MLD) and proposal for the support required from MPC Board within 15-days.
3) You shall dispose the sludge (Hazardous waste) accumulated / stored in treatment tanks, premises of old & new CETP as well as sludge accumulated at the MIDC sumps jointly with MIDC within 2-months.

..2/-

4) You shall provide adequate capacity sludge drying beds to avoid haphazard storage of sludge (Hazardous waste).
5) You shall deploy technical persons to carry out vigilance and monitoring of discharge of industries to ensure 100% generation of effluent from MIDC area is to be connected to CETP through regular interaction with MIDC.
6) You shall strictly comply with consent conditions and earlier directions issued time to time.
7) You shall submit Bank Guarantees as per consent conditions and directions issued from time to time within 7-days.

In case, you fail to comply with the above directions M.P.C. Board will have no alternative but to file prosecution as per Water (P&CP) act and issue appropriate final directions to close down your CETP with disconnection of Electricity / Water supply which please be note.

This is issued with the approval of competent authority of the Board.

(Kiran Hasabnis)
Regional Officer, Thane

Copy submitted to:-
1) Member Secretary, M. P. C. Board, Mumbai.
2) Joint Director (WPC), M.P.C. Board Mumbai.
3) Assistant Secretary (Technical), M.P.C. Board Mumbai.

Copy to:-
Sub-Regional Officer, M. P. C. Board, Tarapur-I – You are directed to serve copy of directions to CETP & *1) Monitor CETP rigorously and collect the law evidence sample in order to take appropriate action against the CETP, 2) Carry out the audit of all the industries to whom permission has been granted for disposal of effluent through tankers as well as the industries generating High COD effluent which are sending their effluent to common facility i.e M/s. Sadekar Enviro Pvt. Ltd. You shall submit audit report within 1-month alonwith proposals through legal module to initiate action against defaulting industries, 3) Carry out vigilance on nallas in order to identify the defaulter industries jointly alonwith MIDC & industry representative.*

Annexure-XI

Ambient air quality data monitored by MPCB through smt.CHM College, Ulhasnagar, CAQMS & monitoring through Mobile Van. at village Pasthal, TEPS-CETP

Ambient Air quality Data Monitored by MPCB through Smt.C.H.M. College, Ulhasnagar.

Month	23-Jul								
Date of sampling	7/3/2023	7/6/2023	7/10/2023	7/13/2023	7/17/2023	7/20/2023	7/24/2023	7/27/2023	7/31/2023
AQI	**98**	**89**	**100**	**99**	**54**	**99**	**79**	**94**	**97**
Month	23-Aug								
Date of sampling	8/3/2023	8/7/2023	8/10/2023	8/14/2023	8/17/2023	8/21/2023	8/24/2023	8/28/2023	8/31/2023
AQI	**78**	**77**	**103**	**110**	**113**	**101**	**93**	**107**	**93**
Month	23-Sep								
Date of sampling	9/4/2023	9/7/2023	9/11/2023	9/14/2023	9/18/2023	9/21/2023	9/25/2023	9/28/2023	
AQI	168	109	123	113	150	159	175	186	
Month	23-Oct								
Date of sampling	10/2/2023	10/5/2023	10/9/2023	10/12/2023	10/16/2023	10/19/2023	10/23/2023	10/26/2023	10/30/2023
AQI	101	107	147	102	81	100	123	126	88
Month	23-Nov								
Date of sampling	11/2/2023	11/6/2023	11/9/2023	11/13/2023	11/16/2023	11/20/2023	11/23/2023	11/27/2023	11/30/2023
AQI	64	115	138	127	91	135	84	92	82
Month	23-Dec								
Date of sampling	12/4/2023	12/7/2023	12/11/2023	12/14/2023	12/18/2023	12/25/2023	12/28/2023		
AQI	85	108	173	227	246	186	159		

Annexure-XI (contd..)

Month	24-Jan								
Date of sampling	1/1/2024	1/4/2024	1/8/2024	1/11/2024	1/15/2024	1/18/2024	1/22/2024	1/25/2024	1/29/2024
AQI	62	115	92	108	80	98	126	126	88
Month	24-Feb								
Date of sampling	2/5/2024	2/8/2024	2/12/2024	2/15/2024	2/19/2024	2/22/2024	2/26/2024	2/29/2024	
AQI	76	126	92	102	64	44	94	90	
Month	24-Mar								
Date of sampling	3/4/2024	3/7/2024	3/11/2024	3/14/2024	3/18/2024	3/21/2024	3/25/2024	3/28/2024	
AQI	101	59	110	105	81	100	123	128	
Month	24-Apr								
Date of sampling	4/1/2024	4/4/2024	4/8/2024	4/11/2024	4/15/2024	4/18/2024	4/22/2024	4/25/2024	4/29/2024
AQI	163	220	74	77	52	86	43	70	84
Month	24-May								
Date of sampling	5/2/2024	5/6/2024	5/9/2024	5/13/2024	5/16/2024	5/20/2024	5/23/2024	5/27/2024	5/30/2024
AQI	165	109	146	71	53	94	107	77	84
Month	24-Jun								
Date of sampling	6/3/2024	6/6/2024	6/10/2024	6/13/2024	6/17/2024	6/20/2024	6/24/2024	6/27/2024	
AQI	48	66	47	71	53	94	107	77	
Month	24-Jul								
Date of sampling	7/1/2024	7/4/2024	7/8/2024	7/11/2024	7/15/2024	7/29/2024			
AQI	49	85	75	68	53	54			

CAQMS JSW Guest House, MIDC Tarapur													
Date	5/1/2024	5/2/2024	5/3/2024	5/4/2024	5/5/2024	5/6/2024	5/7/2024	5/8/2024	5/9/2024	5/10/2024	5/11/2024	5/12/2024	5/13/2024
AQI	107	90	126	114	113	101	84	77	76	73	87	92	97
Date	5/14/2024	5/15/2024	5/16/2024	5/17/2024	5/18/2024	5/19/2024	5/20/2024	5/21/2024	5/22/2024	5/23/2024	5/24/2024	5/25/2024	5/26/2024
AQI	106	93	120	133	92	96	75	126	124	154	129	95	100
Date	5/27/2024	5/28/2024	5/29/2024	5/30/2024	5/31/2024	6/1/2024	6/2/2024	6/3/2024	6/4/2024	6/5/2024	6/6/2024	6/7/2024	6/8/2024
AQI	121	103	105	106	96	71	71	102	100	93	98	83	80
Date	6/9/2024	6/10/2024	6/11/2024	6/12/2024	6/13/2024	6/14/2024	6/15/2024	6/16/2024	6/17/2024	6/18/2024	6/19/2024	6/20/2024	6/21/2024
AQI	107	80	76	77	75	61	56	62	81	51	106	102	123
Date	6/22/2024	6/23/2024	6/24/2024	6/25/2024	6/26/2024	6/27/2024	6/28/2024	6/29/2024	6/30/2024	7/1/2024	7/2/2024	7/3/2024	7/4/2024
AQI	80	78	64	50	66	55		68	68	65	64	65	58
Date	7/5/2024	7/6/2024	7/7/2024	7/8/2024	7/9/2024	7/10/2024	7/11/2024	7/12/2024	7/13/2024	7/14/2024	7/15/2024	7/16/2024	7/17/2024
AQI	64	92	77	47	32	35	33	38	46	97	48	39	31
Date	7/18/2024	7/19/2024	7/20/2024	7/21/2024	7/22/2024	7/23/2024	7/24/2024	7/25/2024	7/26/2024	7/27/2024	7/28/2024	7/29/2024	7/30/2024
AQI	25	41	37	32	49	52	52	76	69	60	67	61	57

AQI Category (Range)	Remark
0-50	Good
51-100	Satisfactory
101-200	Moderate
201-300	Poor
301-400	Very Poor
>401	Severe

Annexure-XI (contd..)

MOBILE VAN AMBIENT AIR MONITORING, TEPS CETP, Plot No. OS-30, (50 MLD), MIDC Tarapur								
	Van No: MH01:EE 3204 : Tarapur				Latitude :	19.792127	Longitude :	73
Date & Time	**PM10**	**PM2.5**	**SO2**	**CO**	**OZONE**	**NO**	**NO2**	**NOX**
	ug/m3	**ug/m3**	**ug/m3**	**mg/m3**	**ug/m3**	**ug/m3**	**ug/m3**	**PPB**
5/17/2024 10:00	97.66	43.73	22.53	0.12	57.73	3.54	9.46	5.74
5/17/2024 11:00	121.64	55.34	45.32	0.33	65.83	8.54	16.97	12.63
5/17/2024 12:00	234.75	124.42	9.53	0.23	71.31	13.63	21.96	16.74
5/17/2024 13:00	129.55	55.45	5.63	0.24	78.64	7.42	16.07	10.73
5/17/2024 14:00	94.34	57.34	14.63	0.34	85.63	2.51	10.21	5.73
5/17/2024 15:00	67.75	23.53	21.5	0.31	80.83	0	6.96	3.63
5/17/2024 16:00	87.75	45.43	4.53	0.28	74.24	1.04	6.91	2.63
5/17/2024 17:00	198.74	101.41	0	0.11	69.75	11.51	17.95	14.37
5/17/2024 18:00	60.65	33.35	1.42	0	60.12	16.42	24.96	19.63
5/17/2024 19:00	209.75	107	2.66	0.42	53.23	9.51	21.97	14.63
5/17/2024 20:00	176.78	78.63	6.43	0.65	45.43	8.75	19.77	13.76
5/17/2024 21:00	199.55	87.75	11.24	0.67	38.53	14.85	26.97	17.85
5/17/2024 22:00	69.54	49.64	16.42	0.97	30.42	10.75	24.97	14.95
5/17/2024 23:00	104.53	52.53	9.12	1.93	24.52	13.75	27.05	15.64
5/17/2024 0:00	153.35	88.43	22.42	2.43	20.13	7.09	17.96	11.51
5/18/2024 1:00	172.53	64.63	34.52	1.21	17.13	4.98	12.97	7.42
5/18/2024 2:00	155.43	76.42	33.52	1.12	19.34	2.67	9.86	4.62
5/18/2024 3:00	70.53	20.52	45.77	0.78	15.14	1.64	8.75	3.62
5/18/2024 4:00	71.34	22.65	41.41	0.85	15.11	5.74	14.86	9.53
5/18/2024 5:00	88.65	44.21	39.64	0.88	17.66	9.74	22.96	14.75
5/18/2024 6:00	94.53	40.6	32.52	0.67	24.97	6.63	15.89	8.63
5/18/2024 7:00	110.54	43.52	26.62	0.54	31.98	16.71	28.86	19.61
5/18/2024 8:00	51.41	21.42	16.75	0.33	38.94	18.74	32.86	22.75
5/18/2024 9:00	77.42	30.52	25.74	0.27	45.84	13.75	30.86	18.83
5/18/2024 10:00	40.64	12.52	16.22	0.22	52.74	3.47	11.64	6.07
Min	40.64	12.52	0.00	0.00	15.11	0.00	6.91	2.63
Max	234.75	124.42	45.77	2.43	85.63	18.74	32.86	22.75
AVG	117.57	55.23	20.24	0.63	45.40	8.53	18.38	11.84

Annexure-XI (Cont..)

MOBILE VAN AMBIENT AIR MONITORING, TEPS CETP, Plot No. OS-30, (50 MLD), MIDC Tarapur					
	Van No: MH01:EE 3204 : Tarapur		Latitude :	19.792127	Longitude :
	Station:	TEPS CETP 50MLD			Report Type:
	Date:	17-MAY-2024 TO 18-MAY-2024			Time Base:
Date & Time	Benzene	Toulene	Ethylbenzene	M+P Xylene	Oxylene
	ug/m3	ug/m3	ug/m3	ug/m3	ug/m3
5/17/2024 10:00	0.86	3.85	0.85	0.74	0.56
5/17/2024 11:00	2.95	8.94	0.79	0.6	0.76
5/17/2024 12:00	3.96	9.74	1.82	0.71	1.87
5/17/2024 13:00	1.96	6.93	2.88	0.87	0.49
5/17/2024 14:00	2.77	4.93	0.85	1.84	0.96
5/17/2024 15:00	4.8	12.95	0.49	2.88	0.84
5/17/2024 16:00	0.88	7.93	0.76	0.39	0.24
5/17/2024 17:00	0.84	4.81	3.96	2.85	1.8
5/17/2024 18:00	0.96	3.01	2.85	1.3	1.86
5/17/2024 19:00	5.86	16.92	1.99	0.59	0.71
5/17/2024 20:00	2.05	12.05	2.12	0.92	0.73
5/17/2024 21:00	1.77	15.03	1.65	1.94	1.95
5/17/2024 22:00	2.91	9.88	0.69	2.89	2.96
5/17/2024 23:00	0.72	4.91	0.87	0.12	0.88
5/17/2024 0:00	0.7	1.05	0.9	0.59	0.76
5/18/2024 1:00	2.51	6.34	1.44	0.32	1.83
5/18/2024 2:00	3.77	18.53	2.99	2.95	0.59
5/18/2024 3:00	1.82	10.89	0.89	1.8	0.65
5/18/2024 4:00	2.7	15.95	1.71	1.69	0.83
5/18/2024 5:00	3.2	21.95	4.06	0.79	0.77
5/18/2024 6:00	4.99	19.89	2.91	0.61	2.69
5/18/2024 7:00	0.82	3.96	0.7	0.58	1.96
5/18/2024 8:00	0.78	2.96	0.45	0.49	0.56
5/18/2024 9:00	0.5	2.77	0.84	0.39	1.49
5/18/2024 10:00	1.95	5.93	1.24	2.91	0.67
Min	0.50	1.05	0.45	0.12	0.24
Max	5.86	21.95	4.06	2.95	2.96
AVG	2.28	9.28	1.62	1.27	1.17

Annexure-XI (Cont..)

MOBILE VAN AMBIENT AIR MONITORING, TEPS CETP, Plot No. OS-30, (50 MLD), MIDC Tarapur						
	Van No: MH01:EE 3204 : Tarapur			Latitude :	19.79213	Longitude :
	Location	TEPS CETP 50MLD				Report Type:
	Date:	17-MAY-2024 TO 18-MAY-2024				Time Base:
Date & Time	TEMPERATURE	RH	Solar Rad	WS	WD	Rain
	°C	%	W/M²	m/s	degree	mm
5/17/2024 10:00	31.32	23.75	247.74	0.74	13.85	0
5/17/2024 11:00	35.63	27.64	364.32	0.64	224.53	0
5/17/2024 12:00	37.32	31.85	565.43	1.74	164.84	0
5/17/2024 13:00	40.6	36.85	747.43	0.98	87.74	0
5/17/2024 14:00	42.43	39.52	945.77	2.75	185.74	0
5/17/2024 15:00	38.74	42.51	734.43	1.71	276.75	0
5/17/2024 16:00	34.65	43.86	557.47	0.64	345.63	0
5/17/2024 17:00	30.33	47.77	374.25	0.34	324.85	0
5/17/2024 18:00	26.63	50.81	176.48	0.42	175.75	0
5/17/2024 19:00	22.53	54.98	97.43	0.87	97	0
5/17/2024 20:00	20.42	60.83	0	1.85	69	0
5/17/2024 21:00	19.42	68.73	0	2.86	236.75	0
5/17/2024 22:00	18.82	71.74	0	1.23	172.75	0
5/17/2024 23:00	18.75	73.75	0	0.93	298.75	0
5/17/2024 0:00	18.65	75.39	0	0.34	342.5	0
5/18/2024 1:00	18.53	74.83	0	1.93	143.85	0
5/18/2024 2:00	18.34	75.83	0	0.69	287.74	0
5/18/2024 3:00	17.86	75.75	0	0.53	238.75	0
5/18/2024 4:00	18.58	75.73	0	2.74	321.74	0
5/18/2024 5:00	18.98	74.71	0	1.94	154.83	0
5/18/2024 6:00	21.45	72.74	57.43	2.53	318.74	0
5/18/2024 7:00	24.63	65.83	98.76	2.98	277.07	0
5/18/2024 8:00	26.84	45.83	146.73	1.84	149.93	0
5/18/2024 9:00	29.43	41.83	211.63	0.83	310.43	0
5/18/2024 10:00	30.74	34.73	267.63	0.59	123.4	0
Min	17.86	23.75	0.00	0.34	13.85	0.00
Max	42.43	75.83	945.77	2.98	345.63	0.00
AVG	26.46	55.51	223.71	1.38	213.71	0.00

Annexure-XI (contd..)

MOBILE VAN AMBIENT AIR MONITORING								
	Van No: MH01:EE 3204 : tarapur				Latitude :	19.81778668	Longitude :	73
	Location :	ENVIRONMENT MONITORING AT PASTHAL VILLAGE					Report Type:	Mean
	Date:	23-JAN-2024 to 23-JAN-2024					Time Base:	Hourly
Date & Time ↓	PM10	PM2.5	SO2	CO	OZONE	NO	NO2	NOX
	ug/m3	ug/m3	ug/m3	mg/m3	ug/m3	ug/m3	ug/m3	PPB
Standard→	100	60	80	2	100		80	80
1/23/2024 12:00	176.02	65.88	7.56	0.13	50.81	0.46	8.25	4.45
1/23/2024 13:00	151.11	90.88	0	0.13	53.21	0.74	2.84	1.71
1/23/2024 14:00	357.44	107.81	7.09	0.16	71.67	0.96	8	4.48
1/23/2024 15:00	151.11	90.88	4.68	0.07	79.61	1.34	8.34	4.77
1/23/2024 16:00	168.41	85.31	5.31	0.21	92.44	0.83	5.46	3.11
1/23/2024 17:00	160.3	76.55	13.69	0	90.78	1.15	8.83	4.97
1/23/2024 18:00	154.21	76.52	8.61	0.23	77.85	0.19	8.81	4.66
1/23/2024 19:00	154.21	76.52	7.74	0.2	73.13	0.01	6.69	3.5
1/23/2024 20:00	160.3	76.55	8.73	0.2	70.57	0	6.28	3.28
Min	151.11	65.88	0.00	0.00	50.81	0.00	2.84	1.71
Max	357.44	107.81	13.69	0.23	92.44	1.34	8.83	4.97
AVG	181.45	82.98	7.04	0.14	73.34	0.63	7.05	3.88

Annexure-XI (contd..)

MOBILE VAN AMBIENT AIR MONITORING					
	Van No: MH01:EE 3204 : tarapur		Latitude :	19.81778668	Longitude :
	Station:	**ENVIRONMENT MONITORING AT PASTHAL VILLAGE**			**Report Type:**
	Date:	**23-JAN-2024 to 23-JAN-2024**			**Time Base:**
Date & Time	**Benzene**	**Toulene**	**Ethylbenzene**	**M+P Xylene**	**Oxylene**
	ug/m3 (5 (A. Avg.))	**ug/m3**	**ug/m3**	**ug/m3**	**ug/m3**
1/23/2024 12:00	0.38	0.88	0.33	0.49	0.56
1/23/2024 13:00	0.04	0.04	0.01	0.02	0.05
1/23/2024 14:00	0.26	1.05	0.34	0.36	0.59
1/23/2024 15:00	0.55	0.97	0.27	0.44	0.72
1/23/2024 16:00	0.17	1.28	0.21	0.26	0.56
1/23/2024 17:00	0	1.09	0.28	0.35	0.78
1/23/2024 18:00	0.45	0.91	0.17	0.55	0.67
1/23/2024 19:00	0.44	1.09	0.25	0.58	0.57
1/23/2024 20:00	0.25	0.83	0.28	0.5	0.55
Min	0.00	0.04	0.01	0.02	0.05
Max	0.55	1.28	0.34	0.58	0.72
AVG	0.28	0.90	0.23	0.39	0.56

Annexure-XI (contd..)

MOBILE VAN AMBIENT AIR MONITORING						
	Van No: MH01:EE 3204 : tarapur			Latitude :	19.81778668	Longitude :
	Location	ENVIRONMENT MONITORING AT PASTHAL VILLAGE				Report Type:
	Date:	23-JAN-2024 TO 23-JAN-2024				Time Base:
Date & Time	TEMPERATURE	RH	Solar Rad	WS	WD	Rain
	°C	%	W/M²	m/s	degree	mm
1/23/2024 12:00	23.54	57.31	0.37	1.75	324.87	0.00
1/23/2024 13:00	22.69	54.68	0.37	3.84	351.09	0.00
1/23/2024 14:00	22.9	79.36	0.37	4.53	350.78	0.00
1/23/2024 15:00	22.9	75.73	0.37	4.94	352.5	0.00
1/23/2024 16:00	22.6	75.64	0.37	5.4	347.9	0.00
1/23/2024 17:00	21.26	81.8	0.37	0.91	273.73	0.00
1/23/2024 18:00	19.79	58.02	0.37	4.46	355.94	0.00
1/23/2024 19:00	18.98	43.97	0.37	3.43	321.9	0.00
1/23/2024 20:00	16.98	41.97	0.37	3.09	343.89	0.00
Min	16.98	41.97	0.37	0.91	273.73	0.00
Max	23.54	81.80	0.37	5.40	355.94	0.00
AVG	21.29	63.16	0.37	3.59	335.84	0.00

Annexure-XI (contd..)

MOBILE VAN AMBIENT AIR MONITORING								
	Van No: MH01:EE 3204 : tarapur				Latitude :	19.817671	Longitude :	73
	Location :	PASTHAL VILLAGE GROUND, (ENVIRONMENT)					Report Type:	Mean
	Date:	16-AUG-2024 to 16-AUG-2024					Time Base:	Hourly
Date & Time	PM10	PM2.5	SO2	CO	OZONE	NO	NO2	NOX
	ug/m3	ug/m3	ug/m3	mg/m3	ug/m3	ug/m3	ug/m3	PPB
Standard→	100	60	80	2	100		80	80
16-08-2024 17:45	76.33	32.84	4.75	0.23	26.75	1.89	4.97	9.06
16-08-2024 18:45	51.67	23.18	6.78	0.22	21.75	3.04	7.46	15.87
16-08-2024 19:45	102.66	56.34	7.79	0.35	16.47	6.33	12.86	19.75
16-08-2024 20:45	95.39	48.12	1.75	0.54	11.42	7.43	14.78	12.05
16-08-2024 21:45	83.64	43.25	1.54	0.52	8.32	5.19	11.06	16.75
Min	51.67	23.18	1.54	0.22	8.32	1.89	4.97	9.06
Max	102.66	56.34	7.79	0.54	26.75	7.43	14.78	19.75
AVG	81.93	40.74	4.52	0.37	16.94	4.77	10.22	14.69

Annexure-XI (contd..)

MOBILE VAN AMBIENT AIR MONITORING					
	Van No: MH01:EE 3204 : tarapur		Latitude :	19.817671	Longitude :
	Station:	**PASTHAL VILLAGE GROUND, (ENVIRONMENT)**			**Report Type:**
	Date:	**16-AUG-2024 to 16-AUG-2024**			**Time Base:**
Date & Time	**Benzene**	**Toulene**	**Ethylbenzene**	**M+P Xylene**	**Oxylene**
	ug/m3 (5 (A. Avg.))	**ug/m3**	**ug/m3**	**ug/m3**	**ug/m3**
16-08-2024 17:45	0.41	0.88	0.47	0.39	0.21
16-08-2024 18:45	0.55	1.73	0.66	0.51	0.38
16-08-2024 19:45	1.89	4.73	1.49	1.04	0.46
16-08-2024 20:45	2.73	7.44	2.04	1.38	1.61
16-08-2024 21:45	1.05	3.63	0.77	0.58	1.52
Min	0.41	0.88	0.47	0.39	0.21
Max	2.73	7.44	2.04	1.38	1.61
AVG	1.32	3.68	1.08	0.78	0.83

Annexure-XI (contd..)

MOBILE VAN AMBIENT AIR MONITORING						
	Van No: MH01:EE 3204 : tarapur			Latitude :	19.817671	Longitude :
	Location	PASTHAL VILLAGE GROUND, (ENVIRONMENT)				Report Type:
	Date:	16-AUG-2024 TO 16-AUG-2024				Time Base:
Date & Time	TEMPERATURE	RH	Solar Rad	WS	WD	Rain
	°C	%	W/M²	m/s	degree	mm
16-08-2024 17:45	29.25	78.33	66.55	2.77	184.56	0.00
16-08-2024 18:45	27.12	81.93	24.34	2.8	256.16	0.00
16-08-2024 19:45	25.81	83.97	0	2.79	253.22	0.00
16-08-2024 20:45	22.86	85.22	0	1.64	84.77	0.00
16-08-2024 21:45	19.46	87.86	0	0.77	39.72	0.00
Min	19.46	78.33	0.00	0.77	39.72	0.00
Max	29.25	87.86	66.55	2.80	256.16	0.00
AVG	24.90	83.46	18.17	2.15	163.68	0.00

BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN ZONE BENCH, PUNE

Application No. 64/2016 (WZ)
Akhil Bhartiya Mangela Samaj & Ors. V/s MPCB & Ors

CORAM: HON'BLE DR JUSTICE JAWAD RAHIM, JUDICIAL MEMBER
HON'BLE DR. AJAY A. DESHPANDE, EXPERT MEMBER

Present:	**Applicant/Appellant**	**:**	**Ms. Gayatri Singh Adv a/w Meenaz Kakalia Adv**
	Respondent No. 1	**:**	**Mr. Manasi Joshi Adv**
	Respondent No. 2	**:**	**Shyaali Gadre Adv a/w Mr. Ankit Kulkarni Adv Ms. Dakshaja Yeolekar Adv i/b Little Co.**
	Respondent No. 3	**:**	**Mr. Amit A. Agashe Adv**
	Respondent No. 6	**:**	**Mr.Rahul Andhale, Adv.**

Date and Remarks	Orders of the Tribunal
Item No. 9 September 9, 2016 Order No.5	This case is for final hearing, in terms of our order dated 22nd August, 2016. However, considering schedule of work of the Tribunal it is not possible to take up final hearing today. However, at the request of learned Counsel for the Applicant, we have to grant interim relief. We have also heard Respondents as well. Amongst several other issues raised by the Applicant, a core contention is that Central Effluent Treatment Plant (CETP), which is being run by 3rd Respondent namely; Tarapur Environment Protection Society (TEPS) is not functioning to its optimum capacity as a consequence of which much of the effluent generation of the industries is flowing into the Arabian Sea and nearby creeks and Nullahs, resulting in several adverse impact on the health of people living and environment. Learned Counsel Ms. Gayatri Singh would contend that present CETP is built to deal with20-25MLD of effluent, whereas there is more flow of effluent into CETP which virtually is now polluting entire area in improper way and impact of discharge of untreated industrial effluent into the Arabian Sea and local Nullah and creeks, according her has created an alarming situation calling for immediate order against CETP. She would add to submit the CETP actually not functioning to its optimum capacity of 25MLD as there are many leakages and damage to the pipes. Secondly, prayer is for directing fact finding with regard to generation of effluent and its treatment in the area and to ensure protection to environment, besides safeguarding the interest of Applicants and the aquatic life.
Item No. 9 September 9, 2016	Responding to submissions, learned Counsel for 3rd Respondent TEPS, would contend though Respondents may admit that effluent is of

Order No.5	excess to its treatment capacity, the 3rd Respondent has taken further plea to upgrade costs to acquire 50MLD. In this regard 65% construction is complete. He would submit that taking into consideration factual and other aspects 3rd Respondent would submit the CETP will be capable in dealing with capacity of 50MLD upto February, 2017. This will be first-phase and no doubt the other phase will be implemented. Maharashtra Pollution Control Board (MPCB) has submitted its report to the Tribunal, which shows that ETPs and CETP outlet result for the year 2015-2016, which is indicative of the fact that after discharge effluent released is not as per the standard prescribed. Further, as per MPCBs report about 35-40MLD effluent is pumped by MIDC into the sea. Central Pollution Control Board (CPCB)'s affidavit is also in similar line. This has not been controverted by the Respondent No.3. We have no hesitation in concluding that CETP run by 3rd Respondent is not functioning of required capacity. Consequently, even if effluent is treated, treatment is not as per standard. This undoubtedly will have bearing on environment. Intending parties of directing establishment of CETP and treatment of effluent is being shown that effluent is not treated to meet the standard. If CETP of 3rd Respondent is shown to be not meeting required standard, which undoubtedly leads to a conclusion that even treated effluent is not safe and directly to impact adversely on environment and life of the people. In short, it will suffice to record that the CETP of 3rd Respondent is not satisfactory and there is no substantive action by MPCB to control the pollution. This leads us to decide as to what interim order would be required. We are satisfied that to the extent possible adverse impact could be diverted restraining industries from generating effluent, which will be within treatment capacity of CETP of 3rd Respondent i.e. of 25MLD and therefore issue following directions: 1. The 3rd Respondent is directed to ensure forthwith treatment of effluent is its parameter and standards prescribed and effluent of treatment should be safe and in terms of standards fixed. 2. MPCB is further directed to ensure that it grants no fresh consent to establish or expansion of any of the industries in that area till further orders from this Tribunal. 3. The CEO, Zilla Parishad, district Palghar, is directed to constitute a Committee comprising of District Health Officer, Tehsildar and officials from department of Women and Child Welfare and Fisheries to inspect the area of Tarapur and surrounding for fact finding about adverse impact on environment and the health of local
Item No. 9 **September 9, 2016** **Order No.5**	

residents. After assessment of adverse impact the CEO shall ensure proper health medical facilities made available to the residents.

4. The Deputy Collector of the jurisdiction shall ensure compliance of this order by all concerned indicated herein.
5. All the industries in Tarapur areas are directed to reduce generation of effluent waste from whatever present generation is by 40%.
6. MPCB and MIDC must ensure that waste generated by industries is reduced by 40% as indicated in the above directions.
7. There shall be no discharge of effluent in other areas except in designated locations. If any industry is found doing so, MPCB is directed to take strict action forth with as is permissible in law.

List it on 31st October, 2016 for further hearing.

……, **JM**
(Dr. Justice Jawad Rahim)

……, **EM**
(Dr. Ajay A. Deshpande)

hkk

NATIONAL GREEN TRIBUNAL, NEW DELHI

MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 25802272
Fax : 25805398
Visit us at:
Website : http//mpcb.gov.in/
E-mail Id: rothane@mpcb.gov.in

MAHARASHTRA

Regional Office, Thane
5th Floor, Office Complex Bldg.,
Near Mulund Check Naka,
Wagale Estate,
Thane-400 604.

RPAD

No. MPCB/ROT/DIR/ 1916 Date : 07/10/2016

To
M/s. Executive Engineer
Division No. 1, MIDC,
Wagle Estate, Thane.

Sub: Directions u/s 33A of the Water (Prevention &Control of Pollution) Act,1974.

Ref:
1) Directions issued by the Board vide letter dtd.17/4/2014 &23/9/2015
2) Directions issued by Board vide No.MPCB/ROT/PD/1604, dtd.22/8/16
3) Order passed by the Hon'ble National Green Tribunal, Western Zone Bench, Pune dtd. 9/9/2016 in Application No.64/2016
4) Directions issued to TEPS-CETP, MIDC vide letter No. MPCB/ROT/PD/1798, dtd. 26/9/2016.
5) Minutes of the Meeting held on 04/10/2016 at HQ under the Chairmanship of Hon'ble Chairman, MPC Board in respect of compliance of order passed by Hon'ble NGT, Pune

.....

WHEREAS,Maharashtra Pollution Control Board had issued various directions to you regarding improvement in infrastructure in MIDC Tarapur so as to minimize pollution problems in MIDC area, wherein, you were directed to improve waste water collection system by arresting overflow from the MIDC chamber & remove old RCC pipeline by new HDPE pipeline so as to avoid leakages/breakages of pipeline. AND WHEREAS, it was further to restrict unauthorized water supply by filing FIR against the illegal waster supply from Borewell water, unauthorized tankers for which, the capacity of TEPS-CETP is exhausted due to exceeding hydraulic load.It was further directed you to install CCTV cameras in MIDC area, so as to keep close vigil on illegal activities in MIDC area in respect of water tanker movement, disposal of Hazardous and Municipal Solid Waste.

AND WHEREAS, National Institute of Oceanography has recommended that treated waste water from MIDC / TEPS-CETP shall be discharged at 7.1 KM inside Arabian Sea so as to achieve complete dilution and dispersion of pollutants in deep sea. It was directed to complete and made pipeline operational by 31st March 2015 which is already over. However, there is no considerable improvement to comply with directives issued by NIO.

AND WHEREAS, MPC Board has issued directions to you regarding provision of online flow meter along with electronic data logger and making it operational by 30/9/2015 which is already over. It was further directed to make necessary provisions for collection, treatment and disposal of Municipal Solid Waste from MIDC area. However, there is no considerable improvement from your end, so as to comply with directions issued by the Board.

...2..

AND WHEREAS, Akhil Bharatiya Mangela Samaj & Ors. have filed an Application bearing No.64/2016 before the Hon'ble National Green Tribunal (WZ), Pune regarding environmental pollution and associated adverse impact on nearby vicinity by the TEPS-CETP, MIDC Tarapur, Dist. Palghar.

AND WHEREAS, Hon'ble NGT vide its order dtd.9/09/2016 directed as follows:

(1) M.P.C. Board to ensure that it grants no fresh consent to establish or expansion of any of the industry in the MIDC area of Tarapur till further orders from this Tribunal.
(2) All the industries in Tarapur area are directed to reduce generation of effluent waste from whatever present generation by 40%.
(3) MPCB & MIDC must ensure that waste generated by the industries is reduced by 40% as indicated in the above directions.
(4) There shall be no discharge of effluent in other areas except in designated locations etc.

AND WHEREAS, in compliance of the Hon'ble NGT order dtd.9/9/2016, the Board has convened a meeting under the Chairmanship of the Chairman of the Board on 4/10/2016 with various stake holders including TEPS-CETP, MIDC. During the meeting, a review was taken about the actions initiated by the Board, various aspects of environmental pollution in CETP Tarapur along with proposed measures to be taken by all concerned were discussed in the meeting.

NOW THEREFORE, in the exercise of the power conferred upon me by Board under section 33(A) of the Water (P &CP) Act, 1974, the following directions are hereby issued for immediate compliance :

i. You shall carry out survey of MIDC Tarapur to find out Bore wells (active or abounded) and shall submit its report comprising name and address of industry, plot no., status of bore wells (Active or Abounded) size of bore well, etc. to the Sub-Regional Officer, MPCB, Tarapur-I within period of three days.

ii. You shall inspect breakage / leakage / seepage of effluent carrying pipeline network and it shall be immediately attended so as to arrest breakage / leakage / overflow of MIDC chambers. The work of replacement of old pipeline by HDPE conveyance system shall be completed on fast track. It shall also ensure that the industrial waste water is not being drained / mixed in storm water drain.

iii. You shall carryout periodic cleaning of effluent carrying pipeline, sumps, so as to remove accumulated sludge and shall ensure free flow of trade effluent in the pipeline. You shall adopt advanced automated systems, to avoid accumulation of sludge in sumps and effluent carrying pipeline.

iv. The sludge removed from sewerage line and MIDC sumps shall be stored at designated place in secured condition till disposal to CHWTSDF. Also, you shall submit quarterly record of sludge generated and disposed to CHWTSDF to Sub-Regional Officer, MPCB, Tarapur-I along with copy to this office.

v. You shall appoint 2 to 3 dedicated agencies on call basis, so as to attend emergency situations like breakage / leakage / seepage of effluent carrying pipeline, sludge removal from pipelines / sumps and submit ATR thereof.

...3..

vi. You shall make necessary record of water supply to the industries and quantity of effluent disposed to Navapur sea. The data of water supply and waste water disposed to Navapur Sea for last one year shall be submitted to Sub-Regional Officer, MPCB, Tarapur-I along with copy to this office.

vii. You shall install SCADA system at inlet and outlet of water supply pipeline network of flow so as to access leakages / seepages in water carrying pipeline. The daily data of the same shall be maintained and submitted on every 15 days to Sub-Regional Officer, MPCB, Tarapur-I along with copy to this office.

viii. You shall ensure compliance of order passed by the Hon'ble NGT, Pune dtd. 9/9/2016 in respect of curtailment of waste water generation, water supply by 40% from whatever present generation.

ix. You shall ensure effluent discharge from industries established in MIDC Tarapur through single discharge point for effluent, which shall be connected to MIDC sewerage line. This exercise shall be done within a period of 15 days from the receipt of these directions.

x. You shall provide electronic flow meter with data logger at inlet and outlet of MIDC sump within 15 days from the receipt of these directions. The daily data of the same shall be submitted to Sub-Regional Officer, MPCB, Tarapur-I with copy to this office.

You are hereby directed to comply with the aforesaid directions scrupulously, failing which, the Board will have no option than to initiate further legal action against you, which may please be noted.

7/11/16

(A. F. Deshmane)
Regional Officer, Thane

Copy submitted for information to:
1) Hon'ble Member Secretary, M.P.C. Board, Mumbai.
2) Principal Scientific Officer, M.P.C. Board, Mumbai..
3) Joint Director (WPC), M.P.C. Board, Mumbai.

Copy f.w.c. to : Law Officer, M.P.C. Board, Mumbai

Copy to:
1) M/s. TEPS-CETP, Plot No. AM-29, MIDC Tarapur
2) Sub-regional Officer, MPCB, Tarapur-I – for information & necessary follow up.
3) Master File.

ITEM NO.7 COURT NO.5 SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL Diary No(s). 8427/2022

(Arising out of impugned final judgment and order dated 24-01-2022 in OA No. 64/2016 passed by the National Green Tribunal)

AARTI DRUGS LTD. Appellant(s)

VERSUS

MAHARASHTRA POLLUTION CONTROL BOARD & ORS. Respondent(s)

(IA No.81320/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.81319/2022-STAY APPLICATION and IA No.81321/2022-EXEMPTION FROM FILING AFFIDAVIT and IA No.82125/2022-EXEMPTION FROM FILING AFFIDAVIT and IA No.81318/2022-PERMISSION TO FILE APPEAL and IA No.82123/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 03-06-2022 This petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MS. JUSTICE HIMA KOHLI
(VACATION BENCH)

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Mr. Pinaki Mishra, Sr. Adv.
Mr. Mandeep Kalra, Adv.
Ms. Radhika Narula, Adv.
Ms. Divya Singh Pundir, Adv.
Ms. Kanak Malik, Adv.
Mr. Rishabh Lekhi, Adv.
Mr. Kanay Pisal, Adv.
Ms. Shrishti, Adv.
Mr. Aparajita Jamwal, Adv.
Mr. Kushy John, Adv.
Ms. Jasmine Damkewala, AOR

For Respondent(s) Ms. Srishti Agnihotri, AOR

M/s. Karanjawala & Co., AOR

Signature Not Verified
Digitally signed by GEETA AHUJA
Date: 2022.06.03 18:43:12 IST
Reason:

UPON hearing the counsel the Court made the following
O R D E R

Permission to file appeal is granted.

Issue notice.

Tag with C.A. No.8313/2019.

Until further orders, there shall be stay of the impugned order.

(Geeta Ahuja)
Assistant Registrar-cum-PS

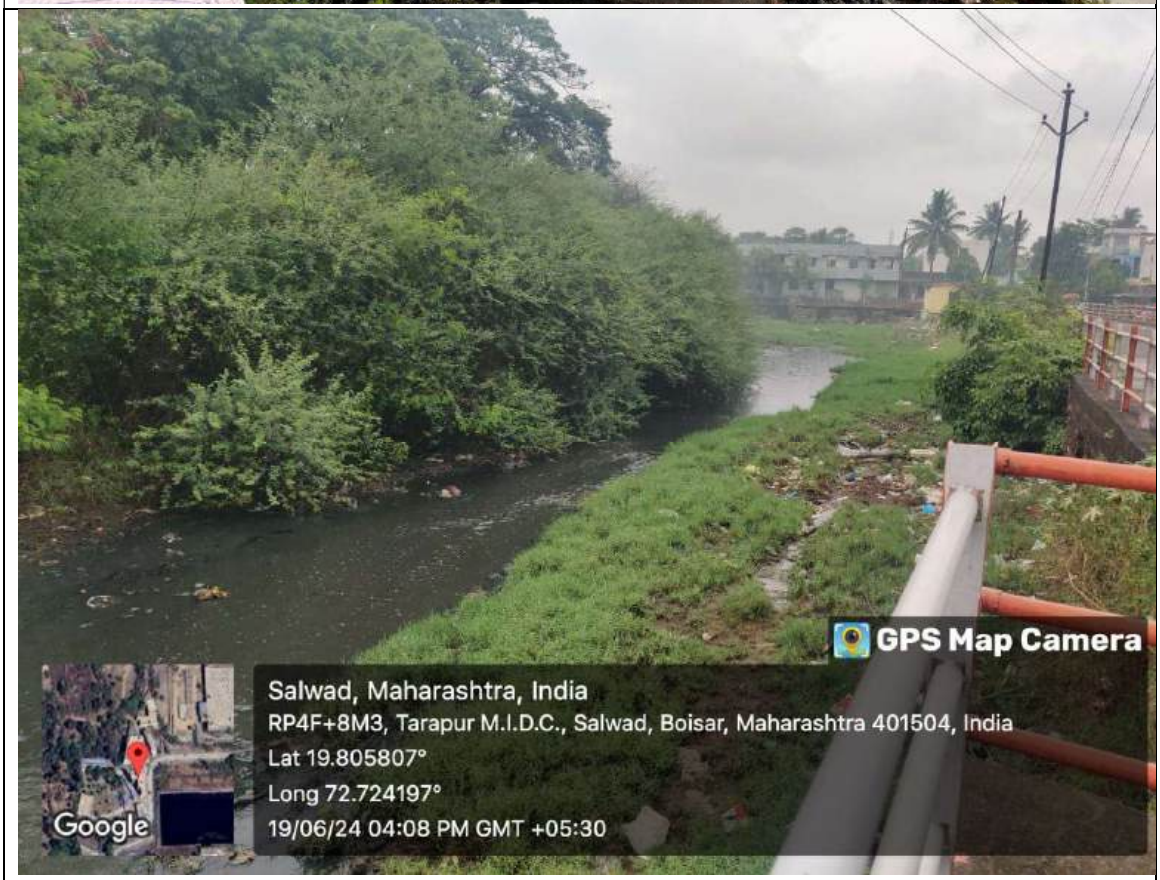
(Ranjana Shailey)
Court Master

Photographs

Status of Collection Sump of M/s. Bhageria Indsustries Ltd., D-17.

Status of Drainage Pipe before complaint.

Present Status of drainage pipe



Committee members visited to Nalla Passing through Pasthal Village

Borewell at Smashanbhumi

Borewell Pasthal Village

Visit at M/s. Bhageria Industries Ltd., D-17

Visit at M/s. IVP Ltd., D-19/20